GOVERNMENT OF SIKKIM
OFFICE OF THE PRINCIPAL SECRETARY-PCCF
DEPARTMENT OF FORESTS AND ENVIRONMENT
FOREST SECRETARIAT, DEORALI, GANGTOK- 737102
PH. No.03592-281877,Fax: 03592-281778 Email:pccfcumsecretary@gmail.compccf-fewd@sikkim.gov.in

Ref No. 73 /GoS/F&ED/PR.SECY dated 28/01/2026.

To,

(Dr. Susan George K)
Scientist 'E'
Government of India
Ministry of Environment, Forest and Climate Change
CS-I (Mountain) Division
Agni-512, Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-110003.

Sub:M.A.14/2024 in O.A. No: 178/2022 titled In re: News item published In the Hindu dated 27.02.2022 titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic"-regarding.

Sir,

Reference subject matter, may please find compliance for the State of Sikkim in the matter. The Compliance Report approved by the Chief Secretary, Government of Sikkim and all relevant documents are hereby attached as enclosures for your kind reference.

Submitted for kind information and necessary action, please.

Office of the Secretary ★ Forest & Env. Department ★ Govt. of Sikkim

Yours sincerely,

(Dr. Pradeep Kumar, IFS)
Principal Secretary-PCCF

PRADEEP KUMAR, IFS
PCCF-cum Principal Secretary
Forest & Env. Deptt.
Government of Sikkim

Pl. check if this has already been received as soft copy. 18/02/26

SO(NS)
Cons (P14)
18/2

Recieved in Soft copy 19/2/26

Point wise Compliance Report vis-a vis Reply to the Directions of the Hon'ble National Green Tribunal in the matter of M.A 14/2024 in O.A.178/2022 with O.A 475/2024

1. **Direction: There is an urgent need to consolidate all existing missions (Sikkim Tourism Mission-2015) and plans. This step together with strong participation of the different tourism stakeholders would develop a 'Policy' for sustainable Sikkim Tourism.**

Reply:

- The State Government acknowledges the need for a unified approach. A High-Level Committee has been constituted comprising representatives from the Tourism Department, Forest & Environment Department, and key stakeholders (Travel Agents Association like TAAS, ASTHA of Sikkim, Hotel & Restaurant Association like SHARA, Homestay Owners association and other important stake holders).
- Consolidation: The objectives of the Sikkim Tourism Mission-2015 Sikkim Tourism Policy-2018, and Sikkim Ecotourism Policy-2011 are being integrated to create a single, comprehensive "Sustainable Tourism Master Plan 2030."
- Stakeholder Engagement: Regular consultative workshops are being held to ensure that the new policy reflects the concerns of local communities and industry players, ensuring a shift from "high volume" to "high value, low impact" tourism.

2. **Direction: Carrying capacity assessment is needed for the existing fragile destinations (i.e., Tsomgo Lake, Yumthang Valley and Lake Gurudongmar).**

Reply:

- The State recognizes the ecological fragility of high-altitude destinations. Assessment Commissioned: The G B Pant National Institute of Himalayan Environment (NIHE) is already conducting Multi-dimensional Assessment of Ecological Dynamics and Ecosystem Health of Selected High-altitude wetlands of Indian Himalayan Region for effective conservation and Management planning. Wherein Tsongu lake carrying Capacity is also a part. It is likely to be completed by the end of 2026, and their findings will be adopted in toto. With the help of the same G B Pant National Institute of Himalayan Environment (NIHE) and other reputed universities in the state the carrying capacity for Yumthang Valley, and Gurudongmar Lake will be conducted for taking the required measures. (A brief submission submitted made by GB Pant Institute is enclosed for reference).
- Interim Measures: While the final reports are awaited, the administration has implemented a regulatory / Permit Rationing System during peak seasons to limit the number of vehicles entering these sensitive zones daily.
- Zoning: Preliminary zoning with 8 no's of Eco sensitive zones is being enforced to restrict tourist footfall to specific designated viewing decks, preventing trampling of sensitive alpine vegetation. Initiatives have been taken to encourage Off beat tourism by popularizing other tourist destinations in the state to reduce pressure in the popular destinations.

- The Report of G B Pant National Institute of Himalayan Environment (NIHE) is enclosed at 'A'

3. Direction: Sustainable use of natural, social and cultural resources and their conservation practices for tourism over recreational (e.g., Tsomgo Lake) or leisure tourism are very crucial. Therefore, tourism should be planned and managed within environmental limits along with due regard to the long-term appropriate use of natural and human resources.

Reply:
The State is committed to shifting the focus from purely recreational tourism to Responsible Ecotourism.

- Cultural Integration: We are promoting "Rural Tourism" and "Homestays" aggressively to disperse tourist traffic away from fragile hotspots and towards cultural hubs. This ensures social resources are respected and economic benefits reach the grassroots.
- Environmental Limits: Strict "No-Plastic Zones" are enforced at Tsomgo Lake, Nathula, Yuksam, Yumthang Valley, Gurudongmar Lakeand other high-altitude areas.
- Management Strategy: The administration is empowering local PokhriSanrakshanSamitis (Lake Conservation Committees) to manage tourism activities. A portion of the tourism fee collected is legally mandated to be ploughed back into environmental restoration and waste management of that specific area.

4.Direction: Use of electric vehicles should be encouraged in the State.

Reply

The Transport Department, Government of Sikkim, has notified the Sikkim Electric

Vehicle Policy vide Notification No.GOS/SECY/TD/59 dated: 14th September ,2023. In order to promote the adoption of electric vehicle in the state, the following financial incentives shall be extended to every electric vehicle registered under the provisions of the said policy:

i. Complete waiver of registration fees and road tax as applicable to electric-operated vehicles:
ii. Reduction of the additional applicable tax from four percent (4%) to one percent (1%) in respect of non-commercial electric-operated vehicles, and full waiver of the additional applicable tax in respect of commercial electric-operated vehicles
iii. Notification on Electric Vehicles enclosed at 'B'.

5. Direction: Research Initiative (e.g., TsomgoPokhriSanrakshanSamiti) for protection and conservation of the lake, cleanliness drive at YuksumDzongri in KNP, garbage monitoring for tourist at parks, and complete ban on construction in Eco-sensitive zones have already been under process which further need to be encouraged in different ways. Its few examples are staff training, involvement of local people in awareness raising, through education, and marketing tourism, institutional capacity of local government for climate change planning, etc. These steps could further minimize the impact of mass tourism.

Reply:
The State is strengthening existing institutional mechanisms and expanding research-based conservation.

- Capacity Building: Required capacity building activities and inputs to the youth and Rural women has been taken under INSPIRES (Integrated Service Provision & Innovation for reviving Economies) a world bank Project. In addition to these ongoing activities the Forest Department is conducting regular training for the Joint Forest Management Committees (JFMC) TsomgoPokhriSanrakshan) Samiti and the Eco-Development Committees (EDCs) in Khangchendzonga National Park (KNP) regarding waste segregation and climate-resilient practices. Imposed ban on Mineral water bottles having the capacity of two lts and below, use of Styrofoam products, Single use plastics, Plastic carry bags, burning of tires, burning of Agricultural waste, Imposed ban on fire crackers and other initiatives. Because of these initiatives the existing ambient air quality norms are much lesser than the norms prescribed by Central pollution Board, GOI
- Garbage Monitoring: A "Bring Back Your Waste" policy is being piloted for trekkers on the Yuksum-Dzongri trail, where exit is permitted only upon declaring non-biodegradable waste brought back from the trek.
- Construction Ban: The ban on concrete construction in notified Eco-Sensitive Zones (ESZ) is being strictly monitored by the District Level Committees. Violations are being met with demolition orders and penalties.
- Education: "Green Tourism" modules are being introduced in local schools and for tour guide certification courses to raise awareness about climate change and conservation.
- Report of Cleanliness drive at Yuksam-Dzongri under KNP is enclosed at 'C'.

6. Direction: Wildlife depletion has to be checked and to be increased in their numbers by appropriate conservation programs. Also, there is a need for improvement in other related infrastructure in view of maintenance of the Sikkim eco-tourism.

Reply:
The protection of biodiversity is central to Sikkim's tourism appeal and ecological stability.

- Anti-Poaching Measures: Patrols have been intensified in wildlife sanctuaries, and modern surveillance technology (camera traps) is being utilized to monitor wildlife movement and deter poaching.
- Habitat Restoration: Afforestation drives like Ten Minutes to Earth, Mero Ruk Mero Santati, Planting of 10 nos of saplings in case of each felled tree from Pvt holdings, Van Mahotsav etc focusing on indigenous species are being undertaken to restore degraded habitats and secure wildlife corridors.
- Infrastructure Improvement: Tourism infrastructure is being upgraded to be "Eco-friendly." This includes the construction of bio-toilets at high altitudes and the use of local, sustainable materials for tourist amenities (rest houses/viewpoints) to blend with the natural surroundings, minimizing the carbon footprint.

- The Integrated Wildlife Management Plan and Biodiversity Conservation Plan in respect of all Protected Areas (*7 Wildlife Sanctuaries and one National Park*) of Sikkim are being implemented through various conservation activities under the State Authority- Compensatory Afforestation Fund Management and Planning Authority (CAMPA) and CSS Scheme i.e; Development of Wildlife Habitats (90% Central Share:10% State Share) based on the respective Management Plans of each PAs are being implemented annually.
- These activities cover habitat development, protection of natural flora and fauna, restoration of deteriorated sites, development of the ecological corridor, and minimizing the impact of human activities. Community mobilization, capacity development, and monitoring by professionals in these activities are some core components that are being implemented under this programme.
- To ensure the protection of the Eco-Sensitive Zones effectively, there is a list of activities that are either prohibited in the Eco-Sensitive Zones surrounding Pas or regulated. This includes activities like the establishment of polluting industries, mining, quarrying, major hydroelectric projects, use of toxic chemicals and pesticides, release of untreated effluents, and commercial tree felling and construction of roads and other infrastructures are prohibited.
- Eco sensitive Zone Notification of all 7 Wildlife Sanctuaries and Khangchendzonga National Park are enclosed herewith, pls.

Interim Report

Tourism Carrying Capacity Assessment for Tsomgo Lake, Sikkim

Prepared by

Dr. Rajesh Joshi, Mr. Gaurav Kumar, Mr. Ugaj Sapkota, Dr. Praksh Chettri

G. B. Pant National Institute of Himalayan Environment (GBP-NIHE)

Sikkim Regional Centre, Pangthang, Gangtok 737 101, Sikkim

[An Autonomous Institute of Ministry of Environment, Forest & Climate Change, Government of India]

Tourism Carrying Capacity Assessment for Tsomgo Lake, Sikkim- An Interim Report

G. B. Pant National Institute of Himalayan Environment (NIHE)
Copyright © NIHE, 2026

ISBN:

Published by:
G. B. Pant National Institute of Himalayan Environment (NIHE), Sikkim Regional Centre,
Pangthang, Sikkim

Reproduction:

This report may be produced in whole or in part and in any form for educational or non-profit purposes with permission from the copyright holder, provided acknowledgement of the source is made. GBPNIHE would appreciate receiving a copy of any publication that uses this report as a source and welcome suggestions/ inputs on the report. No use of this publication may be made for resale or for any other commercial purposes whatsoever without express written consent from GBPNIHE.

Citation:
Joshi R, Kumar G, Sapkota U, Chetteri Prakash (2025). Tourism Carrying Capacity Assessment for Tsomgo Lake, Sikkim- An Interim Report. NIHE, pp: 12.

Acknowledgements:

This report is prepared as a part of the project "Multidimensional Assessment of Ecological Dynamics and Ecosystem Health of Selected High-Altitude Wetlands of Indian Himalayan Region (IHR) for Effective Conservation and Management Planning" supported by the Ministry of Environment, Forest & Climate Change, Government of India under the National Mission on Himalayan Studies (NMHS). The finacial support from NMHS for implementation of the project is acknowledged. The data and support received from Tourism & Civil Aviation Department, Govt. of Sikkim, Sikkim Nationalized Transport Department, Govt. of Sikkim, and Forest & Environment Department, Govt. of Sikkim are duly acknowledged. Authors wish to thank Director, GBPNIHE for encouragement, support and constant support in implementation of the project and preparation of this report.

For further details, please contact:

Dr. Rajesh Joshi
Scientist-F & Regional Head
G. B. Pant National Institute of Himalayan Environment (NIHE), Sikkim Regional Centre,
Pangthang, Sikkim
Email: dr.rajeshjoshi@gmail.com; rajesh.joshi25@gbpihed.nic.in

Tourism Carrying Capacity of Tsomgo Lake, Sikkim- An Interim Assessment Report

1. Background:

Natural environment, local culture and geographically diverse habitats are the major attractions of hilly areas. Globalization, advances in transportation and communications technologies have helped the tourism industry flourish. The number of international tourists was 1.46 billion in 2019 and will be more than 1.8 billion in 2030, according to the 2020 statistics of the United Nations World Tourism Organization (UNWTO). The growth and expansion of the tourism industry in recent decades is a highly complex phenomenon whose study has to be approached using multiple disciplines. Tourism development on one side has positive impacts (employment, infrastructure development, revenue generation), but on the other side also leads to the negative impacts (water pollution, air pollution, ecosystem degradation, loss of the traditional culture) on the local communities and biotic and abiotic environment) if it is not planned or managed properly. The Himalayan region has the most significant potential for the development of tourism and is considered to be a vehicle for sustainable economy at high altitudes regions. However, the unplanned exploitation of resources creates a risk of destroying the basic functionalities of the ecosystem and losing the destination's recovery capacities.

In the present economic system, quantitative growth has been positive and has served as a base for models of tourist development. The growth and expansion of tourism is a complex phenomenon and its study requires multiple disciplines. When related to sustainability, the growth limits and carrying capacity of destinations needs to be considered. "Sustainability" refers to the concept associated with limited growth, although the idea of the limit is usually is avoided due to the implications that it may have for economic development. Recently, the concept of carrying capacity assessment has received significant attention since the world has faced many crises and tragedies at several tourist and religious destinations such as water crisis, pollution (water, soil and air), waste generation, vehicular influx, unplanned development of infrastructure, effect on the ecology, environment, worsen the impacts of climate change, amplified impacts of landslides, natural aesthetic values, which creates a situation of losing the recovery capacities of the ecosystem.

In the ecologically fragile region of the Himalaya, regulating unmanaged tourism activities is essentially required for maintaining the ecological balance and facilitating tourism for enhancing economy and livelihood opportunities, especially for the local communities. Therefore, an assessment of carrying capacity of tourist destinations in Himalaya, which gives an idea of the threshold of tourists at a destination, is essential to assess the tourism impact on space and the environment and regulate and manage tourism activities. It represents an important component of planning spatial development in tourism and is one of the mechanisms to establish the standards for sustainable tourism. In this context, the carrying capacity should be a basic component of planning for any tourist destination and has been considered as the benchmark for tourism regulation as well as management.

2. Tourism scenario in Sikkim *vis-à-vis* economic growth

Sikkim, a north eastern Himalayan state, attracts a large number of domestic and international tourists annually. As per the records of Tourism and Civil Aviation Department, Government of Sikkim, tourist inflow in the state has increased significantly over the past decades, rising from approximately 7.43 lakh visitors in 2015 to about 17.23 lakh visitors in 2025.

As per the record of Tourism and Civil Aviation Department, Government of Sikkim and India Tourism Statistics, Government of India, trends of tourist influx in the state is monotonically increasing from 2010-11. Tourist arrivals in Sikkim, both domestic and foreign, have witnessed a substantial increase in last one decade barring the two year's COVID-19 pandemic period (2020-21). This is because of an enhanced promotional schemes and campaign done by the tourism department from time to time. From 44,2553 in 2011, the domestic tourist arrival has gone up to 14,21,823 in 2019 (Table 1) registering an average growth rate of over 11.3 % p.a during the said period. Similarly, the international tourist arrival also increased from 23,602 in 2011 to 1,33,388 in 2019 (Table 1) with an average growth rate of over 27,4 % p.a during 2011-21.

Table 1. Tourists arrival trends in Sikkim (2011-21)

Year	Domestic Tourist	Foreign Tourists	Total Tourists
2011	552453	23602	576055
2012	558538	26489	585027
2013	576749	31698	608447
2014	562418	49175	611593
2015	705023	38479	743502
2016	747343	66012	813355
2017	1375854	49111	1424965
2018	1426127	71172	1497299
2019	1421823	133388	1555211
2020	316408	19935	336343
2021	511489	11508	522997
Total	8754225	520569	9274794

(*Source: Tourism & Civil Aviation Department, Government of Sikkim)*

The maximum number of tourists (15,55,216; including 14,21,823 domestic and 1,33,388 international) visited Sikkim in the year 2019 (Fig.1). The highest growth for domestic tourists from the base period (2010-11) was recorded in the year 2018 (51%) and for the international tourists in the year 2019 (87.4%). However, the number of tourists declined drastically in the year 2020 due to spread of COVID-19 pandemic and subsequent lockdown across the country. During 2021, the tourists inflow again witnessed rise in total number of tourist visiting the state (522997) and registered approximately 55% growth from previous year.

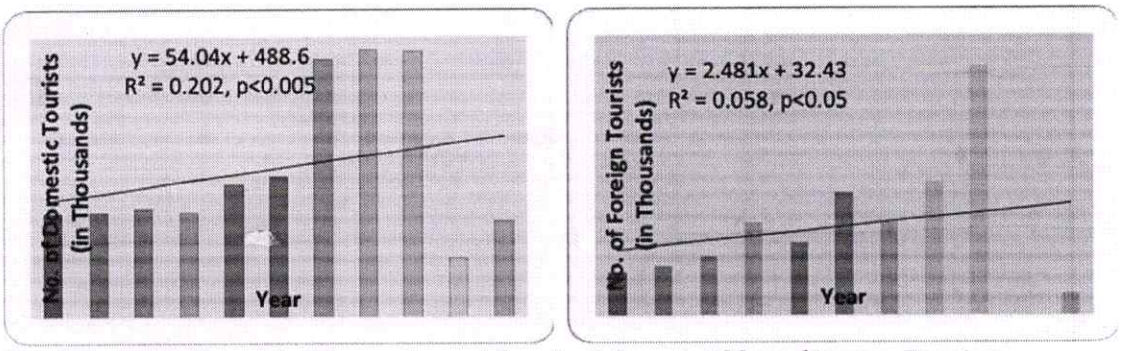


Fig. 1 Trends of tourists (Domestic and Foreign) flow in Sikkim *(Source: Tourism Statistics, Govt. of India and Tourism & Civil Aviation Department, Government of Sikkim)*

Seasonal trend analysis of tourist volume showed that 43% tourists influx was received in Sikkim in summer months (April–June) and approximately 24% influx during winter months (December-February) and 14 % during post monsoon months (October–December). The remaining months (i.e. July–September) have an inflow of approximately 7% of the annual inflow of tourists per month. Similar trends were also observed earlier studies (Joshi & Dhyani 2009).

Financial aspects of investments made by Sikkim in the tourism sector – with an ever increasing number of tourist arrivals – become a very significant parameter in assessing whether increasing demand is being met by the supply side. As per the NITI Aayog report (2018), revenue receipts in Sikkim are second highest amongst NER states after Assam and accounts worth approximately Rs. 45000 (Thousands) annually against the annual expenditure of Rs. 1180622 (Thousands) on tourism sector and total expenditure of the state of Rs. 62218255 (thousands). Among all the IHR states, Sikkim accounts for the highest investment in the sector i.e. 1.9% of the total state expenditure. All other IHR states invest less than 1%. Sikkim has low fiscal deficit of Rs. 6 billion (for 2016-17). Gross State Domestic Product (GSDP) is taken as one of the parameters to further understand the contribution of tourism to the state economy. Trade, hotels, and restaurants are considered as contributing factors. Tourism sector in Sikkim has been contributing 2-3% to the GDP in state and barring Sikkim, all mountain states show slightly decreasing contribution of tourism to GSDP of the respective state (NITI Aayog, 2018). This may be related to recent momentum given by central government to multi-sectoral investments in the NER, whereas other NER states are unable to get benefit from the current "Go East Policy" of the central government. As per the information from Sikkim Tourism Development Corporation (STDC), the tourism sector suffered losses to the tune of Rs. 600 crore in the year 2020 due to the COVID-19 pandemic.

There is a proportionate relationship between the infrastructural development and number of tourist influx. Based on the figures of tourist accommodation available and the number of service providers, direct employment generated by this sector can be roughly estimated to be around 12,000 to 15,000 jobs at present. At the same time, the human development index also notes that the industry has 61 percent direct workers employed from the outside the state. Even a significant proportion of the transport sector also engages employees similarly. There is also a reluctant of local youth to take up jobs offered by these service providers. In the last decade, the tourism sector in Sikkim has seen a growth rate of 10-12 percent. The Gross State Domestics product of tourism sector in 2016-2017 has been valued at Rs. 1, 44,735 lakhs with a total contribution of the tourism sector to GSDP being 7.68 percent (DESME, State Income

Unit). In terms of existing capacity and strength and as per figures available, there are currently 1,021 hotels, (with over 16,945 rooms and 34,133 beds capacity), 1,119 travel agents, 69 restaurants, 66 Tourist guides and 371 homestays registered with the department. In addition, there are 47 hotels registered at the project level (under construction) stage (Carrying Capacity Survey, 2017. Dept. of Tourism, GoS). There were 646 taxis registered under the luxury Taxi category and 6,445 under local (non-Luxury) taxis as on 31st March 2015 (Regional Transport Authority, MV Dept. GoS).The indirect employment generated by the industry is however much larger and encompasses a broad section of the population ranging from construction to supplies and various services. Clearly, tourism has emerged very strongly as one of the key drivers of the state economy with potential for generating long term sustainable employment.

While this growth reflects the expanding tourism potential of the state, a large proportion of Sikkim's tourism destinations such as Tsomgo lake, Yumthang Valley, Gurudongmar Lake, etc., are located within ecologically fragile and environmentally sensitive Himalayan ecosystems. These areas are highly vulnerable to environmental degradation and the adverse impacts of climate change. The rapid and often unregulated increase in tourist is exerting cumulative pressures on natural resources and waste management system. Consequently, these pressures are intensifying stress on the fragile Sikkim Himalayan ecosystem and highlight the need for scientifically informed, sustainable, and capacity-based tourism planning.

3. Tourism Carrying Capacity- the Approach

The approach of carrying capacity recognizes that tourism is multi-sector and multidimensional. Hence, there are majorly five components of carrying capacity: physical carrying capacity (PCC), social carrying capacity (SCC), infrastructure carrying capacity (ICC), environmental carrying capacity (ECC), and economic carrying capacity (ECC). However, as per the World Tourism Organisation, Tourism Carrying Capacity (TCC) is defined as "the maximum number of people that may visit a tourist destination at the same time, without causing destruction of the physical, economic, and socio-cultural environment, while safeguarding the well-being of the resident community and maintaining the quality of the visitor experience. Collectively, these perspectives highlight TCC as a multidimensional concept encompassing environmental, social, infrastructural, economic, and experiential thresholds. These dimensions interact continuously through the complex interactions among tourists, destination areas, and host communities. Each dimension possesses a distinct carrying capacity, and the nature and intensity of tourism impacts are determined by the respective tolerance limits of these interacting dimensions.

4. Tourism Carrying Capacity of Tsomgo Lake - Interim Assessment Report

Realizing the current scenario of tourism growth in the Himalaya and urgent need for managing a sustainable tourism in the region, G. B. Pant national Institute of Himalayan Environment (GBP-NIHE), has initiated a project on "Multidimensional Assessment of Ecological Dynamics and Ecosystem Health of Selected High-Altitude Wetlands of Indian Himalayan Region (IHR) for Effective Conservation and Management Planning". This project, supported by the Ministry of Environment, Forest & Climate Change, Government of India under the National Mission on Himalayan Studies (NMHS), is being implemented in four states, namely; Sikkim Uttarakhand, Ladakh, and Arunachal Pradesh

and covers five high altitude lakes across the Indian Himalayan Region including the Tshomgo lake (also known as Changu lake) in Sikkim.

5. Development of framework for Tourism Carrying Capacity (TCC)

So far, an extensive review of the scientific literature on TCC has been completed. This review enabled the identification and critical assessment of various methods and techniques that have been applied globally for estimating TCC under different environmental and socio-economic contexts. Building on this conceptual understanding, efforts have been directed towards determining an ideal TCC value that allows for tourist use without causing unacceptable environmental, infrastructural, or experiential degradation. However, identifying such an ideal threshold is inherently challenging, as TCC is a dynamic parameter influenced by multiple interacting factors. Even minor changes in destination characteristics can lead to significant variations in carrying capacity estimates. For example, enhancements in infrastructure such as increased parking facilities or improved access can raise the number of tourists that a site is able to accommodate. Recognizing this complexity, the present work has incorporated a wide range of relevant variables to ensure that the derived carrying capacity value closely reflects the actual tolerance limits of the destination.

To operationalize this approach, a comprehensive framework has been developed to calculate the TCC of the Tsomgo Wetland tourist site in Gangtok District, Sikkim. The methodology follows the carrying capacity framework suggested by the International Union for Conservation of Nature (IUCN), with suitable modifications to account for local site-specific conditions. As part of this framework, Physical Carrying Capacity (PCC), Real Carrying Capacity (RCC), and Effective Carrying Capacity (ECC) are being calculated. These calculations consider factors such as spatial use patterns, parking and seating arrangements, group size, climatic variables including temperature and rainfall, and corrective factors related to site management and maintenance. This ongoing work represents a significant step toward developing a scientifically robust and practically applicable TCC assessment framework for high-altitude Himalayan tourist destinations.

6. Methodological Approach for Assessment of TCC

The following methodology outlines a comprehensive approach to determine TCC, incorporating ecological, physical, and social dimensions (Fig. 2). Carrying capacity has been defined by three indices, which relevantly resulted from several studies, PCC, RCC, and ECC, where each index is derived from a correction of the previous one. The PCC is greater than the RCC, while the RCC may be greater or equal to the ECC.

$PCC > RCC$ and $RCC \geq ECC$

Estimating the carrying capacity of a lake or wetland is a complex but crucial undertaking for effective management and conservation. Robust data collection and analysis, often involving field studies, are necessary for accurate estimations. Ultimately, understanding a wetland's carrying capacity, despite the inherent challenges, provides valuable insights into its ecological limits, informing management decisions and promoting the long-term health and sustainability of these vital ecosystems.

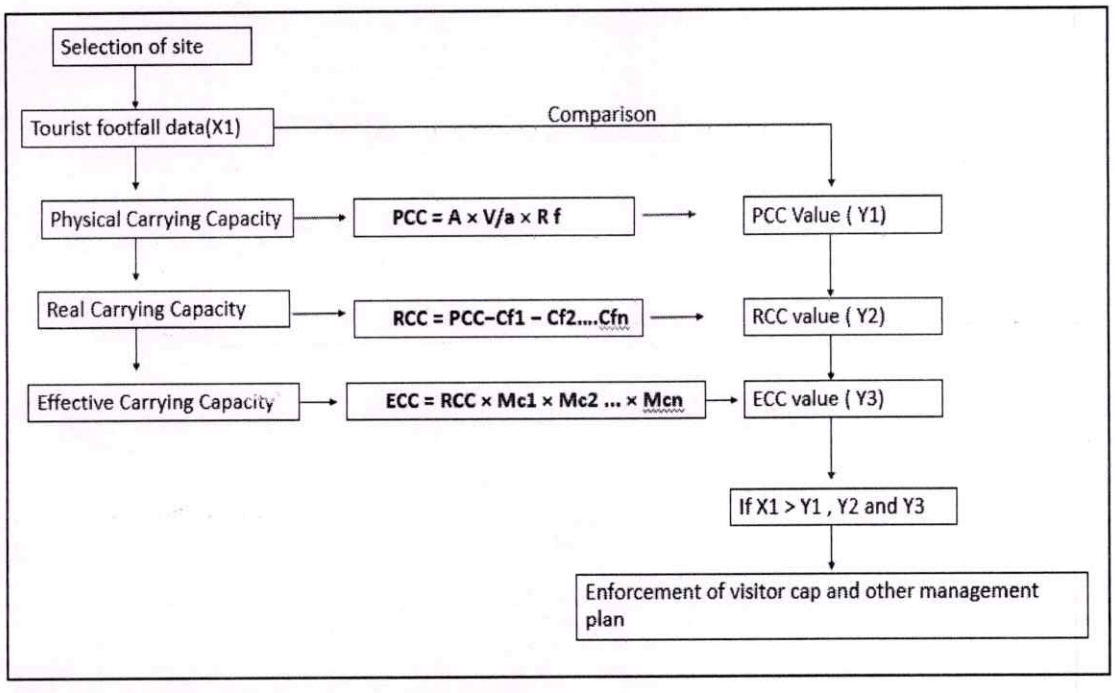


Figure 2. Framework for assessment of tourism carrying capacity

7. Tourism scenario for Tsomgo Lake

Sikkim is home to various glaciers and high altitude lakes. Tsomgo lake, also known as Tsongmo Lake or Changu Lake, is one of the glacial lake located in the Gangtok district (formerly East Sikkim district) of Sikkim at a distance of approximately 45 kilometres from the capital town Gangtok. Located at an elevation of 3,753 m (12,313 ft), the lake remains frozen during the winter season. The lake holds great reverence by the local people and attracts lots of tourist. Tourist attractions at the lake site include joy rides on decorated yaks. As the lake is located within a restricted area it is essential for all the visiting tourist to obtain permits issues by the Tourism department of the state.

Seasonal and annual data, collected from Permit Cell, Sikkim Police and Department of Tourism, Government of Sikkim from year 2011 to 2024, was analysed to understand the trend in tourist flow in Tsomgo lake. Some of the key findings of the data are elaborated below.

8. Annual trend of Tourist footfall at Tsomgo Lake

On an average 5,12,785 tourist visits Tsomgo Lake annual. The data shows an overall increasing trend in tourist footfall at Tsomgo Lake from 2011 to 2023 (Fig. 3). The year 2019 recorded the highest number of visitors, with a total of 1,142,274 tourists. In contrast, the lowest footfall was observed in 2020, with only 105,142 visitors. This sharp decline was a result of the COVID-19 pandemic, during which tourism was largely prohibited. Post-pandemic recovery has been remarkable, with a significant rise in tourist numbers from 1,05,142 in 2020 to 3,54,905 in 2021 marking a nearly 3.4 times increase in annual tourist footfall.

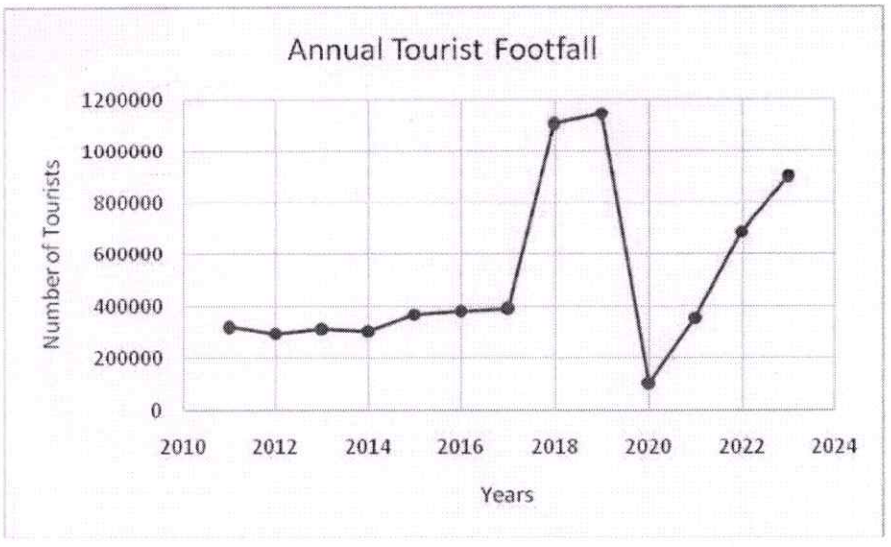


Figure 3. Annual trend in tourism footfall at Tsomgo lake, Sikkim

9. Seasonal trend in Tourist footfall at Tsomgo Lake

An analysis of monthly tourist footfall at Tsomgo Lake from 2011 to 2023 reveals clear seasonal preferences and influxes. May consistently stands out as the most favoured month during the monsoon season, attracting a total of 1,304,725 tourists over the years. Similarly, October is the most popular month during the winter season. The peak tourist months are categorized into two distinct months/ seasons: April to June for the summer season, and September to November for the winter season (Fig. 4). These patterns highlight the lake's dual-season appeal, drawing visitors seeking the lush charm of monsoons and the serene beauty of winter landscapes.

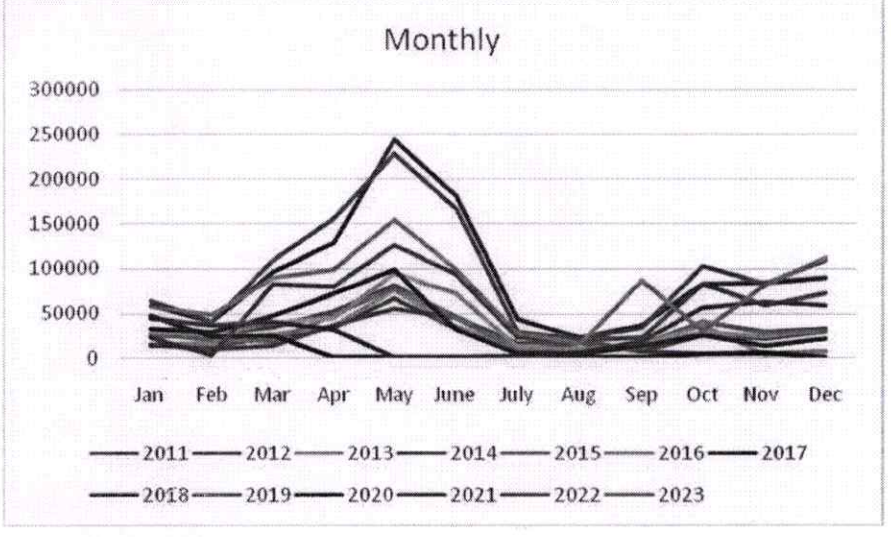


Figure 4. Seasonal trend in tourism footfall at Tsomgo lake, Sikkim at Tsomgo lake, Sikkim

11. Domestic and International Tourist

An overwhelming 98% of tourists visiting Tsomgo Lake are domestic, while international tourists account for just 2% of the total footfall (Figure 5). International tourist visits peaked in 2019, with the second-highest count observed in 2023. The lowest footfall for domestic tourists occurred in 2020, largely due to the COVID-19 pandemic. In contrast, the lowest number of international visitors was recorded in 2011. Footfall of both domestic and international tourist showed increasing trend annually

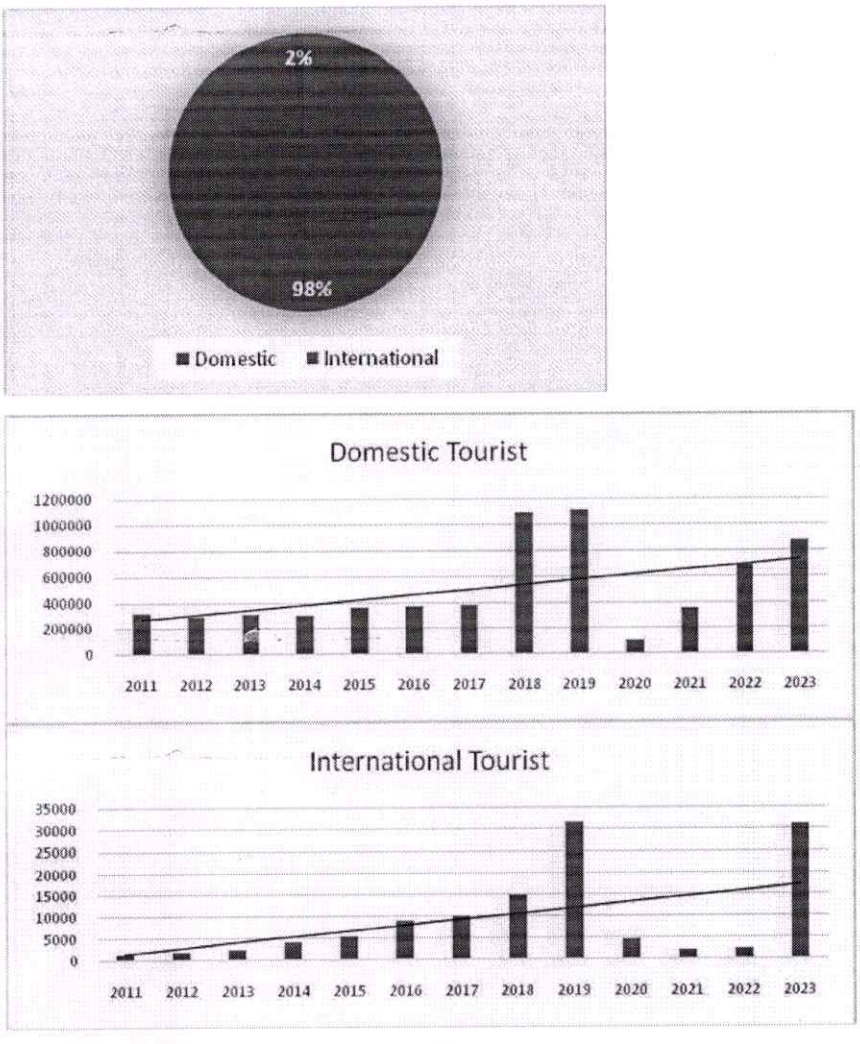


Figure 5. Annual trend in domestic and international tourist

12. Number of vehicles visiting to Tsomgo Lake

Highest number of vehicles permitted to visit Tsomgo Lake was recorded in 2019, with a total of 158,695 vehicles. In contrast, the lowest count was in 2020, with only 18,438 vehicles, primarily due to the COVID-19 pandemic restrictions (Figure 6). From 2016 to

2022, a cumulative total of 662,687 vehicles travelled to the lake, reflecting its popularity as a tourist destination during these years.

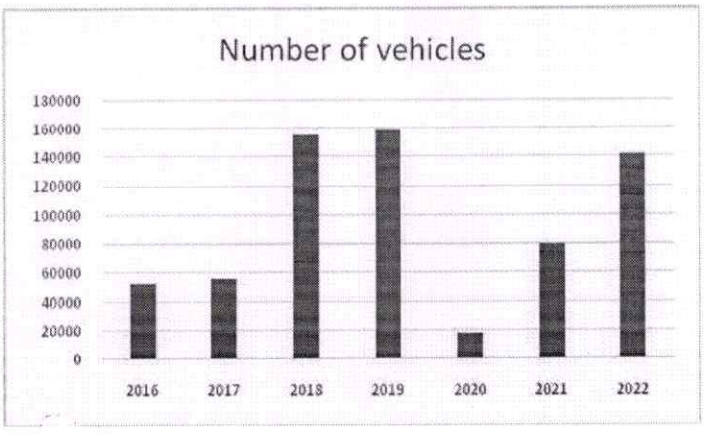


Figure 6. Annual trend in number of vehicles permitted to Tsomgo Lake

13. Revenue generated from Tourist vehicles and Tourists

Visiting Tsomgo Lake involves a permit charge of Rs. 500 per vehicle and an entry fee of Rs. 20 per person. From 2011 to 2023, entry fees generated total revenue of Rs. 133,324,300, while vehicle permit charges contributed Rs. 331,343,500 between 2016 and 2022. These figures underscore the substantial economic impact of tourism in the region.

Table 2. Revenue generated from Vehicle permit

Year	Amount(in INR)
2016	26219500
2017	28038000
2018	77795000
2019	79347500
2020	9219000
2021	39930500
2022	70794000
Total	331343500

Table 3 – Revenue generated from tourist

Year	Amount(in INR)
2011	6406580
2012	5893680
2013	6277460
2014	6050620
2015	7363680
2016	7623400
2017	7850580
2018	22083540
2019	22845480
2020	2102840
2021	7098100
2022	13706040
2023	18022300
Total	133324300

Summary of the work:

Tsomgo Lake stands out as a major tourist hub in the Gangtok district, attracting large numbers of both domestic and international visitors. Substantial revenues are generated through vehicle permits and entry fees, emphasizing the critical role of tourism in Sikkim's economy. However, this influx of tourists and vehicles poses potential risks to the environment, threatening the pristine and sacred nature of the lake. Problem of Solid Waste Management further reinforce the risk. To safeguard this vital natural and cultural site, proper management and conservation efforts are essential. A need for proper carrying capacity evaluation is recommended to sustainably use the resources. Adopting a holistic approach to sustainable tourism is crucial to ensuring the long-term welfare of Tsomgo Lake and its surrounding environment.

As part of the activities of the project, entitled "Multidimensional Assessment of Ecological Dynamics and Ecosystem Health of Selected High-Altitude Wetlands of Indian Himalayan Region (IHR) for Effective Conservation and Management Planning" G. B. Pant national Institute of Himalayan Environment (GBP-NIHE) has initiated carrying capacity assessment of Tsomgo lake. As part of the process, so far in the first year of the project, trends of tourist scenario at annual and seasonal scale, vehicular influx, revenue generated, etc, have been analysed. Further, for assessment of the tourist carrying capacity, extensive review of literature was conducted and a methodological framework for the same has been developed. This framework is being used for calculating and assessing the carrying capacity and remaining data required for assessment of carrying capacity is being collected. As tourist surveys are to be conducted in the year 2026, the tourist carrying capacity assessment work will be completed in the second year of the project.

References:

i. Boniface, B. G., & Cooper, C. (2nd ed.). 1994. The Geography of Travel and Tourism. Oxford: Butterworth-Heinemann Ltd.

ii. CAG Report (2018) Report of the Comptroller and Auditor General of India on Economic, Revenue and General Sectors for the year ended March 2018.

iii. Chamberlain K. 1997. Carrying capacity, UNEP Industry and Environment 8 (January-June 1997), UNEP, Paris.

iv. Coccossis, H., & Parpairis, A. 1992. Tourism and the Environment: Some Observations on the Concept of Carrying Capacity. In Tourism and the Environment (Eds. Briassoulis, H., and Van Der Straaten, J.). (2nd ed., 1992). New York: Kluwer.

v. Department of Tourism & Civil Aviation, Government of Sikkim.

vi. Joshi, R. and Dhyani, P. P. 2009. Environmental sustainability and tourism – implications of trend synergies of tourism in Sikkim Himalaya. *Current Science* 97 (1): 33-41.

vii. Kyongnosla Alpine Sanctuary 2022. http://www.sikkimforest.gov.in/docs/IBA/sk5.pdf (accessed on 14/05/2022).

viii. Marzetti., S Dall'Aste Brandolini & Mosetti., R. 2005. Social Carrying Capacity of Mass Tourist Sites: Theoreticaland Practical Issues about its Measurement. Nota Di Lavoro 144.2005.

ix. Mathieson, A., & Wall, G. (1982). Tourism: Economic, Physical, and Social Impacts. London, New York: Longman.

x. NITI Aayog (2018) Report of Working Group II Sustainable Tourism in the Indian Himalayan Region, Government of India pp, 87.

xi. Rai, S. C. and Sundriyal, R. C. 1997. Tourism and biodiversity conservation – the Sikkim Himalaya. *Ambio* 26: 235-242.

xii. Syamlal, G.S., 2008. Carrying capacity study of coastal tourism in Kumarakom, Kerala. Jurnal Ekonomi dan Bisnis 13(1), 1–15.

xiii. Yusoh, M. P., Mapjabil, J., Hanafi, N., & Idris, M. A. (2021). Tourism carrying capacity and social carrying capacity: A literature review. *SHS Web of Conferences, 124*, 02004. https://doi.org/10.1051/shsconf/202112402004.

REPORT ON CLEANLINESS DRIVE AND GARBAGE MONITORING FOR TOURISTS AT YUKSAM–DZONGRI IN KNP

1. Introduction

The Yuksam–Dzongri trekking corridor within Khangchendzonga National Park (KNP), under the jurisdiction of Yuksam Range, Gyalshing Division, is one of the most prominent trekking routes in West Sikkim. In view of increasing tourist inflow and to safeguard the fragile alpine ecosystem, regular cleanliness drives and strict garbage monitoring mechanisms have been actively implemented by the Forest & Environment Department.

2.Tourist Footfall (Last Three Years)

The recorded tourist footfall in the Yuksam–Dzongri trekking corridor during the last three financial years is as under:

Month	Year		
	2023-24	2024-25	2025-26
January	26	4	
February	16	6	
March	327	257	
April	857	888	771
May	326	432	435
June	9	25	38
July	2	5	5
August	0	1	5
September	230	148	288
October	888	775	774
November	340	296	392
December	123	54	216
Total	**3144**	**2891**	**2924**

Financial Year	Tourist Footfall
2023–24	**3,410**
2024–25	**2,891**
2025-26	**2924**

The year 2023–24 witnessed the highest number of visitors, reflecting revival of trekking activities.

3. Cleanliness Drives and Waste Management Initiatives

3.1 Cleanliness Drives

Active cleanliness drives have been regularly conducted along the Yuksam–Dzongritrail during the period. These drives were carried out with the active participation of local stakeholders, Himal Rakshaks and Eco-Development Committees (EDCs), in coordination with Forest Department staff.

The activities included:

- Removal of plastic waste, bottles, cans, food wrappers, and other non-biodegradable materials from trekking trails, forest camps, and tourist halting points.

- Periodic clean-up operations before and after peak trekking seasons.
- Awareness creation among tourists, trekking guides, porters, and local service providers.

3.2 Waste Segregation at Resource Recovery Centre (RRC), Yuksam

All waste collected from within Khangchendzonga National Park during cleanliness drives is transported to the Resource Recovery Centre (RRC), Yuksam, for segregation and disposal.

Financial Year	Waste collected in bags	Waste collected in kilos
2023–24	400 approx	293
2024–25	800 approx	665
2025-26	400 approx	251.3

- During the year 2023-24 a total of 293 kilos of waste was collected in 400 bags approx, in 2024-25 665 kilos of waste was collected in 800 bags in the year 2025–26, a total of 400 sacks was collected which had 251.3 kilos of waste.
- The waste collected from KNP are segregated at the segregation bin and Resource Recovery Centre, Yuksam.
- The waste was segregated into recyclable, non-recyclable, and residual categories and disposed of as per prescribed solid waste management norms.

4. Garbage Management and Monitoring Mechanism for Tourists

A strict garbage management and monitoring system is enforced for all tourists entering the Yuksam–Dzongri trekking trail.

- Prior to entry, a Garbage Monitoring Form is mandatorily filled, wherein all non-biodegradable items such as plastic packets, packaged food items, groceries, oil containers, and other amenities carried inside the park are recorded.
- Based on the declaration, a garbage collection bag is issued, and a security deposit of ₹500/- is collected from each tourist/group.
- At the time of exit, the garbage brought back is checked and tallied with the items declared in the monitoring form.
- The security deposit is refunded only upon submission of the issued garbage bag with the declared waste; in cases of non-submission or discrepancy, the deposit is forfeited.
- Outside the park boundary, segregated garbage bins are installed according to waste type, and the collected waste is subsequently transported to the Resource Recovery Centre (RRC), Yuksam, for proper segregation and disposal.

This mechanism ensures accountability, compliance, and effective waste management within the protected area.

5. Outcomes

- Improved cleanliness along trekking trails and high-altitude camps.

- Strong community participation through EDCs, local stakeholders and Himal Rakshaks.
- Effective garbage monitoring and waste segregation at source.
- Increased awareness and compliance among tourists and trekking agencies.
- Reduced environmental pressure on ecologically sensitive areas of the park.

6. Conclusion

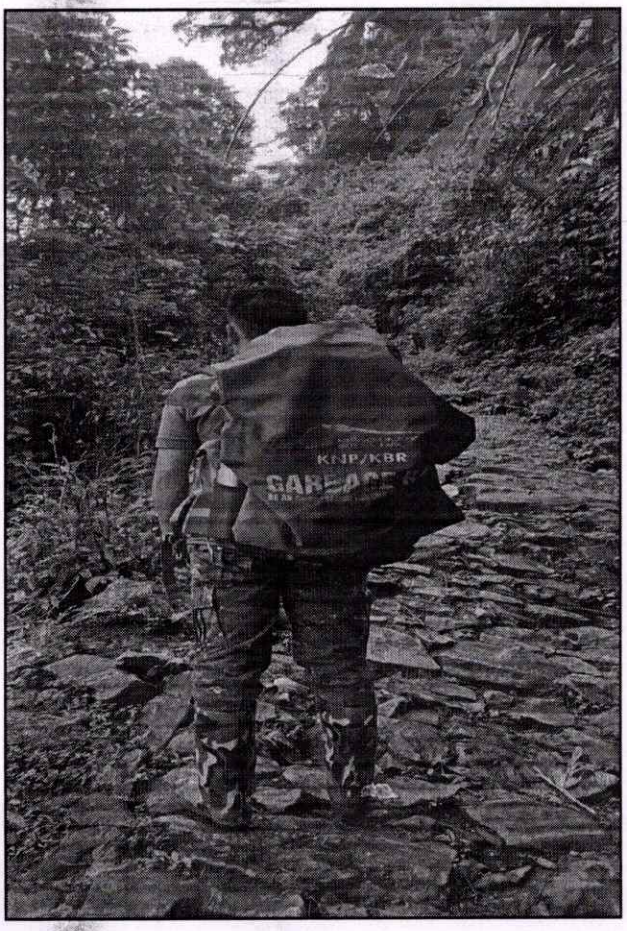
The sustained cleanliness drives and garbage monitoring initiatives undertaken by KNP/KBR, Yuksam Range, Gyalshing Division, with active involvement of Forest Department staff, EDCs, local stakeholders and Himal Rakshaks, have played a significant role in maintaining the ecological stability of the Yuksam–Dzongri trekking trail. Continued enforcement, community participation, and tourist awareness will remain essential to ensure long-term conservation and sustainable tourism in the area.

PICTURES OF CLEANLINESS DRIVE

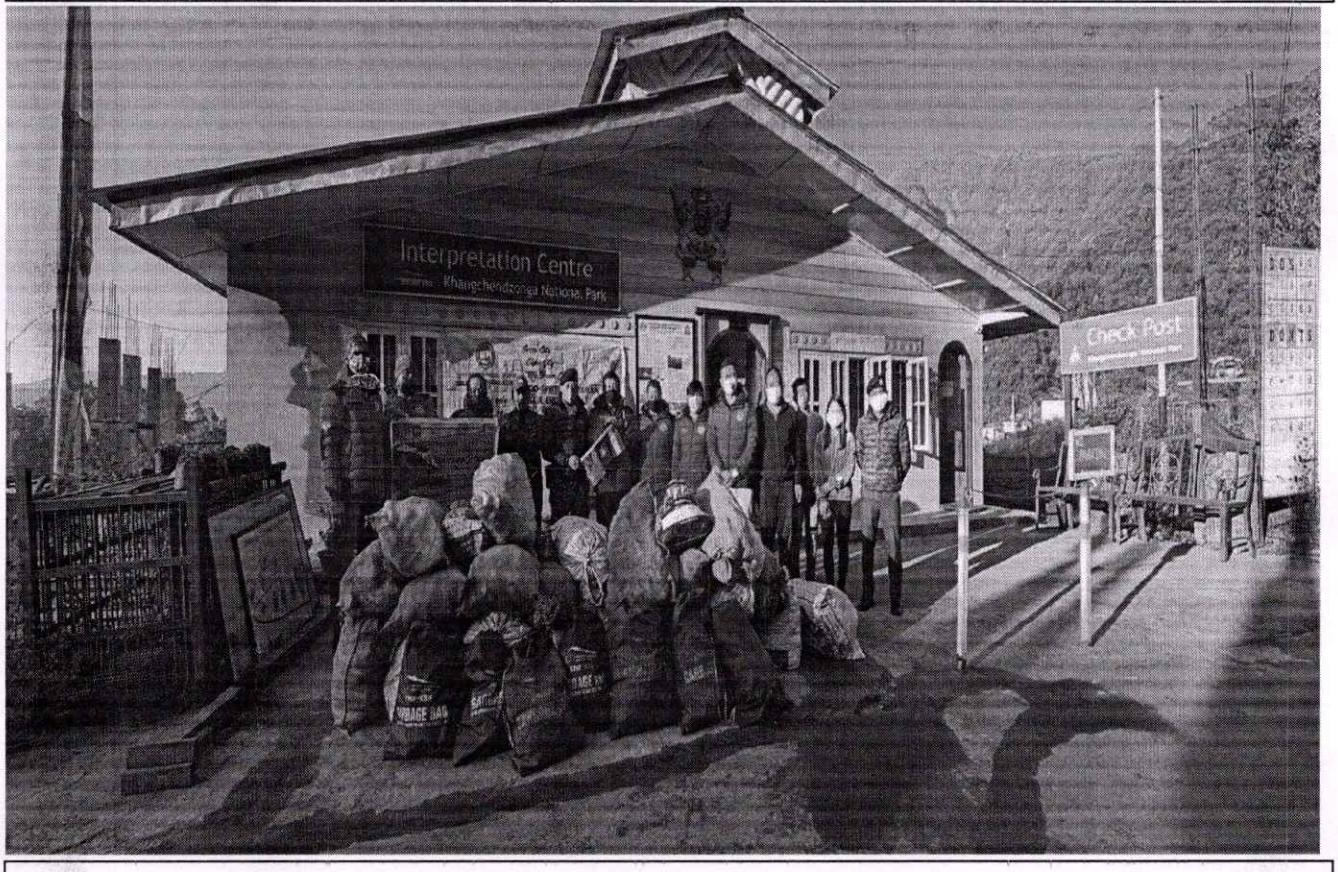
Cleanliness Drive at Tshoka, KNP Yuksam

Cleanliness Drive at Kokchurong, KNP Yuksam

Cleanliness Drive at Tshoka, KNP Yuksam



Mountain to Ocean Cleanliness Drive ,organized by HMI



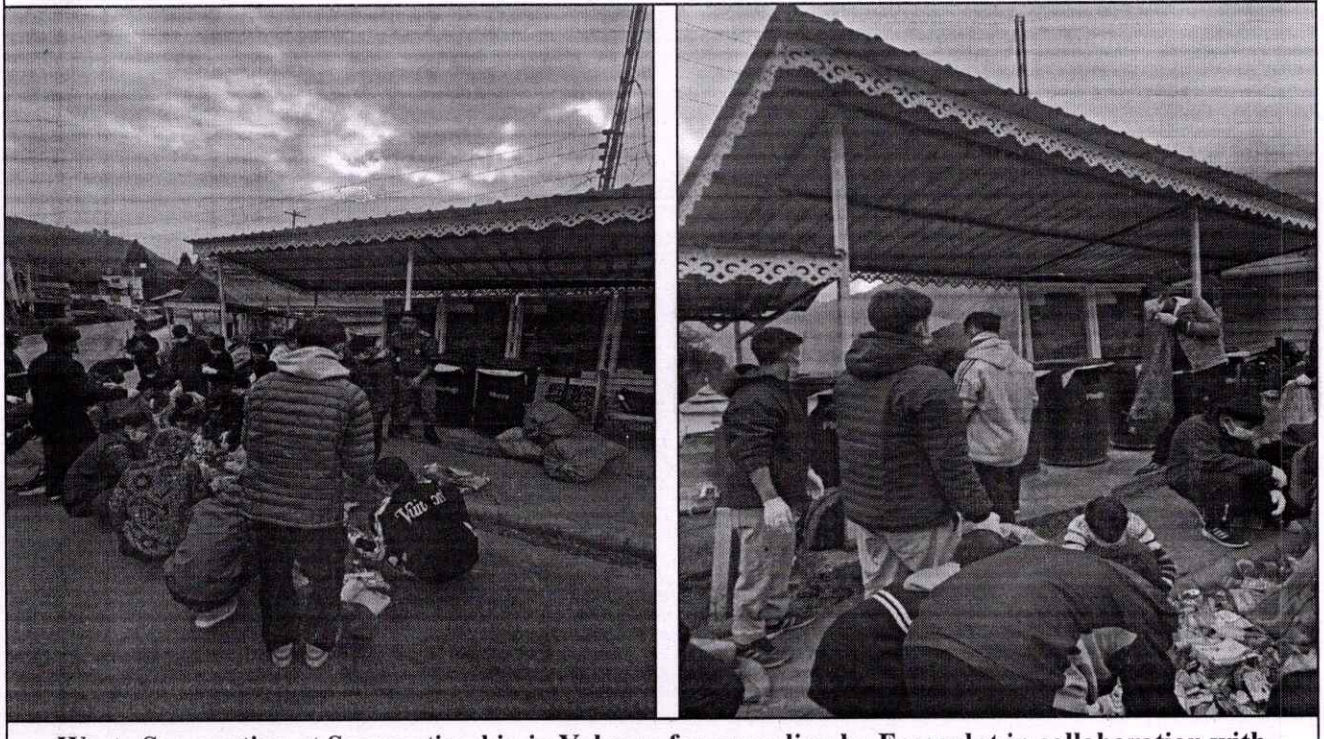
Waste collected by HMI during the Mountain to Ocean Cleanliness drive

Waste collected by KNP staffs during the Cleanliness drive at Yuksam Check-post

Waste collected and segregated by KNP staffs during the Cleanliness drive at Yuksam Check-post in the segregation bin

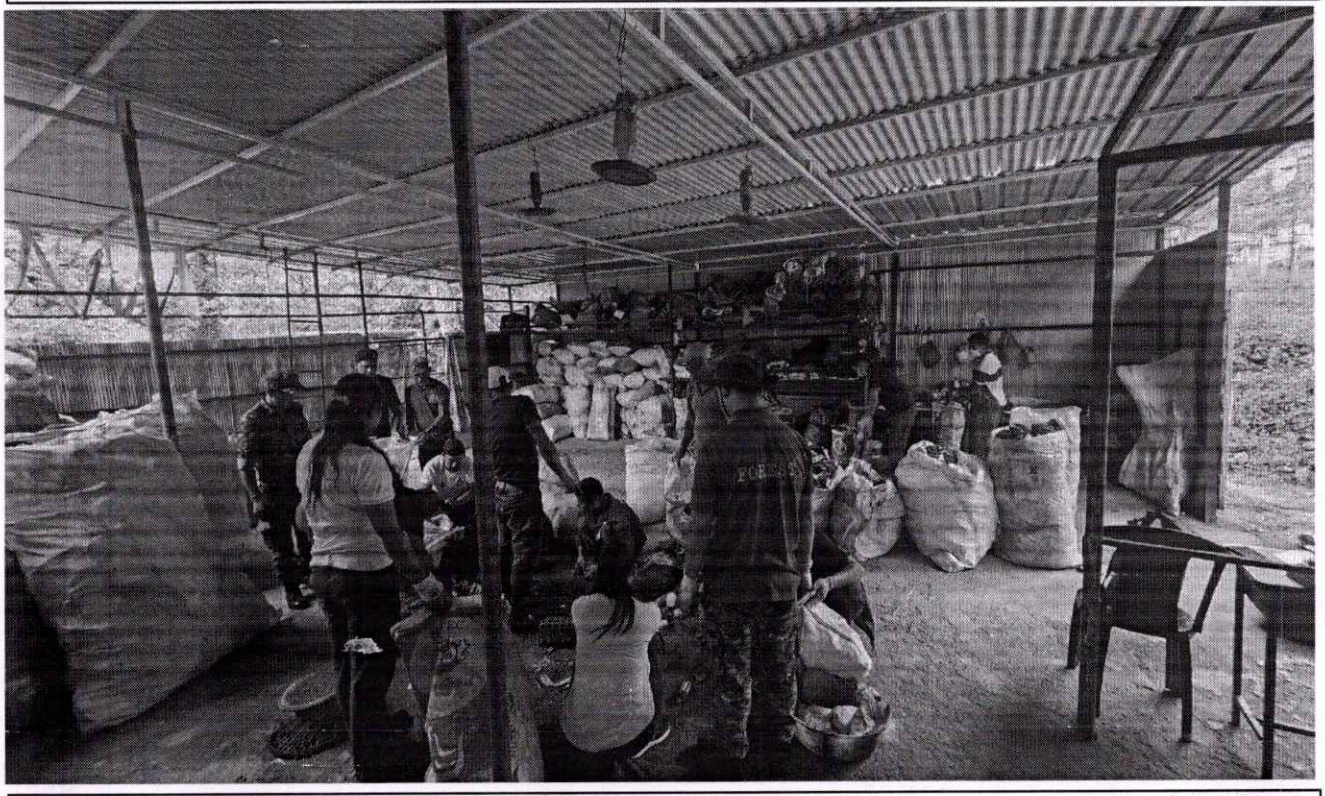
SEGREGATION OF WASTE COLLECTED AT SEGREGATION BIN AT YUKSAM CHECKPOST AND RRC (RESOURCE RECOVERY CENTRE)

Waste Segregation at Segregation bin in Yuksam for upcycling by Ecosculpt in collaboration with KNP



Waste Segregation at Segregation bin in Yuksam for upcycling by Ecosculpt in collaboration with KNP

Waste Segregation at RRC by KNP Staffs and local stakeholders



Waste Segregation at RRC by KNP Staffs and local stakeholders

GOVT. OF SIKKIM

TRANSPORT DEPARTMENT
GOVERNMENT OF SIKKIM
YATAYAAT BHAWAN,GANGTOK -737101

No. G08/SEC4/TD/59 Dated: 14/09/23

NOTIFICATION

Whereas, the Government of Sikkim upon the concurrence of the state cabinet hereby notify the "Sikkim Electric Vehicle Policy,2023" which shall come in to force with immediate effect.

1. **DEFINATION:**
   i. 'Government' means the Government of Sikkim, unless specified otherwise
   ii. 'State' means the State of Sikkim
   iii. 'Department' means Transport Department
   iv. 'policy' means the Sikkim Electric Vehicle Policy, 2021
   v. ' electric operated vehicle' means a vehicle which is powered exclusively by an electric motor; whose traction energy is supplied exclusively by traction battery installed in the vehicle;

2. Background

Sikkim, a Himalayan state in Northeastern India, is proud to be carbon-neutral and carbon-negative, as per the carbon footprint developed under the Sikkim Climate Inventory and Monitoring System. This is due largely to the facts that 82% of the State's total area of 7,096 square kilometers is covered by forest and hydropower makes up nearly 80% of the State's installed power capacity. However, over the past decade, carbon emissions in the State have been on the rise. According to the State's greenhouse gas (GHG) emission inventory, the transport sector accounts for 61% of the State's GHG emissions. With new vehicle registrations growing at a rate of over 10% per year recently, the State must prioritize adoption of cleaner vehicles. Owing to the State's abundant hydropower resource and reasonable electricity tariffs, electric vehicles (EVs) represent a promising solution, as noted in the Sikkim State Climate Action Plan. Therefore, the State has prepared the Sikkim State Electric Vehicle Policy 2023 to promote the transition to EVs and ensure that the economy and key industries, such as eco-tourism, may grow without compromising the State's carbon-neutral and carbon-negative status.

3. Vision and Mission:

i. The state envisions to sustain the carbon neutral and carbon negative status by encouraging and adopting the demands of electric vehicle utilization across various segments (personal and commercial).

ii. To safeguard the environment by promoting and mandating the adaptation of green mode of energy for mobility.

iii. To develop a new platform of employment opportunities in the state.

4. Objective:

i. To transform the state government owned conventional vehicle fleets to electric vehicle in a phased manner.

ii. To promote eco-tourism of the state through introducing the model concept of green mobility fleets.

iii. To develop a conducive environment for all the stakeholders to accelerate the demand of electric vehicles in the state.

5. Strategies:

i. Provision to establish a dedicated "Electric Vehicle Cell" which shall enact to monitor the day-to-day operative achievement under supervision of technical expertise post to implementation of this policy.

ii. Provision to constitute a "State Electric Vehicle Board" which shall act as an apex body for effective implementation of policy, grant of incentive and fixation of tariffs.

6. Incentives:

i. To waive off the registration fee and road tax as applicable on electric operated vehicle.

ii. The Additional applicable 4% tax will be reduced to 1% for all non-commercial electric operated vehicle and for all commercial electric operated vehicle shall be entirely waive off..

7. Charging Infrastructure:

i. The space for installation of electric vehicle charging station within Gangtok city shall be provide by Gangtok Municipal Corporation.

ii. The requirement of Power supply shall be provided by Power Department, Government of Sikkim.

8. Policy Validity:

The policy will be valid for a period five years from the date of issue in the Sikkim Gazette.

By order

Secretary to Government of Sikkim
Transport Department

Secretary
Transport Department
Government of Sikkim

Copy to:

i. Chief Secretary,Govt of Sikkim
ii. All's HoD's , Govt of Sikkim
iii. Pr. Accountant General, AG office, Gangtok
iv. Pr. Secretary, Chief Minister Office, Govt. of Sikkim
v. PS to Hon'ble Minister, Transport Department, Govt of Sikkim
vi. All's DC,(Gangtok, Mangan, Gyalshing, Namchi, Soreng, Pakyong), Govt of Sikkim
vii. Joint Secretary (Confdl.), Home Department, Govt of Sikkim: **For Publication in Gazette.**
viii. All RTO,Dy.RTO,ARTO (Gangtok, Mangan, Gyalshing, Namchi, Soreng, Singtam, Jorethang, Pakyong),MVD, Transport deptt,Govt of Sikkim
ix. Guard File

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1692] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 05, 1936
No. 1692] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 05, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2170 (अ).----पर्यावरण (संरक्षण) नियम 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) के अधीन भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का. आ. 552 (अ) तारीख 25 फरवरी, 2014, द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

और उक्त राजपत्र की प्रतियां जनता को 25 फरवरी, 2014 को उपलब्ध करा दी गई थीं ;

और केन्द्रीय सरकार द्वारा प्रस्तावित प्रारूप नियमों पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

मैइनम वन्य जीव अभ्यारण्य (जिसे इसमें इसके पश्चात् अभ्यारण्य कहा गया है) दक्षिणी जिला, सिक्किम के उत्तरी सिरे पर आवस्थित है , इसका विस्तार 35.34 वर्ग किलोमीटर है ;

और अभ्यारण्य लाह्नक घाटी के शीत रेगिस्तानों से विस्तारित हाक्र पूर्वी जिले की लेछन चाटियों से हाक्र पश्चिम सिक्किम के ऐतिहासिक स्थल यूकसोंग तक फैला हुआ है । अभ्यारण्य के शीताष्ण से अल्पाइन झाड़ी वन में प्रचुर रूप से वन्य प्राणी निवास करते हैं;

और अभ्यारण्य की इस घाटी में बारहमासी जल के एकमात्र स्राम्र के रूप में उसके जल विभाजन मूल्य के लिए अत्यधिक महत्ता है ;

और अभ्यारण्य में बड़े और छाट्टे शाकाहारी, मांसाहारी, आविफाम्रा, उभ्यचर, सरिसृप, अकशेरुकी जिसके अंतर्गत लेपिडाप्टेरा तथा अन्य कीट और सूक्ष्म प्राणी शामिल है और वनस्पति के बाहुल्य में शानदार राछाछेंड्राम्र वन, छाट्टे आकार के बांस, थिकेट्स, चेस्टनट और ओक के पैचेस के साथ फर्न, माम्र, लिचेन, आकिड शामिल हैं तथा अन्य एपिफाइट्स का अभी तक पता नहीं लगाया गया है;

और 1800 से 2400 मीटर ऊंचाई के क्षेत्र में वनों का ऊपरी पहाडी वन के रूप में वर्गीकृत किया गया है तथा इस क्षेत्र में वर्षा सर्वाधिक हाम्री है और वर्ष के दौरान स्थितियां आर्द्र बनी रहती हैं । ऊपरी क्षेत्रों में फसलों में मुख्यतः कैस्टेनाआइप्सिस हाईट्रिक्स (केटस), मकीलस प्रजातियां (कावला) राछाछेंड्राम्र प्रजातियां (चिमाल) सिम्पलाकाक्रस स्पीकाटाटा (काम्रम), सिम्पलाक्राक्रस, थिफालिया (खरांन) मिशिलिया एक्सेल्सा (रानी चाम्प) क्वार्कस अर्बोरेटम (बक) क्वार्कस लिनियेट (फालांट), लीकाम्रेकप्ट्रम कैनम (घुरपिस) और लीथाक्रार्पस पैकिफिला (संगरेकाट्स) शामिल हैं और अंडरवुड में एंगलहार्डटिया स्पिकाटा (महुआ), युरया जापानिका (झिंगनी) राछाछेंड्रोंन अर्बोरेटम (गुरांश) तथा वाईवर्नम प्रजातियां कुछ मुख्य प्रजातियां हैं ;

और शंकुधारी वन 2400 मीटर से अधिक ऊंचाई पर पाए जाते हैं और ऊपरी खंडों में मुख्य प्रजातियों में आविस डेंसा (गाम्ररेशाला) बेटूला अलनाम्रडस (सौर) मकिलस प्रजातियां (कौला), कर्कस अर्बोरेटम (बक), राछाछोंड्राम्र पाए जाते हैं और बीच के खंड में सिंपलाक्राक्रस थिफालिया (खराने) मुख्य प्रजातियां हैं तथा लित्सिया प्रजातियां (फैनेल) राछाछोंड्राम्र अर्बोरेटम (गुरांश) साइमिंगटानिया पापुलीनिया (पिपली) आदि अन्य सहबद्ध प्रजातियां हैं जबकि झाड़-झंखाड़ में छाट्टी लंबिया का बैंत, थामनाक्रेलामस आरिष्टेटस और अरुंडीनेरिया मेलिंग है जो घनी झाड़ियां बनाता है ;

और वन्य जीव संरक्षण अधिनियम, 1972 (1972 का 53) की अनुसूची 1 में विनिर्दिष्ट प्राणी अभ्यारण्य में पाए जाते हैं जिनमें अन्य के साथ-साथ लाल पांडा (ऐलुरस फुलजीनस) कस्तुरी मृग (माम्रसकस माम्रचिफ्रश) तेंदुआ (पैंथरा पार्डस) सीरो (केप्रीकाप्रिस सुमेट्राइनसिस) चीनी पैंगुलिन (मेनिस पेंट्राडकटाइला) और स्टायिर ट्रेगाप्रान (ट्रेगाप्रान स्टायिरा) हैं । अन्य प्राणियों में हिमालयन काला भालू (असस थिब्बेटनस) (अनुसूची 2 भाग 2)और तेंदुआ बिल्ली (फेलिस बेंगालेनसिस) शामिल हैं :

और अभ्यारण्य के भीतर न तो काई बस्तियां हैं न ही काई गांव है जिनकी अभ्यारण्य में निजी या कृषि भूमि है और अभ्यारण्य की सभी सीमाओं के चारों ओर एक किलाम्रमीटर की औसत चौड़ाई के आरक्षित वन के रूप में बफर है, जो घड़ी की सूईयों के समान दक्षिण से शुरू हाम्रा है, आरक्षित वन रेलांग आरक्षित वन, वरांग आरक्षित वन, चितरे आरक्षित वन फामटांग आरक्षित वन, सादा आरक्षित वन, साक्रपे आरक्षित वन, थुनुआ आरक्षित वन, काव आरक्षित वन, लिंगमो आरक्षित वन, नै आरक्षित वन, मैंगजीन आरक्षित वन, यगांग आरक्षित वन और पाथिंग आरक्षित वन हैं अभ्यारण्य की उत्तरी सीमा में कंचनजंगा वायाम्रफायर आरक्षित (कर्ची आरक्षित वन) के रूप में सन्निहित वन्य प्राणी क्षेत्र है जो अभ्यारण्य और कंचनजंगा राष्ट्रीय उद्यान के बीच वन्य प्राणी कॉरीडाम्र के रूप में भी कार्य करता है ।

और, यह आवश्यक है कि मैइनम वन्य जीव अभ्यारण्य के चारों ओर के क्षेत्र क□ पारिस्थितिकी और पर्यावरण के दृष्टिकण से उसमें वन्य जीवन तथा उसके पर्यावरण क□ संरक्षित और प्रसारित करने के दृष्टिकण से संरक्षित और सुरक्षित किया जाए ;

और, मैइनम वन्य जीव अभ्यारण्य के चारों ओर के क्षेत्र क□ पारिस्थितिकी संवेदनशील क्षेत्र के रूप में विनिर्दिष्ट करना और उद्यणों, प्रक्रियाओं, उद्यणों के वर्ग, प्रचालन या प्रक्रियाओं क□ निषिद्ध करना आवश्यक ह□ गया है ।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयण करते हुए, सिक्किम राज्य मैइनम वन्य जीव अभ्यारण्य की सीमा से 50 मीटर के क्षेत्र क□ पारिस्थितिक संवेदी जण के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिक संवेदी जण का विस्तार और उसकी सीमाएं**--(1) पारिस्थितिक संवेदी जण का विस्तार मैइनम वन्यजीव अभ्यारण से 25 मीटर से 50 मीटर के बीच है ;

(2) जहां ढलान 45 डिग्री से अधिक है पारिस्थितिकी संवेदी जण का विस्तार 25 मीटर ह□गा जहां ढलान 45 डिग्री से अधिक है वहां पारिस्थितिकी संवेदी जण का विस्तार 50 मीटर ह□गा ।

(3) पारिस्थितिक संवेदी जण पूर्व की ओर 27° 21' 14" उत्तरी अक्षांश और 88° 25' 50" पूर्व देशांतर पूर्वी ओर है (मानचित्र का निर्देश बिन्दू संख्या 15) 27° 19' 43" उत्तरी अक्षांश और 88° 21' 42" पूर्व देशांतर पश्चिमी ओर है (मानचित्र का निर्देश बिन्दू संख्या 8); 27° 25' 9" उत्तरी अक्षांश और 88° 24' 14" (मानचित्र का निर्देश बिन्दू संख्या 1) 27° 18' 55" उत्तरी अक्षांश और 88° 23' 32" (मानचित्र का निर्देश बिन्दू संख्या 12)

(4) पारिस्थितिक संवेदी जण की सीमा का मानचित्र अक्षांश और रेखांश के साथ इस अधिसूचना के **उपाबंध 1** के रूप में संलग्न है ।

(5) पारिस्थितिक संवेदी जण के भीतर ऐसे गांव नहीं हैं जिनकी निजी या जुती हुई भूमि है ।

2. **पारिस्थितिक संवेदी जण के लिए जणल मास्टर यणना** - (1) राज्य सरकार स्थानीय लणों और निम्नलिखित संबंधित राज्य विभागों के साथ परामर्श से, पारिस्थितिक संवेदी जण के प्रभावी प्रबंधन के प्रयणन के लिए इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से द□ वर्ष के भीतर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, केन्द्रीय सरकार के विचार और अनुमादन के लिए एक जणल मास्टर यणना तैयार करेगी, अर्थात्:-

(i) वन, पर्यावरण और वन्य जीव प्रबंधन;

(ii) सिक्किम पुलिस;

(iii) शहरी आवास विकास;

(iv) पर्यटन:

(v) ग्रामीण प्रबंधन और विकास;

(vi) सिंचाई और बाढ़ नियंत्रण;

(vii) लक्र निर्माण विकास;

(viii) भू-राजस्व; और

(ix) आपदा प्रबंधन ।

(2) जोनल मास्टर योजना निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जल निकायों के संरक्षण, कैचमेंट क्षेत्रों के प्रबंधन, जल संभर प्रबंधन, भू जल प्रबंधन, मृदा और नमी संरक्षण स्थानीय समुदाय की आवश्यकताओं और पारिस्थितिकी और पर्यावरण के ऐसे अन्य परिप्रेक्ष्यों जिनपर ध्यान देने की आवश्यकता है के लिए उपबंध करेगी ।

(3) जोनल मास्टर योजना सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों की किस्म और प्रकार, कृषि क्षेत्रों और बागवानी क्षेत्रों, झीलों, अन्य जल निकायों और उद्यमी इकाइयों को चिन्हित करेगी ।

(4) जोनल मास्टर योजना में समय-समय पर केन्द्रीय सरकार या राज्य सरकार द्वारा पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन विनिर्दिष्ट कार्यकलापों के विनियमन के लिए उपाय अंतर्विष्ट होंगे ।

(5) इस प्रकार तैयार जोनल मास्टर योजना क्षेत्रीय विकास योजना के साथ समाप्त होगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय,-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) **भूमि उपयोग-** वन भूमि, बागवानी क्षेत्रों, कृषि क्षेत्रों, पार्कों और मनोरंजन के प्रयोजनों के लिए चिन्हित खुले क्षेत्रों के भूमि उपयोग को वाणिज्यिक या औद्योगिक संबंधी विकास गतिविधियों में परिवर्तित करने को पारिस्थितिकीय संवेदी क्षेत्रों में अनुज्ञात नहीं किया जाएगा:

परंतु कृषि भूमि का पारिस्थितिक संवेदी जोन के भीतर संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, विद्यमान स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए, और संख्या 12, 25, 26, 30 और 31 में सूचीबद्ध कार्यकलाप के लिए, और पैरा 4 की सारणी के स्तंभ (2) के लिए अनुज्ञात किया जा सकेगा, अर्थात् :-

(i) वर्षा जल संचयन;

(ii) ग्रामीण उद्योग जिसके अंतर्गत, ग्रामीण दस्तकार हैं, आदि

(iii) लघु उद्योग जो प्रदूषण नहीं कर रहे हैं ;

(iv) पारिस्थितिकी पर्यटन सुविधाएं जैसे गृहों में आवास, रोप वे, कियोस्क, फनीकुलर, आदि; और

(v) सुरक्षा बल शिविर :

परंतु यह और कि जनजातीय उपयोग से भूमि के उपयोग में गैर जनजातीय उपयोग के लिए कोई परिवर्तन राज्य सरकार के पूर्व अनुमोदन के बिना और तत्समय प्रवृत्त विधि जिसके अंतर्गत अनुसूचित जनजातियां और अन्य पारंपरिक वनवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के उपबंधों का अनुपालन किए बिना अनुज्ञात नहीं किया जाएगा :

परंतु ये भी कि पारिस्थितिकी संवेदी जोन के भीतर भूमि अभिलेखों में उद्भूत होने वाली किसी त्रुटि को राज्य सरकार द्वारा प्रत्येक मामले में राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति के विचारों को अभिप्राप्त करने के पश्चात् एक बार ठीक किया जाएगा और उक्त त्रुटि के ठीक करने से केन्द्रीय सरकार को पर्यावरण और वन तथा जलवायु परिवर्तन मंत्रालय में संसूचित किया जाएगा :

परंतु यह भी कि त्रुटि के उक्त ठीक करने में किसी भी दशा में सिवाय इस पैरा में उपबंधित के भूमि उपयोग का कोई परिवर्तन शामिल नहीं होगा ।

(2) **प्राकृतिक जलस्रोत**--सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संधारण तथा नवीकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए राज्य सरकार द्वारा कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप निम्नानुसार होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का प्रसार पारिस्थितिक पर्यटन, पारिस्थितिक-शिक्षा और पारिस्थितिक विकास तथा पारिस्थितिक संवेदी जोन की वहन क्षमता पर आधारित अध्ययन पर जोर देते हुए राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, पर्यावरण और वन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार द्वारा जारी केन्द्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा ;

(ii) पारिस्थितिक संवेदी जोन में किसी भी प्रकार के संनिर्माण की सिवाय पैरा 3 की सारणी के स्तम्भ (2) के अधीन गृहों में ठहरने, रोपवे, क्याोस्क, फन्कुलर्स आदि जैसी पारिस्थितिक पर्यटन सुविधाओं के, मंजूरी नहीं होगी ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक विद्यमान पर्यटन क्रियाकलापों के विकास और प्रसार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया जाएगा ;

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में मूल्यवान नैसर्गिक विरासत की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन पूल के लिए आरक्षित क्षेत्र, चट्टान विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अध्यारोहण, खड़ी चट्टानों आदि को परिरक्षित किया जाएगा ; राज्य सरकार उनके संरक्षण और संभारण के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त प्लान बनाएगी और ऐसे प्लान जोनल मास्टर प्लान के भाग होंगे ।

(5) **ध्वनि प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(6) **वायु प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(7) **बहिस्रावों का निस्सारण** :-- पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट** :--(1) ठोस अपशिष्ट का निपटान निम्नानुसार किया जाएगा:-

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा केन्द्रीय सरकार द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथकन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री का अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सा अपशिष्ट-** पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत के राजपत्र में अधिसूचना सं. का.आ.630(अ) तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सा अपशिष्ट (प्रबंधन और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानीय परिवहन** - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण और वन मंत्रालय के अनुमोदन के दौरान, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति यानीय गतिविधियों का विद्यमान नियमों और विनियमों के अनुसार मानीटर करेगी ।

4. **पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलाप** -पारिस्थितिकी संवेदी जोन में सभी कार्यकलापों का प्रशासन पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अनुसार होगा और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित किए जाएंगे, अर्थात्:-

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाए, सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयों का प्रतिषेध है । (ख) खनन संक्रियाए सर्वथा, 1995 की रिट याचिका (सी) सं0 202 में टी.एन.गोडावर्मन थिरूमूलपाद बनाम भारत संघ के मामले में माननीय उच्चतम न्यायालय के तारीख 4.8.2006 के आदेश और 2012 की रिट याचिका (सी) सं0 435 में गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21.4.2014 के आदेशों के अनुसार होंगी ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन के भीतर प्रदूषणकारी नए उद्योग या विद्यमान उद्योगों का अनुज्ञात नहीं किया जाएगा ।
5.	किन्हीं परिसंकटमय पदार्थों का उपयोग या उत्पादन	हां	-	-	

6.	वाणिज्यिक हाट्टल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जाम में तत्काल प्रभाव से काई नए वाणिज्यिक हाट्टल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने की लकड़ी का वाणिज्यिक उपयाग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभागी की वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात हागा ; (ख) औद्यागिक या वाणिज्यिक उपयाग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित हागी ; (ग) सतही या भूजल का काई विक्रय अनुज्ञात नहीं हागा ; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, का राक्कने के लिए सभी उपाय किए जाएंगे ।
9.	नई बृहत जल विद्युत परियाजनाओं की स्थापना	हां	-	-	पारिस्थितिक संवेदी जाम में नए जल विद्युत परियाजना संयंत्रों (बांध, सुंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियाजनाओं (100 किलाग्राट तक) या लघु विद्युत परियाजनाओं (101 किलाग्राट से 2000 किलाग्राट तक), जा स्थानीय समुदायों की ऊर्जा की आवश्यकताओं का पूरा करेगी, संबंधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध हागी ।
10.	बिजली के तारों और दूर संचार टावरों का संनिर्माण ।	-	हां	-	अंडरग्राउंड केबिलिंग का संवर्धन करना ।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मत्स्य पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से संवर्धन किया जाए ।
13.	हाट्टलों और लॉजों के विद्यमान परिसरों में बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़ लगाना			हां	

15.	जैविक खेती	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा।
16	विद्यमान सड़कों का चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा ।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों का लाना	-	हां	-	
19.	पर्यटन से संबंधित क्रियाकलाप करना जैसे अभ्यारणय के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि ।	हां	-	-	
20.	पहाड़ी ढालानों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या भू-क्षेत्र में अननुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण का प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी का अंगीकार करना	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा ।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	-
26.	प्रदूषण कारित न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का

					उत्पादन उद्याग और जा पर्यावरण पर काई प्रतिकूल प्रभाव नहीं डालते हैं ।
27.	नए काष्ठ आधारित उद्याग	हां	-	-	पारिस्थितिक संवेदी जाम में नए काष्ठ आधारित उद्यागों की स्थापना अनुज्ञात नहीं हागी ।
28.	वन उत्पादों या गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	-
29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जाम में किसी भी प्रकार के नए संनिर्माण की अनुज्ञा नहीं दी जाएगी सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं के जिसके अंतर्गत मद संख्या 12, 25, 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं और मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों का विनियमित किया जाएगा और उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	घर में रहना, राप्र वे, क्याम्क, फनिकुलर आदि जैसी पारिस्थितिकी -पर्यटन सुविधाएं		हां		
31.	सुरक्षा बल शिविर		हां		
32.	प्लास्टिक के थैलों का उपयाग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति- (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जाम के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति (एसईएसजेडएमसी), जा निम्नलिखित से मिलकर बनी, अर्थात् :-

(i) मुख्य सचिव-अध्यक्ष ;

(ii) मुख्य वन्य जीव वार्डन, सिक्किम सरकार- सदस्य ;

(iii) पर्यावरण, वन और जलवायु मंत्रालय, प्रादेशिक कार्यालय, शिलांग का प्रतिनिधि - सदस्य ;

(iv) पीसीसीएफ, सिक्किम सरकार -सदस्य ;

(v) राज्य प्रदूषण नियंत्रण बार्ड का प्रतिनिधि - सदस्य ;

(vi) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का सिक्किम राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि (एक वर्ष की अवधि के लिए) - सदस्य ;

(vii) ग्रामीण प्रबंधन विभाग, सिक्किम सरकार का प्रतिनिधि-सदस्य ;

(viii) गाविंद वल्लभ पंत हिमालयन पर्यावरण और विकास संस्थान, सिक्किम का प्रतिनिधि- सदस्य ;

(ix) कृषि विभाग, सिक्किम सरकार का प्रतिनिधि-सदस्य ;

(x) शहरी विकास और आवास विकास विभाग, सिक्किम सरकार का प्रतिनिधि-सदस्य ;

(xi) संबद्ध जिला कलक्टर-सदस्य ;

(xii) प्रभागीय वन अधिकारी (पी ए प्रभारी) -सदस्य ;

(xiii) मुख्य वन संरक्षक (वन्य जीव) - सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जाल समिति इस अधिसूचना के उपबंधों के अनुपालन का मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जाल में भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण और वन मंत्रालय का निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जाल में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों का निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति का अध्यक्ष या सदस्य-सचिव, ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति विषय-विषय आधारित अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति प्रत्येक वर्ष 31 मार्च की स्थिति के अनुसार उस वर्ष की 30 जून तक केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को **उपाबंध 2** में दिए गए प्रारूप में, की गई कार्रवाई की अपनी वार्षिक रिपोर्ट प्रस्तुत करेगी ।

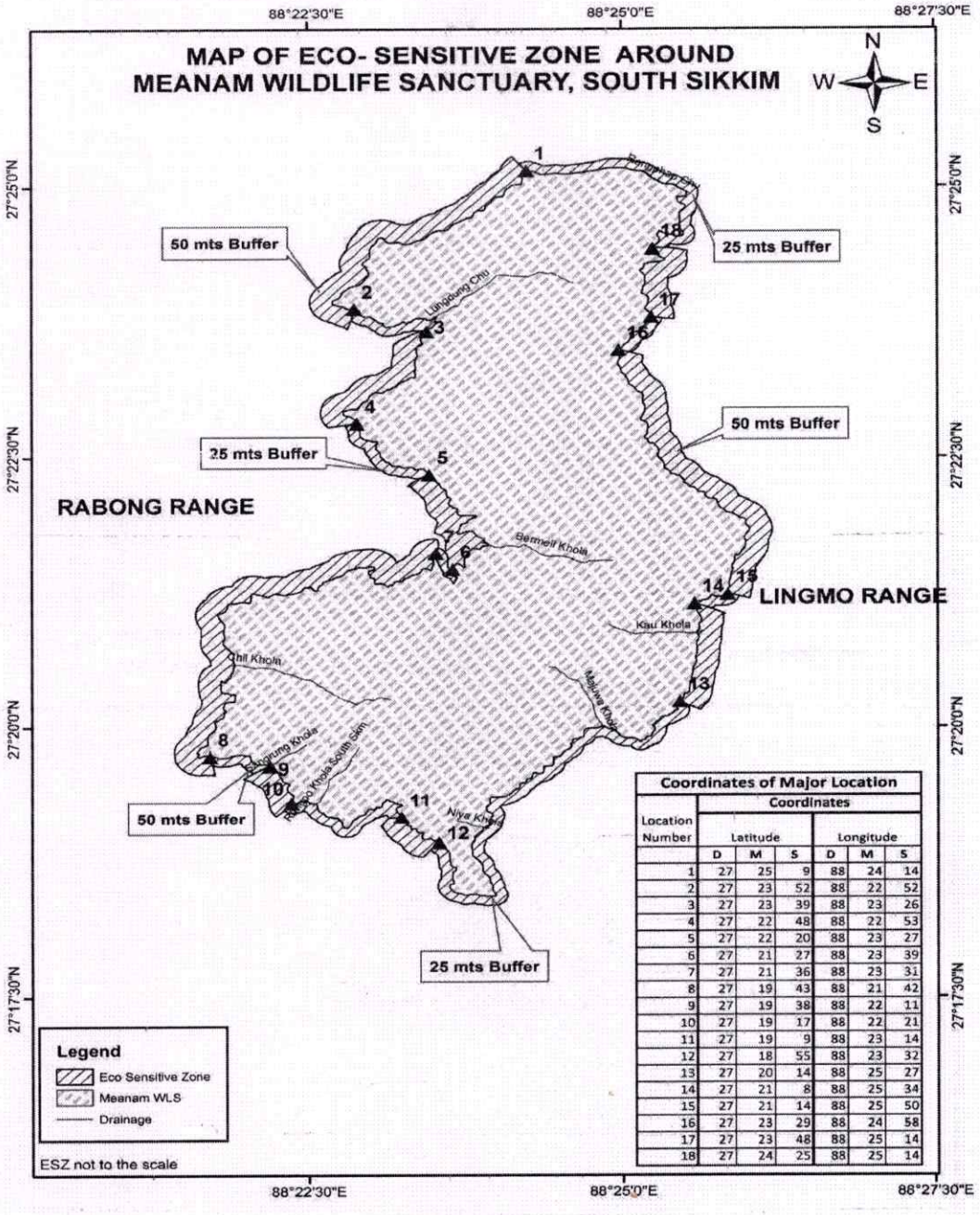
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय समय-समय पर राज्य स्तरीय पारिस्थितिक संवेदी जाल मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए निदेश दे सकेगा ।

[फा.सं. 25/10/2013-ईएसजेड-आई]

डॉ. जी.वी. सुब्रहमण्यम, वैज्ञानिक जी

उपाबंध- 1

पारिस्थितिक संवेदी जोन की सीमा का बाहरी अक्षांश और रेखांश तथा उनके विस्तार को दर्शित करने वाला मानचित्र



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	25	9	88	24	14
2	27	23	52	88	22	52
3	27	23	39	88	23	26
4	27	22	48	88	22	53
5	27	22	20	88	23	27
6	27	21	27	88	23	39
7	27	21	36	88	23	31
8	27	19	43	88	21	42
9	27	19	38	88	22	11
10	27	19	17	88	22	21
11	27	19	9	88	23	14
12	27	18	55	88	23	32
13	27	20	14	88	25	27
14	27	21	8	88	25	34
15	27	21	14	88	25	50
16	27	23	29	88	24	58
17	27	23	48	88	25	14
18	27	24	25	88	25	14

उपाबंध-2

की गई कार्रवाई की रिपोर्ट का प्रोफार्मा-राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार)
के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार)
के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2170 (E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 552 (E), dated the 25th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 25th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Maenam Wildlife Sanctuary (hereinafter referred to as the Sanctuary) lies in the northern corner of South district, Sikkim covering an extent of 35.34 square kilometers;

And Whereas, the Sanctuary extends from the cold deserts of Lhonak Valley and the ridges of Lachen in the North District to the historical place at Yuksom in West Sikkim and the temperate to Alpine scrub forest of sanctuary hosts rich wildlife;

And whereas, the Sanctuary has tremendous significance for its watershed value, being the only source of perennial water in this ridge;

And whereas, the Sanctuary has large and small herbivores, carnivores, avifauna, amphibian, reptiles, invertebrates including Lepidoptera and other insects and micro fauna and the floral wealth of the Sanctuary, including the magnificent Rhododendron forests, the dwarf bamboo thickets, patches of Chestnut and Oak, with an abundance of ferns, moss, lichens, orchids and other epiphytes is still undiscovered;

And whereas, the forests in the altitudinal zone from 1,800 to 2,400 meters have been categorised as Upper Hill Forests with the heaviest rainfall and humid conditions throughout the year and the crops in the upper storey consists of mainly *Castanoipsis hystrix* (Katus), *Machilus* species (Kawla), *Rhododendron* species (Chimal), *Symplococus spicata* (Kholme), *Symplococus theifolia* (Kharane), *Michelia excelsa* (Rani Champ), *Quercus arboretum* (Buk), *Quercus lineate* (phalant), *Leucosceptrum canum* (Ghurpis) and *Lithocarpus pachyphylla* (Sungure Katus) and in the underwood,

Engelhardtia spicata (Mahuwa), *Eurya japonica* (Jhingni), *Rhododendron arboretum* (Guransh) and *Vibernum* species (Asare) are some of the main species;

And whereas, the conifer forests occur above 2400 meters and the main species in the upper storey include, *Abies densa* (Gobresalla), *Betula alnoides* (Saur), *Machilus* species (Kaula), *Quercus arboretum* (Buk), *Rhododendron* and in the middle storey, *Symplococus theifolia* (Kharane) is the main species and *Litsea* species (Pahenle), *Rhododendron arboretum* (Guransh), *Symingtonia populnea* (Pipli), etc., are other associate species while the undergrowth consists of dwarf bamboo, *Thamnocalamus aristatus* and *Arundinaria maling* which form dense thickets;

And whereas, some of the animals specified in schedule I of the Wildlife (Protection) Act, 1972 (53 of 1972) found in the sanctuary *inter-alia* include, Red Panda (*Ailurus fulgens*), Musk Deer (*Moschus moschiferus*), Leopard (*Pantherapardus*), Serow (*Capricomis sumatraensis*), Chinese Pangolin (*Manispentadactyla*) and Satyr Tragopan (*Tragopansatyra*) and other animals include Himalayan Black Bear (*Ursus thibetanus) (Schedule II, Part II)* and Leopard Cat (*Felisbengalensis*);

And whereas, there are no settlements within the Sanctuary, nor are there villages having private or cultivated lands within the Sanctuary and the Sanctuary has all its boundaries surrounded by the buffer in the form of Reserved Forests of average one kilometre width and starting from South in a clockwise fashion, the Reserve Forests are Ralang Reserve Forests, Brang Reserve Forests, Chitrey Reserve Forests, Phamtang Reserve Forests, Sada Reserve Forests, Sokpey Reserve Forests, Mendong Reserve Forests, Thunua Reserve Forests, Kau Reserve Forests, Lingmo Reserve Forests, Ney Reserve Forests, Mangzing Reserve Forests, Yangang Reserve Forests and Pathing Reserve Forests and there is a contiguous wildlife area in the northern boundary of the Sanctuary as Kanchenjunga Biosphere Reserve (Karchi Reserve Forest) which also acts as wildlife corridor between the Sanctuary and the Khangchendzonga National Park;

And whereas, it is necessary to conserve and protect the area around the Maenam Wildlife Sanctuary and to propagate improvement and development of the wildlife therein and its environment;

And whereas, it has become necessary to specify certain areas around the Maenam Wildlife Sanctuary as Eco-Sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area of up to 50 meters from the boundary of the Maenam Wildlife Sanctuary in the State of Sikkim as the Eco-Sensitive Zone, details of which are as under, namely:-

(i) **Extent and Boundaries of Eco-Sensitive Zone.-**(1)The extent of Eco-Sensitive Zone varies from 25 meters to 50 meters from the boundary of the Maenam Wildlife Sanctuary.

(2) The extent of eco-Sensitive zone shall be 25 meters where the slope is more than 45 degree and where the slope is less than 45 degree, the extent of Eco-Sensitive Zone shall be 50 meters.

(3) The Eco-Sensitive Zone is bounded by 27° 21' 14" N latitude and 88°25'50"E longitude towards East(Reference point No.15 of map); 27°19'43"N latitude and 88°21'42"E longitude towards south west (Reference Point No. 8 of map); 27°25'9"N latitude and 88°24'14"E longitude towards north (Reference Point No.1 of map) and 27°18'55"N latitude and 88°23'32"E longitude towards south(Reference point No.12 of map).

(4) The map of Eco-Sensitive Zone boundary together with its latitudes and longitude of extremes and extent is appended to this notification as **Annexure I**.

(5) There are no villages having private or cultivated lands within the Eco-sensitive Zone.

2. **Zonal Master Plan for the Eco-Sensitive Zone.-** (1)The State Government shall, for the purpose of effective management of the Eco-Sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government from time to time, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-Sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:-

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006(2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.-** The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism Facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.-**All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.-** The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981).

(6) **Air pollution.-**TheEnvironment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.-** Thedischarge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).

(8) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908 (E), dated the 25th September 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.-**The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4.**List of activities prohibited or to be regulated within the Eco-sensitive Zone.-**All activities in the Eco-sensitive Zoneshall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986)and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibitedexcept for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N.GodavarmanThirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land orGovernment or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Centralor State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.
5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a)The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permissionfrom the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted.

					(d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the microhydel power projects (Up to 100KW) or the mini hydel power projects (from 101 to 2000KW),which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone,except for the domestic needs of local residents including the activities listed at item

					numbers 12, 25, 30 and 31.In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee(SESZMC) for the State of Sikkim comprising of:-

(i) Chief Secretary, Government of Sikkim- Chairman

(ii) Chief Wild Life Warden, Government of Sikkim- Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change –Member;

(iv) PCCF, Government of Sikkim- Member;

(v) Representative of State Pollution Control Board-Member;

(vi) One representative of Non-Governmental Organisations working in the field of environment to be nominated by the Government of Sikkim(for a term of one year) – Member;

(vii) Representative of Rural Management Department, Government of Sikkim – Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim– Member;

(ix) Representative of Agriculture Department, Government of Sikkim – Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim – Member;

(xi) Concerned District Collector-Member;

(xii) Divisional Forest Officer (In-charge of PA) – Member;

(xiii) Chief Conservator of Forest (Wild Life) – Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) SESZMC shall submit the annual action taken report of its activities as of 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment, Forests and Climate Changeas per pro forma given in **Annexure II**.

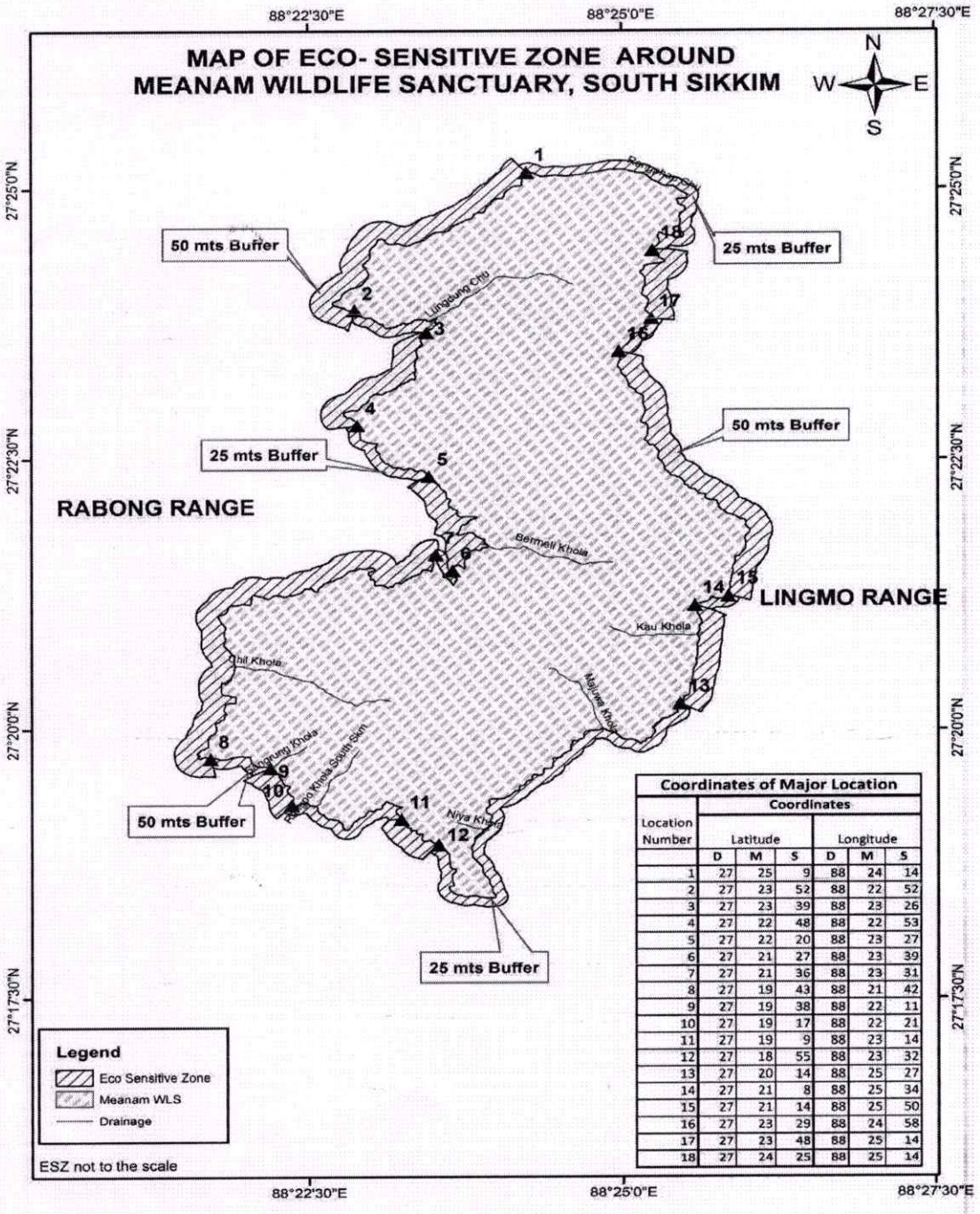
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/10/2013-ES 3- RE]

Dr. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	25	9	88	24	14
2	27	23	52	88	22	52
3	27	23	39	88	23	26
4	27	22	48	88	22	53
5	27	22	20	88	23	27
6	27	21	27	88	23	39
7	27	21	36	88	23	31
8	27	19	43	88	21	42
9	27	19	38	88	22	11
10	27	19	17	88	22	21
11	27	19	9	88	23	14
12	27	18	55	88	23	32
13	27	20	14	88	25	27
14	27	21	8	88	25	34
15	27	21	14	88	25	50
16	27	23	29	88	24	58
17	27	23	48	88	25	14
18	27	24	25	88	25	14

Annexure II

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan (Eco-sensitive Zone wise).
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise).
   Details may be attached as Annexure
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1695] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 5, 1936
No. 1695] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 5, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2173 (अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) तथा उप-धारा (3) के अधीन प्रारूप अधिसूचना पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उप-नियम (3) के अधीन अपेक्षानुसार भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 358(अ), तारीख 6 फरवरी, 2014 द्वारा प्रकाशित किया गया था, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको भारत के राजपत्र में प्रकाशित रूप में उक्त अधिसूचना की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की समाप्ति के पूर्व आक्षेप और सुझाव मांगे गए थे ;

और, उक्त अधिसूचना की प्रतियां तारीख 6 फरवरी, 2014 को जनता को उपलब्ध करा दी गई थीं ;

और, उक्त प्रस्तावित प्रारूप अधिसूचना के संबंध में, प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है ;

पानगोलाखा वन्य-जीव अभ्यारण (जिसे इसमें इसके पश्चात् अभ्यारण कहा गया है) 2002 में स्थापित राज्य के पूर्वी भाग में स्थित है और अभ्यारण उत्तर-पूर्व में चीन के तिब्बत स्वायत्त क्षेत्र, पूर्व में भूटान राज्य की अंतरराष्ट्रीय सीमा से मिलता है तथा दक्षिणी भाग में पश्चिमी बंगाल राज्य है । अभ्यारण 128 वर्ग किलोमीटर के क्षेत्र में है ;

और अभ्यारण में वन्य जीव (संरक्षण) अधिनियम, 1972 (1972 का 53) की अनुसूची-1 में विनिर्दिष्ट कुछ प्रजातियों की संख्या जिसके साथ-साथ लाल पांडा (एल्युरस फलगेंस), तेंदुआ (पेंथरापैराडस), कालीज महोख (लोफरस ल्युकोमीलाना) और हिमालयी गिद्ध प्रजातियों की संख्या सूचीबद्ध है और महत्वपूर्ण प्राणीजात हिमालयी काला भालू (सेलेनाई करटस तिब्बतीयस), जंगली बिल्ली (फेलिस चौअस), उड़न गिलहरी, लोमड़ी (बलपेस बेनकलनिएसिस), गोरल (नीमोरेडियस स्प), जंगली सूअर (सस स्क्रोफा), कस्तूरी मृग (मोस्कस मास्कीफेरस), भारतीय गवल आदि पाए जाते हैं । अभ्यारण अपनी तितलियों और पतंगों जैसे काली वेन्स (अपोरिया

अगस्थोन अगस्थोन), भूटान ग्लोरी (भूटानियस लिंडरडालू लिंडरडाली) आदि, इसके अतिरिक्त, विभिन्न निवासी पक्षी प्राणीजाति की जनसंख्या और प्रवासी पक्षियों की अत्यधिक संख्या में भी झुंड आते हैं, के लिए भी प्रख्यात है ।

और अभ्यारण से उद्भूत होने वाली जलडाखा नदी जो भूटान और पश्चिमी बंगाल से बहती है और अभ्यारण के उत्तर-पश्चिम भाग में "गाय सुरागाय की झील" जैसे विडांग टासो जैसी उच्च उत्तांश झील भी है ;

और वन्य जीव और उसके पर्यावरण को संरक्षित, प्रचारित और विकसित करने की दृष्टि से पानगोलाखा वन्य-जीव अभ्यारण के चारों ओर के क्षेत्र को संरक्षित और सुरक्षित किया जाना आवश्यक है ;

और पारिस्थितिकी संवेदी जोन के रूप में बारसे रोडोडेंडरोन अभ्यारण के चारों ओर के कतिपय क्षेत्र को विनिर्दिष्ट करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योग, उद्योग का प्रचालन या प्रसंस्करण या उद्योगों के वर्ग का प्रचालन या प्रसंस्करण प्रतिषिद्ध करना आवश्यक हो गया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) के साथ पठित धारा 3 की उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य में पानगोलाखा वन्य-जीव अभ्यारण के संरक्षित क्षेत्र की सीमा से 50 मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है,

अर्थात् :–

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--(1) पारिस्थितिक संवेदी जोन का विस्तार पानगोलाखा वन्य-जीव अभ्यारण की पश्चिमी सीमा से पच्चीस मीटर से पचास मीटर तक है । पारिस्थितिक संवेदी जोन का विस्तार जहां ढलान पैंतालीस डिग्री से अधिक है पच्चीस मीटर और जहां ढलान पैंतालीस डिग्री से कम है, पचास मीटर तक होगा ।

(2) पारिस्थितिक संवेदी जोन, पूर्व (मानचित्र में संदर्भ बिन्दु सं. 22) की ओर 27^0 19'36'' उत्तर अक्षांश और 88^0 55'23'' पूर्व देशान्तर ; पश्चिम (मानचित्र में संदर्भ बिन्दु सं.11) की ओर 27^0 11'02'' उत्तर अक्षांश तथा 88^0 41'30'' पूर्व देशान्तर ; उत्तर (मानचित्र में संदर्भ बिन्दु सं. 2) की ओर 27^0 22'09'' उत्तर अक्षांश और 88^0 51'13'' पूर्व देशान्तर और दक्षिण (मानचित्र में संदर्भ बिन्दु सं.13) की ओर 27^0 08'34'' उत्तर अक्षांश तथा 88^0 43'13'' पूर्व देशान्तर से घिरा हुआ है ।

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र इस अधिसूचना से उपाबद्ध अक्षांश और देशान्तर के साथ **उपाबंध 1** के रूप में दिया गया है ।

(4) पानगोलाखा वन्य-जीव अभ्यारण पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्यारह ग्रामों की सूची इस अधिसूचना उपाबद्ध प्रमुख बिन्दुओं के साथ उनके अक्षांश और देशान्तर के साथ **उपाबंध 2** में दी गई है :

परंतु उपाबंध 2 ग्रामों की सूची जोनल महायोजना में राज्य सरकार द्वारा पुष्टि होने के अधीन होगी ।

2. पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर प्लान--(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के विचार और अनुमोदन के लिए स्थानीय व्यक्तियों और राज्य सरकार के निम्नलिखित संबद्ध विभागों के परामर्श से जोनल मास्टर प्लान तैयार करेगी, अर्थात् :-

(i) वन, पर्यावरण और वन्य जीव प्रबंध ;

(ii) सिक्किम पुलिस ;

(iii) शहरी और आवास विकास ;

(iv) पर्यटन ;

(v) ग्रामीण प्रबंध और विकास ;

(vi) सिचाई और बाढ़ नियंत्रण ;

(vii) लोक निर्माण विभाग ;

(viii) भू-राजस्व ; और

(ix) आपदा प्रबंध ।

(2) जोनल मास्टर प्लान में निम्नीकृत क्षेत्रों के पानरुद्धार, विद्यमान जलाश्यों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरण प्रबंधन, भू-जल प्रबंधन, मृदा और आर्द्रता संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी व पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(3) जोनल मास्टर प्लान सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों के किस्म और प्रकार, कृषि क्षेत्र, उद्यान-कृषि क्षेत्र, झीलों, अन्य जल निकायों और उनसे निकटवर्ती इकाइयों का अभ्यंकन करेगा ।

(4) जोनल मास्टर प्लान में पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन क्रियाकलापों के विनियमन के लिए, केंद्रीय सरकार या राज्य सरकार द्वारा मानदंडों को विनिर्दिष्ट कर सकेगी ।

(5) जोनल मास्टर प्लान, प्रादेशिक विकास योजना के सहलक्षीय तैयार किया जाएगा ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय**-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् : --

(1) **भू-उपयोग**-- पारिस्थितिकीय संवेदी जोन में आमोद-प्रमोद के प्रयोजन के लिए अभिनिश्चित किए गए हैं वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए भू-उपयोग में संपरिवर्तन अनुज्ञेय नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि योग्य भूमि का संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (रा.स्त.पा.सं.जो.मा.स.) की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन मद सं0 12, सं0 25, सं0 26, सं0 30 और सं0 31 में सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होगा, अर्थात् :-

(i) वर्षा जल संचय,

(ii) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण शिल्पकार आदि भी हैं,

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,

(iv) पारिस्थितिक पर्यटन सुविधाएं, जैसे गृह ठहराव, रज्जुमार्ग किओस, रज्जुरेल इत्यादि,

(v) सुरक्षा बलों के कैंप

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और तत्समय प्रवृत्त विधि के उपबंधों, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के बिना विकास क्रियाकलापों से संबंधित वाणिज्यिक या उद्योग के लिए जनजातीय भूमि का उपयोग अनुपालन के बिना उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिकीय संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि राज्य स्तरीय पारिस्थिकीय संवेदी जोन मानीटरी समिति (रा.पा.सं.जो.मा.स.) के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी ।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(2) **प्राकृतिक जलस्त्रोत**--सभी जलस्त्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संरक्षण तथा पुनरुद्भूतकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जिसमें जोनल मास्टर प्लान का भाग रूप निम्नलिखित रूप में होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार और व्याघ्र संरक्षण प्राधिकरण द्वारा जारी केंद्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा तथा पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व दिया जाएगा और पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा ।

(ii) पारिस्थितिक संवेदी जोन में किसी प्रकार के नए संनिर्माण सारणी के पैरा 4 के स्तंभ (2) के अधीन पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि और उससे संबंधित मद सं0 30 में विनिर्दिष्ट क्रियाकलापों के सिवाय अनुज्ञात नहीं होंगे ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक, विद्यमान पर्यटन क्रियाकलापों के विकास और विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा ;

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा और उनकी संरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाएगी और ऐसी योजना जोनल मास्टर प्लान का भाग होगा ।

(5) **ध्वनि प्रदूषण** - पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या सिक्किम राज्य का वन विभाग, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(6) **वायु प्रदूषण** - पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या वन विभाग, सिक्किम राज्य, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981(1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) **बहिस्त्रावों का निस्सारण :--** पारिस्थितिक संवेदी जोन में उपचारित बहिस्त्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट :--** ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान केन्द्रीय सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सीय अपशिष्ट** - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.का.आ.630 (अ) तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानिक यातायात परिवहन** - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदित होने तक, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :--

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाय सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां प्रतिषेध है ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय के रिट याचिका (सी) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के आदेश के अनुसरण में सर्वदा प्रचालन होगा ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उनके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण के कारण उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में नए या विद्यमान प्रदूषणकारी उद्योगों का विस्तार अनुज्ञात नहीं होगा ।
5.	किसी परिसंकटमय सामग्री का उपयोग या उत्पादन ।	हां	-	-	
6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में कोई नए या विद्यमान वाणिज्यिक स्थापनों का विस्तार जैसे होटल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने के लिए उपयुक्त लकड़ी का वाणिज्यिक उपयोग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा ; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी ; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा ; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे ।
9.	नए बृहत जल विद्युत परियोजना का स्थापना	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुरंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं

					को पूरा करेगी, संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी ।
10.	बिजली के तारों और दूर संचार टावरों का परिनिर्माण ।	-	हां	-	भूमिगत केबिलिंग को बढ़ावा देना ।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
13.	होटलों तथा विश्रामालयों के विद्यमान परिसरों की बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़	-	-	हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा ।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों का प्रवेश	-	हां	-	
19.	पर्यटन संबंधी क्रियाकलापों जैसे वन्य-जीव अभ्यारण क्षेत्र के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि करना।	हा	-	-	
20.	पहाड़ी ढालों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को ग्रहण करना	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाए ।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	
26.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि, उद्यानकृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं ।
27.	नई लकड़ी आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नई लकड़ी पर आधारित उद्योगों की स्थापना तुरंत प्रभाव से अनुज्ञात नहीं होगी ।
28.	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	

29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जोन में सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं, जिसके अंतर्गत मद संख्या 11, मद संख्या 25, मद संख्या 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं, के तत्काल प्रभाव से किसी प्रकार का नया संनिर्माण अनुज्ञात नहीं होगा । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित करते हुए उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि	-	हां	-	
31.	सुरक्षा बल कैंप	-	हां	-	
32.	प्लास्टिक के थैलों का उपयोग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति—(1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (रास्तपासंजोमास), जो निम्नलिखित से मिलकर बनी, अर्थात् :—

(i) मुख्य सचिव, सिक्किम सरकार —अध्यक्ष ;

(ii) मुख्य वन्यजीव वार्डन, सिक्किम सरकार — सदस्य ;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि — सदस्य ;

(iv) पीसीसीएफ, सिक्किम सरकार — सदस्य ;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि — सदस्य ;

(vi) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का सिक्किम राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि (एक वर्ष की अवधि के लिए) — सदस्य ;

(vii) सिक्किम सरकार के ग्रामीण प्रबंधन विभाग का प्रतिनिधि —सदस्य ;

(viii) गोविंदवल्लभ पंत हिमालयन इंस्टीट्यूट ऑफ इंवायरनमेंट एंड डेवलपमेंट, सिक्किम का प्रतिनिधि — सदस्य;

(ix) सिक्किम सरकार के कृषि विभाग का प्रतिनिधि —सदस्य ;

(x) सिक्किम सरकार के शहरी विकास और आवास विभाग का प्रतिनिधि —सदस्य ;

(xi) संबंधित जिले का कलक्टर —सदस्य ;

(xii) प्रभागीय वन अधिकारी (पीए का प्रभारी) —सदस्य ;

(xiii) मुख्य वन संरक्षक (वन्य जीव) —सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का सदस्य-सचिव या संबद्ध कलेक्टर या संबद्ध उद्यान का प्रभारी ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा ।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति उक्त वर्ष की 30 जून तक प्रत्येक वर्ष की 31 मार्च तक की केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को अपनी वार्षिक कार्रवाई रिपोर्ट उपाबंध 3 में दिए गए रूप विधान के अनुसार प्रस्तुत करेगी ।

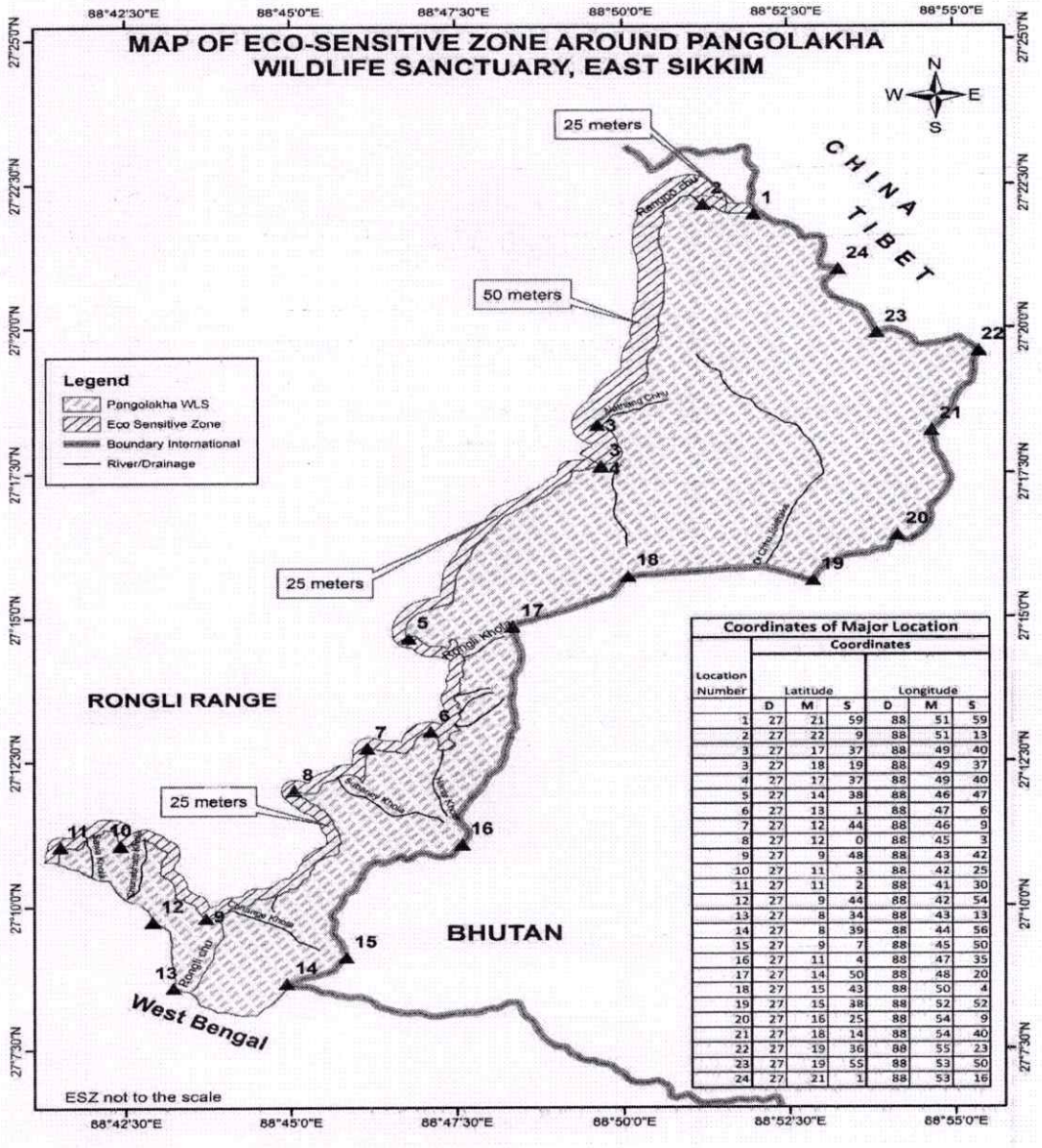
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह ठीक समझे ।

[फा. सं. 25/13/2013-ईएसजेड-आरई]

डा. जी.वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध- 1

पारिस्थितिक संवेदी जोन सीमा के मानचित्र को दर्शित करने वाले अंतिम और विस्तारित अक्षांश और देशान्तर



Coordinates of Major Location						
Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	21	59	88	51	59
2	27	22	9	88	51	13
3	27	17	37	88	49	40
3	27	18	19	88	49	37
4	27	17	37	88	49	40
5	27	14	38	88	46	47
6	27	13	1	88	47	6
7	27	12	44	88	46	9
8	27	12	0	88	45	3
9	27	9	48	88	43	42
10	27	11	3	88	42	25
11	27	11	2	88	41	30
12	27	9	44	88	42	54
13	27	8	34	88	43	13
14	27	8	39	88	44	56
15	27	9	7	88	45	50
16	27	11	4	88	47	35
17	27	14	50	88	48	20
18	27	15	43	88	50	4
19	27	15	38	88	52	52
20	27	16	25	88	54	9
21	27	18	14	88	54	40
22	27	19	36	88	55	23
23	27	19	55	88	53	50
24	27	21	1	88	53	16

उपाबंध-2

पानगोलाखा वन्य-जीव अभ्यारण, पूर्वी सिक्किम के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्राम

क्रम सं.	नाम	अक्षांश			देशान्तर		
		डिग्री	मिनट	सेकंड	डिग्री	मिनट	सेकंड
1	पद्मचेन	27	14	33	88	47	11
2	कटहार बोटे	27	11	11	88	41	53
3	नीमाचेन	27	14	25	88	47	32
4	सिंगानेबास	27	12	39	88	46	33
5	प्रेमलाखा	27	13	22	88	47	29
6	तालखारगा	27	10	11	88	43	24
7	डोकचीन	27	10	26	88	44	53
8	सिसनी	27	12	3	88	45	22
9	देवलिंग	27	11	13	88	42	15
10	बिंबरे	27	11	5	88	42	53
11	मांगखिम	27	11	1	88	41	39

टिप्पण — इन ग्रामों में से कोई जिसका पारिस्थितिक संवेदी जोन के भीतर कोई भाग या संपूर्ण भाग है । ग्राम (ग्राम पंचायत इकाई) का केन्द्र तत्स्थानी अक्षांश और देशान्तर अंकीय सीमा के व्युत्पन्न रूप में हैं ।

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. पर्यावरण समाघात निर्धारण (ईआईए) अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय ।

[फा. सं. 25/13/2013—ईएसजेड—आरई]

डा. जी. वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27thAugust, 2014

S.O. 2173 (E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 358 (E), dated the 6th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 6th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Pangolakha Wildlife Sanctuary (hereinafter referred to as the Sanctuary) established in 2002, lies in the eastern part of the State of Sikkim and shares international boundaries with the Tibet Autonomous Region of China in the North-East, the Kingdom of Bhutan in the East and the State of West Bengal in the southern part of the sanctuary covering an area of 128 square kilometres;

And whereas, the sanctuary supports a number of species specified under schedule-I of the Wildlife (Protection) Act, 1972 (53 of 1972) including *inter alia,*the red panda (*Ailurus fulgens*), leopard (*Panthera pardus*), kalij pheasants (*Lophurs leucomelana*) and himalayan vulture and important fauna such asthe himalayan black bear (*Selenarctos thebetanus*), jungle cat (*Felis chaus*), flying squirrels, fox (*Vulpes bengalensis*), goral (*Nemorhaedus* spp), wild pig (*Susscrofa*), musk Deer(*Moschus moschiferus*), Indian bison etc. The sanctuary is also well known for its butterfly and moth like black veins (*Aporia agathonagathon*), Bhutan glory (*Bhutanitis lidderdalu lidderdalli*) etc., and hosts high number of migrating birds apart from a diverse residential avi-faunal population;

And whereas, and the Jaldakha river which flows through Bhutan and West Bengal originates from the Sanctuary and high altitude lakes like the Bidang tsho "the lake of the cow-yak" are in the north-western part of the sanctuary;

And whereas, it is necessary to conserve and protect the area around the Pangolakha Wildlife Sanctuary and propagate improvement and development the wild life therein and its environment;

And whereas, it has become necessary to specify certain areas around the Pangolakha Wildlife Sanctuary as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-sensitive Zone.

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 50 metres from the boundary of the Pangolakha Wildlife Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.-** (1)The Eco-sensitive Zone varies from 25 meters to 50 meters from the western boundary of the Pangolakha Wildlife Sanctuary. The extent of Eco-sensitive Zone shall be 25 meters where the slope is more than 45 degree and the places where the slope is less than 45 degree, the extent of Eco-sensitive zone shall be 50 metres.

(2) The Eco-sensitive Zone is bounded by 27° 19' 36" N latitude and 88°55'23"E longitude towards east(Reference point No.22 of map); 27°11'02"N latitude and 88°41'30"E longitude towards west(Reference point No.11 of map); 27°22'09"N latitude and 88°51'13"E longitude towards north(Reference point No.2 of map) and 27°08'34"N latitude and 88°43'13"E longitude towards south(Reference point No.13 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) The list of 11 villages and a river falling within the Pangolakha Wildlife Sanctuary Eco-sensitive Zone alongwith their longitudes and latitudes at prominent points are appended to this notification as **Annexure II.**

Provided that the Annexure II shall be subject to confirmation by the State Government in the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.-** (1)The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;

(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:-

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.-** The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4)**Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.-** The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981).

(6) **Air pollution.-**The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).

(8) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908 (E), dated the 25th September 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4.**List of activities prohibited or to be regulated within the Eco-sensitive Zone.-**All activities in the Eco-sensitive Zoneshall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986)and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibitedexcept for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Centralor State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.

5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a)The extraction of surface waterand ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permissionfrom the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the microhydel power projects (Up to 100KW) or the mini hydel power projects (from 101 to 2000KW),which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecom-munication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.

17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone,except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31.In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee (SESZMC) for the State of Sikkim comprising of:-

(i) Chief Secretary, Government of Sikkim- Chairman

(ii) Chief Wild Life Warden, Government of Sikkim- Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change –Member;

(iv) PCCF, Government of Sikkim- Member;

(v) Representative of State Pollution Control Board-Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) – Member;

(vii) Representative of Rural Management Department, Government of Sikkim – Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim– Member;

(ix) Representative of Agriculture Department, Government of Sikkim – Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim – Member;

(xi) Concerned District Collector-Member;

(xii) Divisional Forest Officer (In-charge of PA) – Member;

(xiii) Chief Conservator of Forest (Wild Life) – Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The State Level Eco-sensitive Zone Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment and Forests and Climate Change as per proforma given in **Annexure III**.

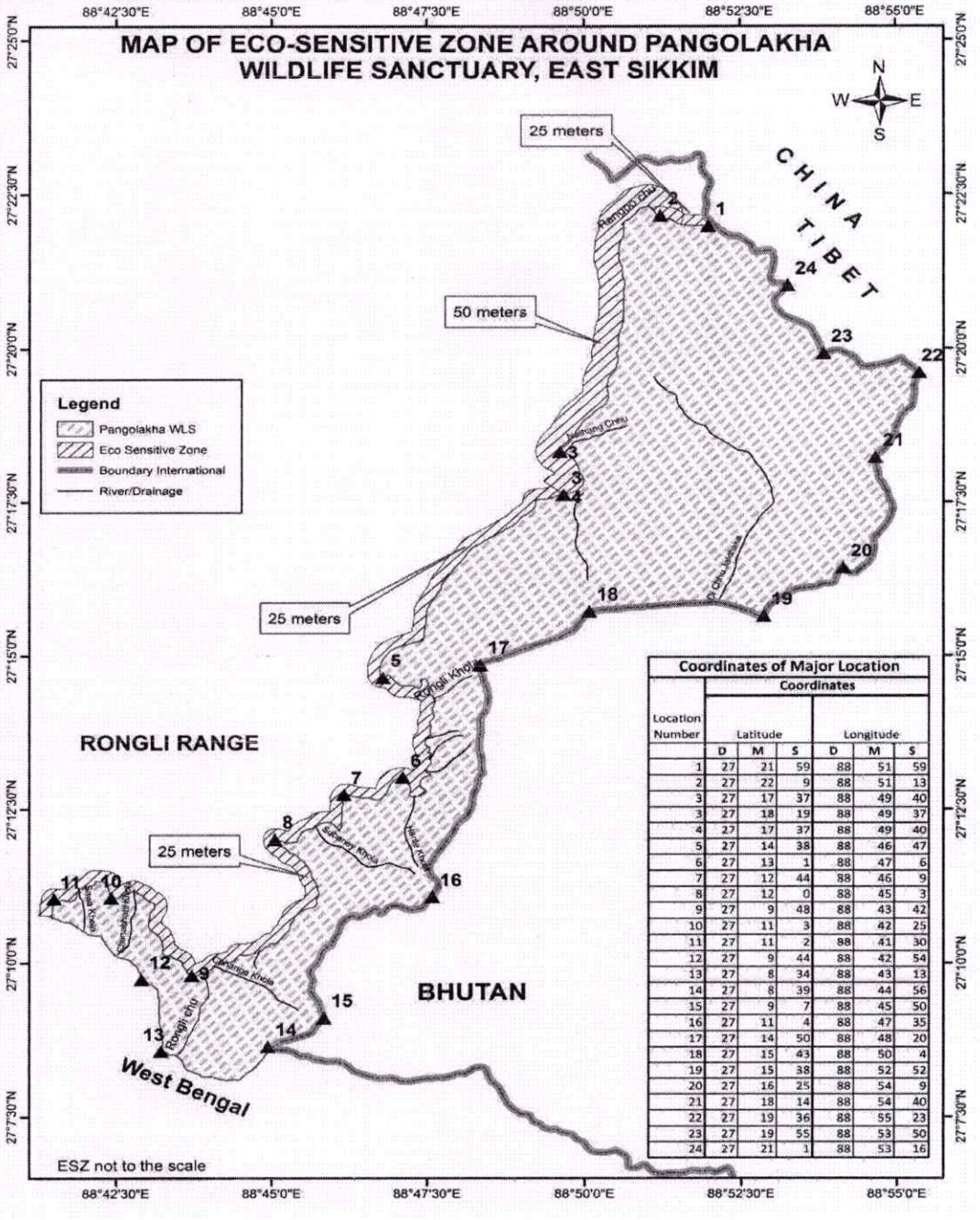
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/13/2013-ESZ/RE]

DR. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	21	59	88	51	59
2	27	22	9	88	51	13
3	27	17	37	88	49	40
4	27	18	19	88	49	37
5	27	17	37	88	49	40
6	27	14	38	88	46	47
7	27	13	1	88	47	6
8	27	12	44	88	46	9
9	27	12	0	88	45	3
10	27	9	48	88	43	42
11	27	11	3	88	42	25
12	27	11	2	88	41	30
13	27	9	44	88	42	54
14	27	8	34	88	43	13
15	27	8	39	88	44	56
16	27	9	7	88	45	50
17	27	11	4	88	47	35
18	27	14	50	88	48	20
19	27	15	43	88	50	4
20	27	15	38	88	52	52
21	27	16	25	88	54	9
22	27	18	14	88	54	40
23	27	19	36	88	55	23
24	27	19	55	88	53	50
	27	21	1	88	53	16

Annexure II

List of villages falling within the proposed Eco Sensitive Zone of Pangolaka Wildlife Sanctuary, East Sikkim.

Sl. No	Name of the villages	Latitude			Longitude		
		Degree	Minute	Seconds	Degree	Minute	Seconds
1.	Phadamchen	27	14	33	88	47	11
2.	Katahar Botey	27	11	11	88	41	53
3.	Nimachen	27	14	25	88	47	32
4.	Singaneybas	27	12	39	88	46	33
5.	Premlakha	27	13	22	88	47	29
6.	Talkharga	27	10	11	88	43	24
7.	Dokchin	27	10	26	88	44	53
8.	Sisney	27	12	3	88	45	22
9.	Deoling	27	11	13	88	42	15
10.	Bimbirey	27	11	5	88	42	53
11.	Mangkhim	27	11	1	88	41	39

Note: These villages are the ones which have a part or whole of their area inside the Eco-sensitive Zone. The latitude and longitudes correspond to the cenroid of the village (Gram Panchayat Unit) as derived from the digitized boundaries.

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan (Eco-sensitive Zone wise).
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise). Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise). Details may be attached as separate Annexure.
7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1691] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 05, 1936
No. 1691] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 05, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2169(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) तथा उप-धारा (3) के अधीन एक प्रारूप अधिसूचना, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 359(अ), तारीख 6 फरवरी, 2014 द्वारा पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार ऐसे सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना वाले भारत के राजपत्र की प्रतियां जनसाधारण को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव मांगने के लिए प्रकाशित की गई थी ;

और, उक्त राजपत्र की प्रतियां 6 फरवरी, 2014 को जनसाधारण को उपलब्ध करा दी गई थीं ;

और प्रस्तावित प्रारूप अधिसूचना के संबंध में, प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है ;

और, सिंगबा रोडोडेनड्रोन अभयारण्य (जिसे इसमें इसके पश्चात् अभयारण्य कहा गया है) उत्तरी जिला, सिक्किम में लगभग मध्य में स्थित है और मुख्य प्रवेश स्थल फुन्ची है ;

और, अभयारण्य में सड़क मार्ग द्वारा पहुंचा जा सकता है क्योंकि गंगटोक युमथंग मार्ग (उत्तरी सिक्किम राजमार्ग) फुन्ची से होता हुआ इस अभयारण्य से गुजरता है ;

और, दक्षिणी सीमा से निकटतम कस्बा या आवास लाचुंग है जो 8 किलोमीटर दूर है और अभयारण्य का क्षेत्र 43 वर्ग किलोमीटर है ;

और, अभयारण्य में शीतोष्ण वनों से लेकर पर्वतीय चरागाहों तक एक विस्तृत वनस्पतीय विविधता वाले सूक्ष्म जलवायु की विस्तृत रेंज है और उन्नतांशीय ढाल 3048 मीटर से लेकर 4575 मीटर तक हैं और इन विविध प्रकार के वनों में बहुत से जीव-जन्तुओं का आश्रय है ;

और, अभयारण्य का सृजन भव्य रोडोडेनड्रोन वनों के साथ ही इसके अद्वितीय जीव-जंतुओं और इसकी प्रमुख जातियों के संरक्षण के लिए किया गया है और इस अभयारण्य में रोडोडेनड्रोन नेवियम (सिक्किम का राज्य वृक्ष) प्राकृतिक रूप से पाया जाता है ;

और, अभयारण्य अपने वृक्षों और झाड़ियों की अद्वितीय बहुलता के लिए जाना जाता है और अभयारण्य से रोडोडेनड्रोन की लगभग 36 जातियों को लेखबद्ध किया गया है ;

और, अभयारण्य में भू-वनस्पति जैसे प्रिमुला, पोटेन्टिला, जेंटियन, सैक्सीफ्रेग्स, पोपीज की बहुलता है और एकोनाइट, सिल्वर फर, स्प्रूस, लार्च, जूनिपर, ट्रेलिंग लिचेन सहित फेसटून्ड मैपिल बिल्कुल सामान्य हैं ;

और, भूमि, मिट्टी और इसके निवासियों की सर्द ठंड की कटुता से सुरक्षा करने वाली काई के घने गलीचे से ढकी है और अभयारण्य की प्रमुख महत्ता वन्य -जीव (संरक्षण) अधिनियम, 1972 (1972 का 53) की अनुसूची 1 में विनिर्दिष्ट अनुसूचित जातियों की संख्या में होना है और इसके संश्रयों को अधिकतम संरक्षण दिया गया है ;

और, अभयारण्य में हिमालय के जीव जन्तु और वनस्पति की बहुलता है और चैम्पियन और सेठ वर्गीकरण के अनुसार वनस्पति को पूर्व हिमालय मिश्रित शंकुधारी वन प्रकार, बर्च रोडोडेड्रोन गुल्म वन प्रकार और अल्पाइन चरागाह प्रकार के रूप में वर्गीकृत किया जा सकता है ;

और, ऊपरी भूमि में प्रमुख जातियों में अन्य के साथ-साथ अबीज डेन्सा (गोब्रे सल्ला), पीसिया स्मिथियाना (स्प्रूस), सुगा डेमोसा (हेम्लोक), बेटुला अल्नोएड्स (सोर), सेलिक्स बेबिलोनिका (वीपिंग विल्लो), सेलिक्स स्कीमेंसिस, रोडोडेनड्रोन जातियां (चिमाल), बेटुला यूटिलिस (भूपत), एकर कैपेल्ली, लेरिक्स ग्रिफिथियाना (लार्च), जूनिपेरस इंडिका, जूनिपेरस रेकुर्वा, रोडोडेनड्रोन कैम्पैनुलेटम, रोडोडेनड्रोन बारबारेटम और रोडोडेनड्रोन आर्बोरेटम और इसी प्रकार की जातियां सम्मिलित हैं ;

और, इस क्षेत्र की मुख्य जाति राज्य वृक्ष होने के कारण रोडोडेनड्रोन नेवियम है जो इस क्षेत्र में प्राकृतिक रूप से होता है और सामान्य शाकों में कई राननकुलेसियाक्य क्रुसिफेरे और कम्पोजिटे आदि सहित प्रीमुला, ऐनेमोने, फ्रिटीलारिया, इरिस, जेन्टियाना, एरिसेमा, सोस्सूरीया है और सिक्किम रोडोडेनड्रोन नेवियम का राज्य वृक्ष इस क्षेत्र में स्थानीय है ;

और, अभयारण्य हिमालय के खुरदारों और गैलिफोरमीज जैसे सिरो, देव छगल, खल्जी फीजेंट, मोनल फीजेंट, रुधिर फीजेंट आदि के लिए उपयुक्त निवास है और इस क्षेत्र में भराल और हिमचीता जैसे पशुओं के लिए कोरिडोर भी है ;

और, क्षेत्र में पक्षी जात विविधता की बहुलता है और राज्य के महत्वपूर्ण पक्षी क्षेत्रों में प्रमुख रूप से येमिसामडोंग-सेबुला-सिंगबा-कटाओ कांप्लेक्स आता है ;

और, प्रस्तावित अधिकतर पारिस्थितिक संवेदी क्षेत्र समीपस्त आरक्षित वन का भाग है और यह हिम चीता, लाल पंडा, क्लाउडेड चीता, ब्लू शीप और कई उच्च उन्नतांशीय गैलिफोर्मीज के लिए महत्वपूर्ण निवास है ;

और, सिंगबा रोडोडेनड्रोन अभयारण्य के आसपास कतिपय क्षेत्रों को पारिस्थितिक संवेदी जोन के रूप में विनिर्दिष्ट करना और उक्त पारिस्थितिक संवेदी जोन में उद्योगों, संक्रियाओं या प्रसंस्करणों अथवा उद्योगों, संक्रियाओं या प्रसंस्करणों के वर्गों को प्रतिषिद्ध करना आवश्यक हो गया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य में सिंगबा रोडोडेनड्रोन अभयारण्य की सीमा से पचास मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :—

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं–(1) पारिस्थितिक संवेदी जोन सिंगबा रोडोडेनड्रोन अभयारण्य से 25 मीटर से लेकर 50 मीटर तक है और उक्त पारिस्थितिक संवेदी जोन का विस्तार वहां पर 25 मीटर होगा जहां ढलान 45 डिग्री से अधिक है और उन स्थानों पर पारिस्थितिक संवेदी जोन का विस्तार 50 मीटर होगा जहां ढलान 45 डिग्री से कम है ।

(2) पारिस्थितिक संवेदी जोन, पूर्व की तरफ 27° 44' 43" उत्तर अक्षांश और 88° 45' 48" पूर्व रेखांश (मानचित्र की संदर्भ बिन्दु सं0 9) ; पश्चिम की तरफ 27° 44' 51" उत्तर अक्षांश और 88° 41' 25" पूर्व रेखांश (मानचित्र की संदर्भ बिन्दु सं0 6) ; उत्तर की तरफ 27° 47' 55" उत्तर अक्षांश और 88° 44' 44" पूर्व रेखांश नचित्र की संदर्भ बिन्दु सं0 1) और दक्षिण की तरफ 27° 43' 23" उत्तर अक्षांश और 88° 44' 51" पूर्व रेखांश (मानचित्र की संदर्भ बिन्दु सं0 7) द्वारा सीमाबद्ध है ।

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र छोर और विस्तार के अक्षांश और रेखांश के साथ **उपाबंध 1** के रूप में संलग्न है ।

(4) सिंगबा रोडोडेनड्रोन अभयारण्य पारिस्थितिक संवेदी जोन के भीतर आने वाला लाचुंग ग्राम प्रमुख बिन्दुओं पर उसके अक्षांश और रेखांश के साथ इस अधिसूचना के साथ **उपाबंध 2** के रूप में संलग्न है :

(5) परंतु जोनल मास्टर प्लान में **उपाबंध 2,** राज्य सरकार द्वारा पुष्टि किए जाने के अध्यधीन होगा ।

2. पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर प्लान–(1) भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के विचार और अनुमोदन के लिए पारिस्थितिक संवेदी जोन के प्रभावी प्रबंध के प्रयोजन हेतु राज्य सरकार, राजपत्र में इस अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर स्थानीय व्यक्तियों तथा निम्नलिखित संबंधित राज्य विभागों के परामर्श से जोनल मास्टर प्लान तैयार करेगी, अर्थात् :–

(i) वन, पर्यावरण और वन्य जीव प्रबंध ;

(ii) सिक्किम पुलिस ;

(iii) शहरी और आवास विकास ;

(iv) पर्यटन ;

(v) ग्रामीण प्रबंध और विकास ;

(vi) सिंचाई और बाढ़ नियंत्रण ;

(vii) लोक निर्माण विभाग ;

(viii) भू-राजस्व ; और

(ix) आपदा प्रबंध ।

(2) जोनल मास्टर प्लान में अवकृष्ट क्षेत्रों के जीर्णोद्धार, विद्यमान जलाशयों के संरक्षण, आवाह क्षेत्रों के प्रबंध, जलसंग्रहण प्रबंध, भू जल प्रबंध, मृदा और आद्र संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी व पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(3) जोनल मास्टर प्लान सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों के किस्म और प्रकार कृषि क्षेत्र, उद्यान-कृषि क्षेत्र, चालू खनन पट्टे, झीलों और अन्य जलाशयों और उद्यमकर्ता इकाइयों का अभ्यंकन करेगा ।

(4) जोनल मास्टर प्लान के अंतर्गत, पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) में विनिर्दिष्ट क्रियाकलापों के विनियमन के लिए ऐसे उपाय होंगे, जो केंद्रीय सरकार या राज्य सरकार द्वारा समय-समय पर विनिर्दिष्ट किए जाएं ।

(5) इस प्रकार तैयार किया गया जोनल मास्टर प्लान क्षेत्रीय विकास योजना का सहविस्तारी होगा ।

3. राज्य सरकार द्वारा किए जाने वाले उपाय—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी बनाने के लिए निम्नलिखित उपाय करेगी, अर्थात् :–

(1) **भूमि का उपयोग-** पारिस्थितिक संवेदी जोन में आमोद-प्रमोद के प्रयोजन के लिए अभिनिश्चित किए गए वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के क्षेत्रों में उपयोग या संपरिवर्तन नहीं किया जाएगा :

परंतु कृषि योग्य भूमि का पारिस्थितिक संवेदी जोन के भीतर संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (एसईएसजेडएमसी) की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) में विनिर्दिष्ट मद सं0 12, मद सं0 25, मद सं0 26, मद सं0 30 और मद सं0 31 में सूचीबद्ध क्रियाकलापों के लिए अनुज्ञात किया जा सकेगा, अर्थात्:–

(i) वर्षा जल संचय ;

(ii) कुटीर उद्योग, जिसमें ग्रामीण शिल्पकार आदि भी हैं ;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग ;

(iv) पारिस्थितिक पर्यटन सुविधा जैसे गृह आवास, रोपवे, कियोस्क, फनिकुलर, आदि ; और

(v) सुरक्षा बल कैम्प :

परंतु यह और कि वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए जनजातीय भूमि का कोई उपयोग राज्य सरकार के पूर्व अनुमोदन और तत्समय प्रवृत्त विधि के उपबंधों, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के अनुपालन के बिना अनुज्ञात नहीं होगा :

परंतु यह भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेख में प्रकट होने वाली किसी भी भूल का राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार एसईएसजेडएमसी के विचार अभिप्राप्त करने के पश्चात् सुधार किया जाएगा और उक्त भूल सुधार की सूचना भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी :

परंतु यह भी कि पूर्वोक्त भूल सुधार के अंतर्गत इस उप पैरा के अधीन यथाउपबंधित कि सिवाए किसी भी मामले में भूमि के उपयोग का परिवर्तन नहीं होगा ।

(2) **प्राकृतिक जलस्त्रोत**--सभी जलस्त्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनके संधारण तथा नवीकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों का प्रतिषेध करने के लिए कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप जो जोनल मास्टर प्लान के भाग होंगे, निम्नानुसार होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का प्रसार, पारिस्थितिक पर्यटन, पारिस्थितिक-शिक्षा और पारिस्थितिक विकास तथा पारिस्थितिक संवेदी जोन की वहन क्षमता पर आधारित अध्ययन पर जोर देते हुए, केंद्रीय सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय द्वारा और राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण द्वारा जारी किए गए मार्गदर्शक सिद्धांतों के अनुसार होगा ;

(ii) पारिस्थितिक संवेदी जोन में पैरा 4 में सारणी के स्तंभ (2) में विनिर्दिष्ट पारिस्थितिक पर्यटन सुविधा जैसे गृह आवास, रोपवे, कियोस्क, फनिकुलर, आदि से संबंधित मद सं0 30 में विनिर्दिष्ट कार्यकलाप के सिवाए किसी भी प्रकार के नए संनिर्माण को अनुज्ञात नहीं किया जाएगा ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक, विद्यमान पर्यटन क्रियाकलापों के विकास और प्रसार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा एसईएसजेडएमसी की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया जाएगा ।

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में सभी मूल्यवान नैसर्गिक विरासत जैसे- सभी जीन पूल के लिए आरक्षित क्षेत्र, चट्टान विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, खड़ी चट्टानों आदि की पहचान की जाएगी और उनको परिरक्षित किया जाएगा तथा उनके संरक्षण और संभारण के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाई जाएगी और ऐसी योजनाएं जोनल मास्टर प्लान की भाग होंगी ।

(5) **ध्वनि प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की रचना करेगा ।

(6) **वायु प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना की रचना करेगा ।

(7) **बहिस्त्रावों का निस्सारण** :-- पारिस्थितिक संवेदी जोन में उपचारित बहिस्त्राव का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट** :-- पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों का निपटान निम्नलिखित रूप में किया जाएगा :-

(i) ठोस अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा भारत प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के पृथक्करण के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरण रूप से स्वीकार्य रीति में होगा ।

(9) **जैव चिकित्सीय अपशिष्ट** - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना स. का.आ. 630(अ), तारीख 20 जुलाई, 1998 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानीय यातायात** - यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदन के दौरान, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति यानीय गतिविधियों को विद्यमान नियमों और विनियमों के अनुसार मानीटर करेगी ।

4. पारिस्थितिक संवेदी जोन के भीतर प्रतिषिद्ध या विनियमित किए जाने वाले क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां ।	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाए, सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयों का प्रतिषेध है । (ख) खनन संक्रियाएं सर्वथा, 1995 की रिट याचिका (सी) सं. 202 में टी.एन. गोडावर्मन थिरूमूलपाद बनाम भारत संघ के मामले में माननीय उच्चतम न्यायालय के तारीख 4.8.2006 के आदेश और 2012 की रिट याचिका (सी) सं. 435 में गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21.4.2014 के आदेशों के अनुसार होंगी ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंद्रीय अधिनियम या राज्य अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण के कारण उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में कोई नए या विद्यमान प्रदूषण उद्योगों के विस्तार की अनुज्ञा नहीं दी जाएगी ।
5.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन	हां	-	-	
6.	होटलों और सैरगाहों की वाणिज्यिक स्थापना ।	हां	-	-	पारिस्थितिक संवेदी जोन में किन्हीं नए या विद्यमान वाणिज्यिक जैसे होटलों और सैरगाहों के विस्तार की अनुज्ञा नहीं दी जाएगी ।
7.	जलाने के लिए उपयुक्त लकड़ी का वाणिज्यिक उपयोग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) सतही जल और भूमिगत जल का निष्कर्षण भूमि के अधिभोगी के वास्तविक कृषि उपयोग और घरेलू उपभोग के लिए अनुज्ञात होगा ; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी ;

					(ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा ; (घ) किसी भी स्रोत से, जिसके अंतर्गत कृषि भी है, जल के संदूषण या प्रदूषण को रोकने के लिए कदम उठाए जाएंगे ।
9.	नए बृहत जल विद्युत परियोजना की स्थापना ।	हां	-	-	पारिस्थितिक संवेदी जोन में संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 तक) के सिवाए, जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं को पूरा करेगी, नए जल विद्युत परियोजना संयंत्रों (बांध, सुरंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों का विस्तार प्रतिषिद्ध है ।
10.	बिजली के तारों और दूर संचार टावरों का संनिर्माण ।	-	हां	-	भूमिगत केबिलिंग को बढ़ावा देना ।
11.	किए जा रहे पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन सहित स्थानीय समुदायों द्वारा कृषि और बागवानी प्रचलन ।	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाएगा ।
13.	होटलों तथा विश्रामालयों के विद्यमान परिसरों की बाड़ लगाना ।	-	हां	-	
14.	वनस्पतियों की बाड़ लगाना ।	-	-	हां	
15.	जैविक खेती ।	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाएगा ।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण ।	-	हां	-	ऐसे उचित पर्यावरण समाघात निर्धारण और अवशमन उपायों के साथ किए जाएंगे, जो लागू हों ।
17.	रात्रि में यानिक यातायात का संचलन ।	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी जातियों का प्रवेश ।	-	हां	-	
19.	पर्यटन संबंधी क्रियाकलापों जैसे राष्ट्रीय उद्यान क्षेत्र के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि करना।	हां	-	-	
20.	पहाड़ी ढालों और नदी के किनारों का संरक्षण ।	-	हां	-	
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण ।	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण ।	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित किया जाएगा और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग ।	-	हां	-	-
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को अपनाना ।	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाएगा ।

25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं ।	-	-	हां	-
26.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग ।	-	हां	-	पारिस्थितिक संवेदी जोन से मिलने वाले देशीय माल से उत्पादों का उत्पादन करने वाले गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान-कृषि या कृषि आधारित उद्योग, जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हों ।
27.	नए लकड़ी आधारित उद्योग ।	हां	-	-	पारिस्थितिक संवेदी जोन में किसी नए लकड़ी पर आधारित उद्योग की स्थापना की अनुज्ञा नहीं दी जाएगी ।
28.	वन उत्पादों या गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण ।	-	हां	-	-
29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जोन में स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाय, जिसके अंतर्गत मद संख्या 12, मद संख्या 25, मद संख्या 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं, किसी प्रकार का नया संनिर्माण अनुज्ञात नहीं किया जाएगा । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित करते हुए उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	पारिस्थितिक पर्यटन सुविधाएं, जैसे गृह आवास, रोपवे, कियोस्क, फनिकुलर, आदि ।	-	हां	-	
31.	सुरक्षा बलों के कैम्प ।	-	हां	-	
32.	प्लास्टिक के थैलों का उपयोग ।	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति - (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन की प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (एसईएसजेडएमसी) के नाम से ज्ञात एक समिति का गठन किया गया, जो निम्नलिखित से मिलकर बनी, अर्थात् : --

(i) मुख्य सचिव, सिक्किम सरकार - अध्यक्ष ;

(ii) मुख्य वन जीव वार्डन - सिक्किम सरकार - सदस्य ;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि, - सदस्य ;

(iv) पीसीसीएफ - सिक्किम सरकार - सदस्य ;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि - सदस्य ;

(vi) सिक्किम सरकार द्वारा नामनिर्दिष्ट, पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का एक प्रतिनिधि (एक वर्ष की अवधि के लिए) - सदस्य ;

(vii) ग्रामीण प्रबंध विभाग, सिक्किम सरकार का प्रतिनिधि - सदस्य ;

(viii) गोविंद वल्लभ पंत हिमालयन पर्यावरण और विकास संस्थान, सिक्किम का प्रतिनिधि - सदस्य;

(ix) कृषि विभाग, सिक्किम सरकार का प्रतिनिधि- सदस्य ;

(x) शहरी विकास और आवास विभाग, सिक्किम सरकार का प्रतिनिधि -सदस्य ;

(xi) संबंधित जिला कलेक्टर - सदस्य ;

(xii) प्रभागीय वन अधिकारी (पीए का भारसाधक) - सदस्य ;

(xiii) मुख्य वन (वन्य जीव) संरक्षक- सदस्य सचिव ।

(2) एसईएसजेडएमसी इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533 तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित एसईएसजेडएमसी द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 तारीख 14 सितंबर, 2006 की अधिसूचना की अनुसूची के अधीन ऐसे क्रियाकलापों की, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित एसईएसजेडएमसी द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) एसईएसजेडएमसी का सदस्य-सचिव या संबंधित कलेक्टर या संबंधित उद्यान प्रभारी ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा ।

(6) एसईएसजेडएमसी विषय-दर-विषय आधारित अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) एसईएसजेडएमसी, प्रत्येक वर्ष 31 मार्च तक किए गए अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उस वर्ष के 30 जून तक उपाबंध 3 में दिए गए प्रोफार्मा में, की गई कार्रवाई की अपनी वार्षिक रिपोर्ट प्रस्तुत करेगी ।

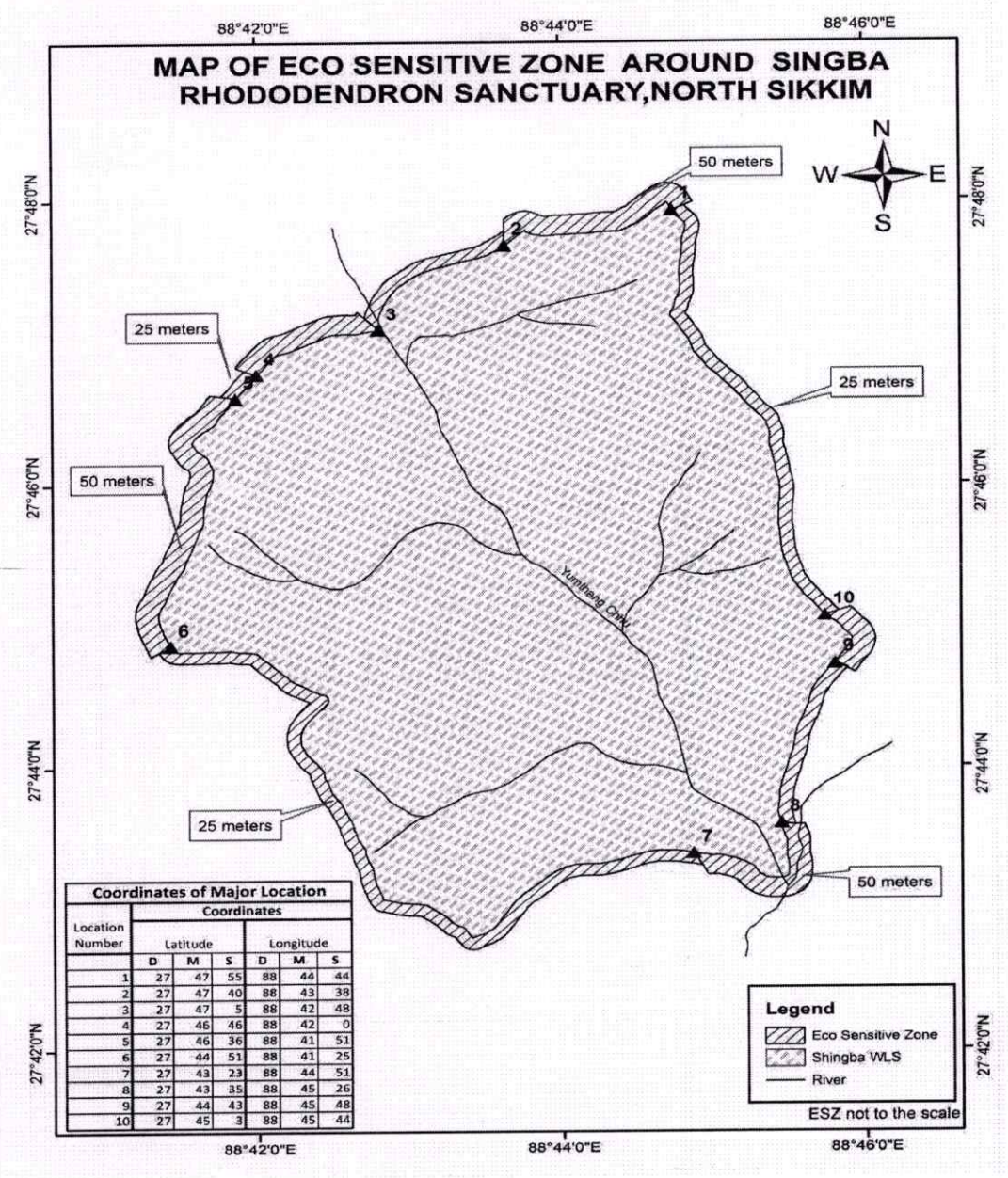
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय समय-समय पर एसईएसजेडएमसी को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह ठीक समझे ।

[फा. सं. 25/9/2013-इएसजेड/आर ई]

डॉ. जी.वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध- 1

पारिस्थितिक संवेदी जोन सीमा का, उसके छोर और विस्तार के अक्षांश और रेखांश सहित मानचित्र ।



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	47	55	88	44	44
2	27	47	40	88	43	38
3	27	47	5	88	42	48
4	27	46	46	88	42	0
5	27	46	36	88	41	51
6	27	44	51	88	41	25
7	27	43	23	88	44	51
8	27	43	35	88	45	26
9	27	44	43	88	45	48
10	27	45	3	88	45	44

उपाबंध-2

सिंगबा रोडोडेनड्रोन अभयारण्य, उत्तरी सिक्किम के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाला ग्राम

क्र.सं.	ग्राम का नाम	रेखांश			अक्षांश		
		डिग्री	मिनट	सेकेंड	डिग्री	मिनट	सेकेंड
1	लाचुंग	27	43	18	88	45	6

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार)
के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार)
के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2169 (E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 359 (E), dated the 6th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 6th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Shingba Rhododendron Sanctuary (hereinafter referred to as the sanctuary) lies almost in the Centre of North District, Sikkim andthe main entry point is Phunyi.

And whereasAS, the sanctuary is approachable by road, as the Gangtok Yumthang road (North Sikkim Highway) goes through this sanctuary *via* Phunyi;

And whereas,the nearest town or habitation from the Southern boundary line is Lachung, which is 8 kilometers away and the area of the sanctuary is 43square kilometres;

And, whereas, the sanctuary possesses a wide range of microclimates, leading to a vast floral diversity right from the temperate forests to the alpine meadows and the altitudinal gradient varies from 3048 meters to 4575 meters and these diverse forest types in turn shelter a wide range of fauna;

And whereas, the sanctuary has been created to protect the magnificent rhododendron forests, along with its unique fauna and its flagship species and the *Rhododendron nevium* (the State tree of Sikkim) is found naturally in this sanctuary;

And whereas, the sanctuary is known for its unique abundance of trees and shrubs and about 36 species of rhododendrons have been recorded from the sanctuary.

And whereas,sanctuary is also rich in ground flora such as primulas, potentillas, gentians, saxifrages, poppies and aconites. Silver fir, spruce, larch, juniper, maple festooned with trailing lichens are quite common;

And whereas, the ground is covered with a dense carpet of moss protecting the soil and its inhabitants from the severity of cold winter and major significance of the sanctuary being the number of scheduled species specified in Schedule-I of the Wild Life (Protection) Act, 1972 (53 of 1972) it harbours are given maximum protection;

And whereas, the sanctuary is rich in himalayan fauna and flora and as per Champion and Seth classification, the flora may be classified as, east himalayan mixed coniferous forest type, birch-rhododendron scrub forest type and alpine pastures type;

And whereas, main species in the upper storey,*inter-alia* include, *Abies densa* (Gobre Salla), *Picea smithiana* (Spruce), *Tsuga dumosa* (Hemlock), *Betula alnoides* (Saur), *Salix babylonica* (Weeping willow), *Salix sikkimensis*, *Rhododendron* species (Chimal), *Betula utilis* (Bhujpat), *Acer campelli*, *Larix griffithiana*(Larch), *Juniperus indica, Juniperus recurva, Rhododendron campanulatum, Rhododendron barbaratum, Rhododendron arboretum and the like.*

And whereas, the key species of this area being the State tree *Rhododendron nevium* which occurs naturally in this region and common herbs are *Primula, Anemone, Fritillaria, Iris, Gentiana, Arisaema, Saussurea,* with many *Rananculaceac, Cruciferae* and *Compositae*etc.The State tree of Sikkim *Rhododendron nevium* is endemic to this region;

And whereas, the sanctuary is suitable habitat for ungulates and galliformes of the Himalayas, *viz.*,serow, goral, khalij pheasant, monal pheasant, blood pheasant etc. and the area also forms a corridor for animals like blue sheep and snow leopard;

And whereas, the area is also rich in avifaunal diversity and the Yumesamdong-Sebula-Singba-Katao complex figures prominently in the important bird areas of the State;

And whereas, the majority of the proposed Eco-sensitive area is part of a contiguous reserve forest and it is an important habitat for snow leopard, red panda, clouded leopard, blue sheep and many high altitude galliformes;

And whereas, it has become necessary to specify certain areas around the Shingba Rhododendron Sanctuary as Eco-sensitive zone and to prohibit industries or processes or class of industries, operations or processes in the said Eco-sensitive zone.

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 50 metres from the boundary of the Shingba Rhododendron Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

(i) **Extent and boundaries of Eco-sensitive Zone.**—(1)The Eco-sensitive Zone varies from 25 meters to 50 meters from the boundary of the Shingba Rhododendron Sanctuary and the extent of the said Eco-sensitive Zone shall be 25 meters, where the slope is more than 45 degree and the places where the slope is less than 45 degree, the extent of Eco-sensitive zone shall be 50 metres.

(2) The Eco-sensitive Zone is bounded by 27° 44' 43" N latitude and 88°45'48"E longitude towards east (Reference point No. 9 of map); 27°44'51"N latitude and 88°41'25"E longitude towards west (Reference point No. 6 of map); 27°47'55"N latitude and 88°44'44"E longitude towards north (Reference point No.1 of map) and 27°43'23"N latitude and 88°44'51"E longitude towards south(Reference point No.7 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) The Lachung village falling within the Shingba Rhododendron Sanctuary Eco-sensitive Zone alongwith its longitudes and latitudes at prominent points is appended to this notification as **Annexure II.**

(5) Provided that the Annexure II shall be submit to confirmation by the State Government in the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.**—(1) The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:—

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.**—The State Government shall take the following measures for giving effect to the provisions of this notification, namely:—

(1) **Land Use.**—Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zonemay be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:-

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.**—The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.**—All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(6) **Air pollution.**—TheEnvironment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.**—Thedischarge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).

(8) **Solid wastes.**—Disposal of solid wastes shall be as under:—

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908(E), dated the 25th September, 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.**—The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic.**—The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**—All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibitedexcept for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.

5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a) The extraction of surface waterand ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the micro hydel power projects (Up to 100KW)or the mini hydel power projects (from 101 to 2000KW), which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.

17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31. In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.**—(1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee(SESZMC) for the State of Sikkim comprising of:—

(i) Chief Secretary, Government of Sikkim— Chairman

(ii) Chief Wild Life Warden, Government of Sikkim— Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change—Member;

(iv) PCCF, Government of Sikkim— Member;

(v) Representative of State Pollution Control Board-Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) — Member;

(vii) Representative of Rural Management Department, Government of Sikkim — Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim— Member;

(ix) Representative of Agriculture Department, Government of Sikkim – Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim – Member;

(xi) Concerned District Collector—Member;

(xii) Divisional Forest Officer (In-charge of PA) — Member;

(xiii) Chief Conservator of Forest (Wild Life) — Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The State Level Eco-sensitive Zone Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment and Forests and Climate Change as per proforma given in **Annexure III**.

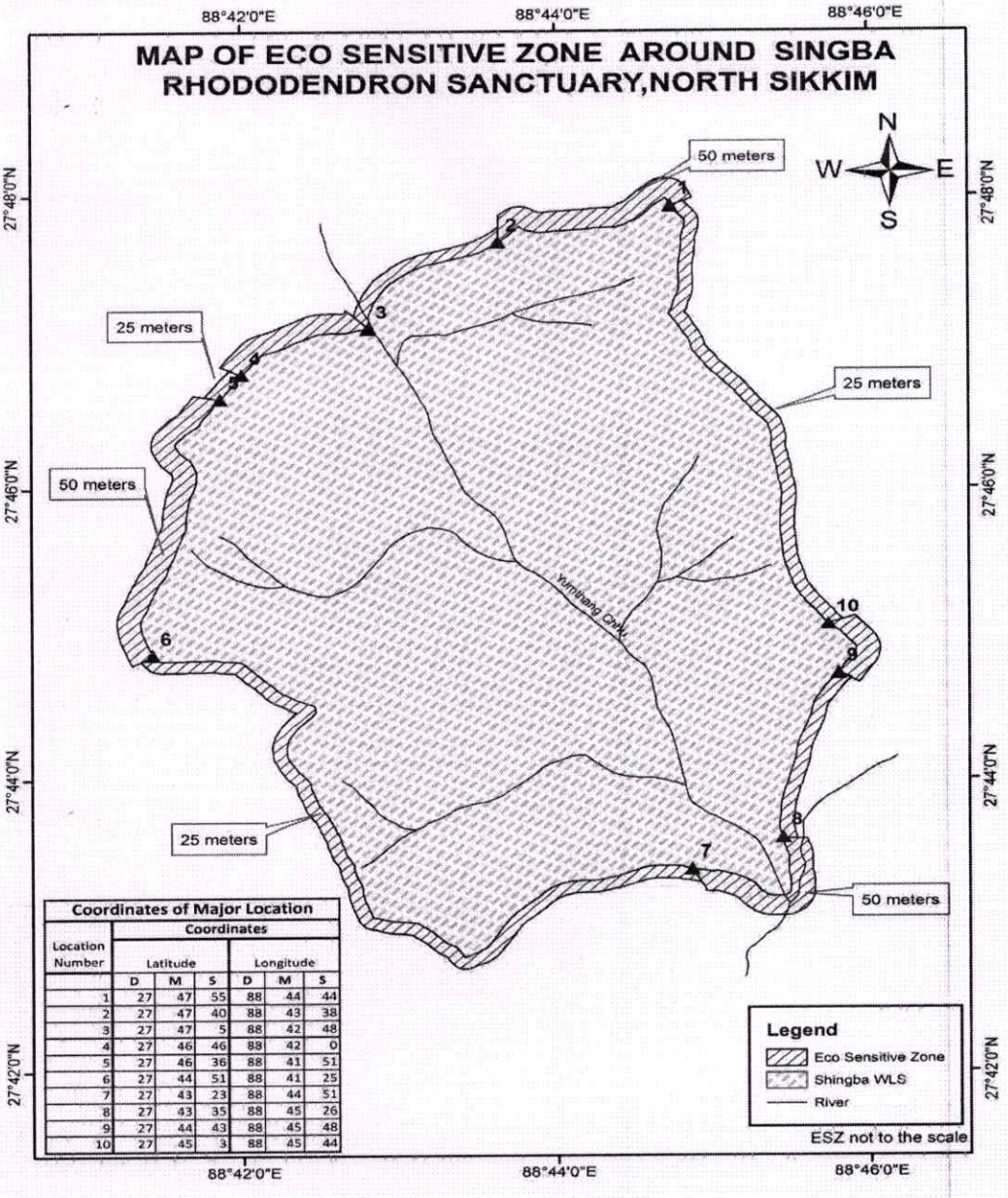
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[No. 25/9/2013-ESZ/RE]

Dr. SUBRAHMANYAM, Scientist-G

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	47	55	88	44	44
2	27	47	40	88	43	38
3	27	47	5	88	42	48
4	27	46	46	88	42	0
5	27	46	36	88	41	51
6	27	44	51	88	41	25
7	27	43	23	88	44	51
8	27	43	35	88	45	26
9	27	44	43	88	45	48
10	27	45	3	88	45	44

Annexure II

Village falling within the proposed Eco-sensitive Zone of Shingba Rhododendron Sanctuary, North Sikkim.

Sl. No	Name of the village	Latitude			Longitude		
		Degree	Minute	Seconds	Degree	Minute	Seconds
1	Lachung	27	43	18	88	45	6

Annexure III

Proforma of Action Taken Report:— State Level Eco-sensitive Zone Monitoring Committee.—

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan (Eco-sensitive Zone-wise).
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone-wise). Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone-wise).
   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone-wise). Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone-wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1690] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 5, 1936
No. 1690] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 5, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का. आ. 2168 (अ).----पर्यावरण (संरक्षण) नियम 1986 के नियम 5 के उप-नियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) के अधीन भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 310 (अ) तारीख 4 फरवरी, 2014, द्वारा उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

और उक्त राजपत्र की प्रतियां जनता को 4 फरवरी, 2014 को उपलब्ध करा दी गई थीं ;

और, केन्द्रीय सरकार द्वारा प्रस्तावित प्रारूप नियमों पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

और क्योंगलासा अल्पाइन अभ्यारण (जिसे इसमें इसके पश्चात् अभ्यारण कहा गया है) पूर्वी जिला, सिक्किम के नाथूला सिरे की ओर जवाहरलाल नेहरु राह के साथ-साथ स्थित है । अभ्यारण का क्षेत्रफल 31 वर्ग किलोमीटर है और अभ्यारण अधिक ऊंचाई के प्राणियों के लिए महत्वपूर्ण वन्य प्राणी पर्यावास क्षेत्र का गठन करता है और इसकी ऊंचाई की प्रवणता 3200 मीटर से 4200 मीटर की रेंज में है । स्थलाकृति भू-दृश्य के व्यापक रेंज में कुछ दुर्लभ संकटापन्न भू-आर्किडों और राहाडेंड्रोंस जो लंबे जूनीपरों के बीच फैले हुए हैं, को प्राश्रय मिलता है ;

और विद्यमान महत्वपूर्ण पादपों में से सिल्वर फर एक है। राडोडेंड्रान नेवियम जो कि सिक्किम का राज्य वृक्ष है तथा टाइबैटकम जो भू-स्लीपर आर्किड है लुप्त होने के कगार पर है को यहां बढ़ाया गया है और अब इनकी यहां काफी संख्या है ;

और अभ्यारण में भू-प्राणियों में प्राइमूलाज, जंगली स्ट्राबेरीज, आइरिसस, पाप्रीज और दुर्लभ रूप से दृश्यमान पैनाक्स सूडो-जिनसेंग की विभिन्न प्रजातियां शामिल हैं । पाइक्रोहिजा सकरोफुलारीफ्लोरा (कुटकी) नार्डोस्टेकिस ग्रेंडीफ्लोरा (जटामासी), एकोनीटम फैरोक्स (नाइलो बिख) तथा पाडोफाइलम इमोडी जैसे चिकित्सीय पादप हैं ;

और अभ्यारण की निचली ऊंचाइयों पर मृदा को बांधकर रखने वाली बांस की अरुंदीनेरिया प्रजातियां हैं । यह क्षेत्र प्रायः जब प्राइमूलाज बर्फ से बाहर झांकता है और राडोडेंड्रोंस की कोपलें निकलती हैं, मई तक बर्फ से आच्छादित रहता है । जून-जुलाई तक यहां पूरी तरह से फूल खिलते हैं । बहुत सी प्रजातियों की फूल खिलने की ऋतु जब पोलीगोनम प्रजातियों के अंतिम फूल सूख जाते हैं, अक्तुबर तक जारी रहती है;

और प्राणियों की विविधता में गोरालय, सेरो लाल पांडा, हिमालयन काला भालू, कस्तूरी मृग, तेंदुआ, तिब्बती लोमड़ी पीले गले वाले मार्टेन, वीजल और हिमालयन मर्मोड शामिल हैं । महत्वपूर्ण आवी-प्राणी विविधता लाल तीतर, मोनाल तीतर, स्टायर ट्रेगोपन, स्नोपार्टिजस, लोफिंग थ्रूसस, गुलाब के फिंचस, रेड बिल्ड चोक्स, फार्टेल्स, रेडस्टार्क, काले पंखों वाली चील, केस्ट्रेल, लावरगेयर और ग्रिफोन गिद्ध, अग्निपुंछ सनबर्ड तथा प्रवासी पक्षियों की विभिन्न जातियां यहां व्यापक रूप से प्रदर्शित होती हैं ।

और इस अभ्यारण की प्रमुख विशिष्टता अनुसूचित जानवरों की संख्या जिसे यह प्राश्रय देता है [वन्य जीव (संरक्षण) अधिनियम, 1972 (1972 का 53)] । जिन्हें राष्ट्रीय स्तर पर अधिकतम संरक्षण दिया जाता है के साथ इसमें मुख्य आवासी लाल पांडा और गृहकुक्कुट पक्षी तथा तीतर हैं ;

और, यह आवश्यक है कि क्योंगलूसा अल्पाइन अभ्यारण्य के चारों ओर के क्षेत्र को पारिस्थितिकी और पर्यावरण के दृष्टिकोण से उसमें वन्य जीवन तथा उसके पर्यावरण को संरक्षित और प्रसारित करने के दृष्टिकोण से संरक्षित और सुरक्षित किया जाए ;

और, क्योंगलूसा अल्पाइन अभ्यारण्य के चारों ओर के क्षेत्र को पारिस्थितिकी संवेदनशील क्षेत्र के रूप में विनिर्दिष्ट करना और उद्योगों, प्रक्रियाओं, उद्योगों के वर्ग, प्रचालन या प्रक्रियाओं को निषिद्ध करना आवश्यक हो गया है ।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य क्योंगलूसा अल्पाइन अभ्यारण्य की सीमा से दो सौ मीटर के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं**--(1) पारिस्थितिक संवेदी जोन का विस्तार क्योंगलोसा अल्पाइन अभ्यारण से 25 मीटर से 200 मीटर के बीच परिवर्तित होता है । पारिस्थितिकी संवेदी जोन का विस्तार 25 मीटर होगा जहां ढाल 45 डिग्री से अधिक है और जो पारिस्थितिकी रूप से दुर्बल अभ्यारण के पूर्वी हिस्से में है, पारिस्थितिकी संवेदी जोन का विस्तार 200 मीटर होगा । उत्तरी और उत्तर पश्चिमी हिस्से में पारिस्थितिकी संवेदी जोन का विस्तार राती छूह नदी के बाहरी किनारे तक होगा जो पारिस्थितिकी संवेदी जोन की सीमा का निर्माण करती है ।

(2) पारिस्थितिक संवेदी जोन पूर्व की ओर 27° 24' 5" उत्तरी अक्षांश और 88° 41' 54" पूर्व देशांतर पूर्वी ओर है (मानचित्र का निर्देश बिन्दू संख्या 1) 27° 23' 41" उत्तरी अक्षांश और 88° 42' 48" पूर्व देशांतर पश्चिमी ओर है (मानचित्र का निर्देश बिन्दू संख्या 3); 27° 25' 13" उत्तरी अक्षांश और 88° 43' 49" (मानचित्र का निर्देश बिन्दू संख्या 2) 27° 22' 36" उत्तरी अक्षांश और 88° 43' 50"(मानचित्र का निर्देश बिन्दू संख्या 5)

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र अक्षांश और रेखांश के साथ इस अधिसूचना के **उपाबंध 1** के रूप में संलग्न है ।

(4) क्योंगलोसा अल्पाइन अभ्यारण पारिस्थितिक संवेदी जोन के भीतर आने वाले 2 ग्रामों की सूची उसके अक्षांश और रेखांश के साथ इस अधिनियम के **उपाबंध 2** के रूप में संलग्न है :

परंतु उपाबंध 2 राज्य सरकार द्वारा जोनल मास्टर प्लान में पुष्टि के अध्यधीन होगा ।

(5) उपाबंध 2 में दिए गए ग्रामों की सूची का राज्य सरकार द्वारा जोनल मास्टर प्लान तैयार करते समय उसको अतिरिक्त पुनः निरीक्षण और पुष्टि की जाएगी ।

2. **पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर योजना** --(1) राज्य सरकार स्थानीय लोगों और निम्नलिखित संबंधित राज्य विभागों के साथ परामर्श से, पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए इस अधिसूचना के राजपत्र में

प्रकाशन की तारीख से दो वर्ष के भीतर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, केन्द्रीय सरकार के विचार और अनुमोदन के लिए एक जोनल मास्टर योजना तैयार करेगी, अर्थात्:-

(i) वन, पर्यावरण और वन्य जीव प्रबंधन;

(ii) सिक्किम पुलिस;

(iii) शहरी आवास विकास;

(iv) पर्यटन:

(v) ग्रामीण प्रबंधन और विकास;

(vi) सिंचाई और बाढ़ नियंत्रण;

(vii) लोक निर्माण विकास;

(viii) भू-राजस्व; और

(ix) आपदा प्रबंधन ।

(2) जोनल मास्टर योजना निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जल निकायों के संरक्षण, कैचमेंट क्षेत्रों के प्रबंधन, जल संभर प्रबंधन, भू जल प्रबंधन, मृदा और नमी संरक्षण स्थानीय समुदाय की आवश्यकताओं और पारिस्थितिकी और पर्यावरण के ऐसे अन्य परिप्रेक्ष्यों जिन पर ध्यान देने की आवश्यकता है के लिए उपबंध करेगी ।

(3) जोनल मास्टर योजना सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों की किस्म और प्रकार, कृषि क्षेत्रों और बागवानी क्षेत्रों, झीलों, अन्य जल निकायों और उच्चमी इकाइयों को चिन्हित करेगी ।

(4) जोनल मास्टर योजना में केन्द्रीय सरकार या राज्य सरकार द्वारा पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन विनिर्दिष्ट कार्यकलापों के विनियमन के लिए उपाय अंतर्विष्ट होंगे ।

(5) जोनल मास्टर योजना विधिक रूप से अभिलिखित गैर वन भूमि को छूट प्रदान करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय,-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) **भूमि उपयोग-** वन भूमि, बागवानी क्षेत्रों, कृषि क्षेत्रों, पार्कों और मनोरंजन के प्रयोजनों के लिए चिन्हित खुले क्षेत्रों के भूमि उपयोग को वाणिज्यिक या औद्योगिक संबंधी विकास गतिविधियों में परिवर्तित करने को पारिस्थितिकीय संवेदी क्षेत्रों में अनुज्ञात नहीं किया जाएगा:

परंतु कृषि भूमि का पारिस्थितिक संवेदी जोन के भीतर संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, विद्यमान स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए, और संख्या 12, 25, 26, 30 और 31 में सूचीबद्ध कार्यकलाप के लिए, और पैरा 4 की सारणी के स्तंभ (2) के लिए अनुज्ञात किया जा सकेगा, अर्थात् :-

(i) वर्षा जल संचयन;

(ii) ग्रामीण उद्योग जिसके अंत ग्रामीण दस्तकार हैं आदि

(iii) लघु उद्योग जो प्रदूषण नहीं कर रहे हैं ;

(iv) पारिस्थितिकी पर्यटन सुविधाएं जैसे गृहों में आवास, रोप, वे, कियोस्क, फनीकुलर, आदि और

(v) सुरक्षा बल शिविर :

परंतु यह और कि जनजातीय उपयोग से भूमि के उपयोग में गैर जनजातीय उपयोग के लिए कोई परिवर्तन राज्य सरकार के पूर्व अनुमोदन के बिना और तत्समय प्रवृत्त विधि जिसके अंतर्गत अनुसूचित जनजातियां और अन्य पारंपरिक वनवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के उपबंधों का अनुपालन किए बिना अनुज्ञात नहीं किया जाएगा :

परंतु ये भी कि पारिस्थितिकी संवेदी जोन के भीतर भूमि अभिलेखों में उद्धृत होने वाली किसी त्रुटि को राज्य सरकार द्वारा प्रत्येक मामले में राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति के विचारों को अभिप्राप्त करने के पश्चात् एक बार ठीक किया जाएगा और उक्त त्रुटि के ठीक करने से केन्द्रीय सरकार को पर्यावरण और वन तथा जलवायु परिवर्तन मंत्रालय में संसूचित किया जाएगा :

परंतु यह भी कि त्रुटि के उक्त ठीक करने में किसी भी दशा में सिवाय इस पैरा में उपबंधित के भूमि उपयोग का कोई परिवर्तन शामिल नहीं होगा ।

(2) **प्राकृतिक जलस्रोत**--सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संधारण तथा नवीकरण की योजना जोनल मास्टर प्लान में सम्मलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए राज्य सरकार द्वारा कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप निम्नानुसार होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का प्रसार पारिस्थितिक पर्यटन, पारिस्थितिक-शिक्षा और पारिस्थितिक तथा पारिस्थितिक संवेदी जोन की वहन क्षमता पर आधारित अध्ययन पर जोर देते हुए राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, पर्यावरण और वन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार द्वारा जारी केन्द्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा ;

(ii) पारिस्थितिक संवेदी जोन में किसी भी प्रकार के संनिर्माण की सिवाय पैरा 3 की सारणी के स्तम्भ (2) के अधीन गृहों में ठहरने, रास्तों, क्याम्प्स, फन्कुलर्स आदि जैसी पारिस्थितिक पर्यटन सुविधाओं के, मंजूरी नहीं होगी ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक विद्यमान पर्यटन क्रियाकलापों के विकास और प्रसार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया जाएगा ;

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में मूल्यवान नैसर्गिक विरासत की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन पूल के लिए आरक्षित क्षेत्र, चट्टान विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वारोहण, खड़ी चट्टानों आदि को परिरक्षित किया जाएगा ; राज्य सरकार उनके संरक्षण और संभारण के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त प्लान बनाएगी और ऐसे प्लान जोनल मास्टर प्लान के भाग होंगे ।

(5) **ध्वनि प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(6) **वायु प्रदूषण** - पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(7) **बहिस्रावों का निस्सारण** - पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट** - ठोस अपशिष्ट का निपटान निम्नानुसार किया जाएगा:-

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा केन्द्रीय सरकार द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथकन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सा अपशिष्ट** - पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत के राजपत्र में अधिसूचना सं. का.आ.630(अ), तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सा अपशिष्ट (प्रबंधन और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानीय परिवहन** - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण और वन मंत्रालय के अनुमोदन के दौरान, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति यानीय गतिविधियों का विद्यमान नियमों और विनियमों के अनुसार मानीटर करेगी ।

4. **पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलाप** - पारिस्थितिकी संवेदी जोन में सभी कार्यकलापों का प्रशासन पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अनुसार होगा और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित किए जाएंगे, अर्थात्:—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	**वाणिज्यिक खनन, पत्थर की खदान और उनका ताड़ने की इकाइयां**	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाए, सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयों का प्रतिषेध है । (ख) खनन संक्रियाए सर्वथा, 1995 की रिट याचिका (सी) सं0 202 में टी.एन.गोडावर्मन थिरूमूलपाद बनाम भारत संघ के मामले में माननीय उच्चतम न्यायालय के तारीख 4.8.2006 के आदेश और 2012 की रिट याचिका (सी) सं. 435 में गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21.4.2014 के आदेशों के अनुसार होंगी ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन के भीतर प्रदूषणकारी नए उद्योग या विद्यमान उद्योगों का अनुज्ञात नहीं किया जाएगा ।
5.	किन्हीं परिसंकटमय पदार्थों का उपयोग या उत्पादन	हां	-	-	
6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में तत्काल प्रभाव से कोई नए वाणिज्यिक होटल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने की लकड़ी का वाणिज्यिक उपयोग।	हां	-	-	

8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभागी की वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा ; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी ; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा ; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे ।
9.	नई बृहत जल विद्युत परियोजनाओं की स्थापना	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं को पूरा करेगी, संबंधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी ।
10.	बिजली के तारों और दूर संचार टावरों को खड़ा करना ।	-	हां	-	अंडरग्राउंड केबिलिंग का संवर्धन करना ।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन. पशुपालन कृषि, जल कृषि और मत्स्य पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से संवर्धन किया जाए ।
13.	होटलों और लॉजों के विद्यमान परिसरों में बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़ लगाना			हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा।
16	विद्यमान सड़कों का चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा ।

17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयाजन के लिए ।
18.	विदेशी प्रजातियों का लाना	-	हां	-	
19.	पर्यटन से संबंधित क्रियाकलाप करना जैसे अभ्यारणय के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि ।	-	हां	-	
20.	पहाड़ी ढालानों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या भू-क्षेत्र में अननुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण का प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा ।
23.	वाणिज्यिक साइनबार्ड और हार्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी का अंगीकार करना	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा ।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	-
26.	प्रदूषण कारित न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं डालते हैं ।
27.	नए काष्ठ आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन में नए काष्ठ आधारित उद्योगों की स्थापना अनुज्ञात नहीं होगी ।
28.	वन उत्पादों या गैर काष्ठ वन उत्पादों (एनटीएफपी) का	-	हां	-	

	संग्रहण				
29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जाम में किसी भी प्रकार के नए संनिर्माण की अनुज्ञा नहीं दी जाएगी सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं के जिसके अंतर्गत मद संख्या 12, 25, 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों का विनियमित किया जाएगा और उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	घर में रहना, रज्जु वे, क्याङ्क, फनिकुलर आदि जैसी पारिस्थितिकी - पर्यटन सुविधाएं	-	हां	-	
31.	सुरक्षा बल शिविर	-	हां	-	
32.	प्लास्टिक के थैलों का उपयाग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति—(1) केंद्रीय सरकार, पारिस्थितिक संवेदी जाम के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति (एसईएसजेडएमसी), जा निम्नलिखित से मिलकर बनी, अर्थात् :—

(i) **मुख्य सचिव,** — **अध्यक्ष ;**

(ii) **मुख्य वन्य जीव वार्डन सिक्किम सरकार** — **सदस्य ;**

(iii) **पर्यावरण, वन और जलवायु परिवर्तन** मंत्रालय का प्रतिनिधि — सदस्य ;

(iv) **पीसीसीएफ – सिक्किम सरकार** — सदस्य ;

(v) राज्य प्रदूषण नियंत्रण बार्ड का प्रतिनिधि — सदस्य ;

(vi) सिक्किम सरकार द्वारा नामनिर्दिष्ट, पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का एक प्रतिनिधि **(एक वर्ष की अवधि के लिए)** — सदस्य ;

(vii) ग्रामीण प्रबंधन विभाग, सिक्किम सरकार का प्रतिनिधि — सदस्य ;

(viii) गाविंद वल्लभ पंत हिमालयन पर्यावरण और विकास संस्थान, सिक्किम का प्रतिनिधि — सदस्य ;

(ix) कृषि विभाग, सिक्किम सरकार का प्रतिनिधि — सदस्य ;

(x) शहरी विकास और आवास विकास विभाग, सिक्किम सरकार का प्रतिनिधि — सदस्य ;

(xi) संबद्ध जिला कलक्टर — सदस्य ;

(xii) प्रभागीय वन अधिकारी (पी ए प्रभारी) — सदस्य ;

(xiii) मुख्य वन संरक्षक (वन्य जीव) — सदस्य

सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जाम समिति इस अधिसूचना के उपबंधों के अनुपालन का मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जाम में भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अनुसूची के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण और वन मंत्रालय का निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथाविनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का अध्यक्ष या सदस्य-सचिव ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति विषय-विषय आधारित अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रत्येक वर्ष 31 मार्च की स्थिति के अनुसार उस वर्ष की 30 जून तक केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को **उपाबंध 3** में दिए गए प्रोफार्मा में, की गई कार्रवाई की अपनी वार्षिक रिपोर्ट प्रस्तुत करेगी ।

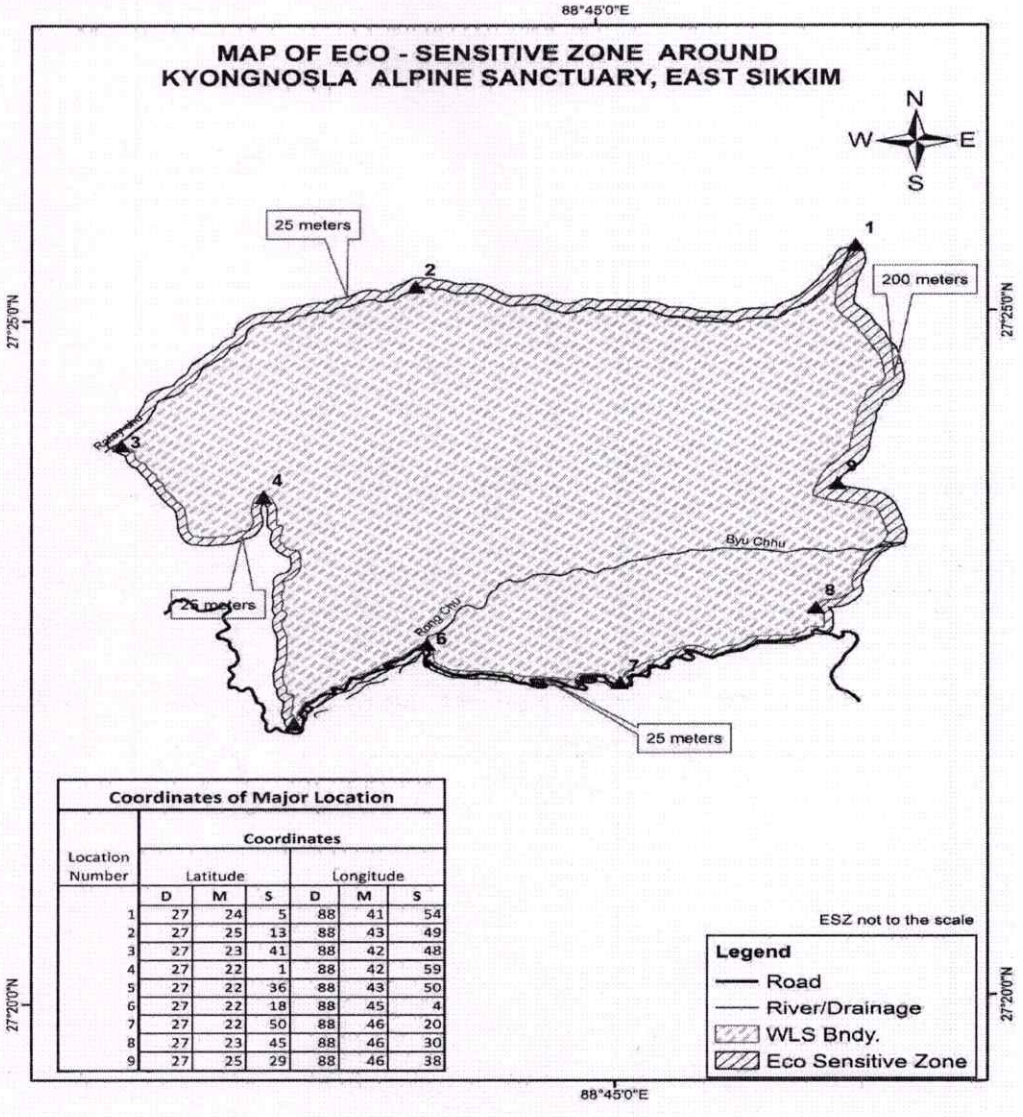
(8) केन्द्रीय सरकार का पर्यावरण और वन मंत्रालय समय-समय पर राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश जो वह उपयुक्त समझे दे सकेगा ।

[फा. सं. 25/14/2013-ईएसजेड-आर ई]

डा. जी.वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध-1

पारिस्थितिक संवेदी जाम की सीमा का बाहरी अक्षांश और रेखांश तथा उनके विस्तार को दर्शित करने वाला मानचित्र



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	24	5	88	41	54
2	27	25	13	88	43	49
3	27	23	41	88	42	48
4	27	22	1	88	42	59
5	27	22	36	88	43	50
6	27	22	18	88	45	4
7	27	22	50	88	46	20
8	27	23	45	88	46	30
9	27	25	29	88	46	38

उपाबंध-2

प्रस्तावित पारिस्थितिक संवेदी जाम क्योंगसाला अल्पाइन अभ्यारणय पूर्वी सिक्किम के भीतर आने वाले ग्राम

क्र.सं.	गांव का नाम	रेखांश			अक्षांश		
		डिग्री	मिनट	सेकैंड	डिग्री	मिनट	सेकैंड
1.	कारपाम्रांग	27	22	12	88	41	34
2.	चांगू	27	22	14	88	44	40

उपाबंध-3

कार्रवाई की गई रिपार्ट का प्राफ़ार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जाम मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त का एक पृथक अनुबंध में उपाबद्ध करें ।
3. जाम्रल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जाम्रवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जाम्रवार)
5. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जाम्रवार)
   के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश, ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना 2006 (पारिस्थितिक संवेदी जाम्रवार)
   के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जाम्रवार)
8. महत्ता का काई अन्य विषय ।

[फा. सं. 25/14/2013-ईएसजेड/आरई]

डा. जी.वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2168(E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 310(E), dated the 4th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 4th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Kyongnosla Alpine Sanctuary (hereinafter referred to as the Sanctuary), lies along the JawaharLal Nehru Road on the way to Nathula corner of the East district, Sikkim covering an area of 31 square kilometers and constitutes a critical wildlife habitat area for the high altitude fauna with an altitudinal gradient ranging from 3200 meters to 4200 meters and wide range of topographical landscape which harbours some rare, endangered ground orchids and rhododendrons interspersed among tall junipers;

And whereas, the silver fir is among the important plants present and *Rhododendron nevium,* the state tree of Sikkim and *Cypripedium tibeticum* the ground slipper orchid that are on the verge of extinction, have been introduced here and now has sizable population;

And whereas, in the sanctuary the ground flora includes different species of primulas, wild strawberries, irises, poppies and the rarely seen *Panax pseudo- ginseng and* medicinal plants such as *Picrorhiza scrophulariflora (*Kutki), *Nardostachys grandiflora (*jatamasi), *Aconitum ferox*(Nilo Bikh) and *Podophylum emodi;*

And whereas, the lower elevation of the sanctuary is occupied with soil binding bamboo *Arundinaria species* and is snow covered often up to May when primulas pop up through the snow and rhododendrons come into bud and comes into full bloom by June–July. Flowering season for many species continue right through to October when *Polygonum* species the last to flower dries up;

And whereas, the faunal diversity includes goral, serow, red panda, himalayan black bear, musk deer, leopard, tibetan fox, yellow-throated martens, weasel and himalayan marmot and important avi-faunal diversity exhibits wide array of endangered and endemic populations such as blood pheasant, monal pheasant, satyr tragopan, snow partridges, laughing thrushes, rose finches, red- billed choughs, forttails, redstart, black- winged kite, kestrel, lammergeyer and griffon vulture, fire- tailed sunbirds and various species of migratory birds;

And whereas, the major significance of this sanctuary is the number of scheduled animals[Specified in Schedule I of the Wild Life (Protection) Act, 1972 (53 of 1972)] in the form of red panda and different species of gallinaceous birds and pheasants;

And whereas, it is necessary to conserve and protect the area around the Kyongnosla Alpine Sanctuary and to protect and propagate improvement and development of the wildlife therein and its environment;

And whereas, it has become necessary to specify certain areas around the Kyongnosla Alpine Sanctuary as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, Therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 200 metres from the boundary of the Kyongnosla Alpine Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.—**(1) The extent of Eco-sensitive Zone varies from 25 meters to 200 meters from the boundary of the Kyongnosla Alpine Sanctuary. The extent of Eco-sensitive Zone shall be 25 meters where the slope is more than 45 degree and in the eco-fragile eastern part of the sanctuary, the extent of Eco-sensitive Zone shall be 200 meters. In the northern and north-western part, the extent of eco-sensitive zone shall be up to the outer bank of the river Ratey Chhu, which forms the boundary of the eco-sensitive zone.

(2) The Eco-sensitive Zone is bounded by 27° 24' 5" N latitude and 88°41'54"E longitude towards east (Reference point No.1 of map); 27°23'41"N latitude and 88°42'48"E longitude towards west (Reference point No. 3 of map); 27°25'13"N latitude and 88°43'49"E longitude towards north(Reference point No. 2 of map) and 27°22'36"N latitude and 88°43'50"E longitude towards south (Reference point No. 5 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) The list of two villages falling within the Kyongnosla Alpine Sanctuary Eco-sensitive Zone alongwith their longitudes and latitudes at prominent points is appended to this notification as **Annexure II:**

Provided that the Annexure II shall be subject to the confirmation by the State Government in the Zonal Master Plan.

(5) The villages as given in Annexure II shall be further revisited and confirmed by the State Government while preparing the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.—**(1) The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.**—The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zonemay be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:-

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of triballand shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.**—The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.**—The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.**—All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(6) **Air pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).

(8) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908 (E), dated the 25th September 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.-**The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic.-** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.-**All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N.GodavarmanThirumulpad *Vs.* UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation *Vs.* UOI in W.P.(C) No.435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.

5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a) The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the microhydel power projects (Up to 100KW) or the mini hydel power projects (from 101 to 2000KW), which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	

22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31. In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee (SESZMC) for the State of Sikkim comprising of:-

(i) Chief Secretary, Government of Sikkim- Chairman

(ii) Chief Wild Life Warden, Government of Sikkim- Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change –Member;

(iv) PCCF, Government of Sikkim- Member;

(v) Representative of State Pollution Control Board-Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) – Member;

(vii) Representative of Rural Management Department, Government of Sikkim – Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim– Member;

(ix) Representative of Agriculture Department, Government of Sikkim – Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim – Member;

(xi) Concerned District Collector-Member;

(xii) Divisional Forest Officer (In-charge of PA) – Member;

(xiii) Chief Conservator of Forest (Wild Life) – Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) SESZMC shall submit the annual action taken report of its activities as of 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment and Forests as per proforma given in **Annexure III**.

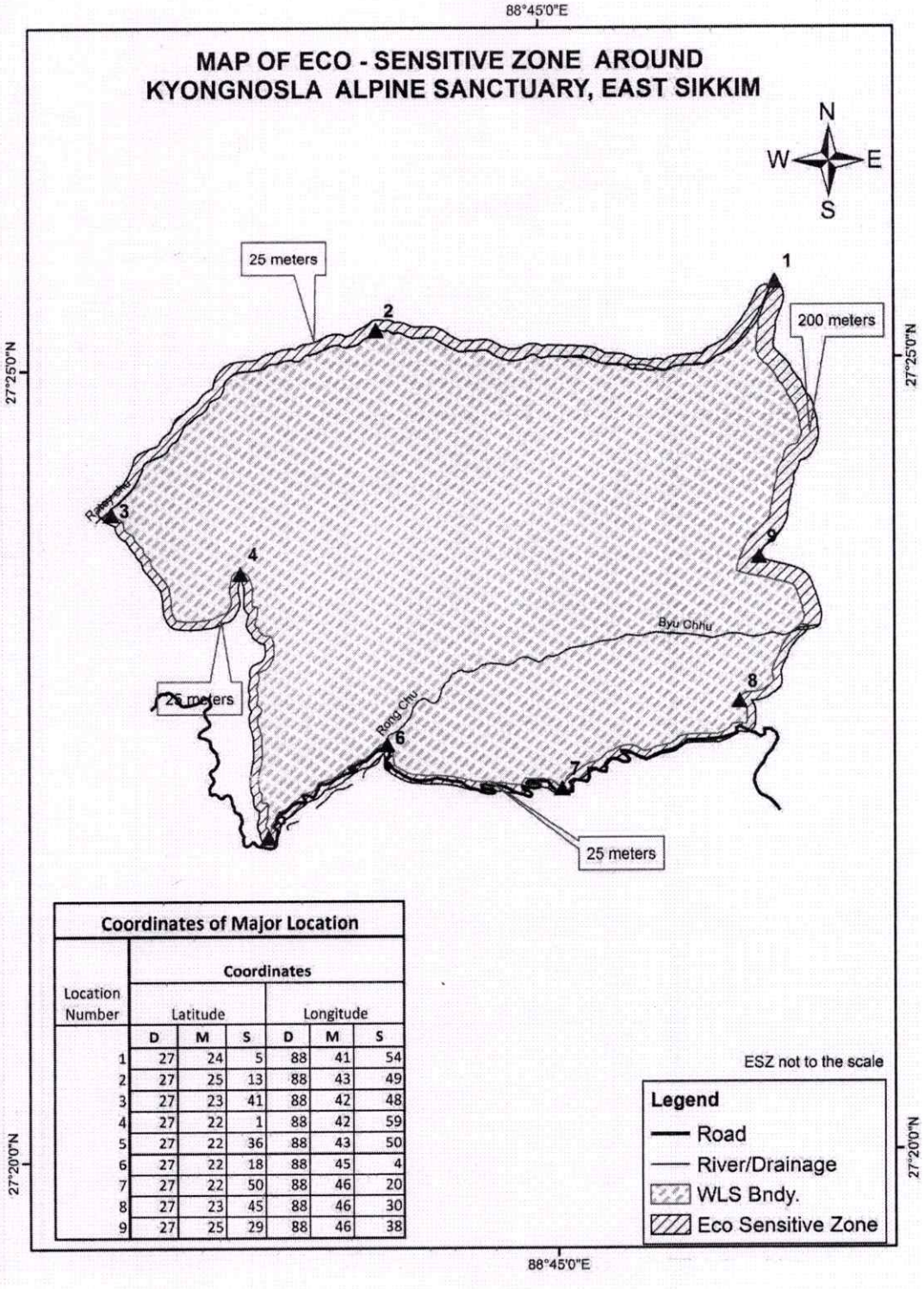
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/14/2013-ESZ-RE]

Dr. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	24	5	88	41	54
2	27	25	13	88	43	49
3	27	23	41	88	42	48
4	27	22	1	88	42	59
5	27	22	36	88	43	50
6	27	22	18	88	45	4
7	27	22	50	88	46	20
8	27	23	45	88	46	30
9	27	25	29	88	46	38

Annexure II

Village falling within the proposed Eco Sensitive Zone of Kyongnosla Alpine Sanctuary, East Sikkim.

Sl. No.	Name of the village	Latitude			Longitude		
		Degree	Minute	Seconds	Degree	Minute	Seconds
1.	Karponang	27	22	12	88	41	34
2.	Changu	27	22	14	88	44	40

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan (Eco-sensitive Zone wise).
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise) Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise)
   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise) Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of Environment (Protection) Act, 1986 (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1689] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 5, 1936
No. 1689] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 5, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. **2167(अ)**.—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) तथा उप-धारा (3) के अधीन प्रारुप अधिसूचना पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के अधीन अपेक्षानुसार भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 551(अ) तारीख 25 फरवरी, 2014 द्वारा प्रकाशित किया गया था, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको भारत के राजपत्र में प्रकाशित रूप में उक्त अधिसूचना की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की समाप्ति के पूर्व आक्षेप और सुझाव मांगे गए थे;

और, उक्त अधिसूचना की प्रतियां तारीख 25 फरवरी, 2014 को जनता को उपलब्ध करा दी गई थी;

और, उक्त प्रस्तावित प्रारुप अधिसूचना के संबंध में, प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है;

और, सिक्किम राज्य सरकार द्वारा किताम पक्षी अभ्यारण (जिसे इसे इसमें इसके पश्चात् अभ्यारण कहा गया है), दक्षिणी सिक्किम को इसके पारिस्थितिक, वनस्पतिजात, प्राणिजात और प्राकृतिक महत्व का घोषित किया था और वन्यजीव (संरक्षण) अधिनियम, 1972 के उपबंधों के अधीन अधिसूचना संख्यांक 37/एफ.ई.डब्ल्यूएमडी, तारीख 17 जून, 2006 द्वारा वन्यजीवों के संरक्षण, प्रसार और विकास के लिए इसकी आवश्यकता है;

और अभ्यारण का क्षेत्र 6.0 वर्ग किलोमीटर है और यह समुद्र तल मान से 320-875 मीटर की उच्चतांश रेंज के उष्ण कटिबंधीय पारिस्थितकीय क्षेत्र में अवस्थित है तथा साल (शोरिया रोबोस्टा) और चीड, देवदार (पीनस शॅक्सबुगी रोप्सब्रूगेरी) वनों का एक विशिष्ट संगम है जिसमें राष्ट्रीय पक्षी मयूर विशाल संख्या में रहते हैं और साल और चीड दोनों की प्रमुख प्रजातियों में टर्मिनालिया, कास्टानोपिस, एंजेलहार्डटिया, बेटूला जाति के मिश्रित चौड़ी पत्ती के वनों में प्रमुख प्रजातियां है । सागौन (टिकटौना ग्रेंडिस) भी पाए जाते है;

और राज्य की दक्षिणी सीमा पश्चिमी बंगाल के साथ महारंगीत नदी द्वारा पृथक् सीमा बनाती है;

और अभ्यारण स्तनपायी में सामान्य तेंदुआ (पेंथर पारडुस), असमी बानर (माका असामनसीस), लघुपुच्छ बानर (मकाका मुलाटा), भोंकू हिरण (मुनकियाकस मुंटजेक), जंगली शूकर (सुस सकरोफा), चीनी साल (मेनिस पेंटाडेक्टाइला), हिमालयी

अकिरीटी सेही (हिस्ट्रिक्स ब्राचयूरा), हिमालयी मुसंग (पागुमा लारवाटा) आदि और सरीसृप में भारतीय शैल अजगर सामान्य है, का आश्रय है;

और पक्षी प्राणिजात जिसके अंतर्गत भारतीय मयूर (पावो क्रिसटाटस), कालीज चकोर (लोफूरा ल्यूकोमेलाना) लाल जंगल मुर्गी (गैलस गैलस), सामान्य पहाड़ी तीतर (आरबोरोफिला टोरक्यूओला), महान पहाड़ी बसंता (मेगालेयमा विरेन्स), सुनहरा गला बसंता (मेगालेयना फ्रेंकलिनी), हिमालयन सुनहरी पीठ तीन पैर वाला कठफोड़वा (डिनोपियम शोरी), भारतीय चितकबरा धनेश (एन्थ्राकोकेरस कोरोमेटस), और इसके समान भी है;

और किताम पक्षी अभ्यारण के चारों ओर के क्षेत्र को संरक्षित और सुरक्षित करना और उसमें वन्य जीव और उसके पर्यावरण के सुधार और विकास को प्रवर्धन करना आवश्यक है;

और किताम पक्षी अभ्यारण के चारों और के कतिपय क्षेत्र को पारिस्थितिकीय संवेदी जोन के रूप में विनिर्दिष्ट करना और उक्त पारिस्थितिकीय संवेदी जोन में उद्योगों का प्रचालन या प्रसंस्करण या उद्योगों के वर्ग के प्रचालन और प्रसंस्करण को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और धारा 3 की उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य में किताम पक्षी अभ्यारण के संरक्षित क्षेत्र की सीमा से 25 मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--(1) पारिस्थितिक संवेदी जोन का विस्तार किताम पक्षी अभ्यारण की पश्चिमी सीमा से पच्चीस मीटर तक है और दक्षिणी पश्चिमी भाग में पारिस्थितिक संवेदी जोन का विस्तार रंगिट नदी के बाहरी तट तक होगा ।

(2) पारिस्थितिक संवेदी जोन, उत्तर पूर्व (मानचित्र में संदर्भ बिन्दु सं.1) की ओर 27^0 7'15'' उत्तर अक्षांश और 88^0 21'51'' पूर्व देशान्तर; पश्चिम (मानचित्र में संदर्भ बिन्दु सं.3) की ओर 27^0 6'33'' अक्षांश तथा 88^0 20'39'' पूर्व देशान्तर ; दक्षिण (मानचित्र में संदर्भ बिन्दु सं. 4) की ओर 27^0 5'55'' उत्तर अक्षांश और 88^0 21'7'' पूर्व देशान्तर और दक्षिण पूर्व (मानचित्र में संदर्भ बिन्दु सं.5) की ओर 27^0 05'53'' उत्तर अक्षांश तथा 88^0 21'34'' पूर्व देशान्तर से घिरा हुआ है ।

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र इस अधिसूचना से उपाबद्ध अक्षांश और देशान्तर के साथ **उपाबंध 1** के रूप में दिया गया है ।

(4) किताम पक्षी अभ्यारण पारिस्थितिक संवेदी जोन के भीतर आने वाले दो ग्रामों अर्थात् ऊपरी किताम और निचला किताम इस अधिसूचना से उपाबद्ध प्रमुख बिन्दुओं पर उनके अक्षांश और देशान्तर के साथ **उपाबंध 2** में दी गई है :

परंतु उपाबंध 2 ग्रामों की सूची जोनल महायोजना में राज्य सरकार द्वारा पुष्टि होने के अधीन होगी ।

2. पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर प्लान--(1) पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए राज्य सरकार, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के विचार और अनुमोदन के लिए स्थानीय व्यक्तियों और राज्य सरकार के निम्नलिखित संबद्ध विभागों के परामर्श से जोनल मास्टर प्लान तैयार करेगी, अर्थात् :-

(i) वन, पर्यावरण और वन्य जीव प्रबंध
(ii) सिक्किम पुलिस
(iii) शहरी और आवास विकास
(iv) पर्यटन
(v) ग्रामीण प्रबंध और विकास
(vi) सिंचाई और बाढ़ नियंत्रण
(vii) लोक निर्माण विभाग
(viii) भू-राजस्व
(ix) आपदा प्रबंध

(2) जोनल मास्टर प्लान में निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जलाशयों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरण प्रबंधन, भू-जल प्रबंधन, मृदा और आर्द्रता संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी व पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(3) जोनल मास्टर प्लान सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों के किस्म और प्रकार, कृषि क्षेत्र, उद्यान-कृषि क्षेत्र, झीलों, अन्य जल निकायों और उनसे निकटवर्ती इकाइयों का अभ्यंकन करेगा ।

(4) जोनल मास्टर प्लान में पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन क्रियाकलापों के विनियमन के लिए, केंद्रीय सरकार या राज्य सरकार द्वारा मानदंडों को विनिर्दिष्ट कर सकेगी ।

(5) जोनल मास्टर प्लान, प्रादेशिक विकास योजना के सहलक्षीय तैयार किया जाएगा ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय**—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभाव देने के लिए निम्नलिखित उपाय करेगी, अर्थात् :—

(1) **भू-उपयोग**—पारिस्थितिकीय संवेदी जोन में आमोद-प्रमोद के प्रयोजन के लिए अभिनिश्चित किए गए हैं वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए भू-उपयोग में संपरिवर्तन अनुज्ञेय नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि योग्य भूमि का संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन मद सं. 12, सं. 25, सं. 26, सं. 30 और सं. 31 में सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होगा, अर्थात् :—

(i) वर्षा जल संचय,

(ii) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण शिल्पकार आदि भी हैं,

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,

(iv) पारिस्थितिक पर्यटन सुविधाएं, जैसे गृह ठहराव, रज्जुमार्ग किओस, रज्जुरेल इत्यादि,

(v) सुरक्षा बलों के कैंप

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और तत्समय प्रवृत्त विधि के उपबंधों, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के बिना विकास क्रियाकलापों से संबंधित वाणिज्यिक या उद्योग के लिए जनजातीय भूमि का उपयोग अनुपालन के बिना उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिकीय संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि राज्य स्तरीय पारिस्थिकीय संवेदी जोन मानीटरी समिति (रा.पा.सं.जो.मा.स.) के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी ।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(2) **प्राकृतिक जलस्रोत**—सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संरक्षण तथा पुनरुद्भूतकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जिसमें जोनल मास्टर प्लान का भाग रूप निम्नलिखित रूप में होंगे, अर्थात् :—

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार और व्याघ्र संरक्षण प्राधिकरण द्वारा जारी केंद्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा तथा पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व दिया जाएगा और पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा ।

(ii) पारिस्थितिक संवेदी जोन में किसी प्रकार के नए संनिर्माण सारणी के पैरा 4 के स्तंभ (2) के अधीन पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि और उससे संबंधित मद सं. 30 में विनिर्दिष्ट क्रियाकलापों के सिवाय अनुज्ञात नहीं होंगे;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक, विद्यमान पर्यटन क्रियाकलापों के विकास और विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा;

(4) **नैसर्गिक विरासत**—पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा और उनकी संरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाएगी और ऐसी योजना जोनल मास्टर प्लान का भाग होगा ।

(5) **ध्वनि प्रदूषण**—पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या सिक्किम राज्य का वन विभाग, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(6) **वायु प्रदूषण**—पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या वन विभाग, सिक्किम राज्य, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981(1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) **बहिस्रावों का निस्सारण :**—पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट :**—ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा—

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान केन्द्रीय सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर, 2000 द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सीय अपशिष्ट**—पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.का.आ.630 (अ) तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानिक यातायात परिवहन**—परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदित होने तक, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची—पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां सिवाय स्थानीय निवासियों की वास्तविक घरेलू आवश्यकताओं के लिए प्रतिषेध है; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय के रिट याचिका (सी) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले

					में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के आदेश के अनुसरण में सर्वदा प्रचालन होगा ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उनके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण के कारण उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में नए या विद्यमान प्रदूषणकारी उद्योगों का विस्तार अनुज्ञात नहीं होगा ।
5.	किसी परिसंकटमय सामग्री का उपयोग या उत्पादन ।	हां	-	-	
6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में कोई नए या विद्यमान वाणिज्यिक स्थापनों का विस्तार जैसे होटल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने के लिए उपयुक्त लकड़ी का वाणिज्यिक उपयोग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे ।
9.	नए बृहत जल विद्युत परियोजना की स्थापना	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुरंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (100 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं को पूरा करेगी, संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी ।
10.	बिजली के तारों और दूर संचार टावरों का परिनिर्माण ।	-	हां	-	भूमिगत केबिलिंग को बढ़ावा देना ।

11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
13.	होटलों तथा विश्रामालयों के विद्यमान परिसरों की बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़	-	-	हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा ।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों का प्रवेश	-	हां	-	
19.	पर्यटन संबंधी क्रियाकलापों जैसे वन्य-जीव अभ्यारण क्षेत्र के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि करना।	हां	-	-	
20.	पहाड़ी ढालों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्त्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्त्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्त्राव के पुनर्चक्रण को प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को ग्रहण करना	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाए ।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	
26.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि,

					उद्यानकृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं ।
27.	नई लकड़ी आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नई लकड़ी पर आधारित उद्योगों की स्थापना तुरंत प्रभाव से अनुज्ञात नहीं होगी ।
28.	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	
29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जोन में सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं, जिसके अंतर्गत मद संख्या 11, मद संख्या 25, मद संख्या 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं, के तत्काल प्रभाव से किसी प्रकार का नया संनिर्माण अनुज्ञात नहीं होगा । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित करते हुए उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि	-	हां	-	
31.	सुरक्षा बल कैंप	-	हां	-	
32.	प्लास्टिक के थैलों का उपयोग	हां	-	-	

5. **राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति:** (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी, जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (एसईएसजेडएमसी), जो निम्नलिखित से मिलकर बनी, अर्थात् :—

(i) मुख्य सचिव, सिक्किम सरकार - अध्यक्ष;

(ii) मुख्य वन्यजीव वार्डन, सिक्किम सरकार - सदस्य;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि - सदस्य;

(iv) पीसीसीएफ, सिक्किम सरकार - सदस्य;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि - सदस्य;

(vi) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का सिक्किम राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि (एक वर्ष की अवधि के लिए) -सदस्य;

(vii) सिक्किम सरकार के ग्रामीण प्रबंधन विभाग का प्रतिनिधि -सदस्य;

(viii) गोविंदवल्लभ पंत हिमालयन इंस्टीट्यूट ऑफ इंवायरनमेंट एंड डेवलपमेंट, सिक्किम का प्रतिनिधि - सदस्य;

(ix) सिक्किम सरकार के कृषि विभाग का प्रतिनिधि -सदस्य;

(x) सिक्किम सरकार के शहरी विकास और आवास विभाग का प्रतिनिधि -सदस्य;

(xi) संबंधित जिले का कलक्टर -सदस्य;

(xii) प्रभागीय वन अधिकारी (पीए का प्रभारी) -सदस्य;

(xiii) मुख्य वन संरक्षक (वन्य जीव) - सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) , तारीख 14 सितंबर, 2006 की अनुसूची के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का सदस्य-सचिव या संबद्ध कलेक्टर या संबद्ध उद्यान का प्रभारी ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा ।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति उक्त वर्ष की 30 जून तक प्रत्येक वर्ष की 31 मार्च तक की केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को अपनी वार्षिक कार्रवाई रिपोर्ट **उपाबंध 3** में दिए गए प्रोफार्मा में, की गई कार्रवाई की अपनी वार्षिक रिपोर्ट प्रस्तुत करेगी ।

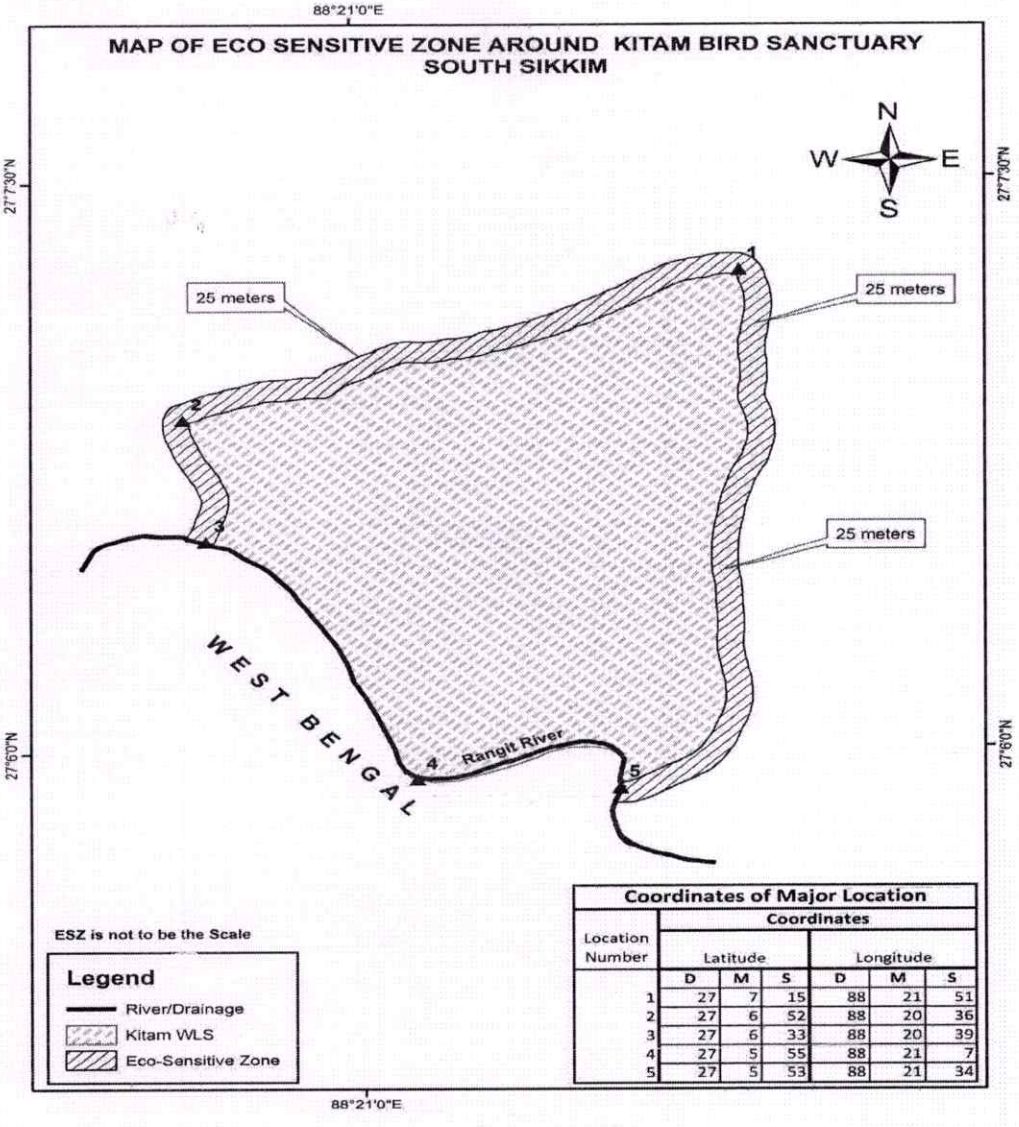
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह ठीक समझे ।

[फा.सं. 25/11/2013-ईएसजेड/आरई]

डॉ. जी.वी.सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध-1

पारिस्थितिक संवेदी जोन सीमा के मानचित्र को दर्शित करने वाले अंतिम और विस्तारित अक्षांश और देशान्तर ।



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	7	15	88	21	51
2	27	6	52	88	20	36
3	27	6	33	88	20	39
4	27	5	55	88	21	7
5	27	5	53	88	21	34

उपाबंध-2

किताम पक्षी अभ्यारण, दक्षिणी सिक्किम के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची

क्रम सं.	नाम	अक्षांश			देशान्तर		
		डिग्री	मिनट	सेकंड	डिग्री	मिनट	सेकंड
1	ऊपरी किताम	27	6	56	88	20	52
2	निचला किताम	27	7	7	88	21	28

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए व्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. पर्यावरण समाघात निर्धारण (ईआईए) अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2167(E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 551(E), dated the 25th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 25th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Kitam Bird Sanctuary (hereinafter referred to as the Sanctuary), South Sikkim was declared by the State Government of Sikkim considering its ecological, floral, faunal, and nature significance and its need for the protection, propagation and development of wildlife and its environment under the provision of Wildlife (Protection) Act, 1972 *vide* Notification No. 37/FEWMD, dated the 17th June, 2006;

And whereas, the area of the sanctuary is 6.0 square kilometers and it is located in the tropical eco-region at an altitudinal range of 320-875 metres from the mean sea level and harboursa unique association of Sal (*Shorea robusta*) and Chir Pine (*Pinus roxburghii*) forestswhich nestles a large number of Peafowls, the national bird and both the Sal and Chir Pine are dominant species in the Mixed Broad-Leaved Forests of *Terminalia, Castanopsis, Engelhardtia, Betula* species and Teak (*Tectona grandis*);

And whereas, the State's southern boundary bordering with the West Bengal State is separated by the Great Rangeet River;

And whereas, the sanctuary harbours Common Leopard (*Panther pardus*), Assamese macaque (*macca assamensis*), Rhesus Macaque (*Macaca mulatta*), Barking Deer (*Muntiacus muntjac*), Wild Boar (*Sus scrofa)* , Chinese Pangolin (*Manis pentadactyla*), Himalayan Crestless Porcupine (*Hystrix brachyura*), Himalayan Palm Civet (*Paguma larvata)* etc. among the mammals and among the reptiles, the Indian Rock Python is common;

And whereas,avi fauna includes Indian Peafowl (*Pavo cristatus*), Kalij Pheasant (*Lophura leucomelana*) Red Jungle Fowl (*Gallus gallus,* Common Hill Partridge (*Arborophila torqueola*), Great Hill Barbet (*Megalaima virens*), Golden-throated Barbet (*Megalaina franklinii*), Himalayan Golden-backed Three-toed Woodpecker (*Dinopiums horii*), Indian Pied Hornbill (*Anthracoceros coromatus*), and the like;

And whereas, it is necessary to conserve and protect the area around the Kitam Bird Sanctuary and to propagate improvement and development of the wildlife therein and its environment;

And whereas, it has become necessary to specify certain areas around the Kitam Bird Sanctuary as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 25 metres around the boundary of the Kitam Bird Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:—

1. Extent and boundaries of Eco-sensitive Zone.—(1) The extent of Eco-sensitive Zone is 25 meters from the boundary of the Kitam Bird Sanctuary and in the south-western part, the extent of Eco-sensitive Zone shall be up to the outer bank of the river Rangit.

(2) The Eco-sensitive Zone is bounded by 27°7'15"N latitude and 88°21'51"E towards North East (Reference point No.1 of map); 27°6'33"N latitude and 88°20'39"E longitude towards west (Reference point No. 3 of map); 27°5'55"N latitude and 88°21'7"E longitude towards south (Reference point No. 4 of map) and 27°5'53"N latitude and 88°21'34"E longitude towards south east (Reference point No. 5 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) Two villages namely upper Kitam and Lower Kitam falling within the Kitam Bird Sanctuary Eco-sensitive Zone alongwith their longitudes and latitudes at prominent point sare appended to this notification as **Annexure II:**

Provided that the Annexure II shall be subject to the list of villagesconfirmation by the State Government in the Zonal Master Plan.

2. Zonal Master Plan for the Eco-sensitive Zone.— (1) The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments namely:—

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. Measures to be taken by State Government.—The State Government shall take the following measures for giving effect to the provisions of this notification, namely:—

(1) **Land Use.**—Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:—

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.**—The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.**— The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:—

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco- tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.**—All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(6) **Air pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.**—The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).

(8) **Solid wastes.**—Disposal of solid wastes shall be as under:—

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908(E), dated the 25th September, 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.**—The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**.—The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**—All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and be regulated in the manner specified in the Table below, namely:—

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.
5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	

8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a)The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the micro hydel power projects (Up to 100 KW) or the mini hydel power projects (from 101 to 2000 KW), which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.

18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31. In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	

31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.**—(1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee (SESZMC) for the State of Sikkim comprising of:—

(i) Chief Secretary, Government of Sikkim —Chairman;

(ii) Chief Wild Life Warden, Government of Sikkim —Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change –Member;

(iv) PCCF, Government of Sikkim —Member;

(v) Representative of State Pollution Control Board —Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) —Member;

(vii) Representative of Rural Management Department, Government of Sikkim —Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim —Member;

(ix) Representative of Agriculture Department, Government of Sikkim —Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim —Member;

(xi) Concerned District Collector —Member;

(xii) Divisional Forest Officer (In-charge of PA) —Member;

(xiii) Chief Conservator of Forest (Wild Life) —Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) SESZMC shall submit the annual action taken report of its activities as of 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment, Forests and Climate Change as per proforma given in **Annexure III**.

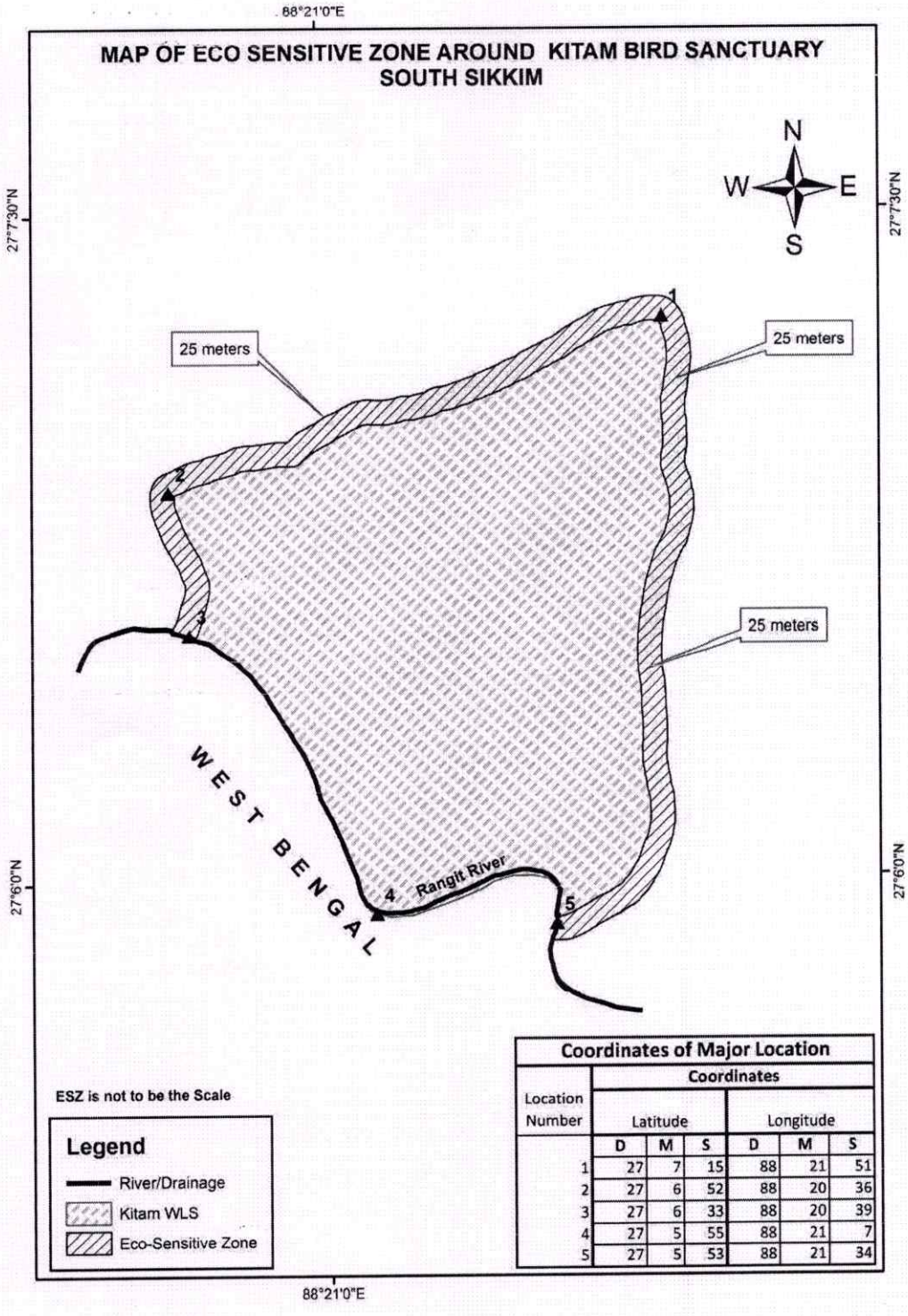
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/11/2013-ESZ/RE]

Dr. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	7	15	88	21	51
2	27	6	52	88	20	36
3	27	6	33	88	20	39
4	27	5	55	88	21	7
5	27	5	53	88	21	34

Annexure II

List of villages falling within the proposed Eco Sensitive Zone of Kitam Bird Sanctuary, South Sikkim.

Sl. No	Name of the village	Latitude			Longitude		
		Degree	Minute	Seconds	Degree	Minute	Seconds
1.	Upper Kitam	27	6	56	88	20	52
2.	Lower Kitam	27	7	7	88	21	28

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism Master Plan (Eco-sensitive Zone wise)
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise).

   Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise).

   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise).

   Details may be attached as separate Annexure.
7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986 (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1688] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 05, 1936
No. 1688] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 05, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2166 (अ).---पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) तथा उप-धारा (3) के अधीन प्रारुप अधिसूचना, पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उप-नियम (3) के अधीन अपेक्षानुसार भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 304(अ) तारीख 3 फरवरी, 2014 द्वारा प्रकाशित किया गया था, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको भारत के राजपत्र में प्रकाशित रूप में उक्त अधिसूचना की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की समाप्ति के पूर्व आक्षेप और सुझाव मांगे गए थे ;

और, उक्त अधिसूचना की प्रतियां तारीख 3 फरवरी, 2014 को जनता को उपलब्ध करा दी गई थी ;

और, उक्त प्रस्तावित प्रारुप अधिसूचना के संबंध में, प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है ;

और कंचनजंगा राष्ट्रीय उद्यान (जिसे इसमें इसके पश्चात् अभ्यारण कहा गया है) पश्चिमी सिक्किम के यूकसोम में ऐतिहासिक स्थल से उत्तरी जिले में लोनक वैली और लाचिन रिज के शीत मरूस्थल का विस्तार है । राष्ट्रीय उद्यान की पश्चिमी सीमा नेपाल की अंतरराष्ट्रीय सीमा के साथ-साथ जाती है । अंतिम उत्तर-पश्चिम अर्थात् लोनख हिमनद भारत-चीन सीमा पर स्थित है । राष्ट्रीय उद्यान का क्षेत्र 1784 वर्ग किलोमीटर है ।

और, राष्ट्रीय उद्यान का भूमि क्षेत्र जिसे हिन्दूकुश हिमालय के पूर्वी भाग में अंतर हिमालय समजीवजात को धारित करता है जिसमें विश्व का तीसरा उच्चतम पर्वत शिखर, कंचनजंगा पर्वत सम्मिलित है, का भाग है ।

और, राष्ट्रीय उद्यान क्षेत्र 19 (उन्नीस) हिमनदों से घिरा है जिसमें विशाल, भयावह और दुर्दान्त दिखने वाला जीमू हिमनद है जिसकी चौड़ाई 300 मीटर और लंबाई 26 किलोमीटर लंबाई में है । इसके साथ-साथ 17 स्वच्छ पारदर्शी और शांत झीलें भी चारों ओर हैं । राष्ट्रीय उद्यान अल्पाइन जोन के तापमान से विविध निवासी दशाओं की श्रेणी के कारण वानस्पतिक और प्राणिजात विविधताओं से परिपूर्ण है । विविध स्थलाकृति विज्ञान और तीव्र ढलान पादपों और पशु प्रजातियों के निवास की विस्तृत क्षेत्र उपलब्ध कराते हैं । राष्ट्रीय पार्क में स्तनधारियों की लगभग 124 प्रजातियां, पक्षियों की 300 प्रजातियां, सरिसृप की 10 प्रजातियों, उभयचरों की 5 प्रजातियां, मत्स्य की 8 प्रजातियां और तितलियों की 400 प्रजातियों का आश्रयस्थल है । राष्ट्रीय उद्यान और प्रतिवेशीय वनों में बहुसंख्यक विभिन्न पुष्पीय विभिन्नताएं रोडोडेन्ड्रान, आर्किड, चिकित्सीय पादप, उद्यानकृषि पादपों की प्रजातियां प्रदर्शित होती हैं । राष्ट्रीय उद्यान आवृत्तबीजी की 490 वंश और 120 कुलों के अधीन लगभग 1225 प्रजातियों में वर्गीकृत है, से मिलकर बना है;

और, राष्ट्रीय उद्यान अवस्थित है कि उद्यान के पश्चिमी क्षेत्र में नेपाल के कंचनजंगा संरक्षित क्षेत्र के साथ इसे सम्मिलित करता है और ये बारसे रोडोडेन्ड्रान अभ्यारण्य और मीनाम वन्य जीव अभ्यारण्य, सिक्किम से दक्षिण में कंचनजंगा जैव आरक्षिती तथा उद्यान के दक्षिण पूर्व भाग से संबद्ध है;

और, किसहॉग ला पर उच्च उन्नतांश झील न केवल महत्वपूर्ण प्रवासीय जलमुर्गावियों के लिए किन्तु यह निवासीय प्रजनन पक्षियों जैसे ब्राह्मणीय सुर्खाब (टाड्रोना फेरूगिनिया) का उच्चतम रूकने का स्थान है । वन्य जीव (संरक्षण) अधिनियम, 1972 (1972 का 53) की पहली अनुसूची में विनिर्दिष्ट पशुओं में के कुछ इस क्षेत्र में पाए जाते हैं जिसके अंतर्गत अन्य के साथ-साथ लाल पांडा (एल्युरस फलगेंस), कस्तूरी मृग (मोस्चस कैरिसोग्लास्टर), तेंदुआ (पेंथरापैराडस), चीनी साल (मेनिस पेंटाडेक्टेला), हिम तेंदुआ (अंसिया अंसिया), सापी/हिमालयन थेर, हेमीट्रेगेस, जेमलेहीकस, सिएफेरी, हिमालयी काला भालू (सेलेनाई करटस तिब्बतीयन), भूरा भालू (यूरेसस आर्कटस), सरो (निमोरेहेडस सुमेट्रानेसिस), भरेल/नीली भेड़ (सुडियॉस नायर), तिब्बतन भालू (केनिसल्यूपस चानको), जंगली कुत्ता (काउन एलपिनस) इत्यादि पाए जाते हैं । हरपैटोप्राणीजात जैसे अजगर (पाइथॉन मोलूरस), ताजे पानी के उभयचर, भृंग और तितलियां इस पार्क में पाए जाते हैं ।

और कंचनजंगा राष्ट्रीय उद्यान के चारो और के कतिपय क्षेत्र को पारिस्थितिकीय संवेदी जोन के रूप में विनिर्दिष्ट करना और उक्त पारिस्थितिकीय संवेदी जोन में उद्योगों का प्रचालन या प्रसंस्करण या उद्योगों के वर्ग के प्रचालन और प्रसंस्करण को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) के साथ पठित धारा 3 की उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य में कंचनजंगा राष्ट्रीय उद्यान के संरक्षित क्षेत्र की सीमा से 200 मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :–

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं—(1) पारिस्थितिक संवेदी जोन कंचनजंगा राष्ट्रीय उद्यान की सीमा से पच्चीस मीटर से दो सौ मीटर तक परिवर्तित होगी । पारिस्थितिक संवेदी जोन का विस्तार दो सौ मीटर होगा, जहां राट्रीय उद्यान की उत्तरी अधिकतम पहुंच शीत मरूभूमि से संलग्न क्षेत्र तक हैं और उद्यान के शेष भाग में पच्चीस मीटर का पारिस्थितिक संवेदी जोन का विस्तार होगा ।

(2) पारिस्थितिक संवेदी जोन, पूर्व (मानचित्र में संदर्भ बिन्दु सं. 4) की ओर 27^0 36'28''उत्तर अक्षांश और 88^0 37'53''पूर्व देशान्तर ; पश्चिम (मानचित्र में संदर्भ बिन्दु सं.9) की ओर 27^0 29'22''उत्तर अक्षांश तथा 88^0 2'49''पूर्व देशान्तर ; उत्तर (मानचित्र में संदर्भ बिन्दु सं.1) की ओर 27^0 54'14''उत्तर अक्षांश और 88^0 7'46''पूर्व देशान्तर और दक्षिण (मानचित्र में संदर्भ बिन्दु सं.8) की ओर 27^0 23'17''उत्तर अक्षांश तथा 88^0 13'2''पूर्व देशान्तर से घिरा हुआ है ।

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र इस अधिसूचना से उपाबद्ध अक्षांश और देशान्तर के साथ **उपाबंध 1** पर है ।

(4) कंचनजंगा राष्ट्रीय उद्यान पारिस्थितिक संवेदी जोन के भीतर आने वाले बारह ग्रामों की सूची इस अधिसूचना से उपाबद्ध प्रमुख बिन्दुओं के साथ उनके अक्षांश और देशान्तर के साथ **उपाबंध 2** पर है ।

(5) परंतु उपाबंध 2 ग्रामों की सूची जोनल महायोजना में राज्य सरकार द्वारा पुष्टि होने के अधीन होगी ।

2. पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर प्लान- (1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के विचार और अनुमोदन के लिए स्थानीय व्यक्तियों और राज्य सरकार के निम्नलिखित संबद्ध विभागों के परामर्श से जोनल मास्टर प्लान तैयार करेगी, अर्थात् :-

(i) वन, पर्यावरण और वन्य जीव प्रबंध;

(ii) सिक्किम पुलिस;

(iii) शहरी और आवास विकास;

(iv) पर्यटन;

(v) ग्रामीण प्रबंध और विकास;

(vi) सिचाई और बाढ़ नियंत्रण;

(vii) लोक निर्माण विभाग;

(viii) भू-राजस्व;

(ix) आपदा प्रबंध ।

(2) जोनल मास्टर प्लान में निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जलाशयों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरण प्रबंधन, भू-जल प्रबंधन, मृदा और आर्द्रता संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी व पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(3) जोनल मास्टर प्लान सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों के किस्म और प्रकार, कृषि क्षेत्र, उद्यान-कृषि क्षेत्र, झीलों, अन्य जल निकायों और उनसे निकटवर्ती इकाइयों का अभ्यंकन करेगा ।

(4) जोनल मास्टर प्लान में पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन क्रियाकलापों के विनियमन के लिए, केंद्रीय सरकार या राज्य सरकार द्वारा मानदंडों को विनिर्दिष्ट कर सकेगी ।

(5) जोनल मास्टर प्लान, प्रादेशिक विकास योजना के सहलक्षीय तैयार किया जाएगा ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय--** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् : —

(1) **भू-उपयोग--** पारिस्थितिकीय संवेदी जोन में आमोद-प्रमोद के प्रयोजन के लिए अभिनिश्चित किए गए हैं वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए भू-उपयोग में संपरिवर्तन अनुज्ञेय नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि योग्य भूमि का संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (रा.स्त.पा.सं.जो.मा.स.) की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन मद सं0 12, सं0 25, सं0 26, सं0 30 और सं. 31 में सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होगा, अर्थात् :-

(i) वर्षा जल संचय,

(ii)कुटीर उद्योग, जिसके अंतर्गत ग्रामीण शिल्पकार आदि भी हैं,

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,

(iv) पारिस्थितिक पर्यटन सुविधाएं, जैसे गृह ठहराव, रज्जुमार्ग किओस, रज्जुरेल इत्यादि,

(v)सुरक्षा बलों के कैंप

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और तत्समय प्रवृत्त विधि के उपबंधों, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के बिना विकास क्रियाकलापों से संबधित वाणिज्यिक या उद्योग के लिए जनजातीय भूमि का उपयोग अनुपालन के बिना उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिकीय संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि राज्य स्तरीय पारिस्थिकीय संवेदी जोन मानीटरी समिति (रा.पा.सं.जो.मा.स.) के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी ।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप-पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(2) **प्राकृतिक जलस्रोत**--सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संरक्षण तथा पुनरुद्भूतकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जिसमें जोनल मास्टर प्लान का भाग रूप निम्नलिखित रूप में होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार और व्याघ्र संरक्षण प्राधिकरण द्वारा जारी केंद्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा तथा पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व दिया जाएगा और पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा ।

(ii) पारिस्थितिक संवेदी जोन में किसी प्रकार के नए संनिर्माण सारणी के पैरा 4 के स्तंभ (2) के अधीन पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि और उससे संबंधित मद सं0 30 में विनिर्दिष्ट क्रियाकलापों के सिवाय अनुज्ञात नहीं होंगे ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक, विद्यमान पर्यटन क्रियाकलापों के विकास और विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा ;

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा और उनकी संरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाएगी और ऐसी योजना जोनल मास्टर प्लान का भाग होगा ।

(5) **ध्वनि प्रदूषण** - पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या सिक्किम राज्य का वन विभाग, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(6) **वायु प्रदूषण** - पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या वन विभाग, सिक्किम राज्य, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981(1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) **बहिस्रावों का निस्सारण :--** पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट :--** ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान केन्द्रीय सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सीय अपशिष्ट** - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.का.आ.630 (अ) तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानिक यातायात परिवहन** - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदित होने तक, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवा सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां प्रतिषेध है ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय के रिट याचिका (सी) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के आदेश के अनुसरण में सर्वदा प्रचालन होगा ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उनके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण के कारण उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में नए या विद्यमान प्रदूषणकारी उद्योगों का विस्तार अनुज्ञात नहीं होगा ।
5.	किसी परिसंकटमय सामग्री का उपयोग या उत्पादन ।	हां	-	-	
6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में कोई नए या विद्यमान वाणिज्यिक स्थापनों का विस्तार जैसे होटल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने के लिए उपयुक्त लकड़ी का वाणिज्यिक उपयोग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा;

					(घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे ।
9.	नए बृहत जल विद्युत परियोजना का स्थापना	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुरंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं को पूरा करेगी, संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी ।
10.	बिजली के तारों और दूर संचार टावरों का परिनिर्माण ।	-	हां	-	भूमिगत केबिर्लिंग को बढ़ावा देना ।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
13.	होटलों तथा विश्रामालयों के विद्यमान परिसरों की बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़	-	-	हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा ।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों का प्रवेश	-	हां	-	
19.	पर्यटन संबंधी क्रियाकलापों जैसे वन्य-जीव अभ्यारण क्षेत्र के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि करना।	हां	-	-	
20.	पहाड़ी ढालों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	

24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को ग्रहण करना	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाए ।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	
26.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि, उद्यानकृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं ।
27.	नई लकड़ी आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नई लकड़ी पर आधारित उद्योगों की स्थापना तुरंत प्रभाव से अनुज्ञात नहीं होगी ।
28.	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	
29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जोन में सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं, जिसके अंतर्गत मद संख्या 11, मद संख्या 25, मद संख्या 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं, के तत्काल प्रभाव से किसी प्रकार का नया संनिर्माण अनुज्ञात नहीं होगा । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित करते हुए उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि	-	हां	-	
31.	सुरक्षा बल कैंप		हां		
32.	प्लास्टिक के थैलों का उपयोग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति—(1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (रास्तपासंजोमास), जो निम्नलिखित जिसमें निम्नलिखित से मिलकर बनी, अर्थात् :—

(i) मुख्य सचिव, सिक्किम सरकार - अध्यक्ष;

(ii) मुख्य वन्यजीव वार्डन, सिक्किम सरकार - सदस्य;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि - सदस्य;

(iv) पीसीसीएफ, सिक्किम सरकार - सदस्य;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि - सदस्य;

(vi) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का सिक्किम राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि (एक वर्ष की अवधि के लिए) - सदस्य;

(vii) सिक्किम सरकार के ग्रामीण प्रबंधन विभाग का प्रतिनिधि -सदस्य;

(viii) गोविंदवल्लभ पंत हिमालयन इंस्टीट्यूट ऑफ इंवायरनमेंट एंड डेवलपमेंट, सिक्किम का प्रतिनिधि - सदस्य;

(ix) सिक्किम सरकार के कृषि विभाग का प्रतिनिधि -सदस्य;

(x) सिक्किम सरकार के शहरी विकास और आवास विभाग का प्रतिनिधि -सदस्य;

(xi) संबंधित जिले का कलक्टर - सदस्य;

(xii) प्रभागीय वन अधिकारी (पीए का प्रभारी) - सदस्य;

(xiii) मुख्य वन संरक्षक (वन्य जीव) - सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का सदस्य-सचिव या संबद्ध कलेक्टर या संबद्ध उद्यान का प्रभारी ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा ।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति उक्त वर्ष की 30 जून तक प्रत्येक वर्ष की 31 मार्च तक की केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को अपनी वार्षिक कार्रवाई रिपोर्ट उपाबंध 3 में दिए गए रूप विधान के अनुसार प्रस्तुत करेगी ।

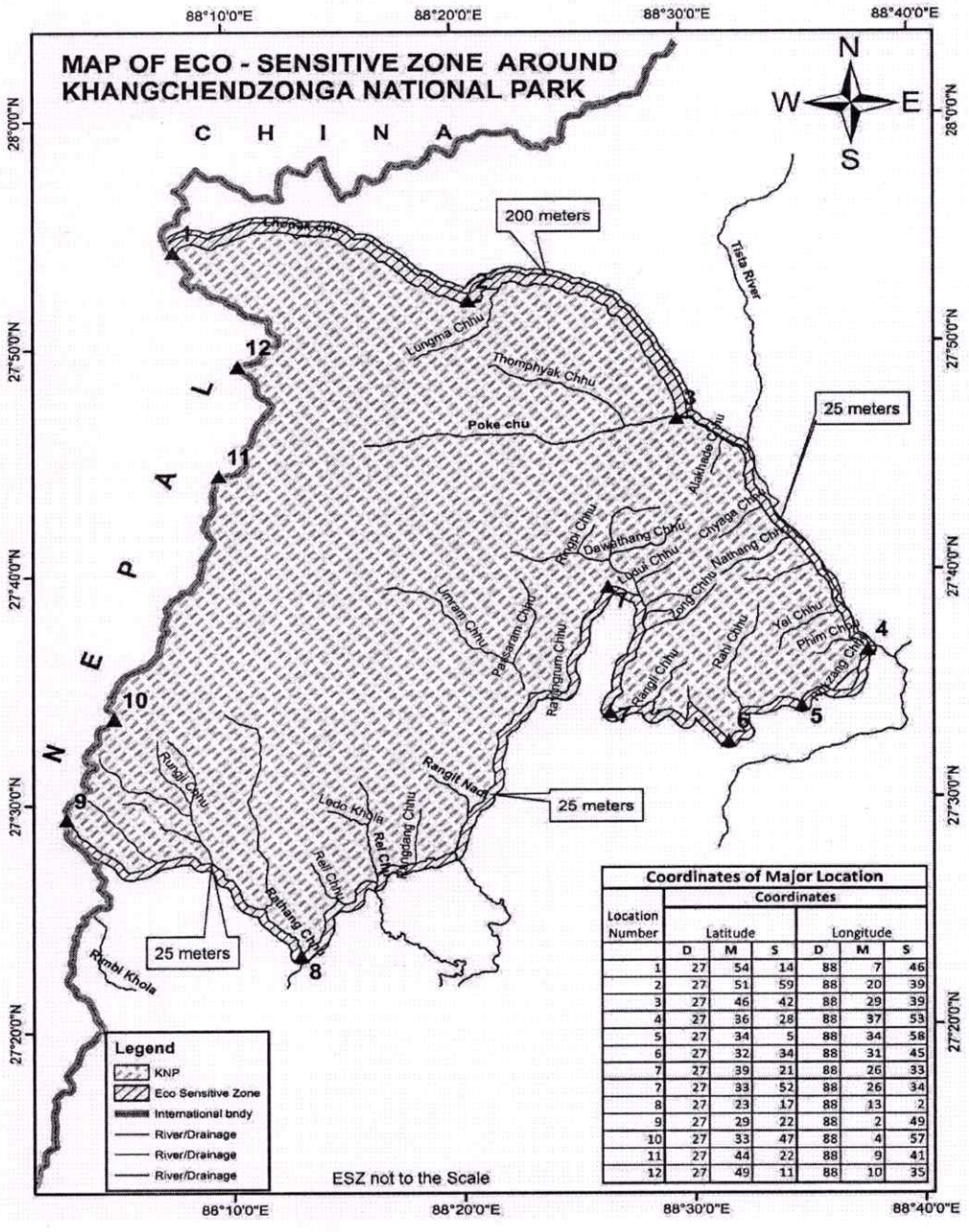
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह ठीक समझे ।

[फा. सं. 25/15/2013–ईएसजेड/आरई]

डॉ. जी. वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध- 1

पारिस्थितिक संवेदी जोन सीमा के मानचित्र को दर्शित करने वाले अंतिम और विस्तारित अक्षांश और देशान्तर ।



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	54	14	88	7	46
2	27	51	59	88	20	39
3	27	46	42	88	29	39
4	27	36	28	88	37	53
5	27	34	5	88	34	58
6	27	32	34	88	31	45
7	27	39	21	88	26	33
7	27	33	52	88	26	34
8	27	23	17	88	13	2
9	27	29	22	88	2	49
10	27	33	47	88	4	57
11	27	44	22	88	9	41
12	27	49	11	88	10	35

उपाबंध-2

कंचनजंगा राष्ट्रीय उद्यान, उत्तर और पश्चिम सिक्किम के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्राम

क्रम सं.	नाम	अक्षांश			देशान्तर		
		डिग्री	मिनट	सेकंड	डिग्री	मिनट	सेकंड
1	पेनटोंग	27	34	20	88	25	22
2	टिंगवोंग	27	33	28	88	28	37
3	लोअर लिंगजा	27	33	40	88	27	4
4	अपर लिंगजा	27	33	57	88	27	57
5	कुसुंग	27	33	33	88	29	43
6	साकयोंग	27	33	57	88	24	27
7	लीक	27	33	2	88	31	30
8	सालीम्स पाकेल	27	33	9	88	32	41
9	रिवर	27	32	35	88	30	54
10	बे थोलुंग (थोलुंग गुम्पा)	27	35	1	88	26	40
11	सुंगथांग (टी.चिमो रिंचेन गुम्पा)	27	36	52	88	38	11
12	लाचेन	27	47	34	88	33	13

टिप्पण - इन ग्रामों में से कोई जिसका पारिस्थितिक संवेदी जोन के भीतर कोई भाग या संपूर्ण भाग है । ग्राम (ग्राम पंचायत इकाई) का केन्द्र तत्स्थानी अक्षांश और देशान्तर अंकीय सीमा के व्युत्पन्न रूप में हैं ।

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. पर्यावरण समाघात निर्धारण (ईआईए) अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय ।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2166(E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 304(E), dated the 3rd February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 3rd February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Khangchendzonga National Park (hereinafter referred to as the Sanctuary) extends from the cold deserts of Lhonak Valley and the ridges of Lachen in the North District to the historical place at Yuksom in west Sikkim. The western boundary of the National Park runs along the international boundary with Nepal.The extreme North West i.e.the Lhonak glacier lies at the Indo-China border. The area of the National Park is 1784 square kilometers.

And whereas, the National Park represents a land area which upholds the Trans-Himalayan biota in the eastern part of Hindukush Himalayas which includes Mount Khangchendzonga, the third highest peak in the world.

And whereas, the National Park has around 19 glaciers, among them the huge, fearsome and turbulent looking is the Zemu glacier which is at its width of 300 meters and length of 26 kilometres, as well as over 17 crystal clear and placid lakes. The National Park is rich in floral and faunal diversity owing to its diverse habitat conditions ranging from temperate to Alpine zones. The diverse topography and the steep slopes provide wide range of habitats for plants and animals species. The National park is hosting about 124 species of mammals, 300 species of birds, 10 species of reptiles, 5 species of amphibians, 8 species of fishes and 400 species of butterfly. Out of the 124 mammalian species, 39 species are regarded as endangered or rare. The National Park and surrounding forest exhibits enormous floristic diversity, species of Rhododendrons, Orchids, medicinal plants, horticultural plants. The Park comprises about 1225 species of angiosperms distributed under 490 genera and 120 families;

And whereas, the National Park is located such that it shares its boundary with Khangchendzonga Conservation Area of Nepal in the Western region of the park and it is connected to the Barsey Rhododendron sanctuary and Maenam Wildlife sanctuary, Sikkim via the Khangchendzonga Biosphere reserve in the southern and south-eastern part of the park;

And whereas, the high altitude lakes at Kishong La are important stopover sites not only for migratory waterfowl but also for resident breeding birds such as the Brahminy Shelduck (*Tadorna ferruginea*). Some of the animals specified in Schedule-I of the Wild Life (Protection) Act, 1972 (53 of 1972) are found in this area which *interalia,*include Red Panda (*Ailurus fulgens*), Musk Deer (*Moschus chrysogaster*), Leopard (*Panthera pardus*) Chinese Pangolin (*Manis pentadactyla*), Snow Leopard (*Uncia uncia*), Shapi or Himalayan Tahr (*Hemitragus jemlahicus schaeferi*), Himalayan Black Bear (*Selenarctos thibetanus*), Brown Bear (*Ursus arctos*), Serow (*Nemorhaedus sumatraensis*), Bharal/Blue Sheep (*Pseudois nayaur*), Tibetan Wolf (*Canis lupus chanco*), Wild Dog (*Cuon alpinus*), etc.. The Herpetofauna such as Python (*Python molurus*), fresh water amphibians, beetles and butterflies are found in the Park;

And whereas, it has become necessary to specify certain areas around the Khangchendzonga National Park as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, Therefore, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub–section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the area up to 200 metres from the boundary of the protected area of Khangchendzonga National Park in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

(i) **Extent and boundaries of Eco-sensitive Zone.-**(1) The Eco-sensitive Zone varies from 25 meters to 200 meters from the boundary of the Khangchendzonga National Park. The extent of Eco-sensitive Zone shall be 200 meters, where the area is contiguous with the cold desert in the northern high reaches of the National Park and the extent of Eco-sensitive zone shall be 25 meters in the remaining portion of the park.

(2) The Eco-sensitive Zone is bounded by 27° 36' 28" N latitude and 88° 37'53"E longitude towards east (Reference point No.4 of map); 27° 29'22"N latitude and 88° 2'49"E longitude towards west (Reference point No. 9 of map); 27° 54'14"N latitude and 88° 7'46"E longitude towards north (Reference point No.1 of map) and 27° 23'17"N latitude and 88° 13'2"E longitude towards south (Reference point No.8 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) The list of 12 villages falling within the Khangchendzonga National Park Eco-sensitive Zone alongwith their longitudes and latitudes at prominent points is appended to this notification as **Annexure II.**

(5) Provided that the Annexure II shall be subject to confirmation by the State Government in the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.-** (1)The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents,and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:—

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006(2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.-** The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3)**Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4)**Natural heritage.-**All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.-** The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981).

(6) **Air pollution.-**TheEnvironment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.-** Thedischarge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).

(8) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908 (E), dated the 25th September 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.-**The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4.**List of activities prohibited or to be regulated within the Eco-sensitive Zone.-**All activities in the Eco-sensitive Zoneshall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986)and be regulated in the manner specified in the Table below, namely:—

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibitedexcept for the domestic needs of *bona fide* local residents.

					(b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N.GodavarmanThirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Centralor State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.
5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a)The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the microhydel power projects (Up to 100KW) or the mini hydel power projects (from 101 to 2000KW),which would serve the energy needs of the local communities, subject to consent of the

					concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans,etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone,except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31.In the case of activities listed at

					item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee(SESZMC) for the State of Sikkim comprising of:-

(i) Chief Secretary, Government of Sikkim- Chairman

(ii) Chief Wild Life Warden, Government of Sikkim- Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change –Member;

(iv) PCCF, Government of Sikkim- Member;

(v) Representative of State Pollution Control Board-Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) – Member;

(vii) Representative of Rural Management Department, Government of Sikkim – Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim– Member;

(ix) Representative of Agriculture Department, Government of Sikkim – Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim – Member;

(xi) Concerned District Collector-Member;

(xii) Divisional Forest Officer (In-charge of PA) – Member;

(xiii) Chief Conservator of Forest (Wild Life) – Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

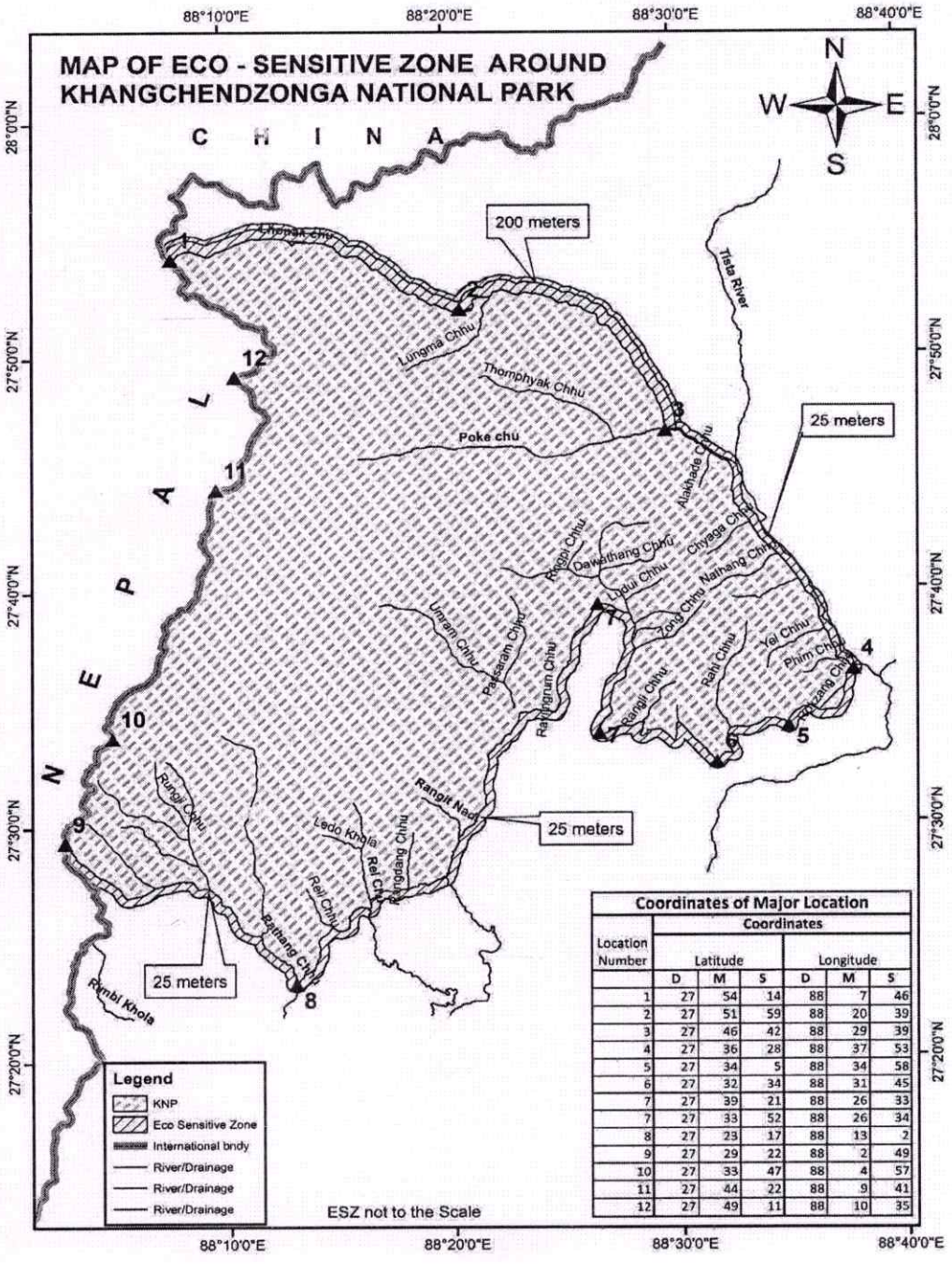
(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The State Level Eco-sensitive Zone Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment and Forests and Climate Change as per proforma given in **Annexure III**.

(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/15/2013-ESZ/RE]

Dr. G. V. SUBRAHMANYAM, Scientist 'G'



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	54	14	88	7	46
2	27	51	59	88	20	39
3	27	46	42	88	29	39
4	27	36	28	88	37	53
5	27	34	5	88	34	58
6	27	32	34	88	31	45
7	27	39	21	88	26	33
7	27	33	52	88	26	34
8	27	23	17	88	13	2
9	27	29	22	88	2	49
10	27	33	47	88	4	57
11	27	44	22	88	9	41
12	27	49	11	88	10	35

Annexure II

Village falling within the proposed Eco Sensitive Zone of Khangchendzonga National Park, North &West Sikkim.

Sl. No	NAME	Latitude			Longitude		
		Degree	Minute	Second	Degree	Minute	Second
1	Pentong	27	34	20	88	25	22
2	Tingvong	27	33	28	88	28	37
3	Lower Lingzah	27	33	40	88	27	4
4	Upper Lingzah	27	33	57	88	27	57
5	Kusung	27	33	33	88	29	43
6	Sakyong	27	33	57	88	24	27
7	Leek	27	33	2	88	31	30
8	SalimsPakel	27	33	9	88	32	41
9	River	27	32	35	88	30	54
10	BeyTholung(TholungGumpa)	27	35	1	88	26	40
11	Tshungthang (T. ChimoRinchenGumpa)	27	36	52	88	38	11
12	Lachen	27	47	34	88	33	13

Note: *These villages are the ones which have a part or whole of their area inside the Eco Sensitive Zone. The latitudes and longitudes correspond to the centroid of the village (Gram Panchayat Unit) as derived from the digitized boundaries.*

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan (Eco-sensitive Zone wise).
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise).

   Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise).

   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise).

   Details may be attached as separate Annexure.
7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1694] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 5, 1936
No. 1694] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 5, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2172(अ).— पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) तथा उप-धारा (3) के अधीन प्रारुप अधिसूचना पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के अधीन अपेक्षानुसार भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 552(अ) तारीख 25 फरवरी, 2014 द्वारा प्रकाशित किया गया था, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको भारत के राजपत्र में प्रकाशित रूप में उक्त अधिसूचना की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की समाप्ति के पूर्व आक्षेप और सुझाव मांगे गए थे ;

और, उक्त अधिसूचना की प्रतियां तारीख 25 फरवरी, 2014 को जनता को उपलब्ध करा दी गई थी ;

और, उक्त प्रस्तावित प्रारुप अधिसूचना के संबंध में, प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है ;

और, बारसे रोडोडेंडरोन अभ्यारण (जिसे इसमें इसके पश्चात् अभ्यारण कहा गया है) सिक्किम के पश्चिमी जिले में नेपाल की सीमा से लगा एक अंतरसीमा संरक्षित क्षेत्र है जो वानस्पतिक विशेषतया रोडोडेंडरोन और प्राणिजात का समृद्ध आश्रय स्थल है ;

और, कंचनजंगा पर्वत की पृष्ठभूमि के संलग्न क्षेत्र में भव्य रोडोडेंडरोन पुष्पों के व्यापक स्तर पर और अभ्यारण का मुख्य आकर्षण क्षेत्र में लाल पांडा की उपलब्धता है जो 104 वर्ग किलोमीटर के क्षेत्र में फैला है ;

और, अभ्यारण में सूक्ष्म जलवायु की विस्तृत श्रेणी, उष्ण कटिबंधीय वनों से एक विस्तृत पुष्प वनस्पति विविधता प्रमुख है जो अल्पाइन घास के मैदानों और उच्चतांश ढाल जो 2200 मीटर से 4100 मीटर तक परिवर्तित होती रहती है, में फैला है ;

और, अभ्यारण ग्रामों के चारों ओर जलसंभर के रूप में उपयुक्त है और पश्चिमी सिक्किम में रंगिट नदी की सहायक नदियों का एक प्रमुख स्त्रोत है ;

और, शिंगालीला पहाड़ी के साथ संरक्षित भव्य रोडोडेंडरोन वन अभ्यारण का सृजन करते हैं और नम और शीत वातावरण इस वंश के आवर्धन के लिए आदर्श है तथा इपीफायटिक आर्किड, पेटरीडोफायटस, मूसेस, लिचेंस और अकशेरूकीय किस्मों का महत्वपूर्ण पोषण स्थल है ;

और, लगभग 4000 मीटर से ऊंचे अल्पाइन घास के मैदान औषधीय झाड़ियों से अत्यधिक समृद्ध है, जिसको राष्ट्रीय स्तर पर संरक्षण का उच्चतम स्तर दिया गया है और अभ्यारण का वन्य जीव (संरक्षण) अधिनियम, 1972 (1972 का 53) की अनुसूची 1 में विनिर्दिष्ट पशुओं की संख्या, साथ-साथ जिसके अंतर्गत लाल पांडा (एलूरस फलजेंस), हिमालयी काला भालू (सालानरकटस थिबेटेनस), सामान्य तेंदुआ (पेंथरा पारडस), मेघी तेंदुआ (नियोफेलिस नेबुलोसा), चीनी पेंगुइन (मेनिस पेंटाडेक्टयला) आदि अति महत्वपूर्ण है ;

और, विविध स्थलाकृति विज्ञान विविधताएं और पशु प्रजातियों के लिए निवास की विस्तृत श्रृंखला श्रेणी उपलब्ध कराती है और स्थलीय प्राकृतिक वास वनों के विभिन्न प्रकार जैसे चौड़ी पत्ती वन, तापमान मिश्रित वन, उप एल्पाइन शांकु वृक्ष वन, अल्पाइन झाड़िया, घास के मैदान और बंजर भूमि विभाजित किए जा सकते हैं ;

और, विभिन्न पादपों और पशुओं की प्रजातियों को विभिन्न वन और पर्वतमाला भूमि पारिस्थितिक प्रणाली आश्रय देती है और अभ्यारण में उपलब्ध पादपों की प्रजातियों में अधिकांश या तो औषधीय या सुगंधीय गुणों की निबंधनों में आर्थिक महत्व रखते हैं ;

और, अभ्यारण नेपाल के खानशांगडोंगा संरक्षित क्षेत्र की पूर्वी दिशा और पश्चिमी बंगाल के शांगलीला राष्ट्रीय उद्यान की उत्तरी दिशा में अवस्थित है, पश्चिमी सिक्किम में खानशांगडोंगा जैव क्षेत्र आरक्षिती के साथ एक महत्वपूर्ण वन्य जीव गलियारा बनाता है ;

और, अभ्यारण की अधिसूचित सीमा पश्चिम में नेपाल की अंतरराष्ट्रीय सीमा और उत्तर पश्चिम में पश्चिमी बंगाल राज्य की सीमा है ;

और, अभ्यारण के चारों ओर के क्षेत्र को संरक्षित और सुरक्षित करना और उसमें वन्य जीव और उसके पर्यावरण के सुधार और विकास को प्रवर्धन करना आवश्यक है;

और पारिस्थितिकी संवेदी जोन के रूप में बारसे रोडोडेंडरोन अभ्यारण के चारों ओर के कतिपय क्षेत्र को विनिर्दिष्ट करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योग, उद्योग का प्रचालन या प्रसंस्करण या उद्योगों के वर्ग का प्रचालन या प्रसंस्करण प्रतिषिद्ध करना आवश्यक हो गया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) के साथ पठित धारा 3 की उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य में बारसे रोडोडेंडरोन अभ्यारण के संरक्षित क्षेत्र की सीमा से 50 मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं**--(1) अभ्यारण की सीमा से पारिस्थितिक संवेदी जोन का विस्तार 25 मीटर से 50 मीटर के मध्य परिवर्तित होगी ।

(2) पारिस्थितिकी संवेदी जोन का विस्तार 25 मीटर होगा जहां ढाल 45 डिग्री से अधिक है जहां ढाल 45 डिग्री से कम है 50 मीटर तक पारिस्थितिक संवेदी जोन का विस्तार होगा । नेपाल की अंतर्राष्ट्रीय सीमा से लगी पश्चिमी सीमा पर पारिस्थितिकी संवेदी जोन नहीं होगा । अभ्यारण के दक्षिण पश्चिम में और उत्तरी भाग में, पारिस्थितिकी संवेदी जोन का विस्तार रामोम नदी और सिंपोक नदी के बाहरी तट तक होगा ।

(3) पारिस्थितिक संवेदी जोन, पूर्व (मानचित्र में संदर्भ बिन्दु सं.17) की ओर 27^0 14'01'' उत्तर अक्षांश और 88^0 14'26'' पूर्व देशान्तर ; पश्चिम (मानचित्र में संदर्भ बिन्दु सं.45) की ओर 27^0 12'47'' उत्तर अक्षांश तथा 88^0 01'05'' पूर्व देशान्तर ; उत्तर (मानचित्र में संदर्भ बिन्दु सं. 48) की ओर 27^0 17'21'' उत्तर अक्षांश और 88^0 02'31'' पूर्व देशान्तर और दक्षिण (मानचित्र में संदर्भ बिन्दु सं.37) की ओर 27^0 09'05'' उत्तर अक्षांश तथा 88^0 08'00'' पूर्व देशान्तर से घिरा हुआ है ।

(4) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र इस अधिसूचना से उपाबद्ध अक्षांश और देशान्तर के साथ **उपाबंध 1** के रूप में है ।

(5) अभ्यारण पारिस्थितिक संवेदी जोन के भीतर आने वाले दो ग्रामों अर्थात् ऊपरी किताम और निचला किताम इस अधिसूचना से उपाबद्ध प्रमुख बिन्दुओं के साथ उनके अक्षांश और देशान्तर के साथ **उपाबंध 2** में है :

परंतु उपाबंध 2 ग्रामों की सूची जोनल महायोजना में राज्य सरकार द्वारा पुष्टि होने के अधीन होगी ।

2. **पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर प्लान**--(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के विचार और अनुमोदन के लिए स्थानीय व्यक्तियों और राज्य सरकार के निम्नलिखित संबद्ध विभागों के परामर्श से जोनल मास्टर प्लान तैयार करेगी, अर्थात् :-

(i) वन, पर्यावरण और वन्य जीव प्रबंध ;

(ii) सिक्किम पुलिस ;

(iii) शहरी और आवास विकास ;

(iv) पर्यटन ;

(v) ग्रामीण प्रबंध और विकास ;

(vi) सिचाई और बाढ़ नियंत्रण ;

(vii) लोक निर्माण विभाग ;

(viii) भू-राजस्व ; और

(ix) आपदा प्रबंध ।

(2) जोनल मास्टर प्लान में निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जलाशयों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरण प्रबंधन, भू-जल प्रबंधन, मृदा और आर्द्रता संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी व पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(3) जोनल मास्टर प्लान सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों के किस्म और प्रकार, कृषि क्षेत्र, उद्यान-कृषि क्षेत्र, झीलों, अन्य जल निकायों और उनसे निकटवर्ती इकाइयों का अभ्यंकन करेगा ।

(4) जोनल मास्टर प्लान में पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन क्रियाकलापों के विनियमन के लिए, केंद्रीय सरकार या राज्य सरकार द्वारा मानदंडों को विनिर्दिष्ट कर सकेगी ।

(5) जोनल मास्टर प्लान, प्रादेशिक विकास योजना के सहलक्षीय तैयार किया जाएगा ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय**-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् : —

(1) **भू-उपयोग**-- पारिस्थितिकीय संवेदी जोन में आमोद-प्रमोद के प्रयोजन के लिए अभिनिश्चित किए गए हैं वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए भू-उपयोग में संपरिवर्तन अनुज्ञेय नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि योग्य भूमि का संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (रा.स्त.पा.सं.जो.मा.स.) की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन मद सं. 12, सं. 25, सं. 26, सं. 30 और सं. 31 में सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होगा, अर्थात् :-

(i) वर्षा जल संचय,

(ii) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण शिल्पकार आदि भी हैं,

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,

(iv) पारिस्थितिक पर्यटन सुविधाएं, जैसे गृह ठहराव, रज्जुमार्ग किओस, रज्जुरेल इत्यादि,

(v) सुरक्षा बलों के कैंप

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और तत्समय प्रवृत्त विधि के उपबंधों, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के बिना विकास

क्रियाकलापों से संबंधित वाणिज्यिक या उद्योग के लिए जनजातीय भूमि का उपयोग अनुपालन के बिना उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिकीय संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि राज्य स्तरीय पारिस्थिकीय संवेदी जोन मानीटरी समिति (रा.पा.सं.जो.मा.स.) के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी ।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(2) **प्राकृतिक जलस्रोत**--सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संरक्षण तथा पुनरुद्भूतकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे ।

(3) **पर्यटन**--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जिसमें जोनल मास्टर प्लान का भाग रूप निम्नलिखित रूप में होंगे, अर्थात् :--

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार और व्याघ्र संरक्षण प्राधिकरण द्वारा जारी केंद्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा तथा पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व दिया जाएगा और पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा ;

(ii) पारिस्थितिक संवेदी जोन में किसी प्रकार के नए संनिर्माण सारणी के पैरा 4 के स्तंभ (2) के अधीन पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि और उससे संबंधित मद सं. 30 में विनिर्दिष्ट क्रियाकलापों के सिवाय अनुज्ञात नहीं होंगे ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक, विद्यमान पर्यटन क्रियाकलापों के विकास और विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा ।

(4) **नैसर्गिक विरासत**- पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा और उनकी संरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाएगी और ऐसी योजना जोनल मास्टर प्लान का भाग होगा ।

(5) **ध्वनि प्रदूषण** - पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या सिक्किम राज्य का वन विभाग, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(6) **वायु प्रदूषण** - पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए पर्यावरण विभाग या वन विभाग, सिक्किम राज्य, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) **बहिस्रावों का निस्सारण** :- पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट** :- ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान केन्द्रीय सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर, 2000 द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सीय अपशिष्ट** - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 630 (अ) तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(10) **यानिक यातायात परिवहन** - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदित होने तक, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाय सभी नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां प्रतिषेध है ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय के रिट याचिका (सी) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के आदेश के अनुसरण में सर्वदा प्रचालन होगा ।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उनके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी ।
3.	आरा मशीनों की स्थापना ।	हां	-	-	
4.	जल या वायु या मृदा या ध्वनि प्रदूषण के कारण उद्योगों की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में नए या विद्यमान प्रदूषणकारी उद्योगों का विस्तार अनुज्ञात नहीं होगा ।
5.	किसी परिसंकटमय सामग्री का उपयोग या उत्पादन ।	हां	-	-	

6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना ।	हां	-	-	पारिस्थितिक संवेदी जोन में कोई नए या विद्यमान वाणिज्यिक स्थापनों का विस्तार जैसे होटल और सैरगाह अनुज्ञात नहीं होंगे ।
7.	जलाने के लिए उपयुक्त लकड़ी का वाणिज्यिक उपयोग ।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है ।	-	हां	-	(क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा ; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी ; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा ; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे ।
9.	नए बृहत जल विद्युत परियोजना का स्थापना	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुरंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की ऊर्जा की आवश्यकताओं को पूरा करेगी, संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी ।
10.	बिजली के तारों और दूर संचार टावरों का परिनिर्माण ।	-	हां	-	भूमिगत केबिलिंग को बढ़ावा देना ।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
13.	होटलों तथा विश्रामालयों के विद्यमान परिसरों की बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़	-	-	हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से बढ़ावा देना होगा ।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के

	सुदृढ करना तथा नई सड़कों का संनिर्माण				लागू होने वाले उपायों के अनुसार करना होगा ।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों का प्रवेश	-	हां	-	
19.	पर्यटन संबंधी क्रियाकलापों जैसे वन्य-जीव अभ्यारण क्षेत्र के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि करना।	हां	-	-	
20.	पहाड़ी ढालों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा ।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को ग्रहण करना	-	-	हां	सक्रिय रूप से बढ़ावा दिया जाए ।
25.	कुटीर उद्योग जिनके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	
26.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि, उद्यानकृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं ।
27.	नई लकड़ी आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नई लकड़ी पर आधारित उद्योगों की स्थापना तुरंत प्रभाव से अनुज्ञात नहीं होगी ।
28.	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	

29.	संनिर्माण क्रियाकलाप	हां	-	-	पारिस्थितिक संवेदी जोन में सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं, जिसके अंतर्गत मद संख्या 11, मद संख्या 25, मद संख्या 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं, के तत्काल प्रभाव से किसी प्रकार का नया संनिर्माण अनुज्ञात नहीं होगा । मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित करते हुए उन्हें न्यूनतम स्तर पर रखा जाएगा ।
30.	पारिस्थितिक पर्यटन सुविधाएं जैसे गृह ठहराव, रज्जुमार्ग, किओस, रज्जुरेल इत्यादि	-	हां	-	
31.	सुरक्षा बल कैंप	-	हां	-	
32.	प्लास्टिक के थैलों का उपयोग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति- (1) **केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (एसईएसजेडएमसी), जो निम्नलिखित से मिलकर बनी, अर्थात्:-**

(i) मुख्य सचिव, सिक्किम सरकार - अध्यक्ष ;

(ii) मुख्य वन्यजीव वार्डन, सिक्किम सरकार - सदस्य ;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि - सदस्य ;

(iv) पीसीसीएफ, सिक्किम सरकार - सदस्य ;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि - सदस्य ;

(vi) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का सिक्किम राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि (एक वर्ष की अवधि के लिए) - सदस्य ;

(vii) सिक्किम सरकार के ग्रामीण प्रबंधन विभाग का प्रतिनिधि -सदस्य ;

(viii) गोविंदवल्लभ पंत हिमालयन इंस्टीट्यूट ऑफ इंवायरनमेंट एंड डेवलपमेंट, सिक्किम का प्रतिनिधि - सदस्य;

(ix) सिक्किम सरकार के कृषि विभाग का प्रतिनिधि -सदस्य ;

(x) सिक्किम सरकार के शहरी विकास और आवास विभाग का प्रतिनिधि -सदस्य ;

(xi) संबंधित जिले का कलक्टर - सदस्य ;

(xii) **प्रभागीय** वन अधिकारी (पीए का प्रभारी) - सदस्य ;

(xiii) मुख्य वन संरक्षक (वन्य जीव) - सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना

के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का सदस्य-सचिव या संबद्ध कलेक्टर या संबद्ध उद्यान का प्रभारी ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा ।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति उक्त वर्ष की 30 जून तक प्रत्येक वर्ष की 31 मार्च तक की केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को अपनी वार्षिक कार्रवाई रिपोर्ट उपाबंध 3 में दिए गए रूप विधान के अनुसार प्रस्तुत करेगी ।

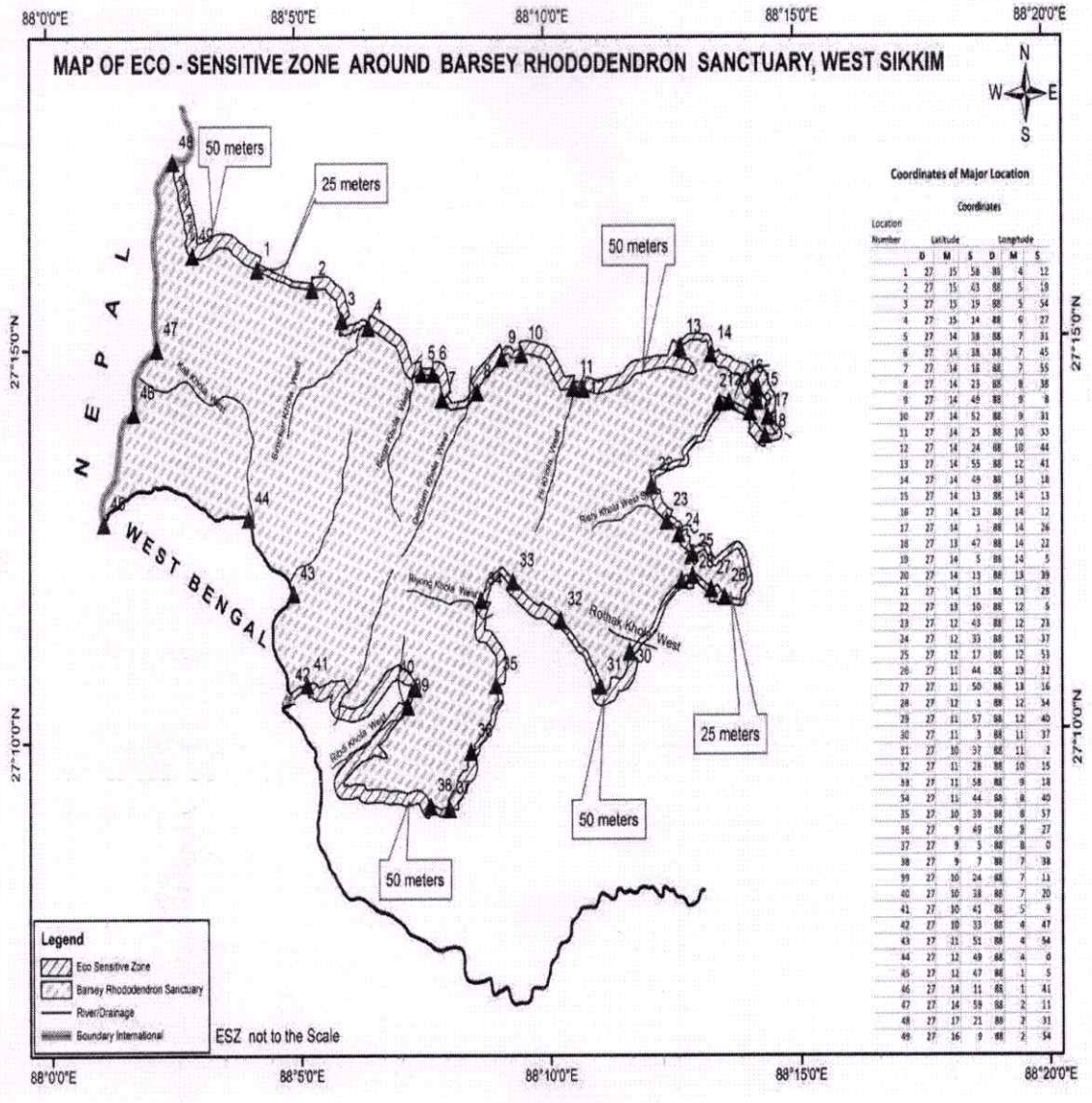
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह ठीक समझे ।

[फा.सं. 25/8/2013-ईएसजेड-आरई]

डा. जी.वी.सुब्रहमण्यम,वैज्ञानिक 'जी'

उपाबंध- 1

पारिस्थितिक संवेदी जोन सीमा के मानचित्र को दर्शित करने वाले अंतिम और विस्तारित अक्षांश और देशान्तर ।



उपाबंध-2

बारसी रोहडोडेन्ड्रोन अभ्यारण, दक्षिणी सिक्किम के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची

क्रम सं.	ग्राम का नाम	अक्षांश			देशान्तर		
		डिग्री	मिनट	सेकंड	डिग्री	मिनट	सेकंड
1.	रिशी	27	13	47	88	14	38
2.	ऊपरी मुकरंग	27	15	21	88	5	58
3.	ऊपरी मांगमू	27	14	24	88	7	57
4.	बिचला बेघा	27	14	41	88	7	17
5.	निचला सांगकू	27	14	29	88	8	42
6.	ऊपरी बेघा	27	15	7	88	6	44
7.	बूरियाखोप रेंगेंग	27	10	58	88	10	50
8.	ऊपरी बूरियाखोप	27	11	51	88	8	46
9.	बूरियाखोप बीचगांव	27	11	60	88	8	52
10.	निचला बूरियाखोप	27	11	40	88	9	49
11.	सिंगलिंग ओगेंग	27	10	49	88	11	29
12.	बूरियाखोप घाटी	27	10	41	88	10	60
13.	देथेंग	27	12	19	88	12	60
14.	देथेंग सोरेनी	27	12	17	88	13	42
15.	सरीबादाम-बी	27	13	6	88	12	9
16.	सरीबादाम-ए	27	12	42	88	12	26
17.	सिंगलिंग गुपादारा	27	11	33	88	12	21
18.	बूरियाखोप नासा	27	11	7	88	8	48
19.	हटाबेन (एनडेन वोलूंग गुंपा)	27	9	5	88	7	60
20.	बूरियाखोप टेरीबीर	27	10	1	88	8	41
21.	ऊपरी रमबक	27	9	14	88	8	4
22.	ऊपरी ओखरे	27	9	21	88	6	26
23.	ऊपरी रिबदी	27	10	35	88	6	28
24.	ऊपरी भेरंग	27	10	37	88	5	42

25.	खोपी रामेते	27	10	1	88	6	41
26.	टेडोंग-जौबेरी	27	14	17	88	14	12
27.	टेडोंग कालूक	27	13	52	88	14	33
28.	बारनयाक	27	14	34	88	13	48
29.	बारा सामडोंग	27	13	52	88	13	13
30.	देंथेंग मनीदारा	27	12	4	88	13	58
31.	सिम्फक गुंबादारा	27	15	46	88	5	8
32.	लिंगयंग सोपाखा	27	15	60	88	4	11
33.	ऊपरी मारतम	27	14	48	88	13	22
34.	पीचेरेक	27	14	42	88	12	33
35.	ही पेताल	27	14	27	88	11	18
36.	राडूखांडू	27	14	51	88	9	44
37.	ऊपरी खांडू	27	14	32	88	10	18
38.	ऊपरी सांगखू	27	14	52	88	9	18
39.	देवानी तार	27	11	47	88	13	54
40.	सेपरेयनागी	27	9	12	88	7	31
41.	चयांगबागांव	27	9	25	88	5	52
42.	निचला भेरंग	27	10	38	88	4	58

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. पर्यावरण समाघात निर्धारण (ईआईए) अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2172(E).— Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 304 (E), dated the 25th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 25th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Barsey Rhododendron Sanctuary(hereinafter referred to as the Sanctuary), a trans-boundary protected area bordering with Nepal in the West District of Sikkim is a rich store house of flora especially the Rhododendrons and the fauna;

And whereas, the majestic mass scale Rhododendron flowering in the region with the Mount Khangchendzonga at the back drop and the availability of Red Panda in the region is the main attraction of the Sanctuary, which comprises of an area of 104 square kilometers;

And whereas, sanctuary possesses a wide range of micro climates, leading to a vast floral diversity right from the sub-tropical forest to the rolling alpine meadows and the altitudinal gradient varies from 2200 meters to 4100 meters;

And whereas, the sanctuary serves as a watershed for the surrounding villages and is a major source of tributaries of river Rangit in West Sikkim;

And whereas, to protect the magnificent Rhododendron forests along the Shingalilla ridge, the Sanctuary was created and the climate, being wet and cold, is ideal for the propagation of this genus and fosters a mind boggling variety of epiphytic orchids, pteridophytes, mosses, lichens and invertebrates;

And whereas, the alpine meadows rising from about 4000 meters are extremely rich in medicinal herbs and the major significance of the sanctuary is the number of animals specified in Schedule-I to the Wild Life (Protection) Act, 1972 (53 of 1972), which are given the highest level of protection at the National level, which *inter alia* include, Red

Panda (*Ailurusfulgens)*, Himalayan Black Beer (*Salanarctusthibetenus)*, Common Leopard (*Pantherapardus)*, Clouded Leopard *(Neofelisnebulosa)*, Chinese Pangolin *(Manispentadactyla) etc;*

And whereas, the diverse topography provides a wide range of habitats for plant and animal species and the terrestrial habitat can be divided into various types of forests such as broadleaved forest, temperate mixed-forests, sub-alpine conifer forests, alpine shrubs, grasslands and barren land;

And whereas, the different forests and rangeland ecosystems support different plants and animal species and most of the plant species available in the sanctuary have economic value in terms of either medicinal or aromatic properties;

And Whereas, the Sanctuary being located in the Eastern side of the Khangchendonga conservation area of Nepal and the Northern side of the Shingalila National Park of West Bengal, forms an important wildlife corridor with Khangchendonga Biosphere Reserve in West Sikkim;

And Whereas, the notified boundary of the Sanctuary abets the international boundary of Nepal in the West and the State of West Bengal in the South-west;

And whereas, it is necessary to conserve and protect the area around the Sanctuary and to propagate improvement and development of the wildlife therein and its environment;

And whereas, it has become necessary to specify certain areas around the Barsey Rhododendron Sanctuary as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, therefore, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 50 metres from the boundary of the Barsey Rhododendron Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

(i) **Extent and boundaries of Eco-sensitive Zone.-**(1) The Eco-sensitive Zone varies from 25 meters to 50 meters from the boundary of the Sanctuary.

(2) The Eco-sensitive Zone shall be 25 meters where the slope is more than 45 degree and the places where the slope is less than 45 degree, the extent of Eco-sensitive zone shall be 50 meters. There shall be no Eco-sensitive Zone in the western boundary adjoining the international border with Nepal. In the South-West and in the part of the Northern side of the sanctuary, the extent of Eco-sensitive Zone would be upto the outer bank of river Rammom and river Simpok.

(3) The Eco-sensitive Zone is bounded by 27° 14' 01"N latitude and 88° 14' 26"E longitude towards East (Reference point No. 17 of map);27° 12' 47" N latitude and 88° 01' 05"E longitude towards west (Reference point No. 45 of map); 27° 17' 21"N latitude and 88° 02' 31"E longitude towards north(Reference point No. 48 of map) and 27° 09' 05"N latitude and 88° 08' 00"E longitude towards south(Reference point No.37 of map).

(4) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(5) The list of villages falling within the Sanctuary Eco-sensitive Zone alongwith their longitudes and latitudes at prominent points is appended to this notification as **Annexure II**:

Provided that the Annexure II shall be subject to the list of villages confirmed by the State Government in the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.-**(1)The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents,and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:-

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.-**The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on Eco-tourism, Eco-education and Eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.-**All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.-**The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981).

(6) **Air pollution.-**The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).

(8) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908(E), dated the 25th September, 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.-**The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**. -The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.-**All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N.Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.

5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a)The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydro-electric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the microhydel power projects (Up to 100kW) or the mini hydel power projects (from 101 to 2000kW), which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.

18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	
22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31. In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee (SESZMC) for the State of Sikkim comprising of:-

(i) Chief Secretary, Government of Sikkim— Chairman

(ii) Chief Wild Life Warden, Government of Sikkim—— Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change —Member;

(iv) PCCF, Government of Sikkim— Member;

(v) Representative of State Pollution Control Board—Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) — Member;

(vii) Representative of Rural Management Department, Government of Sikkim — Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim— Member;

(ix) Representative of Agriculture Department, Government of Sikkim — Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim — Member;

(xi) Concerned District Collector-Member;

(xii) Divisional Forest Officer (In-charge of PA) — Member;

(xiii) Chief Conservator of Forest (Wild Life) — Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column (3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The State Level Eco-sensitive Zone Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment and Forests and Climate Change as per pro forma given in **Annexure III**.

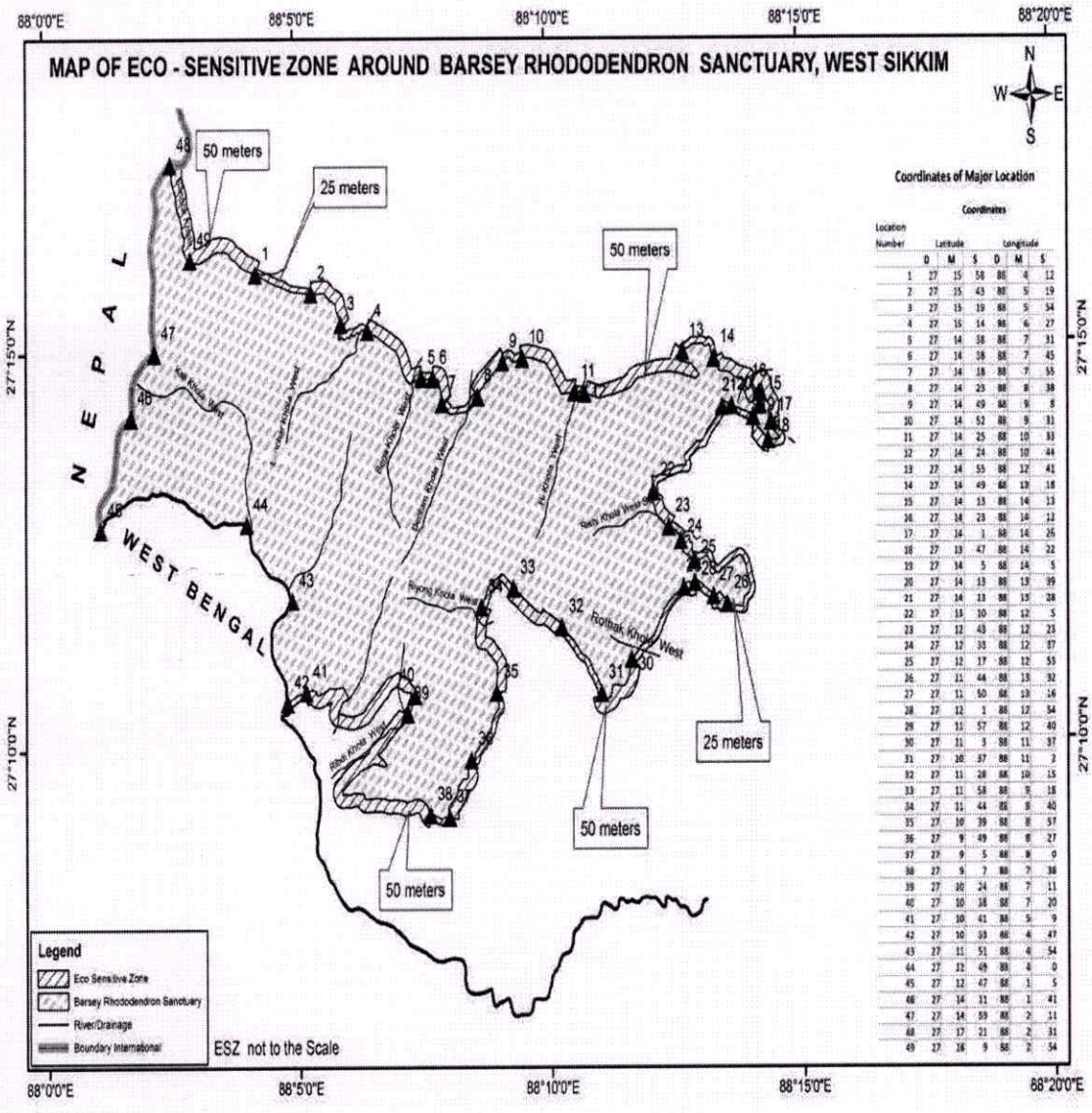
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F.No. 25/8/2013-ESZ/RE]

Dr. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Annexure II

List of villages falling within the proposed Eco-sensitive Zone of Barsey Rhododendron Sanctuary, South Sikkim.

Sl. No	Name of the village	Latitude			Longitude		
		Degree	Minute	Seconds	Degree	Minute	Seconds
1.	Rishi	27	13	47	88	14	38
2.	Upper Mukrung	27	15	21	88	5	58
3.	Upper Mamgmoo	27	14	24	88	7	57
4.	Middle Begha	27	14	41	88	7	17
5.	Lower Sangkhu	27	14	29	88	8	42
6.	Upper Begha	27	15	7	88	6	44
7.	Buriakhop-Rengeng	27	10	58	88	10	50
8.	Upper Buriakhop	27	11	51	88	8	46
9.	Buriakhop-Bichgaon	27	11	60	88	8	52
10.	Lower Buriakhop	27	11	40	88	9	49
11.	Singling Ogeng	27	10	49	88	11	29
12.	Buriakhop-Ghattey	27	10	41	88	10	60
13.	Deythang	27	12	19	88	12	60
14.	Deythang-Saureni	27	12	17	88	13	42
15.	Sribadam-B	27	13	6	88	12	9
16.	Sribadam-A	27	12	42	88	12	26
17.	Singling Gupadara	27	11	33	88	12	21
18.	BuriakhopNasa	27	11	7	88	8	48
19.	Hattaban (AndenWolungGumpa)	27	9	5	88	7	60
20.	Buriakhop-Tareybir	27	10	1	88	8	41

21.	Upper Rumbuk	27	9	14	88	8	4
22.	Upper Okherey	27	9	21	88	6	26
23.	Upper Ribdi	27	10	35	88	6	28
24.	Upper Bhareng	27	10	37	88	5	42
25.	Khopi Rametay	27	10	1	88	6	41
26.	Tadong –Jaubari	27	14	17	88	14	12
27.	Tadong Kaluk	27	13	52	88	14	33
28.	Barnyak	27	14	34	88	13	48
29.	Bara Samdong	27	13	52	88	13	13
30.	Deythang-Maneydara	27	12	4	88	13	58
31.	Simphok-Gumbadara	27	15	46	88	5	8
32.	LingyangSopakha	27	15	60	88	4	11
33.	Upper Martam	27	14	48	88	13	22
34.	Pecherek	27	14	42	88	12	33
35.	HeePatal	27	14	27	88	11	18
36.	Radukhandu	27	14	51	88	9	44
37.	Upper Khandu	27	14	32	88	10	18
38.	Upper Sangkhu	27	14	52	88	9	18
39.	Dewani Tar	27	11	47	88	13	54
40.	Sapreynagi	27	9	12	88	7	31
41.	Chyangbagaon	27	9	25	88	5	52
42.	Lower Bhareng	27	10	38	88	4	58

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.-

1. Number and data of Meetings.
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism Master Plan (Eco-sensitive Zone wise).
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone wise).
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1693] नई दिल्ली, बुधवार, अगस्त 27, 2014/भाद्र 5, 1936
No. 1693] NEW DELHI, WEDNESDAY, AUGUST 27, 2014/BHADRA 5, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 अगस्त, 2014

का.आ. 2171(अ).—पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) के अधीन भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 309(अ), तारीख 4 फरवरी, 2014, द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी;

और उक्त राजपत्र की प्रतियाँ जनता को 4 फरवरी, 2014 को उपलब्ध करा दी गई थीं;

और केन्द्रीय सरकार द्वारा प्रस्तावित प्रारूप नियमों पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

फामबोंग्लोह वन्यजीव, गंगटोक के पश्चिम की ओर स्थित है, कांगहेनजोंगा पहाड़ के शानदार दृश्य के साथ यह सम्पूर्ण पहाड़ी रेंजों पर फैला होने के साथ यह पारिस्थितिक पर्यटक के लिए एक सौगात है । गंगटोक और उसके चारों ओर के तीव्र विकास से हुए पारिस्थितिक नुकसान को पूरा करने के लिए 1984 में इस अभ्यारण की स्थापना की गई थी । इस अभ्यारण का क्षेत्रफल 51.76 वर्ग किलोमीटर है;

और अभ्यारण एक वन्यजीव पर्यवास है और इसकी ऊंचाई की प्रवणता 1524 मीटर से 2749 मीटर की रेंज में है। यह पूर्वोत्तर-दक्षिण-पश्चिम में फैले हुए रिज पर आवस्थित हैं। वन्यजीव पर्यवास में क्वर्कस प्रजातियों (कट्टूस), मिशेलिया प्रजातियां (चाम्प), माकिलस प्रजातियों (क्वालो) और मोरस प्रजातियों (किंबू) का प्रभुत्व है। संरक्षित क्षेत्र के भीतर बांस वृक्ष फर्न, सायथिया प्रजातियां, रोडोडेंड्रोन प्रजातियां के साथ लायोनिया ओवालिफोलिया भी परस्पर फैला हुआ पाया जाता है। यह अभ्यारणय बड़ी संख्या में जंगली आर्किडों, मोसिस और लायकोपोडियम प्रजातियों का भी प्राश्रय है;

और अभ्यारणय के भीतर 32.38 हेक्टेयर क्षेत्र में बस्ती है किंतु यह अभ्यारणय का भाग नहीं है;

और अभ्यारणय अनेक अनुसूचित प्राणियों [वन्य जीवन (संरक्षण) अधिनियम, 1972 (1972 का 53) की अनुसूची 1 में विनिर्दिष्ट] का पर्यावास है और जिसके चारों ओर अनेक ग्रामों और छोटे शहरों के लिए पेयजल का भी स्रोत होने के साथ यह, सिक्किम की जीवन रेखा तिस्ता नदी की अनेक उपलब्धियों का भी प्रमुख स्रोत है। यह अभ्यारणय अनेक आविफोना का भी पोषण करता है और इसमें स्टायर ट्रेगोपान की महत्वपूर्ण संख्या है जो इस संकटापन्न तीतर के प्रजनन के लिए अच्छा स्थान उपलब्ध कराता है। इसके अतिरिक्त इस अभ्यारणय में अनेक प्रकार की तितलियां पाई जाती हैं। यह गंगटोक से निकटतम संरक्षित क्षेत्र है जो बड़ी संख्या में हरित कवर से आच्छादित है;

और अभ्यारणय एक पर्यवास है जिसमें विभिन्न प्रकार के दुर्लभ और संकटापन्न प्राणियों अर्थात् गोराल, सेरो, लाल पांडा, हिमालयन काला भालू, वीजल, मार्टेन, तेंदुआ, जंगली बिल्ली, मार्वल्ड बिल्ली, बड़ा भारतीय सीवेट और पाम सीवेट रहते हैं। आवीफोनन विविधता में कालिज तीतर, स्टायर ट्रेगोपान, पहाड़ी पाटरिज, भूरा वुड उल्लू, कालर्ड स्कोप उल्लू, पीली चोंच वाला नीला मेगपाई, काली चील, हरा कबूतर, साल्टी हेडेड पेराकीट, येलो वेट सनबर्ड, मारून ओरियोल, संतरी पेट वाला क्लोरोप्सिस, लाल पूंछ मींनला, नेपाल ट्री क्रिपर, बुलबुल, लाफिंग थ्रसस और टिटमाइस हैं जो अभ्यारणय में हैं;

और, यह आवश्यक है कि फामबोंगलोहो वन्य जीव अभ्यारण्य को सुरक्षित किया जाए और फामबोंगलोहो वन्य जीव अभ्यारणय के चारों ओर के क्षेत्र को पारिस्थितिकी और पर्यावरण के दृष्टिकोण से उसमें वन्य जीवन तथा उसके पर्यावरण को संरक्षित और प्रसारित करने के दृष्टिकोण से संरक्षित और सुरक्षित किया जाए;

और, फामबोंगलोहो वन्य जीव अभ्यारण्य के चारों ओर के क्षेत्र को पारिस्थितिकी संवेदनशील क्षेत्र के रूप में विनिर्दिष्ट करना और उद्योगों, प्रक्रियाओं, उद्योगों के वर्ग, प्रचालन या प्रक्रियाओं को निषिद्ध करना आवश्यक हो गया है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1), उप-धारा (2) के खंड (v) और खंड (xiv) और उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सिक्किम राज्य फामबोंगलोहो अभ्यारण्य की सीमा से पच्चीस मीटर तक के क्षेत्र को पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :—

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं—(1) फामबोंगलोहो वन्य जीव अभ्यारण्य की सीमा के चारों ओर 25 मीटर तक पारिस्थितिक संवेदी जोन का विस्तार है।

(2) पारिस्थितिक संवेदी जोन पूर्व की ओर 27⁰ 21' 51" उत्तरी अक्षांश और 88⁰ 36' 25" पूर्व देशांतर पूर्वी ओर है (मानचित्र का निर्देश बिन्दु संख्या 1) 27⁰ 17' 57" उत्तरी अक्षांश और 88⁰ 28' 33" पूर्व देशांतर पश्चिमी ओर है (मानचित्र का निर्देश बिन्दु संख्या 9); 27⁰ 22' 49" उत्तरी अक्षांश और 88⁰ 34' 50" (मानचित्र का निर्देश बिन्दु संख्या 4) 27⁰ 16' 22" उत्तरी अक्षांश और 88⁰ 30' 13" (मानचित्र का निर्देश बिन्दु संख्या 11)

(3) पारिस्थितिक संवेदी जोन की सीमा का मानचित्र अक्षांश और रेखांश के साथ इस अधिसूचना के **उपाबंध 1** के रूप में संलग्न है।

(4) फामबोंगलोहो वन्य जीव अभ्यारण्य पारिस्थितिक संवेदी जोन के भीतर आने वाले 33 ग्रामों की सूची उसके अक्षांश और रेखांश के साथ इस अधिनियम के **उपाबंध** 2 के रूप में संलग्न है :

परंतु उपाबंध 2 राज्य सरकार द्वारा जोनल मास्टर प्लान में पुष्टि के अध्यधीन होगा।

2. पारिस्थितिक संवेदी जोन के लिए जोनल मास्टर योजना - (1) राज्य सरकार स्थानीय लोगों और निम्नलिखित संबंधित राज्य विभागों के साथ परामर्श से, पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से दो वर्ष के भीतर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, केन्द्रीय सरकार के विचार और अनुमोदन के लिए एक जोनल मास्टर योजना तैयार करेगी, अर्थात्:—

(i) वन, पर्यावरण और वन्य जीव प्रबंधन;

(ii) सिक्किम पुलिस;

(iii) शहरी आवास विकास;

(iv) पर्यटन;

(v) ग्रामीण प्रबंधन और विकास;

(vi) सिंचाई और बाढ़ नियंत्रण;

(vii) लोक निर्माण विकास;

(viii) भू-राजस्व; और

(ix) आपदा प्रबंधन।

(2) जोनल मास्टर योजना निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जल निकायों के संरक्षण, कैचमेंट क्षेत्रों के प्रबंधन, जल संभर प्रबंधन, भू जल प्रबंधन, मृदा और नमी संरक्षण स्थानीय समुदाय की आवश्यकताओं और पारिस्थितिकी और पर्यावरण के ऐसे अन्य परिप्रेक्ष्यों जिनपर ध्यान देने की आवश्यकता है के लिए उपबंध करेगी।

(3) जोनल मास्टर योजना सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों की किस्म और प्रकार, कृषि क्षेत्रों और बागवानी क्षेत्रों, झीलों, अन्य जल निकायों और उद्यमी इकाइयों को चिन्हित करेगी।

(4) जोनल मास्टर योजना में केन्द्रीय सरकार या राज्य सरकार द्वारा पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) के अधीन विनिर्दिष्ट कार्यकलापों के विनियमन के लिए उपाय अंतर्विष्ट होंगे।

(5) जोनल मास्टर योजना विधिक रूप से अभिलिखित गैर वन भूमि को छूट प्रदान करेगी।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय,**—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :—

(1) **भूमि उपयोग**—वन भूमि, बागवानी क्षेत्रों, कृषि क्षेत्रों, पार्कों और मनोरंजन के प्रयोजनों के लिए चिन्हित खुले क्षेत्रों के भूमि उपयोग को वाणिज्यिक या औद्योगिक संबंधी विकास गतिविधियों में परिवर्तित करने को पारिस्थितिकीय संवेदी क्षेत्रों में अनुज्ञात नहीं किया जाएगा:

परंतु कृषि भूमि का पारिस्थितिक संवेदी जोन के भीतर संपरिवर्तन, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश पर, और राज्य सरकार के पूर्व अनुमोदन से, विद्यमान स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए, और संख्या 12, 25, 26, 30 और 31 में सूचीबद्ध कार्यकलाप के लिए, और पैरा **4** की सारणी के स्तंभ (2) के लिए अनुज्ञात किया जा सकेगा, अर्थात् :—

(i) वर्षा जल संचयन;

(ii) ग्रामीण उद्योग जिसके अंतर्गत, ग्रामीण दस्तकार हैं, आदि

(iii) लघु उद्योग जो प्रदूषण नहीं कर रहे हैं ;

(iv) पारिस्थितिकी पर्यटन सुविधाएं जैसे गृहों में आवास, रोप वे, कियोस्क, फनीकुलर, आदि; और

(v) सुरक्षा बल शिविर :

परंतु यह और कि जनजातीय उपयोग से भूमि के उपयोग में गैर जनजातीय उपयोग के लिए कोई परिवर्तन राज्य सरकार के पूर्व अनुमोदन के बिना और तत्समय प्रवृत्त विधि जिसके अंतर्गत अनुसूचित जनजातियां और अन्य पारंपरिक वनवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) के उपबंधों का अनुपालन किए बिना अनुज्ञात नहीं किया जाएगा :

परंतु ये भी कि पारिस्थितिकी संवेदी जोन के भीतर भूमि अभिलेखों में उद्भूत होने वाली किसी त्रुटि को राज्य सरकार द्वारा प्रत्येक मामले में राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति के विचारों को अभिप्राप्त करने के पश्चात् एक बार ठीक किया जाएगा और उक्त त्रुटि के ठीक करने से केन्द्रीय सरकार को पर्यावरण और वन तथा जलवायु परिवर्तन मंत्रालय में संसूचित किया जाएगा :

परंतु यह भी कि त्रुटि के उक्त ठीक करने में किसी भी दशा में सिवाय इस पैरा में उपबंधित के भूमि उपयोग का कोई परिवर्तन शामिल नहीं होगा।

(2) **प्राकृतिक जलस्रोत**—सभी जलस्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनमें से जो अपनी प्राकृतिक संरचना में सूख रहे हैं, उनके संधारण तथा नवीकरण की योजना जोनल मास्टर प्लान में सम्मिलित की जाएगी और उन क्षेत्रों में या उनके निकटवर्ती क्षेत्रों में विकास क्रियाकलापों को प्रतिषिद्ध करने के लिए राज्य सरकार द्वारा कठोर मार्गदर्शक सिद्धांत बनाए जाएंगे।

(3) **पर्यटन**—पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप निम्नानुसार होंगे, अर्थात् :—

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का प्रसार पारिस्थितिक पर्यटन, पारिस्थितिक-शिक्षा और पारिस्थितिक तथा पारिस्थितिक संवेदी जोन की वहन क्षमता पर आधारित अध्ययन पर जोर देते हुए राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, पर्यावरण, वन और

जलवायु परिवर्तन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार द्वारा जारी केन्द्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा;

(ii) पारिस्थितिक संवेदी जोन में किसी भी प्रकार के नए संनिर्माण की सिवाय पैरा 4 की सारणी के स्तम्भ (2) की मद 30 से संबंधित विनिर्दिष्ट क्रियाकलापों, जैसे गृहों में ठहरने, रोपवे, क्योस्क, फ्न्कुलर्स आदि जैसी पारिस्थितिक पर्यटन सुविधाओं के, मंजूरी नहीं होगी ;

(iii) जोनल मास्टर प्लान का अनुमोदन किए जाने तक विद्यमान पर्यटन क्रियाकलापों के विकास और प्रसार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया जाएगा ;

(4) **नैसर्गिक विरासत**—पारिस्थितिक संवेदी जोन में मूल्यवान नैसर्गिक विरासत की पहचान की जाएगी और जोनल मास्टर प्लान में सम्मिलित किया जाएगा ; सभी जीन पूल के लिए आरक्षित क्षेत्र, चट्टान विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, खड़ी चट्टानों आदि को परिरक्षित किया जाएगा ; राज्य सरकार उनके संरक्षण और संभारण के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त प्लान बनाएगी और ऐसे प्लान जोनल मास्टर प्लान के भाग होंगे ।

(5) **ध्वनि प्रदूषण**—पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(6) **वायु प्रदूषण**—पर्यावरण विभाग या राज्य वन विभाग सिक्किम, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(7) **बहिस्रावों का निस्सारण**—पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(8) **ठोस अपशिष्ट—(1)** ठोस अपशिष्ट का निपटान निम्नानुसार किया जाएगा:—

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर, 2000 द्वारा केन्द्रीय सरकार द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथकन के लिए योजनाएं तैयार करेंगे;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(9) **जैव चिकित्सा अपशिष्ट**—पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत के राजपत्र में अधिसूचना सं. का.आ. 630(अ), तारीख 20 जुलाई, 1998 में प्रकाशित जैव चिकित्सा अपशिष्ट (प्रबंधन और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा।

(10) **यानीय परिवहन** — परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में जोनल मास्टर प्लान में विशेष उपबंध अधिकथित किए जाएंगे और जोनल मास्टर प्लान के तैयार होने और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अनुमोदन के दौरान, राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति यानीय गतिविधियों को विद्यमान नियमों और विनियमों के अनुसार मानीटर करेगी।

4. **पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलाप**—पारिस्थितिकी संवेदी जोन में सभी कार्यकलापों का प्रशासन पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अनुसार होगा और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित किए जाएंगे, अर्थात्:—

सारणी

क्रम सं.	क्रियाकलाप	प्रतिषिद्ध	विनियमित	अनुज्ञा प्राप्त	टिप्पणी
(1)	(2)	(3)	(4)	(5)	(6)
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	हां	-	-	(क) सभी प्रकार के खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां तत्काल प्रभाव से सिवाय स्थानीय निवासियों की सद्भावपूर्वक घरेलू आवश्यकताओं के प्रतिषिद्ध हैं ; (ख) खनन संक्रियाए सर्वथा, 1995 की रिट याचिका (सी सं. 202 में टी.एन.गोडावर्मन थिरूमूलपाद बनाम भारत संघ के मामले में माननीय उच्चतम न्यायालय के तारीख 4-8-2006 के आदेश और 2012 की रिट याचिका (सी) सं. 435 में गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21-4-2014 के आदेशों के अनुसार होंगी।
2.	वृक्षों की कटाई	-	हां	-	(क) राज्य सरकार के सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन या सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं की जाएगी ; (ख) संबंधित केंदीय अधिनियम या राज्य अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार वृक्षों की कटाई विनियमित की जाएगी।
3.	आरा मशीनों की स्थापना।	हां	-	-	

4.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना करना।	हां	-	-	पारिस्थितिक संवेदी जोन के भीतर प्रदूषणकारी नए उद्योग या विद्यमान उद्योगों को अनुज्ञात नहीं किया जाएगा।
5.	किन्हीं परिसंकटमय पदार्थों का उपयोग या उत्पादन	हां	-	-	
6.	वाणिज्यिक होटल और सैरगाह की स्थापना करना।	हां	-	-	पारिस्थितिक संवेदी जोन में तत्काल प्रभाव से कोई नए वाणिज्यिक होटल और सैरगाह अनुज्ञात नहीं होंगे।
7.	जलाने की लकड़ी का वाणिज्यिक उपयोग।	हां	-	-	
8.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भूजल संचयन भी है।	-	हां	-	(क) भूमि के अधिभोगी की वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा; (ख) औद्योगिक या वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण, जिसके अंतर्गत निष्कर्षण किए जा सकने वाले जल की मात्रा भी है, के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुमति अपेक्षित होगी; (ग) सतही या भूजल का कोई विक्रय अनुज्ञात नहीं होगा; (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे।
9.	नई बृहत जल विद्युत परियोजनाओं की स्थापना।	हां	-	-	पारिस्थितिक संवेदी जोन में नए जल विद्युत परियोजना संयंत्रों (बांध, सुंग बनाने और जलाशय के संनिर्माण) की स्थापना और विद्यमान संयंत्रों के विस्तार के सिवाय सूक्ष्म जल विद्युत परियोजनाओं (100 किलोवाट तक) या लघु विद्युत परियोजनाओं (101 किलोवाट से 2000 किलोवाट तक), जो स्थानीय समुदायों की

					ऊर्जा की आवश्यकताओं को पूरा करेगी, संबधित ग्राम सभा और अन्य आवश्यक अनापत्तियों के अध्यधीन रहते हुए प्रतिषिद्ध होगी।
10.	बिजली के तारों और दूर संचार टावरों का संनिर्माण।	-	हां	-	अंडरग्राउंड केबिलिंग का संवर्धन करना।
11.	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मत्स्य पालन।	-	-	हां	
12.	वर्षा जल संचयन	-	-	हां	सक्रिय रूप से संवर्धन किया जाए।
13.	होटलों और लॉजों के विद्यमान परिसरों में बाड़ लगाना	-	हां	-	
14.	वनस्पतिक बाड़ लगाना			हां	
15.	जैविक खेती	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा।
16	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण	-	हां	-	उचित पर्यावरण समाघात निर्धारण और अवशमन के लागू होने वाले उपायों के अनुसार करना होगा।
17.	रात्रि में यानिक यातायात का संचलन	-	हां	-	वाणिज्यिक प्रयोजन के लिए ।
18.	विदेशी प्रजातियों को लाना	-	हां	-	
19.	पर्यटन से संबंधित क्रियाकलाप करना जैसे अभ्यारणय के ऊपर गर्म हवा के गुब्बारों द्वारा उड़ान भरना, आदि।	-	हां	-	

20.	पहाड़ी ढालानों और नदी के किनारों का संरक्षण	-	हां	-	
21.	प्राकृतिक जल निकायों या भू-क्षेत्र में अननुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	हां	-	-	
22.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण	-	हां	-	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करना और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा।
23.	वाणिज्यिक साइनबोर्ड और होर्डिंग	-	हां	-	
24.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को अंगीकार करना	-	-	हां	सक्रिय रूप से संवर्धन किया जाएगा।
25.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं	-	-	हां	-
26.	प्रदूषण कारित न करने वाले लघु उद्योग	-	हां	-	पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं डालते हैं।
27.	नए काष्ठ आधारित उद्योग	हां	-	-	पारिस्थितिक संवेदी जोन में नए काष्ठ आधारित उद्योगों की स्थापना अनुज्ञात नहीं होगी।
28.	वन उत्पादों या गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण	-	हां	-	-
29.	संनिर्माण	हां	-	-	पारिस्थितिक संवेदी जोन में किसी भी

	क्रियाकलाप				प्रकार के नए संनिर्माण की अनुज्ञा नहीं दी जाएगी सिवाय, स्थानीय निवासियों की घरेलू आवश्यकताओं के जिसके अंतर्गत मद संख्या 12, 25, 30 और मद संख्या 31 में सूचीबद्ध क्रियाकलाप भी हैं। मद संख्या 26 में सूचीबद्ध क्रियाकलाप के मामले में संनिर्माण क्रियाकलापों को विनियमित किया जाएगा और उन्हें न्यूनतम स्तर पर रखा जाएगा।
30.	घर में रहना, रोप वे, क्योस्क, फनिकुलर आदि जैसी पारिस्थितिकी -पर्यटन सुविधाएं		हां		
31.	सुरक्षा बल शिविर		हां		
32.	प्लास्टिक के थैलों का उपयोग	हां	-	-	

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति—(1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए सिक्किम राज्य के लिए एक समिति गठित की गयी जिसका नाम राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति (एसईएसजेडएमसी), जो निम्नलिखित से मिलकर बनी, अर्थात् :-

(i) मुख्य सचिव - अध्यक्ष;

(ii) मुख्य वन्य जीव वार्डन, सिक्किम सरकार- सदस्य;

(iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का प्रतिनिधि - सदस्य;

(iv) पीसीसीएफ– सिक्किम सरकार - सदस्य;

(v) राज्य प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि - सदस्य;

(vi) सिक्किम सरकार द्वारा नामनिर्दिष्ट, पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का एक प्रतिनिधि (एक वर्ष की अवधि के लिए) - सदस्य;

(vii) ग्रामीण प्रबंधन विभाग, सिक्किम सरकार का प्रतिनिधि - सदस्य;

(viii) गोविंद वल्लभ पंत हिमालयन पर्यावरण और विकास संस्थान, सिक्किम का प्रतिनिधि - सदस्य;

(ix) कृषि विभाग, सिक्किम सरकार का प्रतिनिधि - सदस्य;

(x) शहरी विकास और आवास विकास विभाग, सिक्किम सरकार का प्रतिनिधि - सदस्य;

(xi) संबद्ध जिला कलक्टर - सदस्य;

(xii) प्रभागीय वन अधिकारी (पी ए प्रभारी) - सदस्य;

(xiii) मुख्य वन संरक्षक (वन्य जीव) - सदस्य सचिव ।

(2) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी ।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533 तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(4) इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का अध्यक्ष या सदस्य-सचिव ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति विषय-विषय आधारित अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रत्येक वर्ष 31 मार्च की स्थिति के अनुसार उस वर्ष की 30 जून तक केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को **उपाबंध 3** में दिए गए प्रोफार्मा में, की गई कार्रवाई की अपनी वार्षिक रिपोर्ट प्रस्तुत करेगी ।

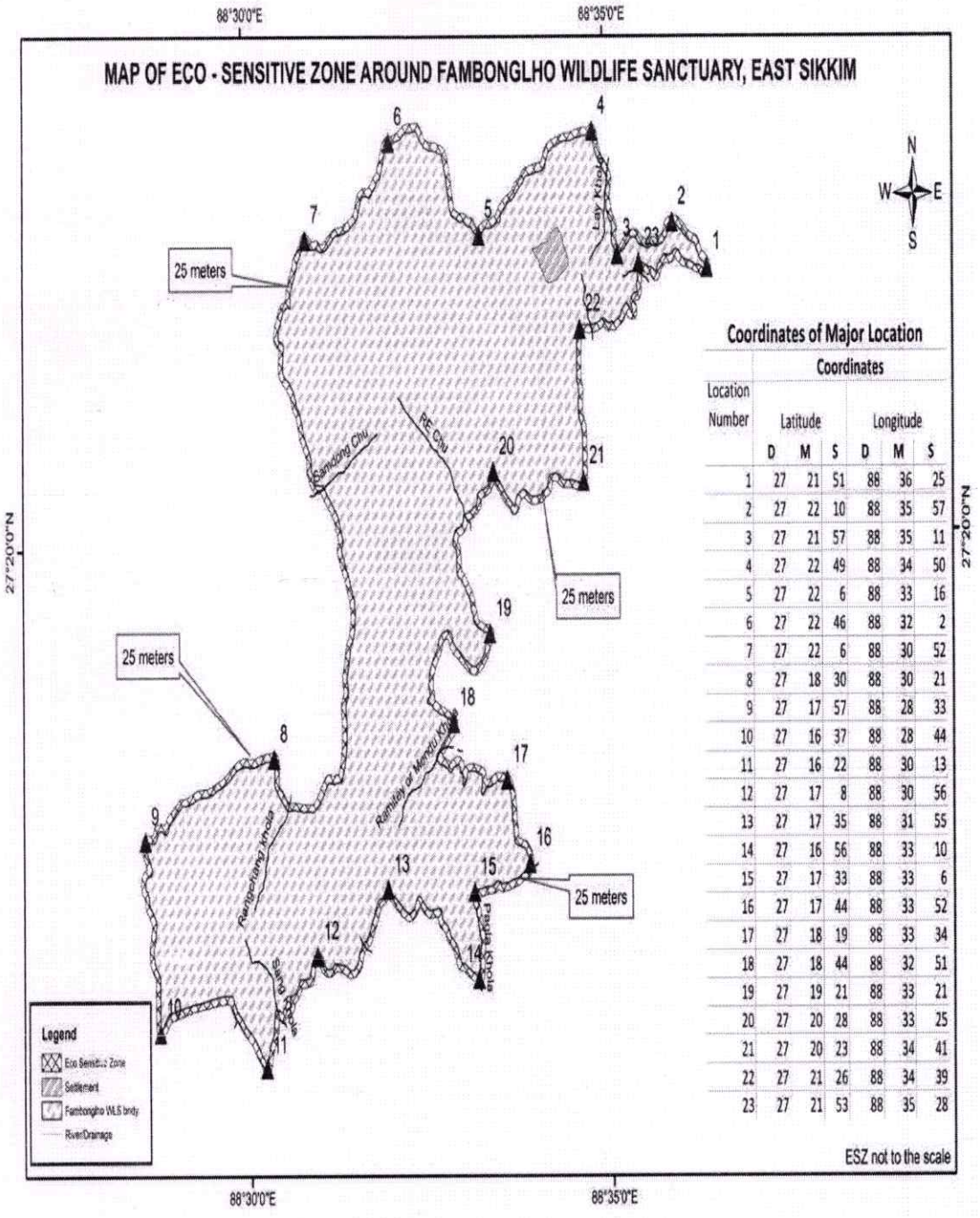
(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय समय-समय पर राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए निदेश दे सकेगा ।

[फा. सं. 25/12/2013-ई एस जेड-आर ई]

डा. जी. वी. सुब्रहमण्यम, वैज्ञानिक 'जी'

उपाबंध- 1

पारिस्थितिक संवेदी जोन की सीमा का बाहरी अक्षांश और रेखांश तथा उनके विस्तार को दर्शित करने वाला मानचित्र



उपाबंध-2

प्रस्तावित पारिस्थितिक संवेदी जोन फेम्बोंगल्हो अभ्यारणय सिक्किम के भीतर आने वाले ग्राम

क्र.सं.	गांव का नाम	रेखांश			अक्षांश		
		डिग्री	मिनट	सेकेंड	डिग्री	मिनट	सेकेंड
1.	ऊपरी राकडोंग	27	22	44	88	31	33
2.	ऊपरी टिनटेक	27	22	18	88	30	45
3.	राक्से (राक्डोंग टिनटेक गुम्पा)	27	23	21	88	32	18
4.	खेसे	27	20	36	88	30	28
5.	धनबारी	27	18	48	88	30	38
6.	चेड़े	27	18	41	88	29	22
7.	नामरांग (टयूमिन कर्मा चोलिंग गुम्पा)	27	19	38	88	31	5
8.	ऊपरी सेमडोंग (सेमडोंग)	27	21	23	88	30	1
9.	कैमबाल	27	22	11	88	29	45
10.	बालीमान	27	20	41	88	35	0
11.	ऊपरी लिंगउम	27	19	50	88	34	34
12.	परबिंग	27	21	11	88	34	54
13.	चांगरोंग	27	21	30	88	35	29
14.	एरी (लिंगडोक चेंकार गुम्पा)	27	22	44	88	33	57
15.	नामपोंग	27	22	56	88	33	1
16.	नेवे	27	22	41	88	35	52
17.	लिंगडोक	27	23	1	88	34	54
18.	पाचे	27	22	59	88	35	31
19.	सिमिक (सिमिक डेडुलिंग गुम्पा)	27	17	13	88	28	31
20.	थानसिंग	27	16	35	88	28	33
21.	लिंगजे (सिमिक)	27	17	59	88	28	7

22.	भोटेयगांव	27	21	40	88	36	14
23.	तकची	27	22	5	88	36	23
24.	ताकची	27	16	38	88	30	55
25.	पेटियम	27	16	44	88	31	19
26.	ब्यांग	27	15	57	88	30	5
27.	फेंगयोंग (सोंग केगयुड गुम्पा)	27	15	50	88	30	42
28.	लिंगटम टंका (मारटेम चेंकर गुम्पा)	27	17	11	88	32	4
29.	चिनजे	27	17	21	88	33	57
30.	श्यागयोंग रमटेक	27	18	21	88	34	9
31.	टेफ्याक मेंडू	27	18	40	88	33	39
32.	रेय	27	19	18	88	33	23
33.	सेबेक लिंगडम	27	20	0	88	33	51

उपाबंध-3

कार्रवाई की गई रिपोर्ट का प्रोफार्मा - राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति

1. बैठकों की संख्या और डाटा
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान (पारिस्थितिक संवेदी जोनवार)
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार)
5. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार)
के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार)
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th August, 2014

S.O. 2171(E).—Whereas, a draft notification under sub-section (1), clause (v) and clause (xiv) of Sub-section (2) and Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 309(E), dated the 4th February, 2014, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the said Gazette were made available to the public on 4th February, 2014;

And whereas, suggestions received in respect of the proposed draft notification have been considered by the Central Government;

And whereas, the Fambonglho Wildlife Sanctuary (hereinafter referred to as the Sanctuary) located towards west of Gangtok, straddling the entire hill range with a majestic view of the Mountain Kanghendzonga, was established in 1984 to offset the ecological loss due to rapid development in Gangtok and its surroundings covering an area of 51.76 square kilometers;

And whereas, the Sanctuary has an altitudinal gradient ranging from 1524metres to 2749metres situated on a Northeast-southwest trending ridges and its habitats is dominated by Quercus species (Kattus), Michelia species (Champ), Machilus species (Kaulo) and Morus species (kimbu). Bamboos, tree ferns, Cyathea species, Rhododendron species, interspersed with *Lyoniaov alifolia*, are also found inside the protected area and the sanctuary is also home to a large number of wild orchids, mosses and Lycopodium species;

And whereas, there is a settlement in an area of 32.38 hectare inside the sanctuary, but does not form part of sanctuary;

And whereas, the sanctuary is a habitat for a number of scheduled animals [Specified in Schedule I of the Wild Life (Protection) Act, 1972 (53 of 1972)]and also drinking water source for the numerous villages and small towns surrounding it besides being the source for major tributaries of river Teesta, the life line of Sikkim. The sanctuary supports a large number of avifauna and is known to have a significant population of Satyr Tragopan providing a fertile breeding area for this endangered pheasant. A number of butterflies are also found in the sanctuary. The Sanctuary is the nearest protected area from Gangtok with large tract of green cover;

And whereas,the Sanctuary is the habitat which supports variety of rare and endangered animals viz, goral, serow, red panda, himalayan black bear, weasels, martens, leopard, jungle cat, marbled cat, large Indian civet and palm civet.avi-faunal diversity exhibits kalij pheasant, satyr tragopan, hill patridge, brown wood owl, collared scops owl, yellow-billed blue magpie, black eagle, green pigeon, slaty-headed parakeet, yellow backed sun bird, maroon oriole, orange-bellied chloropsis, red-tailed minla, Nepal tree creeper, bulbuls, laughing thrushes and titmice which are present in the sanctuary.

And whereas, it is necessary to conserve and protect the area around the Fambonglho Wildlife Sanctuary and to propagate improvement and development of the wildlife therein and its environment;

And whereas, it has become necessary to specify certain areas around the Fambonglho Wildlife Sanctuary as Eco-sensitive Zone and to prohibit industries, operations or processes or class of industries, operations or processes in the said Eco-Sensitive Zone.

Now, therefore, in exercise of the powers conferred by Sub-section (1), clause (v) and clause (xiv) of Sub-section (2) and Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to 25metres all around the boundary of the Fambonglho Wildlife Sanctuary in the State of Sikkim as the Eco-sensitive Zone, details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.-** (1)The extent of Eco-sensitive Zone shall be 25 meters all around the boundary of the Fambonglho Wildlife Sanctuary.

(2) The Eco-sensitive Zone is bounded by 27° 21' 51" N latitude and 88°36'25"E longitude towards east (Reference point No.1 of map); 27°17'57"N latitude and 88°28'33"E longitude towards west (Reference point No.9 of map); 27°22'49"N latitude and 88°34'50"E longitude towards north (Reference point No.4 of map) and 27°16'22"N latitude and 88°30'13"E longitude towards south (Reference point No.11 of map).

(3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes of extremes and extent is appended to this notification as **Annexure I**.

(4) The list of 33 villages falling within the Fambonglho Wildlife Sanctuary Eco-sensitive Zone alongwith their longitudes and latitudes at prominent points are appended to this notification as **Annexure II:**

Provided that the Annexure II shall be subject to the list of village's confirmation by the State Government in the Zonal Master Plan.

2. **Zonal Master Plan for the Eco-sensitive Zone.-** (1)The State Government shall, for the purpose of effective management of the Eco-sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, for the consideration and approval of the Central Government in the Ministry of Environment, Forests and Climate Change, in consultation with the local people and with the following concerned State Departments, namely:-

(i) Forest, Environment and Wildlife Management;
(ii) Sikkim Police;
(iii) Urban Housing Development;
(iv) Tourism;
(v) Rural Management and Development;
(vi) Irrigation and Flood Control;
(vii) Public Works Development;
(viii) Land Revenue; and
(ix) Disaster Management.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

3. **Measures to be taken by State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:—

(1) **Land Use.-**Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the State Level Eco-sensitive Zone Monitoring Committee (SESZMC), and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 12, 25, 26, 30 and 31 specified under column (2) of the table in paragraph 4, namely:—

(i) Rainwater harvesting,
(ii) Cottage industries including village artisans, etc.,
(iii) Small scale industries not causing pollution,
(iv) Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc; and
(v) Security Forces Camp:

Provided further that no use of tribal land shall be permitted for commercial or industrial related development activities without the prior approval of the State Government and without compliance of the provisions of the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of SESZMC, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Natural Springs.**—The catchment areas of all springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and strict guidelines be drawn up for the prohibition of development activities at or near these areas.

(3) **Tourism.**—The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone except the activity specified at item No. 30 relating to eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc. under column (2) of the Table in paragraph 4;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scruitinisation and recommendation of the SESZMC.

(4) **Natural heritage.**—All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.

(5) **Noise pollution.**—The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981).

(6) **Air pollution.**-The Environment Department or the State Forest Department of Sikkim shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).

(7) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).

(8) **Solid wastes.** - Disposal of solid wastes shall be as under:—

(i) The solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* notification number S.O. 908 (E), dated the 25th September 2000;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material shall be disposed of in an environmentally acceptable manner.

(9) **Bio-medical waste.**—The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the Ministry of Environment, Forests and Climate Change *vide* Notification number S.O. 630(E), dated the 20th July, 1998.

(10) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forests and Climate Change, SESZMC shall monitor compliance of vehicular movement as per the rules and regulations in force.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**-All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and be regulated in the manner specified in the Table below, namely:—

TABLE

Sl. No.	Activity	Prohibited	Regulated	Permitted	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
1.	Commercial Mining, stone quarrying and crushing units.	Yes	-	-	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance to the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Felling of trees.	-	Yes	-	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
3.	Setting up of saw mills.	Yes	-	-	
4.	Setting up of industries causing water or air or soil or noise pollution.	Yes	-	-	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.
5.	Use or production of any hazardous substances.	Yes	-	-	
6.	Commercial establishment of hotels and resorts.	Yes	-	-	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
7.	Commercial use of firewood.	Yes	-	-	
8.	Commercial water resources including ground water harvesting.	-	Yes	-	(a) The extraction of surface water and ground water shall be allowed only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be

					extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
9.	Establishment of new major hydroelectric projects.	Yes	-	-	Setting up of new hydro-electric power plants (dams, tunneling, and construction of reservoir) and expansion of existing plants in the Eco-sensitive Zone is prohibited except the micro hydel power projects (Up to 100KW) or the mini hydel power projects (from 101 to 2000KW), which would serve the energy needs of the local communities, subject to consent of the concerned Gram Sabha and all other requisite clearances.
10.	Erection of electrical cables and telecommunication towers.	-	Yes	-	Promote underground cabling.
11.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	-	-	Yes	
12.	Rain water harvesting.	-	-	Yes	Shall be actively promoted.
13.	Fencing of existing premises of hotels and lodges.	-	Yes	-	
14.	Vegetative fencing			Yes	
15.	Organic farming.	-	-	Yes	Shall be actively promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	-	Yes	-	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	-	Yes	-	For commercial purpose.
18.	Introduction of exotic species.	-	Yes	-	
19.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Yes	-	-	
20.	Protection of hill slopes and river banks.	-	Yes	-	
21.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Yes	-	-	

22.	Discharge of treated effluents in natural water bodies or land area.	-	Yes	-	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
23.	Commercial Sign boards and hoardings.	-	Yes	-	
24.	Adoption of green technology for all activities.	-	-	Yes	Shall be actively promoted.
25.	Cottage industries including village artisans, etc.	-	-	Yes	
26.	Small scale industries not causing pollution.	-	Yes	-	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horti-culture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment.
27.	New wood based industry.	Yes	-	-	No establishment of new wood based industry shall be permitted within the Eco-sensitive Zone.
28.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	-	Yes	-	
29.	Construction activities	Yes	-	-	No new construction of any kind shall be allowed within the Eco-sensitive Zone, except for the domestic needs of local residents including the activities listed at item numbers 12, 25, 30 and 31.In the case of activities listed at item number 26, the construction activity shall be regulated and kept at the minimum.
30.	Eco-tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	-	Yes	-	
31.	Security Forces Camp		Yes		
32.	Use of plastic carry bags.	Yes	-	-	

5. **State Level Eco-sensitive Zone Monitoring Committee.**—(1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitute a Committee to be called the State Level Eco-sensitive Zone Monitoring Committee (SESZMC) for the State of Sikkim comprising of :—

(i) Chief Secretary, Government of Sikkim —Chairman

(ii) Chief Wild Life Warden, Government of Sikkim —Member;

(iii) Representative of the Ministry of Environment, Forests and Climate Change —Member;

(iv) PCCF, Government of Sikkim —Member;

(v) Representative of State Pollution Control Board —Member;

(vi) One representative of Non-governmental Organisations working in the field of environment to be nominated by the Government of Sikkim (for a term of one year) —Member;

(vii) Representative of Rural Management Department, Government of Sikkim —Member;

(viii) Representative of Govind Ballabh Pant Himalayan Institute of Environment and Development, Sikkim —Member;

(ix) Representative of Agriculture Department, Government of Sikkim —Member;

(x) Representative of Urban Development and Housing Department, Government of Sikkim —Member;

(xi) Concerned District Collector —Member;

(xii) Divisional Forest Officer (In-charge of PA) —Member;

(xiii) Chief Conservator of Forest (Wild Life) —Member Secretary.

(2) The SESZMC shall monitor the compliance of the provisions of this notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in column(3) of the Table under paragraph 4 thereof, shall be scrutinised by the SESZMC based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the SESZMC or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The SESZMC may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) SESZMC shall submit the annual action taken report of its activities as of 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment, Forests and Climate Changeas per proforma given in **Annexure III**.

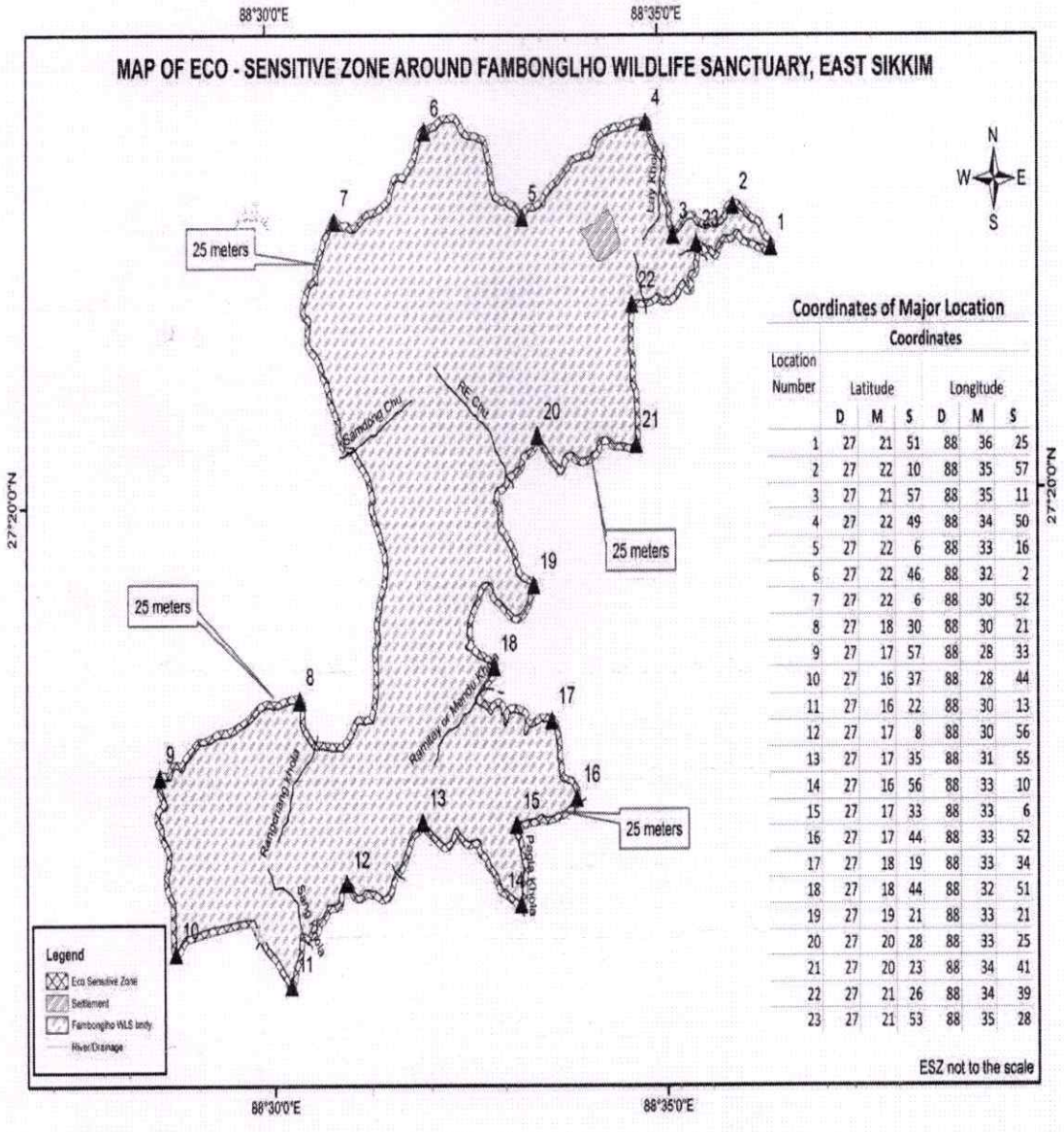
(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the SESZMC for effective discharge of its functions.

[F. No. 25/12/2013-ESZ-RE]

DR. G. V. SUBRAHMANYAM, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



Coordinates of Major Location

Location Number	Coordinates					
	Latitude			Longitude		
	D	M	S	D	M	S
1	27	21	51	88	36	25
2	27	22	10	88	35	57
3	27	21	57	88	35	11
4	27	22	49	88	34	50
5	27	22	6	88	33	16
6	27	22	46	88	32	2
7	27	22	6	88	30	52
8	27	18	30	88	30	21
9	27	17	57	88	28	33
10	27	16	37	88	28	44
11	27	16	22	88	30	13
12	27	17	8	88	30	56
13	27	17	35	88	31	55
14	27	16	56	88	33	10
15	27	17	33	88	33	6
16	27	17	44	88	33	52
17	27	18	19	88	33	34
18	27	18	44	88	32	51
19	27	19	21	88	33	21
20	27	20	28	88	33	25
21	27	20	23	88	34	41
22	27	21	26	88	34	39
23	27	21	53	88	35	28

Annexure II

Villages falling within the proposed Eco Sensitive Zone of Fambonglho Wildlife Sanctuary in Sikkim.

Sl. No.	NAME	Latitude			Longitude		
		Degree	Minute	Second	Degree	Minute	Second
1.	Upper Rakdong	27	22	44	88	31	33
2.	Upper Tintek	27	22	18	88	30	45
3.	Raksay (Rakdong Tintek Gumpa)	27	23	21	88	32	18
4.	Khese	27	20	36	88	30	28
5.	Dhanbari	27	18	48	88	30	38
6.	Chadey	27	18	41	88	29	22
7.	Namrang (Tumin Karma Choling Gumpa)	27	19	38	88	31	5

8.	Upper Samdong (Samdong Menkagyud Gumpa)	27	21	23	88	30	1
9.	Kambal	27	22	11	88	29	45
10.	Baliman	27	20	41	88	35	0
11.	Upper Lingdum	27	19	50	88	34	34
12.	Perbing	27	21	11	88	34	54
13.	Changrong	27	21	30	88	35	29
14.	Ari (Lingdok Chenkar Gumpa)	27	22	44	88	33	57
15.	Nampong	27	22	56	88	33	1
16.	Navey	27	22	41	88	35	52
17.	Lingdok	27	23	1	88	34	54
18.	Pachey	27	22	59	88	35	31
19.	Simik (Simik Daduling Gumpa)	27	17	13	88	28	31
20.	Thangsing	27	16	35	88	28	33
21.	Lingzey(Simik)	27	17	59	88	28	7
22.	Bhoteygaon	27	21	40	88	36	14
23.	Takchi	27	22	5	88	36	23
24.	Tirkutam	27	16	38	88	30	55
25.	Patieum	27	16	44	88	31	19
26.	Byang	27	15	57	88	30	5
27.	Phengyong (Song Kagyud Gumpa)	27	15	50	88	30	42
28.	Lingtam Tanka (Martam Chenkar Gumpa)	27	17	11	88	32	4
29.	Chinzey	27	17	21	88	33	57
30.	Shyagyong Rumtek	27	18	21	88	34	9
31.	Tephyak Mendu	27	18	40	88	33	39
32.	Rey	27	19	18	88	33	23
33.	Sebek Lingdum	27	20	0	88	33	51

Annexure III

Proforma of Action Taken Report: - State Level Eco-sensitive Zone Monitoring Committee.—

1. Number and data of Meetings
2. Minutes of the meetings: Mention main not worthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan (Eco-sensitive Zone wise)
4. Summary of cases dealt for rectification of error apparent on face of land record. (Eco-sensitive Zone wise).
   Details may be attached as Annexure
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment (EIA) Notifications, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under EIA Notification, 2006 (Eco-sensitive Zone wise).
   Details may be attached as separate Annexure.
7. Summary of complaints ledged under section 19 of Environment (Protection) Act, 1986. (Eco-sensitive Zone wise).
8. Any other matter of importance.

[F. No. 25/12/2013-ESZ/RE]

DR. G. V. SUBRAHMANYAM, Scientist 'G'

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

SIKKIM

GOVERNMENT GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok | Friday 31st December, 2021 | No. 383

GOVERNMENT OF SIKKIM
FORESTS AND ENVIRONMENT DEPARTMENT
FOREST SECRETARIAT, GANGTOK

No. 135 /GOS/F&ED/PCCF-ACS Dated: 29/12/2021

NOTIFICATION

Whereas, a clean and safe environment has come to be of paramount importance for the present day world and the citizens of the country have a fundamental right to a wholesome, clean and decent environment as per the Constitution of India for the well being and survival of all living creatures on Earth.

And, whereas, Article 48-A of the Constitution of India mandates the state to endeavor to protect and improve the environment and to safeguard the forests and wildlife of the country.

And, whereas, the protection and improvement of environment and prevention of hazards to human beings, other living creatures, plants and property, is the role of the State Government and also the responsibility of its people, individuals, agencies, etc.

And, whereas, the health hazards caused due to environmental pollution are rampant and every living being on this Earth is facing andthus is deprived of a clean environment for their sustenance.

And, whereas, most of the environmental pollution is anthropogenic and the damage to the health and well being of living creatures is irreparable and as mankind has also the solution to put on halt such further damages with wise and carefullyplanned activities. The solid waste generated and health hazards due to plastic water bottles are detrimental to health of the life on earth and environment as a whole.

And, whereas, the State government with its pro environment initiativeshas already issued notifications imposing ban on plastic bags, wrappers etc., vide Notification No.GOS/UD&HD/97-98/6(85) dated 4th June 1998, Ban on use of plastic packed drinking water bottles during any government meetings and functions vide Notification no.25/Home/2016 dated 19/05/2016 and sale and use of plastics having less than 50 microns thickness and single use plastic items in all forms vide Notification no.08/RM&DD/San dated 09.08.2019.

And, whereas, the Ministry of Environment, Forest and Climate Change, Government of India has notified the Plastic Waste Management (Amendment) Rules, 2021 vide Notification No.G.S.R. 571(E) dated 12th August 2021, which prohibits the manufacture, stocking, distribution, sale and use of plastic carry bags of size less than 75 microns in thickness and non-woven carry bags of size less than 60 GSM in phased manner.

Now, therefore, in exercise of the powers under Section 5 of the Environment (Protection) Act, 1986 (Act 29 of 1986) delegated to the State Government vide Notification No. S.O. 152 (E) dated 10th February 1988 read with rule 4 of the Environment (Protection) Rules, 1986, the State Government hereby imposes ban on use, manufacture, import and sale of plastic water bottlesof capacity 2 litres and below w.e.f. 1st January 2022 in the State of Sikkim. This is in supersession of Notification No.25/Home/2016 dated 19/05/2016.

By order and in the name of the Governor.

(M.L. Srivastava, IFS)
Additional. Chief Secretary
Government of Sikkim

S.G.P.G. 383/ Com. 6/ Gazette /100 Nos./ Dt: 31.12.2021

Annexure VII 1431

Submission of Compliance Report for Nagaland reg. M.A. 14/2024 in OA No. 178/2022

Sentiyanger Imchen < csngl@nic.in >
Fri, 30 Jan 2026 11:07:58 AM +0530

To "mountaindiv-moefcc"<mountaindiv-moefcc@gov.in>
Cc "enatoli"<enatoli@gmail.com>,"npcb2"<npcb2@yahoo.com>

Hello Ma'am,

This is in reference to the Order dated 30.01.2025 passed by the Hon'ble National Green Tribunal in M.A. No. 14/2024 in O.A. No. 178/2022 titled *In re: News item published in The Hindu* dated 27.02.2022 titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic".

In compliance with the directions issued by the Hon'ble Tribunal, the Compliance Report is enclosed for your kind perusal and necessary Action.

Regards
Chief Secretary's Office, Nagaland

3 Attachment(s)

Letter-CS_Nagaland_Report N…
157.1 KB

Nagaland_Report NGT 178.pdf
1 MB

Annexures_NGT 178_Nagalan…
13.3 MB

Annexure- VIII

SENTIYANGER IMCHEN, IAS

सत्यमेव जयते

CHIEF SECRETARY
GOVERNMENT OF NAGALAND
NAGALAND : KOHIMA

D.O.NO.CSO/MISC/2026 **Dated, 29th January, 2026.**

Dear Madam,

This is in reference to the Order dated 30.01.2025 passed by the Hon'ble National Green Tribunal in M.A. No. 14/2024 in O.A. No. 178/2022 titled *In re: News item published in The Hindu* dated 27.02.2022 titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic". In compliance with the directions issued by the Hon'ble Tribunal, the Compliance Report is enclosed for your kind perusal and necessary Action.

Yours Sincerely,

(Sentiyanger Imchen) IAS

Ms. Punya Salila Srivastava, IAS
Secretary, Government of India
Ministry of Environment, Forest & Climate Change
New Delhi

+91 0370 227082 / 2270076 csngl@nic.in

NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

NPCB/NGT O.A.178/ 850 Dated: 27/01/2026

To,

The Chief Secretary,
Government of Nagaland.
Kohima : Nagaland.

Sub: Submission of information furnished related to NGT O.A. 178/2022 of the Hon'ble NGT order Dated 30.01.2025-reg.

Ref: Letter No. CSO/MISC/2018(Pt.I) Dated Kohima the 15th January, 2026

Sir,

With due respect, I am submitting herewith the compiled report in regards to M.A. No. 14/2024 in O.A. No. 178/2022 of the Hon'ble NGT order Dated 30.01.2025 as received from the respective departments in compliance to Letter No. CSO/MISC/2018(Pt.I) Dated Kohima the 15th January, 2026.

Thank you.

Enclosed:-

a. Annexures 1, 3, 5 & 9: Department of Environment, Forests & Climate Change, GoN.
b. Annexures 2, 4, 7,8 & 10: Department of Tourism, GoN.
c. Annexure 6: Directorate of Urban Development Department, GoN.
d. Annexure 11: Transport Department, GoN.
e. Annexure 12: Sustainable Development Goals Coordination Centre, Nagaland.

Yours faithfully,

(K.Hukato Chishi, IFS)
Member Secretary
Nagaland Pollution Control Board

NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

Extract from the Hon'ble National Green Tribunal's Order dated 30.01.2025 reg. recommendation for the State of Nagaland to ensure effective, proper and time-bound implementation:

1. Strengthening community-based tourism (e.g. Khonoma Green Village and Tuophema Heritage Village practice community tourism management) and developing Eco-Tourism models with participation of local people and government departments in several tourist spots in Nagaland is a need of the hour.

   The Department of Environment, Forest & Climate Change, Government of Nagaland conducted a case study in Khonoma Village funded by German Financial Cooperation through KfW Development Bank with Nagaland Empowerment of People through Economic Development (NEPED) as the Project implementing Agencies (PIAs). A flagship intervention implemented by the Forest & Development Management in the Himalaya (Nagaland) Project (FBMP).

   The Case study of the Morung Experience Centre (MEC) in Khonoma Village exemplifies a model for education for sustainable Development (ESD), blending ecological conservation, cultural preservation and community based learning. Conceived as an interpretation and training hub, the centre educates visitors on Nagaland's unique biodiversity and the community based conservation model of Khonoma village, renowned as Asia's First Green Village *(Annexure 1).*

   The Tourism Department, Government of Nagaland also through its initiatives whether in asset creation or management of tourist sites involves the local community as primary caretakers. In alignment with its Tourism Policy which explicitly states to promote Nagaland as sustainable, community-centred tourism that celebrates the State's culture and preserves its natural beauty, the village authorities and local tourism boards are entrusted with management due to their knowledge of the indigenous biodiversity and close ties to the environment they inhabit. One of its primary objectives is to promote tourism activities that have minimal negative impact on the environment, culture, and heritage of Nagaland, while maximizing the positive socio-economic benefits for local communities.

NAGALAND POLLUTION CONTROL BOARD
Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

The Wayside Amenity in Sukhai leased to the Tizu Valley Biodiversity Conservation and Livelihood Network in Zunheboto is one such example of an eco-tourism model whereby the participation of local people is given primacy along with the governmental support. This ensures that growth of tourism sector happens along with safeguarding the environment through collaboration. The department also celebrates the Chengu festival in Zunheboto in collaboration with the CCA of three villages namelv Kivikhu, Ghukhuyi and Sukhai strengthening community-based tourism (*Annexure 2: Programme enclosed***).**

2. Plantation of native trees, creation and maintenance of natural parks and greenery should be made a priority in urban areas such as Dimapur, Kohima city, etc. in Nagaland.

   The Department of Environment, Forest & Climate Change, Government of Nagaland under the Nagar Van Yojana have established city Forests (Nagar Vans in 27 locations in the state of Nagaland (List of the locations enclosed as *Annexure 3*).

   Under the National Clean Air Programme (NCAP), various plantation activities were also carried out in Kohima and Dimapur city such as urban greening with vertical gardens, creation of green belts and urban greening in the city areas, creation of green buffers along the traffic dividers and development of parks in both the cities of Kohima and Dimapur.

   The Tourism Department, Government of Nagaland also organizes Plantation drives every year on World Environment Day and World Tourism Day at Kisama where local tree saplings are heavily used (*Annexure 4***). Another major project in the department's pipeline is the plantation of 10 lakh trees in prominent tourist destinations across Nagaland in collaboration with Ricketts, The Birds and the Bees talk for the upcoming year 2026-27.**

3. Focus should be on expansion of protected area network and augmentation of wildlife protection.

   The Department of Environment, Forest & Climate Change, Government of Nagaland has declared 200 Community Reserves under the Wildlife Protection Act, 1972 covering a total area of 1974 sq. kms leading to significant increase in the Protected

NAGALAND POLLUTION CONTROL BOARD
Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

Area Network of the state and thus augmenting wildlife protection across the state (List of the Community Reserves enclosed as *Annexure 5***).**

4. Waste management (sewage and solid waste) seems to be one of the major issues related to environmental pollution in Nagaland. The study elaborates that the major reason for water pollution in Dimapur City is sewage/wastewater. Likewise, Kohima Municipal council dumping site is a major source of water pollution. Therefore, the state government should immediately act on designing proper infrastructure to deal with these important issues.

   The Urban Development Department, Government of Nagaland in order to address the water pollution in Dimapur city is constructing a 150 KLD Faecal Sludge Treatment Plant (FSTP). For the waste management of Kohima city, bio-remediation of legacy waste at the Kohima Municipal Council dumping site is currently in progress along with the measures for the mitigation of the fresh waste (*Annexure 6***).**

   The Tourism Department, Government of Nagaland during the celebration of the Hornbill festival celebrated for 10 days i.e. from 01st-10th December declares the festival venue as a Plastic Free Zone (*Annexure 7: Meeting Minutes***), In addition, the private entities such as the Green Guard in Kohima have been roped in Hornbill Festival 2025 for making the festival a ZERO WASTE EVENT for setting up areas and spaces for waste collection and segregation points in all the Morungs and food courts (***Annexure 8***).**

5. Based on available information, there are no studies so far to directly link the impact of tourism growth on waste generation, air quality, water quality, forest ecosystem and biodiversity. So there is a need to carry out such a study.

   Duly Noted.

   A waste management initiatives in Khonoma village has been started keeping in view of inflow of tourist with bird enthusiasts from all the world flocked to Khonoma to immerse themselves in the melodies of the avian residents and observe their vibrant plumage. Thereby, with huge waste being generated, a Sustainable Waste Management Model was designed for Khonoma Village, wherein it was designed for creating a system where the waste generated within the jurisdiction of the village

NAGALAND POLLUTION CONTROL BOARD
Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

(village and tourist spots) will properly be recycled and create a clean environment for the visitors (*Annexure 9*)

In addition, the Nagaland Pollution Control Board under the National Air Monitoring Programme (NAMP) monitors the ambient air quality in 38 (Thirty eight) monitoring stations in the state of Nagaland covering 11 districts i.e. Kohima, Dimapur, Wokha, Zunheboto, Mokokchung, Phek, Kiphire, Peren, Tuensang, Mon and Chumukedima including 3 rural stations. The Board In order to also assess the water quality in the state under the National Water Quality Monitoring Programme (NWMP) monitor 28 (Twenty Eight) stations in districts namely Dimapur, Kohima, Mokokchung, Peren and Chumukedima District covering 18 stations for the Surface water bodies which monitors on a monthly basis and 10 stations for Ground water which are monitored on a half yearly basis.

6. In view of actions being taken and future strategies development, studies need to be conducted linking growth of tourism along with environmental problems, such as, waste generation, sewage treatment facilities, loss of forest and biodiversity.

   The Tourism sector is still at a nascent stage in Nagaland, therefore its impact on the environment has not been damaging or significant in terms of externalities such as waste generation, air pollution or water pollution. However, it is Duly Noted and as observed, an environmental impact study due to the growth of tourism in the state will be undertaken in the near future.

7. Awareness about the values of biodiversity and conservation practices should be promoted among the tourists.

   The Tourism Department, Government of Nagaland facilitates generation of awareness about biodiversity and conservation practices during the Hornbill festival every year by providing designated stalls to various line departments such as the Department of Environment, Forests and Climate Change for information dissemination, the Nagaland Pollution Control Board (NPCB) for the various environmental issues of the state and its awareness, the Department of Planning and Transformation for creating awareness on the Sustainable Development Goals (SDG's) to the local population and the visiting tourist.

NAGALAND POLLUTION CONTROL BOARD

Signal Point, Dimapur – 797112, Nagaland
Tel.: 03862-245727, TeleFax; 03862-245726
Website: www.npcb.nagaland.gov.in e-mail: npcb2@yahoo.com

The Tourism Department, Government of Nagaland on World Tourism Day promotes sustainability and conservation practices by organising various competitions and assessing homestays based on themes of eco-friendly accommodations, sustainability practices and innovations in sustainable development (*Annexure* 10**).**

8. Use of electric vehicles should be encouraged.

The Transport Department, Government of Nagaland has prepared a "Draft Electric Vehicle policy" so as to adopt the use of electric vehicles in the state (*Annexure* 11**).**

9. Expansion of the institutional capacity of local government for climate change planning is urgently needed. This will require adaptation practices to evolve in view of NDC and SDGs.

Duly Noted.

The State Government in view of the expansion of institutional capacity for climate change planning and adaptation in alignment with SDGs (*Enclosed as Annexure 12***) have implemented following steps:**

1. **SDG localization and Capacity Building.**
2. **State and District Indicator Frameworks.**
3. **Nagaland SDG Dashboard.**
4. **Nagaland SDG Vision 2030.**
5. **Viksit Nagaland 2047.**

(K. Hukato Chishi, IFS)
Member Secretary
Nagaland Pollution Control Board

Annexure-1

The Morung Experience Centre: A Flagship Model for Community-based Conservation Learning

A Case Study from the Forest & Biodiversity Management in the Himalaya (Nagaland) Project (FBMP)

Pic. 1. Inauguration of MEC, Khonoma on 29th Nov 2025

Summary

This a case study of the **Morung Experience Centre (MEC) in Khonoma Village**, a flagship intervention under the Forest & Biodiversity Management in the Himalaya (Nagaland) Project (FBMP). The MEC exemplifies a model for Education for Sustainable Development (ESD), blending ecological conservation, cultural preservation, and community-based learning. Conceived as an interpretation and training hub, the center educates visitors on Nagaland's unique biodiversity and the community-based conservation model of Khonoma village, renowned as Asia's first Green Village. This initiative, funded by German Financial Cooperation through KfW Development Bank, and implemented by FBMP through the Department of Environment, Forest & Climate Change and Nagaland Empowerment of People through Economic Development (NEPED) as the Project Implementing Agencies (PIAs), demonstrates a successful partnership between international funding, state facilitation, and deep community

ownership. The MEC stands as a replicable benchmark for how community infrastructure can catalyze environmental stewardship, safeguard heritage, and generate sustainable livelihoods, offering critical insights for scaling community-centric conservation across India's Himalayan region.

1. Introduction: Context and Strategic Vision

Nagaland's conservation landscape is uniquely defined by **community ownership**, and within this framework, Khonoma Village has emerged as a pioneering icon. Celebrated for halting hunting and establishing the Khonoma Nature Conservation and Tragopan Sanctuary (KNCTS) to protect the endangered Blyth's Tragopan, its journey to becoming "**Asia's first Green Village**" and formally completing **25 years of conservation** in 2023, has attracted global attention from conservationists, tourists, researchers, and students.

The FBMP identified an opportunity to institutionalize and broadcast this exemplary model. The project's strategic vision was to move beyond passive protection and create a dynamic platform for **knowledge dissemination and experiential learning**. The Morung Experience Centre was conceived not merely as a building, but as a living institution—a "**Morung**" (traditional youth dormitory and learning space) for the modern age. Its core mission is to translate Khonoma's grassroots conservation success into an educational resource that inspires replication, fosters community pride, and strengthens the economic pillars of sustainable ecotourism.

2. Project Conception and Participatory Planning

The MEC's development was rooted in **participatory planning and community ownership**, ensuring the final outcome reflected local aspirations and needs.

- **Exposure and Inspiration**: In April 2023, a team of nine, comprising community representatives and NEPED officials, visited the Interpretation Centre at Kaziranga National Park, Assam. This exposure visit was instrumental in refining the concept of "Experience Centre."
- **Multifunctional Objectives**: The community collaboratively defined four core objectives for the MEC:

1. Serve as an **Interpretation Centre for Biodiversity Conservation.**
2. Function as a **Training and Capacity Building Resource Centre.**
3. **Showcase the rich historical, cultural, and traditional heritage** of Khonoma.
4. **Support and professionalize Eco-tourism Management.**

3. Implementation: Architecture, Governance, and Sustainability

The implementation phase was characterized by meticulous attention to authentic design, robust monitoring, and long-term viability.

- **Design and Location**: The community selected a strategic site at the village's entrance. The architectural design intentionally incorporates traditional Khonoma aesthetics, utilizing locally sourced materials like bamboo, timber, and stone, thereby minimizing environmental footprint and reinforcing cultural identity.
- **Institutional Governance**: A dedicated Construction Committee was constituted under the village's CCA Committee, with representatives from the Village Council, KNCTS, and the Eco-Tourism Management Committee (ETMC). This ensured decision-making remained anchored in local leadership.
- **Financial Partnership**: The project promoted cost-sharing and ownership. The FBMP contributed ₹91 lakhs, while the Khonoma community provided a significant 20% in-kind contribution through land, labour, and locally sourced construction materials.
- **Quality Assurance**: A joint monitoring team from the Project Management Unit (PMU), NEPED, and the architect conducted regular monitoring visits to ensure adherence to timelines, quality standards, and financial protocols.
- **Sustainable Operations**: Crucially, a detailed Operation and Maintenance (O&M) Plan was developed and agreed upon by the Village Council, KNCTS, and ETMC before inauguration. This plan outlines visitor management, fee structures, revenue utilization, maintenance schedules, and review mechanisms, ensuring the MEC's financial and operational sustainability independent of project support.

4. Outcomes and Impacts

The Morung Experience Centre was formally inaugurated and commissioned on **29th November 2025** by Dr. Florian Wieneke, Senior Portfolio Manager Natural Resources and Climate Asia, KfW Development Bank. The MEC has since demonstrated immediate and tangible success, validating its community-centric model.

- **Educational & Cultural Hub**: It operates as a central node for conservation education, housing offices for KNCTS and ETMC, and featuring display sections on biodiversity, sustainable Alder farming, and village history.
- **Economic Sustainability**: Within the first one and a half months of operation, the MEC catered to **3,792 domestic and international tourists**, generating a revenue of ₹1.80 lakhs. These funds are directly reinvested into the centre's maintenance as per the O&M plan, creating a self-reinforcing cycle.
- **Enhanced Community Stewardship**: By formalizing and valorizing local knowledge, the MEC has strengthened community pride and ownership,

particularly among youth, turning conservation from a mandate into a shared, celebrated identity.

5. Replication Potential and Future Scope

The Morung Experience Centre presents a powerful, scalable model for community-based conservation education. Its success is built on transferable pillars:

- **The "Morung" Philosophy**: The concept of a communal learning space rooted in local tradition is adaptable to diverse cultural contexts (e.g., "*Ghar*" in Uttarakhand, "*Dzong*" in Sikkim).
- **Integrated Design Template**: The blueprint combining interpretation, training, cultural display, and eco-tourism support is applicable for villages near Protected Areas or with unique conservation stories.
- **Participatory Governance Framework**: The model of a community-led management committee, a pre-agreed O&M plan, and a clear cost-sharing mechanism provides a ready institutional framework for replication.
- **Public-Private-Community Partnership (PPCP)**: The FBMP model demonstrates how international/governmental funding can effectively catalyze community investment and management.

6. Conclusion

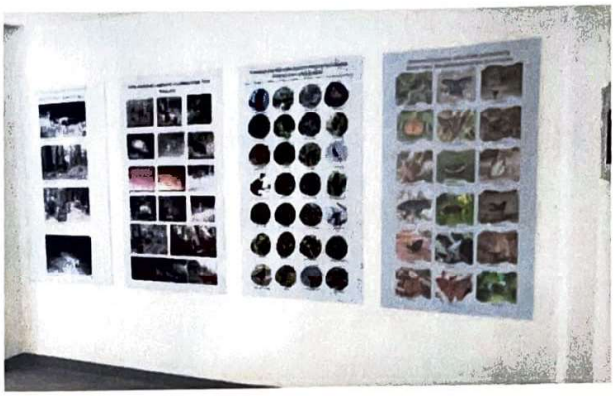
The Morung Experience Centre in Khonoma is more than infrastructure; it is a testament to the power of community-led innovation in conservation. It successfully transforms local ecological wisdom into a structured, sustainable, and economically viable educational enterprise. By respecting and integrating traditional governance, cultural identity, and modern management principles, the MEC offers a definitive **good practice model**. It provides a compelling blueprint for how conservation projects can achieve durable impact by investing in communities not just as beneficiaries, but as the primary architects, managers, and ambassadors of their environmental heritage.

Prepared by:
Project Management Unit
Forest & Biodiversity Management in the Himalaya (Nagaland) Project (FBMP)
Kohima, Nagaland

Email: fbmp.kfw@gmail.com

Interior Photographs of the Morung Experience Centre

Pic. 2 Registration of visitors at MEC



Pic. 3. Display of Flora & Fauna found in Khonoma CCA

Pic. 4. Traditional attires and tools displayed at MEC

Pic. 5. A representation of traditional hut in MEC

Pic. 6. Antique ornaments in display cabinets

Pic. 7. Visitors interacting at multipurpose hall of MEC with community members

Invitation

The Tizu Valley Biodiversity Conservation and Livelihood Network **Zunheboto Nagaland** cordially invite you to present **5.0 Edition Chengu Festival.**

Shri Veyielo Doulo, Director of Tourism, Government of Nagaland, has consented to be the Special Guest of the event.

Date : 25.02.2025 | Time : 10:30 AM | VENUE : KIVIKHU CCA

Organizing Committee
TVBCLN

TIZU VALLEY BIODIVERSITY CONSERVATION AND LIVELIHOOD NETWORK
ZUNHEBOTO NAGALAND

5.0 Edition Chengu Festival

THEME : " TO PRESERVE THE DIVERSITY OF SPECIES"

Host: Kivikhu CCA

Special guest
Shri Veyielo Doulo , Director Tourism
Government of Nagaland

Compered
Ms Pulokali Ato Muru
Mr Nupato K. Zhimo

DATED : 25.02.2025 || TIME: 10.30 AM

Order of Programme - (10:30 to 11.45)

1 Invocation	Imno Aloto Shohe, Pastor KBC
3 Keynote Address	Special Guest
4 Short speech	1 Conservation International C I
	2 Value Network Ventures VNV
	3 The Energy Resources Institute TERI
5 Short Speech	Dr I Yetovi Tuccu
	Joint Director , Health and Family Welfare
	Government of Nagaland
	President Kivikhu Village Officer's Union
5 Vote of Thanks	Imno Phushito Zhimomi Akukau Kivikhu
6 Benediction	Rev Ahouthe Awomi GBC

Tea Break
11.45 to 12 Noon

Pic: Chengu festival celebration in collabration with the Tizu Valley Biodiversity and Livelihood Network

WORLD ENVIRONMENT DAY

Plantation Drive

05 JUNE 2025 | Heritage Village, Kisama | 10:00 AM

Programme Sequence

Leader	**Khisanol Viswentso** President, V & V Club Kohima
Invocation	**Rokovilie Zashümo** Pastor, Phesama Baptist Church
Short Speech	i. **Nosazol Charles** State Information Commissioner Govt. of Nagaland
	ii) **Viyielo Duolo** Director, Tourism Department Govt. of Nagaland

Commencement of Tree Plantation:

1. Er. Kropol Vitsu	- Hon'ble MLA & Advisor, Prisons, Printing & Stationery, GON
2. Shri. Kevipodi Sophie	- Hon'ble MLA, Chairman, DPDB Kohima, GON
3. Shri. Vilelie Khamo	- Class I Contractor & Philanthropist
4. Shri. Viyielo Duolo	- Director, Tourism Department, GON
5. Shri. Nosazol Charles	- Convenor, V & V Club Kohima G.J.C
6. Shri. Khisanol Viswentso	- President, V & V Club Kohima

Reply

Pic: Plantation drive organised on World Environment Day 2025

ANNEXURE 8

GOVERNMENT OF NAGALAND
TOURISM DEPARTMENT
NAGALAND: KOHIMA

NO. TRSM-Misc/29/7/2019/ Kohima, dated the 25th November 2024

To,

The Director of Tourism,
Kohima, Nagaland.

Sub: **Administrative Approval for making the 25th Edition of Hornbill Festival 2024 a "Zero Waste Event" by Green Guard: Reg.**

Sir,

In continuation to this office letter no. even dated 19th November 2024, you are directed to provide assistance to Green Guard for their ZERO WASTE EVENT at the 25th Edition of Hornbill Festival 2024 and:

1. Locate 20 to 25 specific areas/ spaces for setting up waste collection and segregation points nearby Morungs, food court, etc.
2. One large area for waste collection depot, preferably located near the main road or having access for large garbage truck.
3. One space for Office/Management team.
4. Permission or gate pass for 50 volunteers, 2-3 garbage trucks for 10 days.

Further, you are also requested to give the contact details of 1 (one) Officer from the Directorate of Tourism to co-ordinate with the team of Green Guard.

This has the Approval of the Hon'ble Chief Minister, Nagaland.

Yours Sincerely,

(Dr. G. HUKUGHA SEMA) IRS
Commissioner & Secretary to the Government of Nagaland
Kohima, dated the 25th November 2024

NO. TRSM-Misc/29/7/2019/

Copy to:-

1. The PS to Minister, Tourism & Higher Education for information.
2. The Commissioner & Secretary, Urban Development & Municipal Affairs Department for information.
3. Shri. Khriemelie Metha, Founder Green Guard, Nagaland for information.
4. Office Copy.

(Dr. G. HUKUGHA SEMA) IRS
Commissioner & Secretary to the Government of Nagaland

Pic: Administrative instruction declaring PLASTIC FREE ZONE and Waste management

ANNEXURE 10

Nagaland TOURISM

WORLD TOURISM DAY 2025

TOURISM AND SUSTAINABLE TRANSFORMATION

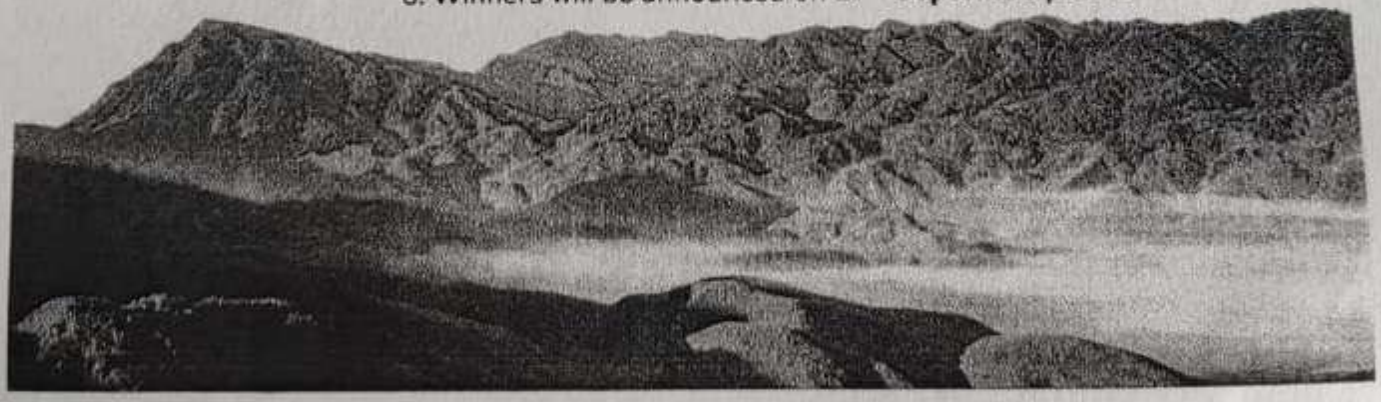
2025 AWARDS

The Department of Tourism, Govt. of Nagaland invites applications for the following categories:

1. **BEST ECO-FRIENDLY ACCOMMODATION AWARD**
2. **BEST TOURISM SUSTAINABILITY PRACTICES AWARD**
3. **BEST INNOVATION IN SUSTAINABLE TOURISM AWARD**

GUIDELINES

1. Open to eligible participants within **Nagaland**
2. Submit a write-up describing your initiative and include supporting **photographs showcasing your work/project.**
3. Last date of entry : **20th September 2025**
4. Entries to be mailed at **nagalandtourismmedia@gmail.com.**
5. The Department will shortlist the top **3 entries in each category** after which **public voting** will determine the final winners from the shortlisted entries.
6. Winners will be announced on **27th September, 2025**



Pic: World Tourism day promoting sustainability and conservation practices

Annexure 3

LIST OF THE NAGAR VAN LOCATIONS ESTABLISHED

Under Nagar Van Yojana, 27 Nagar Vans (City Forests) have been established in the state of Nagaland.

Sl. No	District	Location
1	Kohima	DFO office
2	Tuensang	Sao Chang College
3	Kohima	Botanical garden
4	Mokokchung	Meraket Tzuin (Mokokchung Village)
5	Mokokchung	Marep Forest Colony
6	Dimapur	Dimapur Range
7	Chumoukedima	Chomoukedima Municipal Area
8	Niuland	Niuland Forest Colony
9	Peren	Jalukie Forest Colony
10	Peren	Peren Forest Colony
11	Longleng	Forest Colony Longleng
12	Chumoukedima	NZP Rangapahar
13	Chumoukedima	Chumoukedima
14	Niuland	Nihokhu
15	Dimapur	Vidya Bhavan High School
16	Mokokchung	Tuli College
17	Mon	Naginimora
18	Mon	Tizit
19	Mon	Mon Town
20	Wokha	Mt.Tiyi
21	Wokha	Bhandari
22	Longleng	Outlung, Tamlu
23	Longleng	Sitap Range
24	Zunheboto	Satakha
25	Kohima	Pfuchama
26	Peren	New Peren
27	Peren	Jalukie B

Annexure-5

STATUS OF COMMUNITY RESERVES IN THE STATE OF NAGALAND

Sl. No.	Name of the Community Reserve (CR)	Area (in Sq. Km.)	Government Notification	District
1.	Bonchu CR	9.05	FOR/GEN-34/2009 Dt. 17th Dec., 2009	Kohima
2.	Scaly-Mopungchuket CR	15.00	FOR/GEN-34/2009 Dt. 17th Dec., 2009	Mokokchung
3.	Khrokhropfu – Lephori CR	6.15	FOR/GEN-34/2009 Dt. 17th Dec., 2009	Phek
4.	Kigwema CR	2.65	FOR/GEN-24/2011 (Pt) (A) Dt. 15th Dec, 2015	Kohima
5.	D. Khel, Kohima Village CR	3.00	FOR/GEN-24/2011 (Pt) (B) Dt. 15th Dec, 2015	Kohima
6.	Mezoma CR	2.85	FOR/GEN-24/2011 (Pt) (C) Dt. 15th Dec, 2015	Kohima
7.	Dihoma CR	2.00	FOR/GEN-24/2011 (Pt) (D) Dt. 15th Dec, 2015	Kohima
8.	Chishilimi CR	3.50	FOR/GEN-24/2011 (Pt) (E) Dt. 15th Dec, 2015	Zunheboto
9.	Khekiye CR	2.50	FOR/GEN-24/2011 (Pt) (F) Dt. 15th Dec, 2015	Zunheboto
10.	Lizuto CR	2.50	FOR/GEN-24/2011 (Pt) (G) Dt. 15th Dec, 2015	Zunheboto
11.	Atoizu CR	4.00	FOR/GEN-24/2011 (Pt) (H) Dt. 15th Dec, 2015	Zunheboto
12.	Tsuruhu CR	2.70	FOR/GEN-24/2011 (Pt) (I) Dt. 15th Dec, 2015	Zunheboto
13.	Tsekhwelu CR	18.00	FOR/GEN-34/2009 (Pt) (C) Dt. 8TH July, 2015	Phek
14.	Luzaphuhu CR	14.00	FOR/GEN-34/2009 (Pt) (B) Dt. 8th July, 2015	Phek
15.	Kikruma CR	1.10	FOR/GEN-34/2009 (Pt) (A) Dt. 8th July, 2015	Phek
16.	Chemekong CR	29.175	FOR/GEN-34/2009 (Pt) (B) Dt. 16th April, 2015	Wokha
17.	Morakjo CR	6.50	FOR/GEN-34/2009 (Pt) (A) Dt. 16th March, 2015	Wokha
18.	Tsiepama CR	3.3250	FOR/GEN-34/2009 (Pt) (C) Dt. 8th July, 2015	Dimapur
19.	Viswema CR	2.65	FOR/GEN-31/5/2018/391 dated 19/06/2018	Kohima
20.	Kidema CR	2.65	FOR/GEN-31/5/2018/392 dated 19/06/2018	Kohima
21	Kezoma CR	2.65	FOR/GEN-31/5/2018/393 dated 19/06/2018	Kohima
22	Nerhema Perazatsa CR	20.00	FOR/GEN-31/5/2018/394 dated 19/06/2018	Kohima
23	Nerhema Yaoke CR	20.00	FOR/GEN-31/5/2018/395 dated 19/06/2018	Kohima
24	Wakchin Chingla CR	30.00	FOR/GEN-31/5/2018 /41 dated 24/07/2018	Mon
25	Mpai Namci CR	20.00	FOR/GEN-31/5/2018/ 53 dated 24/07/2018	Peren
26	Benreu CR	3.00	FOR/GEN-31/5/2018/ 52 dated 24/07/2018	Peren
27	Sitap CR	1.50	FOR/GEN-31/5/2018/ 51 dated 24/07/2018	Longleng
28	Tuophema Village CR	2.50	FOR/GEN-31/5/2018/ 55 dated 24/07/2018	Kohima
29	Khonoma CR	2.65	FOR/GEN-31/5/2018/ 43 dated 24/07/2018	Kohima
30	Jotsoma CR	5.00	FOR/GEN-31/5/2018/44 dated 24/07/2018	Kohima
31	Khwuma Khel Jotsoma CR	3.00	FOR/GEN-31/5/2018/ 45 dated 24/07/2018	Kohima
32	Gariphema CR	2.65	FOR/GEN-31/5/2018/ 42 dated 24/07/2018	Kohima
33	Sakhabama CR	2.50	FOR/GEN-31/5/2018/ 54 dated 24/07/2018	Kohima
34	Nian CR	2.00	FOR/GEN-31/5/2018/ 48 dated 24/07/2018	Longleng
35	Tamlu CR	2.00	FOR/GEN-31/5/2018/ 51 dated 24/07/2018	Longleng
36	Yongshei CR	1.50	FOR/GEN-31/5/2018/ 49 dated 24/07/2018	Longleng
37	Yaongyimchen CR	8.00	FOR/GEN-31/5/2018/ 47 dated 24/07/2018	Longleng
38	Hukphang CR	3.00	FOR/GEN-31/5/2018/ 46 dated 24/07/2018	Longleng
39	Yonyu CR	4.80	FOR/GEN-31/5/2018/ 212 dated 11/09/2018	Tuensang
40	Kiyelho CR	3.00	FOR/GEN-31/5/2018/ 213 dated 11/09/2018	Dimapur
41	Yangpi CR	3.0007	FOR/GEN-31/5/2018/ 214 dated 11/09/2018	Tuensang
42	Rangkang CR	5.15	FOR/GEN-31/5/2018/ 215 dated 11/09/2018	Mokokchung
43	Yali CR	14.00	FOR/GEN-31/5/2018/ 216 dated 11/09/2018	Tuensang
44	Piphema "B" CR	2.80	FOR/GEN-31/5/2018/ 217 dated 11/09/2018	Dimapur
45	Lotovi CR	1.00	FOR/GEN-31/5/2018/ 218 dated 11/09/2018	Dimapur

46	Piphema "A" CR	1.00	FOR/GEN-31/5/2018/ 219 dated 11/09/2018	Dimapur
47	Kanjang CR	1.00	FOR/GEN-31/5/2018/ 220 dated 11/09/2018	Phek
48	Khutur CR	4.89	FOR/GEN-31/5/2018/ 221 dated 11/09/2018	Tuensang
49	Sangdak CR	5.09	FOR/GEN-31/5/2018/ 222 dated 11/09/2018	Tuensang
50	Noksen CR	1.00	FOR/GEN-31/5/2018/ 223 dated 11/09/2018	Tuensang
51	Longra CR	2.275	FOR/GEN-31/5/2018/ 224 dated 11/09/2018	Tuensang
52	Litem CR	1.60	FOR/GEN-31/5/2018/ 225 dated 11/09/2018	Tuensang
53	Longtang CR	5.80	FOR/GEN-31/5/2018/ 226 dated 11/09/2018	Tuensang
54	Khudei CR	4.80	FOR/GEN-31/5/2018/ 227 dated 11/09/2018	Tuensang
55	Bhumbak CR	6.50	FOR/GEN-31/5/2018/ 228 dated 11/09/2018	Tuensang
56	Khrieyalienuomaiko CR	2.65	FOR/GEN-31/5/2018/ 229 dated 11/09/2018	Kohima
57	Kilo Old CR	2.00	FOR/GEN-31/5/2018/ 230 dated 11/09/2018	Zunheboto
58	Tokugha CR	1.85	FOR/GEN-31/5/2018/242 dated 29/04/2019	Dimapur
59	Ghotovi CR	1.80	FOR/GEN-31/5/2018/243 dated 29/04/2019	Dimapur
60	Sele Aoyang Khanshu CR	4.90	FOR/GEN-31/5/2018/244 dated 29/04/2019	Tuensang
61	Hakchang CR	9.32	FOR/GEN-31/5/2018/245 dated 29/04/2019	Tuensang
62	Waromung CR	3.00	FOR/GEN-31/5/2018/246 dated 29/04/2019	Mokokchung
63	Akumen CR	3.96	FOR/GEN-31/5/2018/247 dated 29/04/2019	Mokokchung
64	Viyixe CR	2.65	FOR/GEN-31/5/2018/248 dated 29/04/2019	Zunheboto
65	Hekheshe CR	1.85	FOR/GEN-31/5/2018/249 dated 29/04/2019	Dimapur
66	Pukhato CR	1.40	FOR/GEN-31/5/2018/250 dated 29/04/2019	Dimapur
67	Yehemi CR	7.49	FOR/GEN-31/5/2018/251 dated 29/04/2019	Zunheboto
68	Kekhazong CR	4.50	FOR/GEN-31/5/2018/252 dated 29/04/2019	Kiphire
69	Tutheze CR	1.62	FOR/GEN-31/5/2018/253 dated 29/04/2019	Kiphire
70	Uza Zuzong CR	1.87	FOR/GEN-31/5/2018/254 dated 29/04/2019	Kiphire
71	Longtoker CR	30.00	FOR/GEN-31/5/2018/255 dated 29/04/2019	Tuensang
72	Liangmain CR	25.00	FOR/GEN-31/5/2018/256 dated 29/04/2019	Tuensang
73	Jingru Luyong CR	15.00	FOR/GEN-31/5/2018/257 dated 29/04/2019	Tuensang
74	Aokangching CR	3.50	FOR/GEN-31/5/2018/258 dated 29/04/2019	Tuensang
75	Tutim CR	10.00	FOR/GEN-31/5/2018/259 dated 29/04/2019	Tuensang
76	Ena Leu CR	20.10	FOR/GEN-31/5/2018/260 dated 29/04/2019	Tuensang
77	Sekai CR	18.00	FOR/GEN-31/5/2018/261 dated 29/04/2019	Tuensang
78	Thamushui CR	15.00	FOR/GEN-31/5/2018/262 dated 29/04/2019	Tuensang
79	Tsecu CR	5.00	FOR/GEN-31/5/2018/263 dated 29/04/2019	Dimapur
80	Old Jalukie CR	3.70	FOR/GEN-31/5/2018/264 dated 29/04/2019	Peren
81	Ethungo Tongti Project CR	23.00	FOR/GEN-31/5/2018/265 dated 29/04/2019	Wokha
82	Deukwaram CR	11.20	FOR/GEN-31/5/2018/266 dated 29/04/2019	Peren
83	Chingmelen CR	10.00	FOR/GEN-31/5/2018/267 dated 29/04/2019	Tuensang
84	Lotsu CR	10.00	FOR/GEN-31/5/2018/268 dated 29/04/2019	Wokha
85	Teyozwu Saku CR	5.00	FOR/GEN-31/5/2018/269 dated 29/04/2019	Kohima
86	Zhanuolie CR	.51	FOR/GEN-31/5/2018/270 dated 29/04/2019	Kohima
87	Molungkimong CR	10.00	FOR/GEN-31/5/2018/271 dated 29/04/2019	Mokokchung
88	Namen Min CR	16.00	FOR/GEN-31/5/2018/272 dated 29/04/2019	Mokokchung
89	Zurutongtchu Project Land Owner CR	10.00	FOR/GEN-31/5/2018/273 dated 29/04/2019	Wokha
90	Shitsuasulu CR	10.00	FOR/GEN-31/5/2018/274 dated 29/04/2019	Mokokchung
91	Naltoqa CR	5.25	FOR/GEN-31/5/2018/275 dated 29/04/2019	Zunheboto
92	Hovishe Arkha CR	5.10	FOR/GEN-31/5/2018/276 dated 29/04/2019	Zunheboto
93	Aimekhi CR	2.05	FOR/GEN-31/5/2018/277 dated 29/04/2019	Mokokchung
94	Mangmetong Cr	3.00	FOR/GEN-31/5/2018 (Vol-I)/760 dated 11/11/2019	Mokokchung
95	Beisumpuiram CR	40.00	FOR/GEN-31/5/2018 (Vol-I)/761 dated 11/11/2019	Peren

96	KidingCR	1.75	FOR/GEN-31/5/2018 (Vol-I)/762 dated 11/11/2019	Tuensang
97	Old Beisumpu CR	35.00	FOR/GEN-31/5/2018 (Vol-I)/763 dated 11/11/2019	Peren
98	Khuzama CR	8.00	FOR/GEN-31/5/2018 (Vol-I)/764 dated 11/11/2019	Kohima
99	Shiponger CR	50.00	FOR/GEN-31/5/2018 (Vol-I)/765 dated 11/11/2019	Tuensang
100	Kuzatu CR	2.65	FOR/GEN-31/5/2018 (Vol-I)/766 dated 11/11/2019	Phek
101	Akhen CR	2.65	FOR/GEN-31/5/2018 (Vol-I)/767 dated 11/11/2019	Phek
102	Akhegwo CR	2.65	FOR/GEN-31/5/2018 (Vol-I)/768 dated 11/11/2019	Phek
103	Shatuza CR	2.65	FOR/GEN-31/5/2018 (Vol-I)/769 dated 11/11/2019	Phek
104	Weziho CR	2.65	FOR/GEN-31/5/2018 (Vol-I)/770 dated 11/11/2019	Phek
105	Taknyu CR	5.00	FOR/GEN-31/5/2018 (Vol-I)/771dated 11/11/2019	Tuensang
106	Tuophe Phezou (Peraziekou) CR	6.00	FOR/CR-51/1/2019/316 dated 03/06/2020	Kohima
107	Changpang CR	5.00	FOR/CR-51/1/2019/317 dated 03/06/2020	Wokha
108	Asukhomi CR	2.40	FOR/CR-51/1/2019/318 dated 03/06/2020	Zunheboto
109	Lumithsami CR	3.51	FOR/CR-51/1/2019/325 dated 04/06/2020	Zunheboto
110	Kiyekhu CR	1.77	FOR/CR-51/1/2019/326 dated 04/06/2020	Zunheboto
111	Luthsumi CR	2.77	FOR/CR-51/1/2019/327 dated 04/06/2020	Zunheboto
112	L. Yanthung CR	1.20	FOR/CR-51/1/2019/328 dated 04/06/2020	Wokha
113	Pyotchu CR	2.80	FOR/CR-51/1/2019/329 dated 04/06/2020	Wokha
114	Lumami CR	7.60	FOR/CR-51/1/2019/330 dated 04/06/2020	Zunheboto
115	Ruchan CR	1.50	FOR/CR-51/1/2019/546 dated 20/10/2020	Wokha
116	Tsuremmen CR	5.00	FOR/CR-51/1/2019/532 dated 05/10/2020	Mokokchung
117	New Chandalashung CR	1.50	FOR/CR-51/1/2019/534 dated 05/10/2020	Wokha
118	Okotso CR	2.40	FOR/CR-51/1/2020/535 dated 05/10/2020	Wokha
119	Chisholimi CR	2.26	FOR/CR-51/1/2019/237 dated 07/04/2021	Zunheboto
120	Longsachung CR	1.36	FOR/CR-51/1/2019/238 dated 07/04/2021	Wokha
121	Niroyo CR	1.15	FOR/CR-51/1/2019/239 dated 07/04/2021	Wokha
122	Lakhuti CR	2.40	FOR/CR-51/1/2019/240 dated 07/04/2021	Wokha
123	Nzau Namsan CR	1.58	FOR/CR-51/1/2019/241 dated 07/04/2021	Peren
124	Nzauna CR	2.42	FOR/CR-51/1/2019/242 dated 07/04/2021	Peren
125	New Riphyim CR	1.50	FOR/CR-51/1/2019/243 dated 07/04/2021	Wokha
126	Old Riphyim CR	1.50	FOR/CR-51/1/2019/244 dated 07/04/2021	Wokha
127	Alaphumi (Sheinaqha) CR	2.50	FOR/CR-51/1/2019/245 dated 07/04/2021	Zunheboto
128	Aokeang CR	2.97	FOR/CR-51/1/2019/906 dated 13/12/2022	Mon
129	Kangshou CR	2.75	FOR/CR-51/1/2019/908 dated 13/12/2022	Tuensang
130	Lampong Wakching CR	1.57	FOR/CR-51/1/2019/907 dated 13/12/2022	Mon
131	Aghukhiji-Sheluqhe Project of Pulumonuli CR	3.00	FOR/CR-51/1/2022 (G)/12 dated 16/01/2023	Zunheboto
132	Teuki CR	9.308	FOR/CR-51/1/2022 (F)/937 dated 6/01/2023	Peren
133	Chungtia CR	2.00	FOR/CR-51/1/2022 (H)/148 dated 22/03/2023	Mokokchung
134	Ndunglwa CR	10.00	FOR/CR-51/1/2022 (I)/148 dated 22/03/2023	Peren
135	Mbauwla CR	1.66	FOR/CR-51/1/2022 (J)/148 dated 22/03/2023	Peren
136	Sagazu CR	4.70	FOR/CR-51/1/2019/364 dated 30/06/2023	Phek
137	Kami CR	3.41	FOR/CR-51/1/2019/365 dated 30/06/2023	Phek
138	New Pangsha CR	5.21	FOR/CR-51/1/2019/366 dated 30/06/2023	Noklak
139	Obay CR	2.50	FOR/CR-51/1/2019/367 dated 30/06/2023	Mon
140	Longleng CR	1.64	FOR/CR-51/1/2019/368 dated 30/06/2023	Mon
141	Humji CR	1.90	FOR/CR-51/1/2019/369 dated 30/06/2023	Mon
142	Chuchuyimlang CR	2.00	FOR/CR-51/1/2019/488 dated 18/08/2023	Mokokchung
123	Chuchuyimpang CR	1.10	FOR/CR-51/1/2019/489 dated 18/08/2023	Mokokchung

144	Longtsung CR	1.00	FOR/CR-51/1/2019/490 dated 18/08/2023	Wokha
145	Jesulaun CR	1.49	FOR/CR-51/1/2022 /117 dated 13/12/2023	Phek
146	Thurubophe CR	10.80	FOR/CR-51/1/2022 /769 dated 13/12/2023	Phek
147	Nabo Tshaphri Forest CR	18.90	FOR/CR-51/1/2022 /771 dated 13/12/2023	Phek
148	Mongkhen CR	2.04	FOR/CR-51/1/2022 /776 dated 13/12/2023	Mon
149	Makshang CR	1.95	FOR/CR-51/1/2022 /777 dated 13/12/2023	Mon
150	Chibgphoi CR	2.55	FOR/CR-51/1/2022 /778 dated 13/12/2023	Mon
151	Shiyong CR	1.25	FOR/CR-51/1/2022 /779 dated 13/12/2023	Mon
152	Sokom CR	2.65	FOR/CR-51/1/2022 /780 dated 13/12/2023	Mon
153	Ketsabo CR	4.38	FOR/CR-51/1/2022 dated 13/12/2023	Phek
154	Thurubophe CR	10.80	FOR/CR-51/1/2022 dated 13/12/2023	Phek
155	Kopliu CR	2.76	FOR/CR-51/1/2022 dated 13/12/2023	Noklak
156	Wozhie CR	3.01	FOR/CR-51/1/2022 dated 13/12/2023	Phek
157	Okhe CR	1.22	FOR/CR-51/1/2022 dated 13/12/2023	Kiphire
158	Wokede CR	2.20	FOR/CR-51/1/2022 dated 13/12/2023	Phek
159	Mesulumi CR	2.45	FOR/CR-51/1/2022 /917 dated 16/12/2022	Phek
160	Chizami CR	2.76	FOR/CR-51/1/2022 /916 dated 16/12/2022	Phek
161	Nacevala Bio Diversity Project	1.51	FOR/CR-51/1/2019/67 dated 02/02/2024	Phek
162	Kanglatu CR	3.83	FOR/CR-51/1/2019/72 dated 02/02/2024	Mokokchung
163	AKM Reserve Forests	1.50	FOR/CR-51/1/2019/71 dated 02/02/2024	Mokokchung
164	Lower Tiru CR	1.96	FOR/CR-51/1/2022 (D)/934 dated 06/01/2023	Mon
165	Upper Tiru CR	2.68	FOR/CR-51/1/2022 (D)/935 dated 06/01/2023	Mon
166	Rotomi CR	1.93	FOR/CR-51/1/2022/264 dated 01/04/2024	Zunheboto
167	Aghautito Village CR	1.74	FOR/CR-51/1/2022/265 dated 01/04/2024	Zunheboto
168	Philimi Village CR	1.70	FOR/CR-51/1/2022/266 dated 01/04/2024	Zunheboto
169	Amboto New Village CR	1.20	FOR/CR-51/1/2022/267 dated 01/04/2024	Zunheboto
170	Khrimtomi Village CR	1.56	FOR/CR-51/1/2022/268 dated 01/04/2024	Zunheboto
171	SVCRMC ,CR	1.13	FOR/CR-51/1/2022/270 dated 01/04/2024	Mon
172	Jaboka Village CR	2.99	FOR/CR-51/1/2022/271 dated 01/04/2024	Mon
173	Lemphang Tiru CR	2.30	FOR/CR-51/1/2022/272 dated 01/04/2024	Mon
174	Sheanghah Tangten CR	2.00	FOR/CR-51/1/2022/273 dated 01/04/2024	Mon
175	Nyasa Village CR	4.66	FOR/CR-51/1/2022/274 dated 01/04/2024	Mon
176	Longwa Village CR	3.11	FOR/CR-51/1/2022/275 dated 01/04/2024	Mon
177	Nyahnyu Village CR	3.46	FOR/CR-51/1/2022/276 dated 01/04/2024	Mon
178	Kamlam CR	2.15	FOR/CR-51/1/2022/277 dated 01/04/2024	Mon
179	Longphaoh CR	1.24	FOR/CR-51/1/2022/278 dated 01/04/2024	Mon
180	L.Tekun CR	5.81	FOR/CR-51/1/2022/279 dated 01/04/2024	Mon
181	Changlangshu Changsa CR	1.10	FOR/CR-51/1/2022/280 dated 01/04/2024	Mon
182	Xukhepu Village CR	2.30	FOR/CR-51/1/2022/281 dated 01/04/2024	Zunheboto
183	Merankong Village CR	4.17	FOR/CR-51/1/2022/286 dated 01/04/2024	Mokokchung
184	Angphang Village CR	2.31	FOR/CR-51/1/2022/288 dated 01/04/2024	Mon
185	Kiutsukiur Village CR	1.23	FOR/CR-51/1/2024 dated 01/04/2024	Shamator
186	Ikiye Village CR	1.64	FOR/CR-51/1/2024 dated 01/04/2024	Zunheboto
187	Itovi Village CR	1.60	FOR/CR-51/1/2024 dated 01/04/2024	Zunheboto
188	Achikuchu 'A' Village CR	1.74	FOR/CR-51/1/2024 dated 01/04/2024	Zunheboto

189	Satoi Village CR	1.15	FOR/CR-51/1/2024 dated 01/04/2024	Zunheboto
190	Hongphoi CR	4.63	FOR/CR-51/3/2014/675 dated 12/07/2024	Mon
191	Longnyan Throisha CR	3.92	FOR/CR-51/3/2014/676 dated 12/07/2024	Mon
192	Thrajong CR	1.02	FOR/CR-51/3/2014/677 dated 12/07/2024	Mon
193	Yaam CR	1.63	FOR/CR-51/3/2014/678 dated 12/07/2024	Mon
194	Bemu CR	1.85	FOR/CR-51/3/2014/679 dated 12/07/2024	Mon
195	Weazukang CR	2.07	FOR/CR-51/3/2014/680 dated 12/07/2024	Mon
196	Heihlem Shanhen CR	4.80	FOR/CR-51/3/2014/681 dated 12/07/2024	Mon
197	Nokyan Village CR	1.04	FOR/CR-51/3/2014/682 dated 12/07/2024	Mon
198	Ephean CR	170	FOR/CR-51/1/202024/1059 dated 09.07.2025	Mon
199	Hukku Tomfai CR	289	FOR/CR-51/1/202024/1059 dated 09.07.2025	Mon
200	Kumyin CR	412	FOR/CR-51/1/202024/1059 dated 09.07.2025	Mon
		1974.9337		

The Protected Area Network in Nagaland is only 241.05 Sq. Km.

It is a unique case where privately / community owned protected area is more in area than the Protected Area Network.

(

ANNEXURE 6

Extract from Hon'ble National Green Tribunal's Order dated 30.01.2025 reg. recommendations for the State of Nagaland to ensure effective, proper and time-bound implementation:

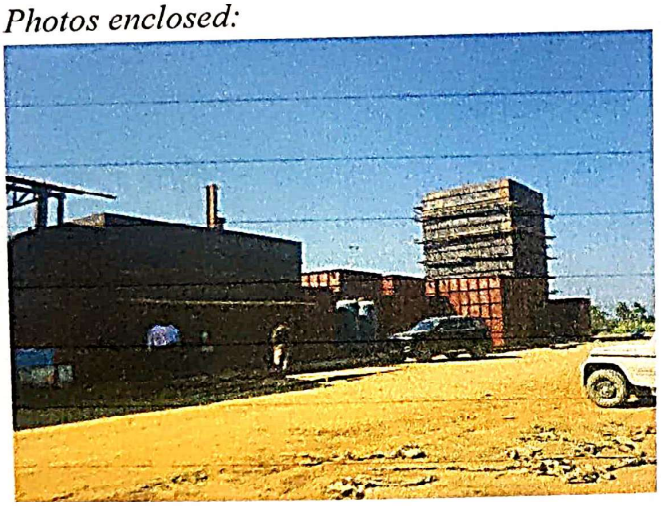
4. Waste management (sewage and solid waste) seems to be one of the major issues related to environmental pollution in Nagaland. The study elaborates that the major reason for water pollution in Dimapur city is sewage/wastewater. Likewise, Kohima municipal council dumping site is a major source of water pollution. Therefore, the state government should immediately act on designing proper infrastructure to deal with these important issues.

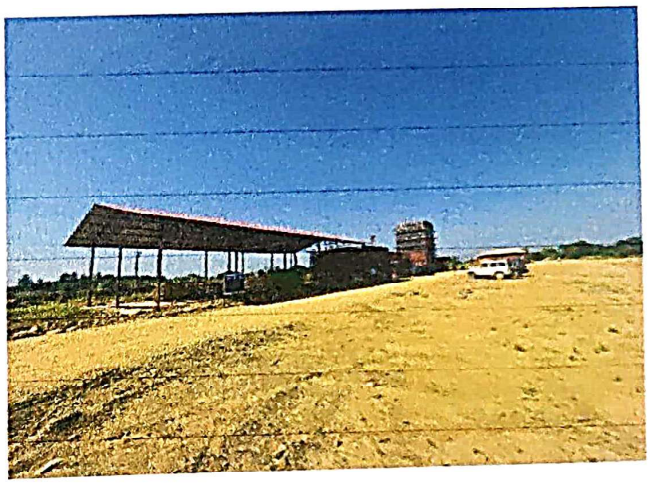
Action Taken:

Sewage:

In order to address water pollution in Dimapur city, the Urban Development Department is constructing a 150 KLD Faecal Sludge Treatment Plant (FSTP), which is an ongoing project, to mitigate pollution caused by sewage.

Photos enclosed:





Ongoing construction of FSTP

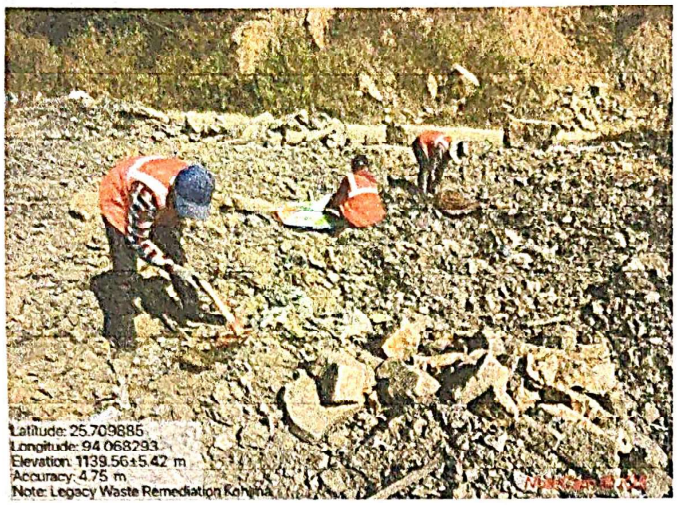
Solid Waste:

Bio-remediation of legacy waste at the Kohima Municipal Council dumping site is currently in progress to treat and manage the accumulated waste, along with measures to control the dumping of fresh waste at the site.

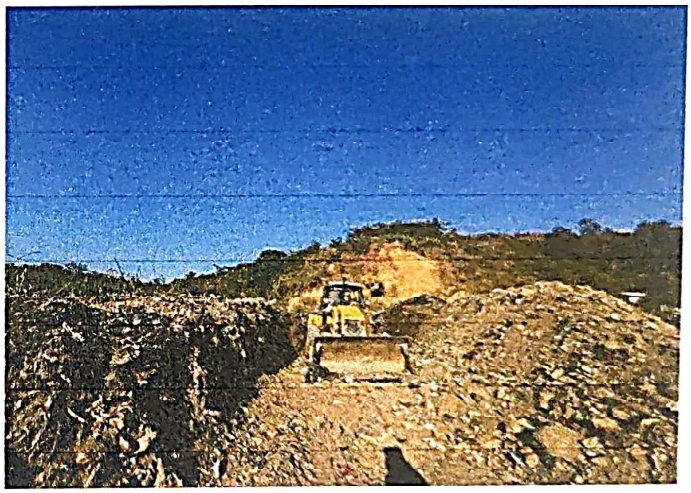
Photos enclosed:

Before Photos of Bioremediation

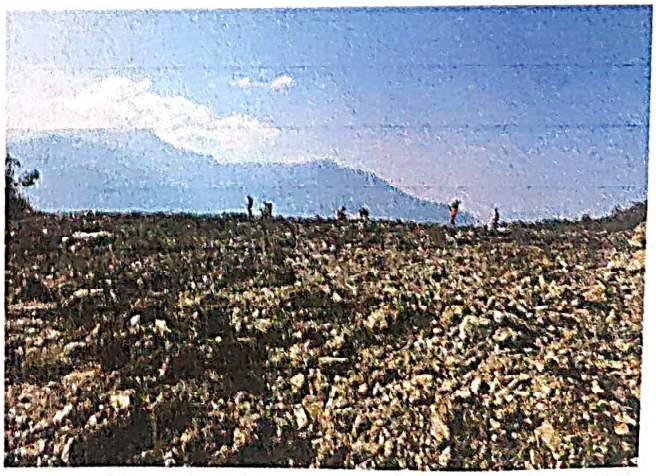
Manual sorting of Waste after stabilisation: Ongoing



Sorted Waste stored for further disposal: Ongoing



Before & After photos of Bioremediation of certain section of the dumpsite.



ANNEXURE 7

GOVERNMENT OF NAGALAND
DEPARTMENT OF TOURISM
NAGALAND; KOHIMA

No.TRSM-FEST/6/1/2018/ /// Dated, Kohima, the 28th Aug 2018

Sub: Meeting Minutes in connection to the celebration of Hornbill Festival 2018 at Naga Heritage village Kisama held on 23rd August 2018 at 4 PM in Chief Minister's residential office, Kohima under the chairmanship of Shri Neiphiu Rio, Honorable Chief Minister Nagaland.

The meeting was chaired by the Honorable Chief Minister which began with his welcome note and he had also explained the purpose of the meeting. After detailed and thorough deliberations, the following decisions were taken:

1. **Tourist Transportation Committee:**
   i. The Committee shall monitor and oversee the tourist taxi, local taxi and tourist buses plying during the festival. The committee will monitor the vehicle condition, particulars of the drivers, fixation of hiring charge and any other transport/taxi related grievances that may be brought to the notice of the committee.
   ii. Transport department shall identify and collect the details and contact number of all drivers employed by the taxi owners and forward to the police for antecedent verification before the commencement of Hornbill Festival.
   iii. Transport department shall ensure that taxi permits shall be issued only to local individuals after due verification and scrutiny.
   iv. The committee shall oversee the setting up of effective and varied transport system during the hornbill festival to cater to visitors as per their spending capacity. Private transport companies shall be identified. They will advertise for vehicle owners who are willing to hire out their vehicles for tourism purposes and increase the number and variety of vehicles for hire in the state throughout the year.

   (Action: Committee to be constituted)

2. **Security related issues/ Tourist grievance cell/Control room**
   i. An integrated tourist control room involving the concerned departments shall be set up to look and act into the problems of the tourist or on receipt of any complaints at any given point of time during the festival.
   ii. A 3 tier security system will be enforced involving the Assam Rifle and Nagaland Police along with plain clothes personnel from INT both within and outside Kisama. Highway patrolling will continue and will act as the first respondent in case of any emergency or distress call the Kohima- Dimapur route.
   iii. Adequate security coverage shall be provided at night bazaar locations across the state.
   iv. The Police outpost at Kisama shall be strengthened throughout the year.

   (Action: Committee to be constituted)

3. **Accommodation Committee**
   i. Tourism Dept shall make an assessment of the numbers of hotels and hotel rooms available in and around Kohima and the reservation status.
   ii. Accommodations for visiting dignitaries and diplomats during hornbill festival **(Action: Home Dept)**
   iii. The dept shall also carry a survey of the available and registered Home-stays. this will be assessed and graded for pricing. The possibility of augmenting such home-stays in the Kisama Area will also be explored and encouraged.
   iv. The department shall continue to conduct trainings to encourage more home owners in Kisama Area to set up home stays so as to augment the available numbers of rooms for visitors during the peak festive season.
   (Action: A Committee will be constituted)

4. **Local Tourist Guides**
   i. The Department of Tourism shall identify sufficient number of tourist guides together with the Nagaland Tourism Association. Adequate and uniform training must be ensured for all tour guides to ensure a well rounded experience for visitors.
   ii. Brochures and other such printed information to be used and supplied by the tour guides are to be standardized and factually correct.
   (Action: Tourism, NTA)

5. **World War Rally**
   The route and prizes to be decided and approved.
   (Action: NAMSA)

6. **World War II Tours**
   Locations in and around Kohima significant to WW II are to be identified and brochures to be brought out so that tours can be arranged throughout the year. The 75th anniversary of the battle of Kohima is in 2019 and war tourism to be promoted.
   (Action: Tourism, NTA)

7. **Plastic Free KISAMA**
   The Heritage village will continue as a plastic free zone. The use of onetime use plastic will be stopped. viable local alternatives to be explored. Suggestions were made for the use of bamboo mugs. large scale use of paper or bags made of banana and pineapple fiber.
   (Action: Industries & Commerce Dept)

8. **Bamboo Pavilion**
   i. The bamboo Pavilion will exclusively showcase products made in Nagaland. It will be plastic free zone.
   ii. A courier partner for Kisama to be identified so that visitors are not deterred from buying bulkier items. Items can be shipped internationally or to any other states, directly to the buyers address with ease.
   (Action: Industries & Commerce Dept)

9. **Art & Culture Dept**
   i. A total of 17 tribes (14 Major tribes + Garo, Kuki and Kachari) will be represented at Hornbill. The date for selection and finalization of tribal cultural troupes has been extended to September 30.

iv. Any related matters that may be raised during the course of the committee sitting.
(Action: Commissioner & Secretary, I&C Dept)

15. List of committee to be formed

i. Committee to be formed for Opening Ceremony : **(Action: CMO)**
ii. Information Counter at Dimapur airport and railway station : **(Action: Tourism Dept)**

16. Other misc actions to be taken

i. Placement of Anti Tobacco hoardings at Kisama to be reviewed : **(Action: Tourism Dept)**
ii. Cycle Rally
iii. Marathon
iv. Night bazaar to continue under the aegis of the Kohima Chamber of Commerce : **(Action: KCCI)**

SD/- SHRI. TEMJEN TOY, IAS
Chief Secretary

No.TRSM-FEST/6/1/2018/ /// Dated. Kohima. the 28th Aug 2018
Copy to;

1. The Principal Secretary to Chief Minister, Nagaland; Kohima.
2. The OSD to Chief Secretary, Nagaland; Kohima.
3. All concerned.
4. Office copy.

28/08/18

(T. MHABEMO YANTHAN) NCS
Secretary to the Govt of Nagaland

Annexure 9

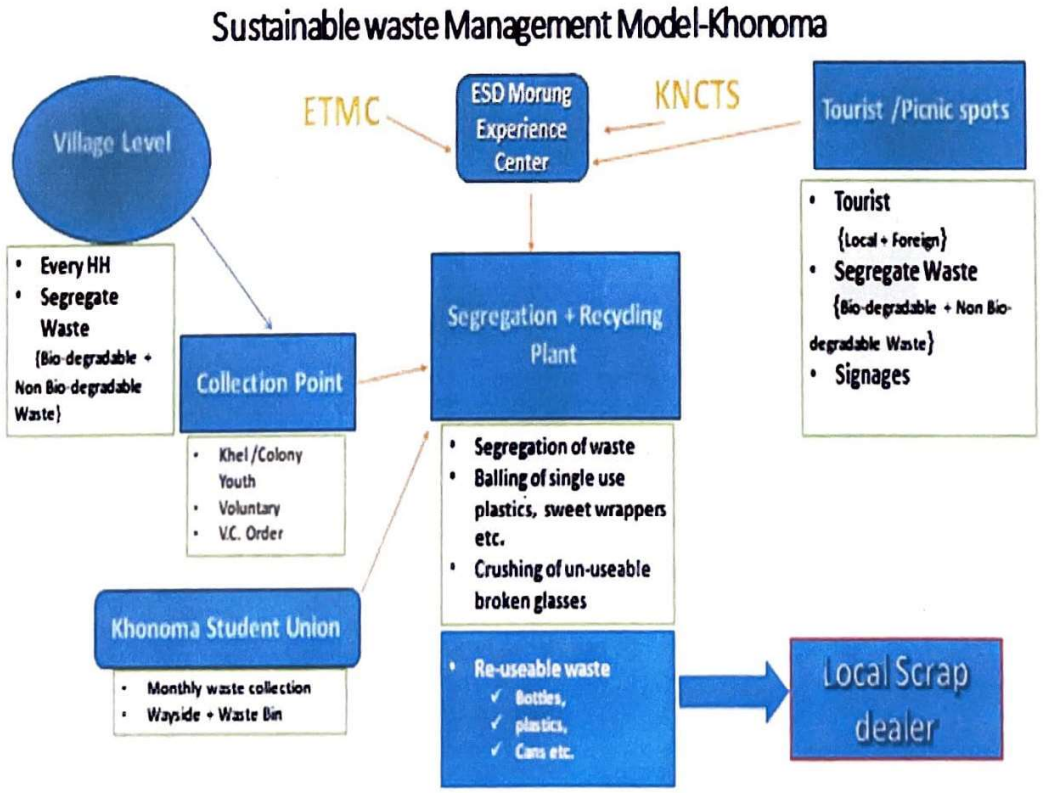
Sustainable waste management model, Khonoma

Introduction

Khonoma village, situated 20 kilometres away from the bustling streets of Nagaland's state capital, offers a picturesque view of paddy fields and forested hills. In addition to its historical importance, Khonoma is celebrated for its contributions to wildlife conservation. In 1998, the Khonoma Nature Conservation and Tragopan Sanctuary (KNCTS) was established to safeguard the endangered Blyth's Tragopan and other rare wildlife and plant species in their natural habitat. Over the past two decades, bird enthusiasts from all over the world have flocked to Khonoma to immerse themselves in the melodies of the avian residents and observe their vibrant plumage.

So with the inflow of more tourists, huge waste are generated for which Khonoma does not have a proper system to recycle the waste that include the waste produce by the villagers also. So, the need for sustainable system of waste management was born.

The SWMM is designed for creating a system where the waste generated within the jurisdiction of Khonoma (village and tourist spots) will properly be recycled and create a clean environment for the visitors.



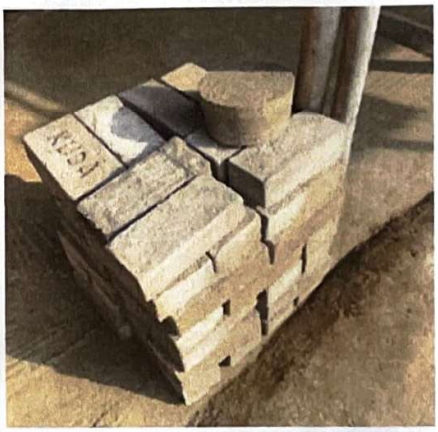
The model will have different levels:

1) **Village level:**
   - Awareness creation and training program for all the villagers will be conducted where the need to use waste bin, how to segregate the biodegradable and non-biodegradable waste will be trained.
   - Training on Management of biodegradable waste.
   - The khel (or colony) youth will collect waste from each household and collect it at every khel's collection point (3 nos) from where they will take the waste to the Segregation and recycling plant.
2) **Tourist/Picnic spots:**
   - Every tourist/picnikers entering Khonoma will be required to be registered at the Eco-Tourism Management Committee (ETMC) office located at the **ESD Morung Experienced Center**, where they will be given waste bin disposable bag for those visiting the tourist/picnic spots with instructions for all the rules and regulations including waste management within the village jurisdiction.
   - The picnickers will bring back all the Non-Biodegradable waste back to the collection point at **ESD Morung Experience Center**.
   - The KNCTS and ETMC will be responsible for taking all the waste to the Segregation and Recycling plant.
3) **Khonoma Students Union:**
   - The KSU will take monthly cleaning drive in and around of village
   - The waste collected will be segregated accordingly
   - The segregated waste will then be taken to the recycling plant.
4) **Waste segregation and Recycling plant:**

- **Waste segregator:**
  Waste will again be segregated in the plant to Glass bottle, plastic bottle, single used disposable and other plastics, Aluminium cans etc. This machine acts as a sieve to segregate/separate the mixed wastes.

- **VERTICAL MANUAL BALER (FOR SOFT PLASTICS):**
  Segregated/separated waste plastics are made into bundles by means of this baler

- **Glass Crusher cum Thermocol Shredder :**
  - Waste glasses are crushed by this crusher and the product glass sand is mixed with cement and made into blocks of desired shapes and sizes.



- Waste Thermocol is shredded by this shredder and mixed with sand and cement and made into light weight blocks of desired shapes and sizes.

Note: The Re-useable Plastics and glass bottles will be collected and send to the local scrape dealers in Kohima for sale.

16.5 ANNEX 5: ES MANAGEMENT – TOOL: SCREENING CHECKLIST

Table 22: Environmental and Social Screening checklist

SUSTAINABLE WASTE MANAGEMENT MODEL (SWMM) - RECYCLING PLANT, KHONOMA VILLAGE

In relation to the SWMM, a recycling plant will be constructed near the Khonoma village where all the waste collected from within the Khonoma village jurisdiction will be recycled at the plant.

Impact Cat.	Impact/Risk Screening Question	Risk description/Assessment	Mitigation action* practical measure to address risk	Justification/ Does the mitigation action meaningfully and feasibly address the risk? Please justify.
P	**PHYSICAL IMPACTS**	What could be the risk?	What was done against this / prevention?	why it was needed or not needed-
P1	Soil Stabilisation needed?	The dug out earth.	The earth dug out will be used to fill and level up the site area.	Retaining wall to be constructed for soil stabilisation.
P2	Pollution? Water Quality?	The location is in a stable area near the village and no river nearby, no chance of flooding, large open area, no immediate settlement, no mining or other polluting industry, or any chances of water pollution.	No measures needed	
P3	Air Quality?	Yes, Smoke, ash and dust during the recycling of waste and use of recycling machineries.	Minimal burning of waste at the plant. (Especially non-recyclable waste like diapers, single use plastics etc.)	
P4	Noise Creation?	Yes, Noise from running on the recycling machineries.	Since the plant is a bit away from the main village area, the effect from noise will be minimal	
P5	Waste generation? Management?	Non-recyclable waste like the sweet wrappers, single used plastics etc.	All the non-recyclable waste will be recycled in the manual baler to make plastic bale which will either be send to the proper agencies for further recycling or be send to the Kohima Municipal dumping site.	
B	**BIODIVERSITY IMPACTS**			
B1	Ecologically suitable site	The recycling plant will be constructed in a barren wasteland near the village so minimal trees will be affected	No measures needed	
B2	Avoiding harm to biodiversity? Preserving habitats?	The recycling plant will be constructed in a	No measures needed	

		barren wasteland near the village so will have minimal effect on the biodiversity		
B3	Fauna Habitats?	The recycling plant will be constructed in a barren wasteland near the village so will have a minimal effect on the animal habitats.	No measures needed	-
B4	Monoculture?	Not applicable	No measures needed	-
B5	Invasive species?	Not applicable	No measures needed	-
B6	Pest Management?	Not applicable	No measures needed	-
B7	Protected Area?	Not applicable	No measures needed	-
B8	Ecosystem Services/ improvement of habitats?	Not applicable	No measures needed	
S	**SOCIAL IMPACTS**			
S1	Land acquisition/resettlement?	Since it's a community land. The permission has been given by the Village Council	No measures needed	
S2	Access to resources/Avoiding livelihood harm?	Improved access for villagers	No measures needed	. .
S2	Vulnerability?	Any village member will be accessible to the recycling plant without discrimination	No measures needed	Accessible for all without discrimination.
S2	Tenure security?	Community land is approved by the village council and land located within the village vicinity, tenure security is ensured	No measures needed	
S2	Conflict free?	Community land is approved by the village council and land located near the village vicinity, so no risk of conflict.	No measures needed	-
S2	Overlapping claims?	Community land is approved by the village council and land located near the village vicinity, so no risk of overlapping claim.	No measures needed	-
S2	Mapping inconsistencies? Village boundaries clarified?	Within jurisdiction of the village and located in the community land approved by the village council	No measures needed	.
S3	Equity & Gender assessment?	Women and men both benefit, no discrimination of women-	No measures needed	
S4	Financial Impacts/ risk of indebtedness	Project supports construction costs, community to cover O&M costs. The KNCTS*/CCA will		

		look after the maintenance and sustainability of the recycling plant.		
S4	Commercial viability? Market access?	The recyclable waste can be sold to the local scrape dealers. Recycled products like cement blocks (crushed glass mixed with cement) can be sold commercially	No measures needed	
S5	Income generation/ Employment?	Workers will be employed for running and maintenance of the recycling plants.	No measures needed	
S6	Labour and working rights?	Voluntary community contribution. No child labour!	No measures needed	
S7	Influx of outsiders	Only local labour to be used. Local experts will be used.	No measures needed	
			No measures needed	-
H&S	**HEALTH & SAFETY**		No measures needed	
HS1	Community H&S pollution, Diseases?	Proper management, clean, hygienic and drainage system to be properly taken up	Proper protective gears will be provided to the workers.	
HS2	Occupational H&S (Work Accidents, protection of work sites)?	Risk – minimal, Accidents during other projects will be avoided;	The workers will be trained to run the machineries and proper protective gears will be provided to them.	
HS3	Occupational and community H&S (HWC/HEC, Snake bite risk, mosquitoes?)?	Minimal risk	No measures needed	
CH	**CULTURAL HERITAGE IMPACT**			
CH1	Cultural Heritage destruction? Access restriction? Alteration?	Not applicable	No measures needed	-
CH2	Immaterial Cultural Heritage / Indigenous Knowledge = > biopiracy risk?	Not applicable	No measures needed	-
CC	**CLIMATE CHANGE IMPACTS**		No measures needed	
CC1	CO2/ other emissions?	Negligible risk / not applicable	No measures needed	-
CC2	Climate Vulnerability/ resilience?	Not applicable	No measures needed	-
CC3	Forest fire risks? Jhum cycle?	Not applicable	No measures needed	-
PC/SE	**9. Public Consultations/Stakeholder Engagement.**			-
PC/SEP	Informed Consent? Public Consultation? Agreement?	Information to all villagers and invitation for FPA contests. FPA was done, site belongs to the community and its been permitted by the Village Council-	No measures needed	

PC/SEP	People informed about obligations and benefits?	Regular sharing of Information to all villagers and the details of the project.	No measures needed	
PC/SEP	No opposition? Democratic Decision making?	Selection of the activity through FPA process / Jury. (Democratic Decision)	No measures needed	
PC/SEP	Informed about required area? Measures in area?	People have been informed that the toilet will be constructed near the village.	No measures needed	
PC/SEP	Informed about requirement of contributions?	People have been informed. Community agreed to provide free labour.	No measures needed	
PC/SEP	Village group formation? VC/CCA/BMC Active? Youth Group involved?	YES (VC/CCA/Youth group Active). The KNCTS*/CCA and will be responsible for the running and maintenance of the recycling plant.	No measures needed	
PC/SEP	Women involvement?	The SWMM- recycling plant is for entire community without any discrimination, there is women representatives in the CCA committee, Jury etc.	No measures needed	
PC/SEP	Eligibility list to avoid harmful projects / Beneficiary list check?	No risk	No measures needed	
PC/SEP	Mechanisms to contact excluded persons?	Contact/reach them through KNCTS/CCA Committee	YES	All community members are aware; FPA is free for participation of all members
GRM	**10. Grievance Redress Mechanism (operational?)**			-
GRM	Potential Beneficiaries/stakeholder complaints?	Project is attentive to complaints and listens to people's concerns. Not only complaints but also other project feed-back should be collected and documented:	No measures needed.	
GRM	Stakeholders informed about GRM? Possibility to raise complaints?	Risk that people are not aware about GRM	YES	Disclosure of GRM is documented
GRM	Regular enquiry with VCs if there have been complaints?	Formal GRM may not get all grievances complaints, people are reluctant	YES	Personal interaction will work better than official filling of forms-
GRM	Registration of complaints in logbook done?	Risk of no documentation	YES	No complaints, but logbook is available
GRM	Local Community Conflict solving procedure used?	Will be done if complaints arise	No measures needed.	

GRM	Follow up?	Will be done if complaints arise. Will Ensure information flow between Community, VC and PIA	No measures needed.	
GRM	Resolution Documented?	Will be done in logbook	No measures needed.	

*KNCTS – Khonoma Nature Conservation and Tragopan Sanctuary

ANNEXURE 11

DRAFT

Government of Nagaland

Transport Department

Nagaland Electric Vehicle Policy 2024

CONTENTS

		Page No.
1.	Introduction	3
2.	Title	3
3.	Objectives	3
4.	Policy Period	3
5.	Targets and Roadmap	3
6.	Scope and Eligibility	4
7.	Adoption Support and Incentives	4
8.	Incentives for Early Adoption of Electric Vehicles	4
9.	Incentives for Charging Infrastructure	5
10.	Other Benefits	5
11.	Funding of Incentives	6
12.	Convergence	7
13.	Nodal Departments and Agencies	7
14.	Mid-term Review	7
15.	Power to Issue and Interpret	7

1. Introduction:

Air pollution is one of the serious environmental concerns of the urban cities where majority of the population is exposed to poor air quality. The rapid urbanization in Nagaland has resulted in a tremendous increase in the number of motor vehicles. This has also resulted in decline of forest areas and depletion of Carbon Stock of Forest in the State. The Carbon Stock of Forest in the State including the Trees Outside Forest (TOF) Patches which are more than 1 ha in size is 134.93 million tonnes ***(Source: Environment Forest and Climate Change, Government of Nagaland).*** Vehicles are now becoming the leading source of air pollution in the urban areas. This problem is further compounded by the concentration of large number of vehicles.

Vehicular pollutants: Automotive vehicles emit several pollutants depending upon the quality of the fuel they consume and engine efficiency. The major pollutants released as vehicle/fuel emissions are, carbon monoxide (CO), nitrogen oxides (NOx), photochemical oxidants, air toxics, namely benzene (C6H6), aldehydes, 1,3 butadiene (C4H6), lead (Pb), particulate matter (PM), hydrocarbon (HC), oxides of sulphur (SO2) and polycyclic aromatic hydrocarbons (PAHs). While the predominant pollutants in petrol/gasoline driven vehicles are hydrocarbons and carbon monoxide, the predominant pollutants from the diesel-based vehicles are Oxides of nitrogen and particulates.

Effects of Vehicular Pollutants on HumanHealth: There is a wide range of adverse health/environmental effects of the pollutants released from vehicles. The effects may be direct as well as in-direct covering right from reduced visibility to cancers and death in some cases of acute exposure to pollutants, especially carbon monoxide. These pollutants are believed to directly affect the respiratory and cardiovascular systems. In particular, high levels of Sulphur Dioxide and Suspended Particulate Matters are associated with increased mortality, morbidity and impaired pulmonary function.

Vehicular Population Growth: The motor vehicles transport demand in the State and the Country has been growing rapidly. Sustained economic growth, improved road infrastructure and increased disposable income of households have contributed to the rising demand for road transport. There has been a continuous increase in the number of registered motor vehicles in the State. The total number of registered motor vehicles has increased from 3.18 lakhs in 2013-2014 to 4.40 lakhs in 2023-2024 which is an increase of 38.52% in the last 10 years. The country is also facing a herculean task in the import of fossil fuels for propelling these vehicles.

The Need for the Nagaland Electric Vehicle Policy: To make our earth a better place for mankind to live and for curbing the fossil fuel demands of the country, the Government of India have been emphasizing the need for manufacture and promotion of electric/hybrid vehicles through National Electric Mobility Mission Plan, 2020,

and Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles. The thrust for electric vehicles goes hand in hand with efforts to expand renewable energy capacities.

However, the uptake of EVs, throughout the world, is still relatively low. One of the reasons for the slow uptake of EVs could be that these vehicles have a comparatively high investment cost because of the high cost of batteries thereby acutely affecting maintenance. For this reason, there is a need to adopt a policy approach with supportive incentives to stimulate the purchase and use of electric vehicles.

2. TITLE

This document shall be known as the **"Nagaland Electric Vehicle Policy, 2024".**

3. OBJECTIVES

i. The primary objective of this Policy is to accelerate the pace of adoption of Electric Vehicles;
ii. To transition the state's transportation sector towards electric mobility;
iii. To put in place measures to support the creation of jobs in driving, selling, financing, servicing and charging of Electric Vehicles;
iv. To encourage start-ups and investment in the field of electric mobility; and,
v. To improve the quality of the environment by reducing air pollution.
vi. * To replace the NST Buses with EV buses in a phased manner.

4. POLICY PERIOD

The Nagaland Electric Vehicle Policy, 2024, shall remain in operation for a period of five years from the date of its notification and may be extended by the Government if it deems appropriate.

5. TARGETS AND ROADMAP

The State shall target and support the deployment of the first 320 Electric Vehicles either for individual use, commercial or official use during the policy period of five years. The segment wise target is outlined below:

A. 2Wheelers	**150**
B. 3 Wheelers	**50**
C. 4-Wheelers (Private and Commercial)	**100**
D. * Buses	**20**
Total	**320**

6. SCOPE AND ELIGIBILITY

i. The Policy shall be applicable to all classes of electric vehicles that are likely to be provided subsidy under the Government of India's FAME scheme or any other schemes which may be provided by the Central Government or the State Government.

ii. The incentives for setting up a charging station shall be applicable to charging stations meeting the guidelines and standards of the Ministry of Power Circular, dated 1st October, 2019, and any amendments thereafter.

[Note : sub clause (ii) of clause 6 may be omitted and incorporated in the Nagaland Electric Vehicle Charging Infrastructure Policy]

7. ADOPTION SUPPORT AND INCENTIVES

The State shall provide:

i. Financial Incentives - Purchase incentives, Scrapping incentives, Interest subvention on loans.
ii. Road Tax Concessions;
iii. Registration fees exemption.

8. INCENTIVES FOR EARLY ADOPTION OF ELECTRIC VEHICLES

i. The Demand Incentive from the State during the Policy period shall be over and above any subsidies that are available from the Central Government (if any) through its promotional schemes and policies. The subsidy shall be disbursed directly to the customer via DBT mode from the State Transport Department on authentication of the documents of purchase of the vehicle.
ii. The incentives for all types of electric vehicles shall be based on the battery capacity (i.e., energy content measured in kWh) as shown in the table below:

Sl. No.	Vehicle Segment	State Subsidy Amount (in Rs.)	Maximum ex-factory price to avail incentive (in Rs.)
A	2 wheeler	Rs. 4000/- per kWh	Rs. 1.5 lakhs
B	3 wheeler	Rs. 4000/- per kWh	Rs. 5 lakhs
C	4-Wheeler	Rs. 4000/- per kWh	Rs.15 lakhs

iii. The beneficiary can opt to get subsidy under any one scheme of state government run by different departments; the beneficiary cannot claim subsidy under more than one scheme of state government.
iv. The maximum amount of subsidy for scheme is limited to the maximum battery capacity of the vehicle shown in the Table above.
v. The maximum amount of subsidy should not be more than the 30% of the ex-factory price of the vehicle.

[Note: Funds likely to be required for incentivising purchase of EV under this Policy:]

Sl. No.	Vehicle Segment	No. of vehicles to be provided subsidy.	Battery Capacity	Subsidy Amount per EV @ Rs.4000/- per kWh	Total Subsidy (CxE)
A	B	C	D	E	F
A	2-wheeler	150	4 kWh	16,000	24,00,000
B	3-wheeler	50	10kWh	40,000	20,00,000
C	4-Wheeler	100	40kWh	1,60,000	1,60,00,000
Grand Total					2,04,00,000

(Rupees two crores and four lakhs) only

9. INCENTIVES FOR CHARGING INFRASTRUCTURE

i. Availability of charging stations is key for adoption and operation of EVs. To further facilitate in the setting up of EV charging stations, the Government shall encourage investments in setting up both slow and fast/superfast charging facilities in Government buildings and other public places through active participation of public and private players.

ii. The State shall facilitate setting up charging stations at several key locations such as Government offices/institutions, Bus Terminals, Truck Terminals, and other State Government facilities, and commercial buildings such as hotels, shopping malls, apartments etc.

iii. The State shall provide electricity connections to EVCS on priority.

iv. The State Government shall promote charging infrastructure of different capacities/ technologies and promote a variety of business models. Government owned, Privately-owned, and Investor-owned charging and battery swapping stations shall be encouraged under this Policy.

v. * All EV charging stations shall adhere to the charging guidelines and standards defined by the Ministry of Power circular dated **14.01.2022** and guidelines set by the State and any amendments thereafter.

vi. All housing and commercial establishments shall provide a 'No Objection Certificate' (NOC) to its members who wish to install charging stations with designated parking spaces.

vii. Petrol pumps shall be allowed to set up charging station subject to availability of sufficient areas qualifying fire & safety standard norms of relevant authorities under relevant acts/rules.

viii. * The Power Department shall allow Domestic Charging of EVs from the existing connection of a Consumer at the existing tariff for Non-Commercial use, except from Agriculture Connection.

[Note: Clause 9, may be omitted and incorporated in the Nagaland Electric Vehicle Charging Infrastructure Policy]

10. OTHER BENEFITS:

During the policy period, the Government shall ensure that:

i. There shall be priority for registration of EVs over other combustion driven vehicles by the respective RTOs in the State.

ii. Where the Government decides to implement Odd-Even system for plying of vehicles as an effort to control pollution, the EVs shall be exempted from such arrangement.

iii. The Government shall undertake appropriate steps to reserve priority parking slots for EVs at all parking locations.

iv. No parking tax/fee shall be levied on all EVs in any of the parking areas.

v. Battery operated vehicles as defined under **clause (u) of rule 2 of the Central Motor Vehicles Rules, 1989** shall be exempted from the levy of fees for issue or renewal of registration certificates and re-assignment of new registration mark as per notification NO. G.S.R. 525(E) Dated 02.08.2021 issued by the Ministry of Road Transport & Highways.

vi. 50% of the road tax shall be waived for all types of battery operated vehicles purchased and registered in the State during the policy period.

vii. The Government through the Tourism Department shall identify certain tourist spots where tourists shall avail transport services in an environmental-friendly manner by exclusively using EVs. The details of such tourist spots and the modality for operation including charging infrastructure support shall be worked out by the Department of Tourism along with relevant stakeholders.

viii. EVs availing any financial incentives under the Nagaland Electric Vehicle Policy, 2024, shall not be issued NOC for getting it reassigned to any other States.

11. **Funding of Incentives**

i. With the objective of making the Nagaland Electric Vehicle Policy 2024 financially self-sustainable, the Nodal Agency will set up a non-lapsable **Nagaland Electric Vehicle Adoption Fund (NEVAF)** in consultation with the State Finance Department. The funding for the various incentives being offered under the Nagaland EV Policy shall be obtained from the following sources and aggregated under the umbrella of non-lapsable **NEVAF**:

A. **Pollution Cess**: With an aim to discourage polluting vehicles, the Government shall levy a Pollution Cess on all Internal Combustion Engine (ICE) vehicles @ 10 paise per litre of Petrol & Diesel in the State. Amount so collected from the Pollution Cess may be appropriated towards the **NEVAF** for the policy period which can be used for funding the incentives being offered under the Nagaland EV Policy.

[Note: As per data of the Petroleum Planning & Analysis Cell, Ministry of Petroleum & Natural Gas, Government of India, the annual consumption of Petrol and Diesel in the State during 2022-2023 is Petrol 51000 MT and Diesel 110000MT which comes to 161000MT(Petrol + Diesel) or 16.10 crores kgs of Petrol and Diesel.

16.10 crores kgs of Petrol and Diesel is equivalent to 18.94crores litres Petrol and Diesel. (where 1kg of diesel = 1.176litres).

The annual fundlikely to be generated from the Pollution Cess @ 10paise/litre:

18.94crores litres @ 10paise per litre = Rs. 1.89 crores(annually).

B. **Other sources**: In the event of the exhaustion of the **NEVAF** before the targeted numbers of EVs are provided the fund subsidy facility as laid out in the policy, budget allocations shall be made by the State as may be decided and deemed appropriate.

ii. Commercial Electric vehicles may be funded by the Government of Nagaland, under various pro-citizen schemes such as CMMFS, IDAN etc. for those interested in availing the schemes.

12. CONVERGENCE

The National Electric Mobility Mission Plan (NEMMP)-2020 and the Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME) Scheme are promoted by the Department of Heavy Industries, Government of India. In the event of the Central Government deciding to extend the above schemes or introduce any new schemes for incentivising EVs in the Country, the provisions of this Policy shall be in line with the NEMMP and FAME or any such other schemes which the Central Government may provide.

13. NODAL DEPARTMENTS AND AGENCIES

i. The Transport Department, Government of Nagaland, shall be the overall Nodal Agency of the State and shall be responsible for planning, implementation, monitoring and review of the policy.

ii. The Power Department, Government of Nagaland, shall be the nodal agency for the installation and regulation of Electric Vehicle Charging Stations and anything relating to Electric Vehicle Charging Infrastructures in the State.

iii. * Power Department shall provide electric connections to charging stations on 'Deposit Work' mode. The PCS/FCS so set up shall be a de-licensed activity.

iv. * As per Departmental norms, for load demand beyond 20KVA, a separate Distribution Transformer shall be installed by the PCS/FCS service provider through Department of Power.

v. * New & Renewable Energy Department shall install Solar stations at PCS/FCS wherever required on Deposit Work as per the existing norms of the Department.

vi. * The tariff for charging stations shall no be more than the Average Cost of Supply (ACS) till 31st March, 2025. For this, the Department of Power shall propose appropriate tariff as per the guidelines issued by the Ministry of Power, subject to approval by the Nagaland Electricity Regulatory Commission (NERC).

vii. * The tariff for charging at domestic premises shall be the applicable Domestic tariff.

[Note : sub-clause iii to vii of clause 13 may be omitted and incorporated in the Nagaland Electric Vehicle Charging Infrastructures Policy]

14. MID-TERM REVIEW

The State Government may undertake a mid-term review of this Policy should the need arise in view of any technological breakthrough as per provisions under clause 4 of this policy document.

15. POWER TO ISSUE AND INTERPRET

In the event of any confusion or dispute about the meaning, intent or purpose of any provision of this Policy, the interpretation given by Transport Department, Government of Nagaland, shall be final and binding upon all concerned.

ANNEXURE 12

Response in connection to M.A. No 14/2024 in Original Application No. 178/2022 of the Hon'ble National Green Tribunal's Order dated 30.01.2025.

Expansion of institutional capacity of local government for climate change planning and adaptation in alignment with SDGs-

1. **SDG Localisation and Capacity Building:** Sustainable Development Goals (SDGs) localisation capacity-building trainings have been conducted at both the state and district levels, covering all seventeen SDGs, including SDG 13: Climate Action.
2. **State and District Indicator Frameworks:** The State Indicator Framework (SIF) and District Indicator Framework (DIF) include indicators covering all relevant SDGs for Nagaland, including SDG 13 (Climate Action), to track progress. The DIF comprises three indicators, while the SIF includes five indicators related to SDG 13. The performance of SDG 13 under the SIF is appended as Annexure I, and the performance under the DIF is appended as Annexure II.
3. **Nagaland SDG Dashboard:** The Nagaland SDG Dashboard is a real-time data collection and monitoring tool. It integrates both SIF and DIF and covers all relevant SDGs, including SDG 13: Climate Action. The dashboard can be accessed at: https://sdgcc.nagaland.gov.in/dashboard
4. **Nagaland SDG Vision 2030:** The SDG Vision 2030 document was released in August 2021 and serves as a strategic development roadmap for achieving all seventeen SDGs, including SDG 13: Climate Action, in the State. The vision document is based on a detailed assessment of targets, baseline status, key interventions, challenges, and proposed strategies. The document can be accessed at: https://sdgcc.nagaland.gov.in/html/resources.html
5. **Viksit Nagaland 2047:** The Viksit Nagaland 2047 document is currently under preparation under the guidance of a High-Level Steering Committee chaired by the Chief Secretary. Five sectoral working groups have been constituted as part of this process, including a dedicated group on environmental sustainability.

Annexure I: Performance of SDG 13: Climate Action (SIF):

SN	Indicator	2020-21 Index	2023-24 Index	Target	Data Source	Department Mapped
1	Number of human lives lost per 1 crore population due to extreme weather events	56.23	56.23	0	MoSPI [EnviStats India 2024]	Nagaland State Disaster Management Authority (NSDMA)
2	Disaster preparedness score as per Disaster Resilience Index	10.50	10.50	50	Disaster Risks and Resilience in India - An Analytical Study	NSDMA

3	Percentage of renewable energy out of total installed generating capacity (including allocated shares)	53.57	49.07	40	Central Electricity Authority	New & Renewable Energy
4	Disability Adjusted Life Years (DALY) rate attributable to air pollution (per 1,00,000 population)	1408.00	1408.00	1442	Ministry of Health and Family Welfare	Nagaland Pollution Control Board (NPCB)
5	Percentage of industries complying with environmental standards	-	100	100	Central Pollution Control Board	NPCB

Annexure II: Performance of SDG 13: Climate Action (DIF)

SN	1			2			3		
Indicator	**Number of human lives lost due to natural calamity per 10,000 population**			**Change in forest area (wrt 2021 assessment)**			**Area under watershed management as a percentage of total geographical area**		
Data Source	State (NSDMA)			Ministry of Environment Forest & Climate Change [Forest Survey of India 2023]			State (Water Resources)		
Department Mapped	NSDMA			Environment, Forests & Climate Change			Water Resources		
District	**2021-22**	**2023-24**	**Targets**	**2021-22**	**2023-24**	**Targets**	**2021-22**	**2023-24**	**Targets**
Dimapur	0.16	0.05	0	3.09	-3.48	-	0.05	44.42	16.46
Kiphire	1.22	0.54	0	-0.42	-0.54	-	5	36.37	16.46
Kohima	0	0.09	0	-3.34	-4.15	-	5	32.57	16.46
Longleng	0.2	0.00	0	-2.6	5.26	-	5	6.27	16.46
Mokokchung	0	0.00	0	5.61	14.88	-	5	32.15	16.46
Mon	0.24	0.08	0	-4.18	-18.30	-	5	23.96	16.46
Peren	0.21	0.00	0	-23.18	-8.48	-	5	22.50	16.46
Phek	0.12	0.06	0	-8.19	0.88	-	5	46.68	16.46
Tuensang	0.2	0.19	0	26.66	-14.28	-	2.73	23.26	16.46
Wokha	0.36	0.06	0	-0.19	-7.99	-	5	31.67	16.46
Zunheboto	0.21	0.07	0	4.14	-15.69	-	5	40.39	16.46
State Average	**0.27**	**0.10**	**0**	**-0.24**	**-4.72**	**-**	**4.34**	**30.93**	**16.46**

***